C O N T E N T S

Sixteenth Series, Vol. XXVIII, Thirteenth Session, 2017-2018/1939 (Saka)
No. 12, Thursday, January 04, 2018/Pausha 14, 1939 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 241 to 245	13-70
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 246 to 260	71-124
Unstarred Question Nos. 2761 to 2990	125-594

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 596-607

MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA 608

COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA
1st to 3rd Reports 609

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
Minutes 609

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
15th to 17th Reports 610

COMMITTEE ON GOVERNMENT ASSURANCES
67th to 72nd Reports 611

STANDING COMMITTEE ON LABOUR
33rd Report 611

STANDING COMMITTEE ON RAILWAYS
18th Report 612-613

STANDING COMMITTEE ON URBAN DEVELOPMENT

21st Report 613

STANDING COMMITTEE ON COAL AND STEEL

37th Report 613

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

302nd to 308th Reports 614-615

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

256th Report 615

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 55 DATED 19.12.2017 REGARDING RISE IN PRICES OF PULSES ALONGWITH REASONS FOR DELAY 615-618

STATEMENTS BY MINISTERS 619-622

(i) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Labour and Employment

Shri Santosh Kumar Gangwar 619

(ii)(a) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Urban Development 620

(b) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Housing and Urban Poverty Alleviation

Shri Hardeep Singh Puri 620

(iii) Status of implementation of the recommendations contained in the 248th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Tourism

Shri Alphons Kannanthanam 621

(iv) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)

Shri Anantkumar Hegde 621

(v) Status of implementation of the recommendations contained in the 244th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Civil Aviation

Shri Jayant Singh 622

DEMANDS FOR SUPPLEMENTARY GRANTS, 2017-18 623, 819-853

Shri Arun Jaitley 820, 848-852

Dr. Shashi Tharoor 821-826

Dr. Kirit Somaiya 827-828

Dr. Mamtaz Sanghamita 829-830

Shri Bhartruhari Mahtab	831-833
Shri Jayadev Galla	834-835
Shrimati V. Sathyabama	836-837
Shri Mohammad Salim	838-841
Shri Varaprasad Rao Velagapalli	842-843
Shri Vinayak Bhaurao Raut	844
Shri Bheemrao B. Patil	845
Shri N.K. Premachandran	846-847
Demands -Voted	853

NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2017

Amendment made by Rajya Sabha	624-625
Motion to Consider	624-625
Shri P.P. Chaudhary	625

INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) BILL, 2017

Amendment made by Rajya Sabha	626-627
Motion to Consider	626-627
Shri P.P. Chaudhary	627

SUBMISSION BY MEMBER

Re: Reported mass expulsion of a section of the society from the recently published National Register of Citizens in Assam	628-630

MATTERS UNDER RULE 377 676-704

(i) Need to provide passenger amenities at Amreli Airport in Gujarat

Shri Naranbhai Kachhadia 677

(ii) Need to redesign the Railway Station at Meerut reflecting its rich heritage and historic role in the First War of Independence

Shri Rajendra Agrawal 678

(iii) Regarding Bodo problems in Assam

Shri Ram Prasad Sarmah 679

(iv) Need to develop places of historical importance in Madhubani district of Bihar as tourist spots

Shri Birendra Kumar Chaudhary 680

(v) Need to enhance Ceiling of Income Tax on retirement benefits

Adv. Narendra Keshav Sawaikar 681

(vi) Need for four-laning of National Highway from Jammu to Poonch in Jammu & Kashmir

Shri Jugal Kishore 682

(vii) Need to extend benefits of various public welfare schemes to all Gram Panchayats in Balaghat and Seoni districts of Madhya Pradesh

Shri Bodh Singh Bhagat 683

(viii) Need to rename Karjat and Neral Railway Stations in Central Railway after Shaheed Bhai Kotwal and Shaheed Hiraji Patil who laid down their lives during Indian Freedom Struggle

Shri Kapil Moreshwar Patil 684

(ix) Need to repair mobile towers in Surat and Tapi districts of Gujarat

Shri Parbhubhai Nagarbhai Vasava 685

(x) Need to provide uniform facilities to veterans of JP movement detained during emergency period

Prof. Chintamani Malviya 686

(xi) Need to rename Bairgania railway station on Sitamarhi-Raxaul railway section in Bihar after Bansi Sah of Sitamarhi, popularly known as Banshi chacha, freedom fighter and social worker

Shrimati Rama Devi 687

(xii) Need to augment production of Indian Medicines Pharmaceutical Corporation Limited (IMPCL) to its full capacity and also fill up the vacant posts

Shrimati Rakshatai Khadse 688

(xiii) Need to execute the deepening work of ponds and removal of rubble with the assistance of machinery under MGNREGA

Shri Ram Tahal Choudhary 689

(xiv) Need for speedy settlement of crop insurance claims of farmers of Dharwad

Shri Pralhad Joshi 690

(xv) Need to regularise the services of Aanganwadi Sevika and Sahayika and also increase their honorarium till their services are regularised

Shrimati Ranjeet Ranjan 691

(xvi) Need to increase scholarship amount of OBC students

Shri Rajeev Satav 692

(xvii) Need to establish a Railway Institute in Madurai district, Tamil Nadu

Shri R. Parthipan 693

(xviii) Need to create a separate Ministry for Fishermen and also take measures for welfare of fishermen Community

Dr. K. Gopal 694-697

(xix) Regarding extending incentive for crop loans to medium term (conversion) loans

Dr. Prabhas Kumar Singh 698-699

(xx) Need to sort out the Mahanadi river water sharing dispute

Shri Nagendra Kumar Pradhan 700

(xxi) Regarding refund to the people who invested in Pancards Club Limited Shri Kunwar Haribansh Singh regarding need to set up a Mega Food Park and Food Processing Research Centre in Pratapgarh Parliamentary Constituency, Uttar Pradesh

Shri Arvind Sawant 701-702

(xxii) Need to set up a Mega Food Park and Food Processing Research Centre in Pratapgarh Parliamentary Constituency, Uttar Pradesh

Kunwar Haribansh Singh 703

(xxiii) Need to implement recommendations of 45th Indian Labour Conference

Shri C. N. Jayadevan 704

HIGH COURT AND THE SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2017 705-818

Shri Gopal Shetty	705-713
Adv. M. Udhayakumar	714-715
Shri Kalyan Banerjee	716-730
Shri Tathagata Satpathy	731-738
Shri Vinayak Bhaurao Raut	739-741
Dr. Ravindra Babu	742-748
Shri Konda Vishweshwar Reddy	749-754
Dr. A. Sampath	755-766
Dr. Varaprasad Rao Velagapalli	767-771
Shri Rajendra Agrawal	772-775
Shri Anto Antony	776-778
Shri Dharmendra Yadav	779-781
Shri Jai Prakash Narayan Yadav	782-783
Shri Rattan Lal Kataria	784-785
Shri Dushyant Chautala	786-787
Shri Kaushalendra Kumar	788
Shri Rajesh Ranjan	789-790

Shri N.K. Premachandran	791-793
Shri Ravi Shankar Prasad	794-815
Clauses 2 to 9 and 1	816-817
Motion to Pass	818
THE APPROPRIATION BILL, 2018	854-855
Motion to Consider	854
Clauses 2, 3 and 1	854-855
Motion to Pass	855

ANNEXURE – I

Member-wise Index to Starred Questions	856
Member-wise Index to Unstarred Questions	857-862

ANNEXURE – II

Ministry-wise Index to Starred Questions	863
Ministry-wise Index to Unstarred Questions	864

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, January 04, 2018/Pausha 14, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 241, Shri Nagendra Kumar Pradhan.

(Q. 241)

SHRI NAGENDRA KUMAR PRADHAN: Madam Speaker, the hon. Minister has stated in his reply that those six projects which have been constructed are minor projects and that is why permission of the Central Water Commission is not needed. But I would like to draw the attention of the Minister, through you, that these six barrages which have been constructed are on the upper side of Hirakud Dam. Even though permission of the CWC is not needed, they have been constructed very close to one another so as to intentionally give water to industries and an inter-connection canal is also there. So, will the Minister be in a position to say whether these six projects, which have been named as minor projects, are inter-linked or not. If so, should we not conclude that intentionally the Government of India has given importance to Chhattisgarh ... *

HON. SPEAKER: No allegation should be there.

श्री नितिन गडकरी : स्पीकर महोदया, माननीय सदस्य ने जिस बात का उल्लेख किया है, वह टोटल 6 बैरेजेज़ एण्ड स्टोरेजेज़ से छत्तीसगढ़ में बनाया गया है। उसकी प्रोजेक्टवाइस कैपेसिटी मेरे पास है। जहां दो हजार हैक्टेयर के अंदर ये सब प्रोजेक्ट्स हैं और यहां दो हजार हैक्टेयर के अंदर इरीगेशन होता है, उसके लिए किसी प्रकार की परमिशन की आवश्यकता नहीं होती है। यह केवल छत्तीसगढ़ में ही नहीं, अनेक राज्यों में इस तरह के प्रोजेक्ट तैयार किए गए तो उसके लिए भारत सरकार से उन्होंने अपने पैसे से बनाया है, उसको कोई अनुमति लेने की आवश्यकता नहीं है। ओडिशा में भी ऐसे ही बनाया है, उसके लिए ओडिशा में भी अनुमति लेने की जरूरत नहीं पड़ी है। मैं माननीय सदस्य को इस बात के लिए आश्वस्त करना चाहता हूं कि उनकी मूल समस्या जो है, रेनी सीज़न में जो फ्लड आता है, ओडिशा में करीब आठ सौ करोड़ रुपये का नुकसान और पचास लाख हैक्टेयर जमीन पानी के नीचे जाती है। किंतु नॉन रेनी सीज़न में पानी की कमी है। यह ओडिशा की समस्या है। इसलिए हमने भारत सरकार

---

* Not recorded.

की ओर से ऐसे बहुत से प्रोजेक्ट्स लिए हैं। जिसको दो विभागों में विभाजित किया है। एक हिमालयन वैली में जो नदियां निकलती हैं, उनका पानी है और नॉन हिमालयन वैली की जो नदिया हैं, उनका पानी है। गोदावरी का पानी करीब तीन हजार टी.एम.सी. समुद्र में जाता है। मैं विशेष रूप से सम्माननीय सदस्य को आश्वस्त करना चाहूंगा कि ओडिशा में भी पानी की कमी नहीं है। ओडिशा में जो हीराकुण्ड डैम है। साढ़े चार परसेंट ज्यादा उसकी पानी स्टोरेज कैपेसिटी फ्लो हो जाती है।

केवल आवश्यकता स्टोरेज की है, वाटर मैनेजमैंट की है। आज जो पानी उपलब्ध है, वह इतना है कि जितना ओडिशा चाहे, वह ले ले और जितना छत्तीसगढ़ चाहे, उतना छत्तीसगढ़ ले। पानी समुद्र में बह रहा है, हमने उसकी स्टडी की है।

The total water availability in Mahanadi is 51 BCM; water requirement of Chhattisgarh from Mahanadi is 33 BCM maximum; water requirement of Odisha from Mahanadi is 26 BCM; and regeneration is 18 BCM. तो 51 और 18 यानी 69 बीसीएम पानी उपलब्ध है, 33 बीसीएम छत्तीसगढ़ के लिए है, 26 बीसीएम उड़ीसा को मिल सकता है, बाकी दस बीएमसी समुद्र में जा रहा है।

दूसरा मैं उन्हें यह भी बताना चाहता हूं कि पानी की कमी नहीं है। मैं आपसे केवल एक प्रार्थना करूंगा कि जब आपका यह विवाद था, तब मैं नया मंत्री बना था, तब पुराने मंत्री ने भी कोशिश की थी। मैंने मुख्य मंत्री जी को कल पत्र लिखा है, आप आइये। हमने महाराष्ट्र और गुजरात का झगड़ा समाप्त कर दिया। मध्य प्रदेश और उत्तर प्रदेश का केन-बेतवा बुंदेलखंड का जो विवाद था, वह भी खत्म कर दिया। मैं आपको विश्वास दिलाता हूं कि भारत सरकार आपके साथ कोई अन्याय नहीं करेगी। हम आपको भी पानी देने और मदद करने के लिए तैयार हैं। मैं पानी की समस्या को समझता हूं। आप एक बार हमारे पास आइये और यदि मेरे पास मीटिंग में सोल्यूशन नहीं हुआ तो प्रधान मंत्री जी के पास जाइये। आपने कहा कि प्रधान मंत्री जी मीटिंग बुलाएं तो आप आइये, मैं पूरे विश्वास के साथ आपको बताता हूं कि ओडिशा की पानी की समस्या को सुलझाने में कोई अन्याय नहीं होगा, आपके साथ पूरी तरह से न्याय होगा और ओडिशा को पानी मिलेगा। यह समस्या सुलझाने के लिए मैं तैयार हूं। आप एक बार मेरे पास मीटिंग के लिए आइये। आप आते भी नहीं हैं, कागज भी नहीं देते हैं, रिपोर्ट भी नहीं देते हैं और ट्रिब्युनल की बात करते हैं। यह आपको बताना अच्छा नहीं लगता, परंतु मेरा जन्म होने के बाद ...(व्यवधान)

श्री भर्तृहरि महताब : मैडम, यह गलत बात है।

HON. SPEAKER: Let him complete, Mahtabji. I will allow you also.

… (*Interruptions*)

HON. SPEAKER: He is not yielding. I will allow you also to put your Supplementary. बीच में मत टोकिये।

… (*Interruptions*)

श्री नितिन गडकरी : पहली बात यह है कि मैं एलिगेशन नहीं लगा रहा हूं। अगर कुछ एलिगेशन है तो मैं उसे वापिस लेता हूं। मैं आपको इतनी जानकारी देना चाहता हूं कि इसके लिए बार-बार तीन प्रकार की कमेटियां अपाइंट हुईं। सम्माननीय सदस्य मैं एलिगेशन नहीं कर रहा हूं। छत्तीसगढ़ से कागज लिए, ओडिशा सरकार कुछ कारणवश नहीं दे पाई। मेरा कहना यह है कि वे सब बातें छोड़ दो। आपको पानी चाहिए, हम आपको पानी देने के लिए तैयार हैं। आप हमारे साथ आइये, आप मीटिंग करिये, आपके साथ अन्याय नहीं होगा। आपके साथ न्याय होगा और आपको जितना पानी चाहिए, महानदी में जो 57 परसैंट पानी आ रहा है, इसका कैचमैंट एरिया छत्तीसगढ़ में है, इसमें करीब 54 परसैंट उनका है और करीब 47 परसैंट आपका है। एक-डेढ़ परसैंट महाराष्ट्र और आंध्र प्रदेश का है। आपको उस प्रोपोर्शन में बल्कि उससे भी ज्यादा पानी का डिस्ट्रीब्यूशन करके हम देने के लिए तैयार हैं। उसके लिए आप हमारे साथ आइए और बैठिए, हम मार्ग निकालने के लिए तैयार हैं। यही मेरा आपसे अनुरोध है।…(व्यवधान)

माननीय अध्यक्ष : आज आप सबको बोलने का मौका दे दूंगी।

SHRI NAGENDRA KUMAR PRADHAN: Here, I would like to draw the attention of the hon. Minister. He has given the answer about the quantum of minimum and surplus flow of Hirakud Dam.

Here, I would like to share the information about water received by the Hirakud Reservoir from the upper catchments of Mahanadi Basin during non-monsoon season period, 2016-17, up to March. It was recorded as 41.1 per cent in November, 32.8 per cent in December; 31.1 pr cent in January, 39.1 per cent in February and 27.6 per cent in March.

My point is that whatever normal water that has been received by the Mahanadi in the summer season is less than 50 per cent. In some months, it is 41 per cent; in some months, it is 21 per cent; and in some months is 25 per cent.

Therefore, what is the mechanism being adopted by the Government of India to regulate it so that during the entire summer season, Mahanadi will get water?

Secondly, Madam, we demand formation of a Tribunal to sort out disputes between the State of Chhattisgarh and Odisha. I want a specific reply on my both these points that I have raised.

श्री नितिन गडकरी : महोदया, सम्माननीय सदस्य जो बात कह रहे हैं, वह सही है। विशेष रूप से रेनी सीजन समाप्त होने के बाद जो रिवर का नेचुरल फ्लो है, वह कम हो जाता है और इसलिए अक्टूबर, नवम्बर, दिसम्बर, जनवरी, फरवरी, मार्च और अप्रैल में पानी की समस्या होती है।

श्री नागेन्द्र कुमार प्रधान : यह पहले नहीं हुआ था।

माननीय अध्यक्ष : आप बीच में मत टोकिए।

श्री नितिन गडकरी : यह बात भी सच है कि ज्यादा फ्लड होने के कारण महानदी को हर साल 800 करोड़ रुपये का नुकसान होता है और 50 लाख हैक्टेअर जमीन पानी के नीचे आकर उसकी पूरी क्रॉप का नुकसान हो जाता है। यह बाढ़ में होता है या जब रेनी सीजन होता है, तब ऐसा होता है। इसी बात का मैं जिक्र कर रहा हूँ कि रेनी सीजन में जो पानी बाढ़ में आता है, अगर छत्तीसगढ़ और ओडिशा की दोनों सरकारें मिलकर उस पानी को डायवर्ट करके वाटर स्टोरेज में लेंगे, तो भारत सरकार बहुत से ऐसे प्रोजेक्ट्स को मदद करने के बारे में सोच सकती है, तो वह पानी स्टोरेज होगा तो जब मार्च-अप्रैल में पानी की कमी होगी, तो इस स्टोरेज वाटर का उपयोग भी होगा और बाढ़ की समस्या को भी सुलझाया जाएगा। रही बात ट्रिब्यूनल की, यह बात सही है कि अगर आप चाहते हैं, दोनों राज्यों का विवाद हल नहीं होता है तो दोनों का अधिकार है, ट्रिब्यूनल बनने में कोई अड़चन नहीं है, हमारी कोई विरोध नहीं है। केवल हमने बीच में ऐसा एक निर्णय लिया है कि एक-एक स्टेट के लिए अलग-अलग ट्रिब्यूनल बनाने के बजाय पूरे स्टेट्स के डिस्प्यूट के लिए एक ट्रिब्यूनल बनाया जाए। एक ट्रिब्यूनल बनाने की प्रोसेस हुई, उसके एक्ट के लिए पार्लियामेंट में प्रस्ताव आया था, बाद में ज्वाइंट सिलेक्शन कमेटी बनी, उसकी रिकमंडेशंस आयीं, अभी वह लॉ मिनिस्ट्री के पास है और उसको कानून बना रहे हैं। अगर यह मैं आज भी बनाऊँगा तो वह कानून के मुताबिक ऐसा होगा कि ऐसे बनाये हुए सब ट्रिब्यूनल्स उसमें विलीन हो जाएंगे। बनाने के बाद में और उसका काम शुरू होने तक शायद दो-तीन-चार महीने में यह आगे आ जाएगा। हम इसीलिए रूके थे कि उसी हम इसे देंगे। हमें कोई अड़चन नहीं है। आप आग्रह करेंगे तो इसकी भी फॉर्मेलिटी करने में हमें कोई तकलीफ नहीं है। उसमें कोई नुकसान नहीं है, हम आपके विरोध में नहीं हैं। मैं आपको एक बात कहूँगा कि मेरे पास रिकॉर्ड है कि 28-28 साल, 30-30 साल तक

ट्रिब्यूनल के निर्णय नहीं हुए हैं। जब मैं आपको कह रहा हूँ कि मेरे मंत्री बनने के दो महीने के बाद मध्य प्रदेश और उत्तर प्रदेश का पुराना झगड़ा खत्म हुआ। महाराष्ट्र और गुजरात का झगड़ा खत्म हुआ। ओडिशा और छत्तीसगढ़ का झगड़ा खत्म करने के लिए आप मेरे साथ आइए। अगर मेरे साथ आकर भी झगड़ा खत्म नहीं हुआ तो फिर ट्रिब्यूनल में जाइए, सुप्रीम कोर्ट में जाइए, आपको सब अधिकार हैं। अगर बातचीत से दो राज्यों के बीच का सवाल सुलझाया जा सकता है और आपको पानी मिल सकता है, जितना पानी चाहिए उतना पानी मिल सकता है तो आप क्यों इस विवाद में आगे जा रहे हैं।

महोदया, मैं आपके मार्फत इस सदन और देश की जनता के सामने एक प्रश्न उपस्थित करना चाहता हूँ। समुद्र में जो पूरा पानी जा रहा है, उसके लिए एक भी आदमी लेख नहीं लिखता है, एक भी एनजीओ ऑब्जेक्शन नहीं उठाता है, एक भी अखबार कोई चर्चा पुरःस्थापित नहीं करता है, एक भी टी.वी. चैनल पर कोई चर्चा नहीं होती है। बरसात का आया हुआ 68 से 70 परसेंट पानी समुद्र में जा रहा है, उसको रोकने की कोई चर्चा नहीं होती और छोटे-छोटे डिस्प्यूट के लिए दो राज्य झगड़ते हैं। अपना देश एक है, हम सबको मिलकर विकास करना है, सबका साथ और सबका विकास हमारा मंत्र है और हम लोग उसके लिए कोर्ट में झगड़ें, सुप्रीम कोर्ट में जा रहे हैं और 30-30 साल तक उसके निर्णय भी नहीं हो रहे हैं। मैं फिर से आपसे अपील करता हूँ कि एक बार आपके मुख्यमंत्री जी, आपके मंत्री जी और आप सभी सांसद मेरे साथ आइए, आप जैसा कहेंगे उतना पानी आपको उपलब्ध करा देंगे। पानी है और उसके लिए अगर कुछ कैपिटल कॉस्ट लगती है तो दोनों राज्यों का विवाद समाप्त करने के लिए उसे भारत सरकार वहन करने के लिए तैयार है। आप इसके लिए क्यों आगे नहीं आते हैं?

SHRI KALIKESH N. SINGH DEO: Madam, hon. Minister has expressed his feelings in very kind and nice words. I wish the same kindness was shown by the Government in 2014 when Odisha had first complained about this current issue. I wish, at that time, the Government had stopped the construction of barrages at Chhattisgarh and listen to us. With what face and what confidence do we go to the Government? जो आज के दिन में आयन है, इंटर-स्टेट रिवर वाटर डिस्प्यूट 1956 एक्ट है, उसमें आप लोग प्रतिबद्ध हो। It is statutorily mandatory for you to form a tribunal within one year. One year has passed. These are all excuses कि आप एक नया आयन लाएंगे, आप डिस्प्यूट सॉल्व करने की कुछ कोशिश कर रहे हैं। The Act is expressly clear. एक साल के अन्दर आपका ट्रिब्यूनल होना चाहिए। Your Act is still relevant and valid today, yet, you have not formed the tribunal. We have gone to the Government of India many times.

माननीय अध्यक्ष : आप अपना प्रश्न पूछिए। आप एक ही बात मत कहिए। उन्होंने इसके बारे में बोल दिया है। Again, you are repeating the same thing.

SHRI KALIKESH N. SINGH DEO: We have gone to the Government many times with a complaint. Neither the Government acted on our complaints nor is it following its own law and act.

HON. SPEAKER: Do you not have any question? This is a Question Hour. Discussion is not going on. I am sorry for this.

SHRI KALIKESH N. SINGH DEO: I am coming to the question.

HON. SPEAKER: Do not say that you are coming to the question. You have to ask the question directly.

SHRI KALIKESH N. SINGH DEO: The fact is that the Government is bound to form a Tribunal. Why is it when it has not followed its own law and act and enacted a Tribunal as per the Section 4(1) of the inter-State Water Dispute Act?

HON. SPEAKER: Again it is the same question.

श्री नितिन गडकरी : मैडम, यह बात जरूर है कि एक साल में ट्रिब्यूनल बनना चाहिए, पर आज तक का इतिहास ऐसा है कि एक भी ट्रिब्यूनल एक साल में नहीं बना है। उसके लीगल प्रोसीजर्स में समय लगता है

पहली बात तो यह है कि ट्रिब्यूनल में जाना आपका अधिकार है और ट्रिब्यूनल बनाना हमारा कर्तव्य है। यह हमारी संवैधानिक जिम्मेदारी है। हम उसको टाल नहीं रहे हैं। पर, मैं माननीय सदस्य से एक बात कहता हूं कि अगर ट्रिब्यूनल के द्वारा आपको कल ही पानी मिलने वाला है तो मैं आज ही 24-घंटे में सारे प्रोसीजर्स करके उसे बना देता हूं। इसमें कोई प्रॉब्लम नहीं है। पर, मैं दूसरी बात कह रहा हूं। ट्रिब्यूनल बन जाने के बाद भी 28-28 सालों तक, 30-30 सालों तक कोई निर्णय नहीं हुआ है। अगर आप मेरे साथ आठ दिनों या पन्द्रह दिनों के लिए बैठें तो आपको जो चाहिए, उसका मैं निर्णय करने की कोशिश करूंगा। अगर मैंने उसका निर्णय नहीं किया तो आप फिर ट्रिब्यूनल में जा सकते हैं। आप सुप्रीम कोर्ट भी गए हैं। आप सभी जगह जा सकते हैं। पर, जो बात आपस में चर्चा करके सॉल्व होने लायक है और आपका जो अधिकार आपको लगता है, जब वह आपको मिल रहा है, तो फिर आप ट्रिब्यूनल में जाने की ज़िद क्यों कर रहे हैं? अगर आप इसकी मांग पॉलिटिकली करते हैं तो मैं आपको एक बात

बताता हूं। मैं जब मंत्री बना, उसके पहले हमारे पास 4,610 किलोमीटर का नेशनल हाईवे था। हमने साढ़े तीन सालों में उसे दुगुना कर दिया और उसे बढ़ाकर 9,400 किलोमीटर कर दिया।...(व्यवधान) हमने पारादीप पोर्ट में 35,000 करोड़ रुपये की इंवेस्टमेंट दी। रेलवे में वर्ष 2013-14 में आपको केवल 812 करोड़ रुपये मिले थे, वहीं अब आपको 5,102 करोड़ रुपये मिले हैं। हमारे पेट्रोलियम मंत्री ने ओडिशा को 1,26,682 करोड़ रुपये की इंवेस्टमेंट दी है। हम सब दुगुना-तिगुना काम कर रहे हैं। हम कैसे ओडिशा के विरोधी हो सकते हैं? आपको ऐसा क्यों लग रहा है? आपकी अलग पार्टी होने के बाद भी हम आपके साथ भेदभाव नहीं करेंगे। 'सबका साथ, सबका विकास' के साथ आपको पूरी मदद करेंगे। आप हमारे साथ बैठिए, हम आपको मार्ग निकाल कर देंगे।

SHRI ARJUN CHARAN SETHI : Madam Speaker, I have a specific question. As hon. Minister has already stated that they are agreeable for Tribunal and they have also assured the Supreme Court of India and the Supreme Court of India has also specifically asked whether you are going to form a Tribunal or not. On behalf of the Government of India, they have agreed. Why are they not forming the Tribunal? We can wait for hundred years. Today, they say that yes, we will constitute the Tribunal. What is the difficulty?

...(Interruptions)... *

श्री नितिन गडकरी : मैडम, यह सच्चाई है कि इसी सभागृह में सभी के लिए, पूरे देश के लिए एक ही ट्रिब्यूनल बनाने का बिल आया था। फिर वह स्टैन्डिंग कमेटी के पास गया। उसके बाद उसकी रिकमेंडेशंस के साथ फिर मिनिस्ट्री में आया। मिनिस्ट्री ने लॉ मिनिस्ट्री को भेजा है। मुझे मालूम नहीं, पर शायद एक-दो महीने में वह आने वाला है, जिसमें आपके डिस्प्यूट्स खत्म होने वाले हैं। पूरे भारत के लिए जब एक ही कानून बन रहा है तो ट्रिब्यूनल बनाने के पहले ही अगर वह आ जाएगा तो यह उसमें मर्ज हो जाएगा। इसलिए, हमें ट्रिब्यूनल बनाने में कोई प्रॉब्लम हीं नहीं है। यह बात आपने ही मंजूर की है, इसलिए वह हो रहा है।...(व्यवधान)

SHRI ARJUN CHARAN SETHI: What is the difficulty in forming a Tribunal?

SHRI NITIN GADKARI : Sir, it is in the process. As early as possible, यह हो सकता है। इसीलिए, हमने सुप्रीम कोर्ट में अपने एफीडेविट में कहा है कि हम इसके लिए तैयार हैं। हमने कभी भी इसके लिए 'नहीं' नहीं कहा है।...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष : भर्तृहरि महताब जी।

...(व्यवधान)

SHRI PINAKI MISRA: Madam.

माननीय अध्यक्ष : दोनों में से कोई एक बोलिए। Because all of you are asking the same question. And the Minister is answering in the same way. So, please do not repeat that.

SHRI BHARTRUHARI MAHTAB: Madam, the answer remains the same. The Question is not the same. The answer is repeatedly being repeated. It is being repeated. It is repeated in the sense, whether the tribunal is going to be formed as per the Constitutional provision or not. You are violating the Constitution. You have not formed the tribunal within one year. That is the stipulated law. You have gone to the Supreme Court by taking a stand that you are not going to form the tribunal because one Bill is pending. Is this the way how the law has to be maintained in this country? ...*(Interruptions)*

HON. SPEAKER: No, nothing will go on record like this.

....*(Interruptions)* ... *

HON. SPEAKER: Mr. Pinaki Misra, I have not allowed you.

...*(Interruptions)*

HON. SPEAKER: I am sorry. Are you opposing your own Member or what? You are not allowing him to speak.

...*(Interruptions)*

HON. SPEAKER: No, I am sorry. Nothing will go on record like this.

...*(Interruptions)* ... *

* Not recorded.

HON. SPEAKER: Only what Mr. Bhartruhari Mahtab is saying will be answered. That is the thing.

...(Interruptions)

HON. SPEAKER: Nothing will go on record like this.

...(Interruptions)[*] ...

SHRI BHARTRUHARI MAHTAB: Madam, this is not a discussion that we are having.

HON. SPEAKER: Yes.

SHRI BHARTRUHARI MAHTAB: A specific question is being asked. A commitment was given by the Government on this floor of the House that yes we are going to form a tribunal. I had raised it earlier. In the Supreme Court, the Government has gone back saying that we are not going to form a tribunal. Now here we are hearing from the Minister that they will wait for the new Bill to come. Is the Minister aware that during the previous NDA regime, during Atal Ji's time, an amendment was moved relating to the 1956 Inter-State Water Dispute Tribunal Act that it would be in a time bound manner that the resolution has to be found? If that is there, why should you wait for a new composite Bill for all the tribunals to be formed? That provision is already there in the law. Today, you do not give us the example of Cauvery or of Punjab. That provision is still there. It was during Arjun Babu's tenure as Water Resources Minister, in this House during Atal Ji's time, an amendment was moved and it was part of the law.

Are you going to implement or enforce a tribunal as early as possible? It is because your predecessor in the Government said in this House that he had no power to restrain Chhattisgarh from constructing the dams. That is the reason why we are not coming forward to sit with you; and why the Odisha Government is not coming forward.

---

[*] Not recorded.

It is because you are not restraining them. One year has already gone. At least the tribunal will restrain them from doing further construction. I want specific answers from you, Sir.

श्री नितिन गडकरी : मैडम, मैं पहले ही जवाब दे चुका हूँ, छत्तीसगढ़ के बारे में मैंने जो लिस्ट पढ़ी है उसमें दो हजार हेक्टेयर के नीचे के ही सब बैराज़ हैं। भारत सरकार का कोई भी कानून अगर इसके नीचे है तो हमें उस काम को स्थगित करने का कोई अधिकार नहीं है और आज तक हमने इसका उपयोग भी नहीं किया है। उड़ीसा में भी आपके यहाँ ऐसे दो बैराज़ बने हैं, लेकिन हमसे परमिशन नहीं लिया गया है।...(व्यवधान)

HON. SPEAKER: I am sorry it is not a discussion. You only answer and that will be finished.

श्री नितिन गडकरी : माननीय सुप्रीम कोर्ट में भी एफिडेविट देकर बता दिया गया है कि हम ट्रिब्यूनल के लिए तैयार हैं और इसे करना हमारी जिम्मेदारी है। हमने इसे नकारा नहीं है।

मैडम, मैं एक छोटी सी बात कहना चाहता हूँ, जिसे आप टेक्निकली थोड़ा समझ लें। इसी सदन में एक्ट आया था, स्टैंडिंग कमेटी बनी थी, स्टैंडिंग कमेटी ने रिपोर्ट दी थी और मिनिस्ट्री ने उसको फाइल करके लॉ मिनिस्ट्री में भेजा है। यहाँ मैं प्रॉमिस करके नहीं कहता हूँ; परंतु मैंने जो जानकारी ली है, शायद डेढ-दो महीने के अंदर वह हो जाएगा। अगर इसको करने के प्रोसिज़र में डेढ़-दो महीने लगने के बाद जब वह बनेगा तो पहले उसका विलीनिकरण हो जाएगा। इस प्रकार से जब दो बातें दो महीने के अंदर हो रही हैं, तो आज नया किसलिए करना है, यही उसका विषय था, नहीं तो वह आकर भी काम नहीं कर पाएगा। आपकी ट्रिब्यूनल की बात हमको मान्य है, आपका अधिकार है और आपके ट्रिब्यूनल का अधिकार आने वाले तीन महीने के अंदर पक्का मिल जाएगा।

(Q. 242)

SHRI P.C. MOHAN: Madam, the answer is given … (*Interruptions*)

श्री लखन लाल साहू : …(व्यवधान) हमारे मुख्य मंत्री और हमारे जल संसाधन मंत्री ने …(व्यवधान) उनको पत्र लिखा है। …(व्यवधान) हमारे मुख्य मंत्री उसमें बैठना चाहते हैं। ये भागना चाहते हैं। **…**(व्यवधान) ये सदन को गुमराह कर रहे हैं। …(व्यवधान) ये राजनीति करना चाहते हैं। …(व्यवधान) बीजेपी की वहां सरकार…(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record. This is not the way.

…(Interruptions) … *

HON. SPEAKER: Nothing will go on record like this.

…(Interruptions) … *

माननीय अध्यक्ष : प्लीज बैठिए।

…(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है। छत्तीसगढ़ करके यहां झगड़ा नहीं होना।

…(व्यवधान)

SHRI P.C. MOHAN: Out of 476 airports, 129 airports and airstrips are being used in this country. The Minister has given a detailed answer pertaining to 15 States which have unused airports and airstrips, but it does not include the unused airports and airstrips in Karnataka.

---

* Not recorded.

How many airports and airstrips have been identified under UDAN scheme in Karnataka? Kempegowda International Airport of Bengaluru is the third largest airport in the country. The air traffic has already increased. The second airstrip is also getting ready. Keeping in view the way the traffic is growing, I think, we need a second airport in Bengaluru. Has the Ministry any proposal to re-open the HAL airport?

SHRI ASHOK GAJAPATHI RAJU: Madam Speaker, the list he is talking about is of non-operational/unused airports of AAI (Airports Authority of India). Airports in India are owned by a lot of people. Since the AAI comes under the Government of India, we have given a break up of non-operational/unused airports available with Government of India. The State Governments also own airports. There are defence airports also. They are also Government of India's airports, but they are not commercial airports. The details have been given.

Karnataka will be having a lot of airports. I think, there are 476 and odd airports or airstrips throughout the country. I can read out that list to the hon. Member. If I start reading it out, it will generate another type of problem here.

HON. SPEAKER: No, you need not read it.

SHRI ASHOK GAJAPATHI RAJU: So, if the Member wants, I will reach out those details to him.

In the supplementary, he has asked for another airport in Bengaluru. There is already an agreement with the Government. I think, if I remember correctly because it is not part of the main Question, up to 2035 or so, no other airport within 150 kilometres can come up. I am not correct about the year, but subject to memory, it is that. After that, it is open for all.

SHRI P.C. MOHAN: Madam, I feel that the Government should have a re-look at that matter. The airport in Bengaluru is getting congested and a city like Bengaluru requires a second airport. London has got two airports and New York has also got two airports. So,

the Government should definitely rethink about this matter. I want an answer from the Minister. … (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: ... [*]

HON. SPEAKER: No, I have not allowed you. I am sorry.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: I am just seeking your indulgence. … (*Interruptions*)

HON. SPEAKER: In Question Hour, it should not be something like that. I am sorry.

… (*Interruptions*)

HON. SPEAKER: I have not allowed. Nothing has gone on record. I have also said that.

… (*Interruptions*)

माननीय अध्यक्ष : ऐसे आप बैठकर जो बातें करते हैं, वह रिकार्ड में नहीं जाएगी। किसी को यह अधिकार नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : जब वह रिकार्ड में ही नहीं गई है, तो मैं क्यों उसकी दखल लूं।

...(व्यवधान)

HON. SPEAKER: No, I am sorry.

… (*Interruptions*)

HON. SPEAKER: You should not speak like this.

… (*Interruptions*)

---

[*] Not recorded.

SHRI BHARTRUHARI MAHTAB: ... *

HON. SPEAKER: Hon. Minister.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: ... * Please go through the record. ... *

HON. SPEAKER: What is it?

SHRI BHARTRUHARI MAHTAB : That is what I am saying. ... *

HON. SPEAKER: No, I have not said anything.

… (*Interruptions*)

माननीय अध्यक्ष : बिल्कुल नहीं, I cannot say something like that. जब पानी की समस्या है, कैसे मैं आपको बार-बार एलाऊ कर रही हूं। आप रिकार्ड में देख लीजिए। मैंने उनको डांटा है कि यहां छत्तीसगढ़ वगैरह की बात मत लाओ। I have not said anything.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Madam, please go through the record. … (*Interruptions*)

HON. SPEAKER: I have not commented this.

… (*Interruptions*)

माननीय अध्यक्ष : ...* मैंने इतना ही कहा है कि बार-बार वही क्वेश्चन पूछ रहे हो और वही उत्तर आ रहा है।

...(व्यवधान)

SHRI BHARTRUHARI MAHTAB: Madam, please go through the record. … (*Interruptions*)

---

* Not recorded.

HON. SPEAKER: This was my only comment.

… (*Interruptions*)

माननीय अध्यक्ष : वही पूछेंगे तो वही उत्तर आ रहा है, इतना ही मैंने कहा है। मैंने नहीं कहा है।

…(व्यवधान)

SHRI TATHAGATA SATPATHY : Madam, ... *. … (*Interruptions*) We are really heart-broken. … (*Interruptions*)

माननीय अध्यक्ष : मेरे ऊपर यह आरोप मत लगाओ।

…(व्यवधान)

HON. SPEAKER: I have not said it.

… (Interruptions)

माननीय अध्यक्ष : मैं इस मामले में बहुत ही कान्सस हूं, भर्तृहरि जी, आपने जब-जब इस प्रश्न को उठाया, मैंने आपको एलाऊ किया है, ऐसी बात नहीं है। आज भी मैंने कहा कि आपके सभी सदस्यों को मौका दूंगी, प्लीज ऐसी एलीगेशन मत लगाइए।

…(व्यवधान)

श्री भर्तृहरि महताबः मैं यही रिक्वेस्ट कर रहा हूं कि आप रिकार्ड चेक कर लीजिए। …(व्यवधान)

माननीय अध्यक्ष : मैं रिकार्ड देखूंगी लेकिन मैंने ऐसी कोई भी बात नहीं कही है। जब दूसरा कोई बोल रहा है तो मैं उनको मना कर रही हूं।

…(व्यवधान)

HON. SPEAKER: It is not very good. No, I have not said something like this.

… (*Interruptions*)

* Not recorded.

माननीय अध्यक्ष : ... * मैंने केवल यही कहा है कि वही-वही प्रश्न पूछ रहे हो और वही उत्तर आ रहा है।

...(व्यवधान)

HON. SPEAKER: This was the only thing. I am sorry.

… (*Interruptions*)

SHRI ASHOK GAJAPATHI RAJU : Madam Speaker, the thing is that when this Greenfield policy and privatization of airports started, Hyderabad and Bangalore were one of the first few that happened in our country. So, based on knowledge at that time available to the various Governments -- State and Centre, these things were drawn up. Subsequent experiences showed and that is why Delhi and Mumbai are on the number of footfalls and not on the year. Now, if we violate those agreements, then we are inviting litigation and litigation is something that is time consuming. So, this is our problem.

If those airports reach their full capacities, then we can call and ask them and go ahead with it. I still understand that Bangalore is having a second runway and it has capacity. So, this is the issue with Bangalore. In places where the State Governments have taken interest like I understand that Bidar came in that 150 kms range, now I have advised the State Government; they have talked to the concerned entrepreneur; and they have arrived at a solution. So, we will facilitate, and we cannot dictate.

श्री अशोक शंकरराव चव्हाण : मैडम स्पीकर, जैसा कि हम सभी जानते हैं यह रीजनल कनेक्टविटी स्कीम के तहत देश के कई नॉन-ऑपरेशनल एयरपोर्ट को जोड़ने का प्रयास शासन ने शुरू किया है उसको अच्छा प्रतिसाद मिला है। इसके बावजूद छोटे शहरों को जोड़ने का जो उपक्रम आपने हाथ में लिया है। बड़े शहर के एयरपोर्ट ऑलरेडी सेच्युरेटे हो चुके हैं, यह सबसे बड़ी समस्या है। उदाहरण के तौर पर अगर मैं मंबई एयरपोर्ट की बात कहूंगा तो यह पहले ही सेच्युरेटे हो चुका है। रीजनल कनेक्टविटी स्कीम के तहत आपने कुछ फ्लाइट शुरू करने का प्रयास है लेकिन मुंबई सेच्युरेट होने के कारण नए एयरक्राफ्ट्स को लैंड कराने की मर्यादा है। मैं सदन के माध्यम से आपको सूचित करना चाहूंगा क्या गवर्नमेंट ऐसा विचार करेगी कि जो ऑलरेडी ऑपरेशनल फ्लाइट्स हैं जो दूसरे शहरो या मैट्रो सिटी से मुंबई आती है उसको इन छोटो शहरों से जोड़ा जाता है तो इससे मुंबई जैसे शहर में ट्रैफिक का प्रोबल्म नहीं होगा,

* Not recorded.

छोटे शहर वाया को छोटे शहर से जोड़कर रीजनल कनेक्टिविटी से जोड़ा जाएगा, इससे मुंबई आने में आसनी होगी क्योंकि मुंबई ज्यादा एयरक्राफ्ट लैन्डिंग की अभी क्षमता नहीं है, यही वास्तविकता है। क्या गवर्नमेंट इस बारे में विचार करेगी कि छोटे शहरों को अन्य शहरों को मुंबई से जोड़ने के बारे में विचार करेगी या अन्य मैट्रो शहर से जोड़ने के बारे में विचार करेगी?

SHRI ASHOK GAJAPATHI RAJU : Madam Speaker, the hon. Member is correct that the Mumbai airport is a congested airport. As it is, we are having 52 movements in an hour in Mumbai and it compares with the better airports in the world. So, the existing airport is just saturated as far as traffic is concerned and that is generating some problems. Mumbai is a premier city of India and it is in desperate need of an airport.

At least they have started work in Navi Mumbai. I personally wished that it had happened 10-15 years back but it had not happened that way. We would try to motivate all concerned to expedite that and to try and see that Mumbai problems are solved.

About regional connectivity, I would say that we have done two rounds of auctions. In the first round, we were looking at 31 airports, out of which 15 have already become functional. Second round has started. We are looking at 41 airports there. We are looking at something like 80 airports. Since Independence, we have 75 active airports. In this Government's tenure, 80 active airports are on site, and we are all working on it.

श्रीमती संतोष अहलावत: माननीय अध्यक्ष जी, आपने मुझे प्रश्न पूछने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करना चाहती हूं। मैं माननीय प्रधानमंत्री जी और नागर विमानन मंत्री जी को बहुत धन्यवाद देना चाहती हूं कि रीजनल कनैक्टिविटी स्कीम के तहत छोटे शहरों को भी सम्मिलित किया गया है जो आज के युग की आवश्यकता भी है।

मैं आपके माध्यम से मंत्री जी से कहना चाहती हूं कि जो विमान पट्टियां उपयोग में नहीं लाई जा रही हैं, जैसे मेरे जिले में जी.डी. बिड़ला जी निजी उपयोग में लाते थे, यह भूमि सरकार की है और वहां ऑलरेडी हवाई पट्टी बनी हुई है। मैं माननीय मंत्री जी से पूछना चाहती हूं कि क्या सरकार भविष्य में उस हवाई पट्टी को चालू करने का विचार रखती है? सामरिक दृष्टि से अब यह जिला बहुत महत्वपूर्ण हो गया है। यहां दो नई सैनिक

छावनियां बनी हैं। यहां कोई साप्ताहिक ट्रेन नहीं है और एयर कनैक्टिविटी भी नहीं है। क्या माननीय मंत्री जी मेरी बात की तरफ ध्यान देकर इस हवाई पट्टी को चालू करने का प्रयास करेंगे?

SHRI ASHOK GAJAPATHI RAJU: The Finance Ministry was kind to us. They gave us a ballpark figure of Rs.5,200 crore to target 50 unused airports but these are not going to be allotted and money is not invested on some hunches. This is a demand driven scheme. As it is, it has started in our country and we have been able to repair airports; we have spent money on quite a few airports. We have spent so far Rs.46 crore. So, we have the money. If a demand is there; if an airline can come forward and give us a firm demand, we are willing to revive any of these strips. It does not matter who owns these strips.

SHRIMATI ARPITA GHOSH: Thank you for giving this opportunity, Madam, in the list of non-operational or unused airports of AAI, my constituency, Balurghat is there. I just want to know as to how long it would take to complete these airports. Have airlines taken up all these airports? I wanted to know especially about Balurghat as to which airlines have taken it up. What steps have been taken by the Government on this? Have the Government taken up with the airlines on this?

SHRI ASHOK GAJAPATHI RAJU: The Government's interaction with airlines is a continuous process because continuously problems are coming up, which require attention and solution.

With regard to Balurghat, I will find out the status and reach out to the hon. Member. It is very difficult to remember all the 476 airports and at what stage each one is. The principle is that if an airline comes and gives a firm commitment to any airport within the country, the Government is willing. It does not matter who owns it. The Government of India is willing to invest money, and bring it to an operational stage.

DR. M. THAMBIDURAI: Madam, I appreciate the Minister's answer and the initiative taken by the Prime Minister to ensure regional connectivity. At the same time, the Minister is expressing his inability because of an agreement between the airports and the

Civil Aviation Department wherein within a range of 150 km. a new airport cannot be constructed. Bengaluru and Hyderabad airports are facing problem on this count.

How can they allow monopolisation by one agency? For example, if we take the Bengaluru Airport, it is already saturated. When we come to the Bengaluru Airport, we are facing a difficulty. We have to reach the Airport three hours before to catch the flight. Therefore, Hosur is the other alternative which is available there. He has already said that Hosur Airport is going to be included in the UDAN Scheme. But, at the same time, what I have learnt from the News Agency and also from the hon. Minister when I had a discussion with him is that the Bengaluru Airport Authority is objecting to that project because Hosur Airport is coming within 150 kilometres. Why is such type of an agreement still prevailing? When they entered into an agreement, at that time, the traffic was normal. But, now it is saturated. Why are they not allowing this kind of an Airport to operate? Our Transport Minister is spending a lot of money in developing roads. In spite of that, people prefer to travel by civil aircraft through airports. We have to encourage that. Therefore, they should try to cancel such agreements and get the legal opinion. They must see to it that this kind of monopolisation is not allowed by private airports. Therefore, I would request him to allow the regional airports to operate. What are the steps they are going to take to make operational the Hosur Airport? I want to know about this from the hon. Minister.

SHRI ASHOK GAJAPATHI RAJU: I need not mention that the Government is a continuous process. I may mention that agreements have taken place at a particular point of time. It is my inability that I cannot put the clock back. Now, if there is a new suggestion, we have to take those people into confidence. We do not want litigation. The Government should be using its offices to reduce litigation and not to increase it. Of course, hon. Member's suggestions are accepted and we work in that direction. We also learn from experiences. That is why, after Hyderabad and Bengaluru, there are a number of footfalls in the case of Delhi and Mumbai. In fact, the International Civil Aviation Organisation (ICAO) has told us that Delhi is going to be saturated in 2023. Now, we

have already reached 2018. That gives us a very little time. In fact, I am happy that a few State Governments around are showing interest for a second airport for Delhi. But, we are still running against time. So, these problems are there. All this can be negotiated. I do not think we should increase litigation.

(Q. 243)

श्री राजू शेट्टी: अध्यक्ष महोदया, दूरदर्शन, आकाशवाणी और बीएसएनएल, ये तीनों भारत सरकार की एजेंसीज हैं। लेकिन जब हम टेलीफोन एडवाइजरी की मीटिंग लेते हैं तो बीएसएनएल के बारे में बहुत सारी शिकायतें आती हैं कि पहाड़ी इलाकों में उसकी रेंज नहीं आती। वहां टॉवर्स नहीं हैं और अगर टॉवर्स हैं तो बिजली, जनरेटर की सुविधा न होने के कारण वे बंद रहते हैं। मैंने मंत्री महोदय से यह प्रश्न पूछा था कि देश में दूरदर्शन के 1700 टॉवर्स हैं और आकाशवाणी के भी ट्रांसमिशन टॉवर्स हैं। बीएसएनएल इनका इस्तेमाल करके अपनी कवरेज कैपेसिटी बढ़ा सकती थी। आज तकरीबन 97 प्रतिशत जनता तक आकाशवाणी और दूरदर्शन पहुंच चुका है। बीएसएनएल इन टॉवर्स का इस्तेमाल करके अपनी रेंज बढ़ा सकती थी, लेकिन सरकार ने इस बारे में गंभीरता से विचार नहीं किया। बीएसएनएल आकाशवाणी के 280 टॉवर्स में से केवल 53 टॉवर्स ही इस्तेमाल कर रहा है। अगर दूरदर्शन और आकाशवाणी के सब टॉवर्स इस्तेमाल हुए, तो पहाड़ी इलाकों में भी बीएसएनएल की रेंज आ सकती है।

अध्यक्ष महोदया, मैं मंत्री जी से पूछना चाहता हूं कि बीएसएनएल, जो आज निजी कम्पनियों की स्पर्धा में पिछड़ रही है, उस बारे में सरकार क्या कर रही है?

कर्नल राज्यवर्धन राठौर (सेवानिवृत्त) : अध्यक्ष महोदया, जो सवाल माननीय सदस्य ने रखा है, मैं उसकी भावना की सराहना करता हूं कि जो भी एसेट्स देश बनाए, मल्टीपल एजेंसीज उसका इस्तेमाल करें। जो बीएसएनल के एंटीनाज हैं, उनको डीडी और एआईआर के टावर्स पर लगाने में कुछ बुनियादी चुनौतियां हैं, जैसे दूरदर्शन और आल इंडिया रेडियो के ट्रांसमीटर्स वजन में बहुत भारी होते हैं और मोबाइल एंटीनाज हल्के होते हैं। टावर्स की हाइट में भी बहुत फर्क होता है, दूरदर्शन और एआईआर के टावर्स तकरीबन 300 मीटर ऊंचे होते हैं, जबकि बीएसएनएल की टावर्स हाइट में कम होती हैं। उसके बावजूद भी 32 ऐसी जगहें हैं, जहां टावर्स कम्बाइन करके लगे हुए हैं और 19 ऐसे स्थान हैं, जिनके बारे में प्रपोजल अभी चल रहा है।

माननीय सदस्य ने जो प्वाइंट रखा है, उसे ध्यान में रखते हुए एक कमेटी भी बनी है, जिसमें मिनिस्ट्री ऑफ इन्फार्मेशन एण्ड ब्रॉडकास्टिंग और डिपार्टमेंट ऑफ टेलीकॉम के अधिकारी एक साथ बैठकर यह चिन्तन करते हैं कि कौन से टावर्स का इस्तेमाल ज्यादा बेहतर तरीके से हो सकता है।

साथ ही, जो आल इंडिया रेडियो एवं दूरदर्शन के टावर्स हैं, उनका इस्तेमाल प्राइवेट एफएम चैनल्स भी करते हैं। आल इंडिया रेडियो के तकरीबन 57 ऐसे टावर्स हैं, जिनको प्राइवेट एफएम चैनल्स इस्तेमाल कर रहे हैं और 37 ऐसे टावर्स हैं, जिनका प्राइवेट एफएम ब्रॉडकास्टर्स इस्तेमाल कर रहे हैं और उससे तकरीबन 40 करोड़ रुपये का रेवेन्यू उत्पन्न हो रहा है।

श्री राजू शेट्टी: अध्यक्ष महोदया, मैं मंत्री महोदय से पूछना चाहता हूं कि क्या बार्टर सिस्टम के तहत दूरदर्शन, आकाशवाणी और बीएसएनएल के बीच साझा समझौता करने का सरकार का कोई विचार है?

वस्त्र मंत्री तथा सूचना और प्रसारण मंत्री (श्रीमती स्मृति जूबिन इरानी): अध्यक्ष महोदया, मैं आपके माध्यम से, आदरणीय सांसद जी से कहना चाहूंगी, जैसा हमारे मिनिस्टर ऑफ स्टेट ने कहा है, कि वर्ष 2015 में दूरदर्शन, मिनिस्ट्री ऑफ इन्फार्मेशन एण्ड ब्रॉडकास्टिंग और डिपार्टमेंट ऑफ टेलीकम्यूनिकेशन के मध्य एक कमेटी का गठन हो चुका है। प्रसार भारती एक ऑटोनमस इंस्टीट्यूशन है, इसलिए उनके किसी भी टावर के इस्तेमाल का अंतिम निर्णय करना प्रसार भारती जैसे ऑटोनमस इंस्टीट्यूशन्स के अंतर्गत आता है। इसलिए सांसद जी का जो चिन्तन है और जो कथन है, उससे हम प्रसार भारती को अपने मंत्रालय की ओर से अवगत करा सकते हैं।

डॉ. यशवंत सिंह : मेरे लोक सभा क्षेत्र के नजीबाबाद में आकाशवाणी का एक रेडियो स्टेशन है। यह स्टेशन बहुत पुराने समय से है और उत्तराखण्ड एवं उत्तर प्रदेश, दोनों के लिए बहुत महत्वपूर्ण है, विशेष तौर से जब माननीय प्रधान मंत्री जी का 'मन की बात कार्यक्रम' आता है, उसके लिए बहुत उपयोगी है। इस स्टेशन पर अभी तक एफएम की सुविधा नहीं है। यहां के एनाउंसर्स कई बार मेरे पास आए हैं। वहां पर हर साल एनाउंसर्स का इंटरव्यू होता है और भारी संख्या में चयन किया जाता है। जितनी आवश्यकता है, उससे लगभग दस-पन्द्रह गुना लोगों का चयन होता है और उन्हें महीने में एक दिन भी एनाउंसमेंट करने का मौका नहीं मिलता है। वे कहते हैं कि सरकारी उपक्रम होने के बावजूद भी, हमें जो वेजेज मिलने चाहिए, वे नहीं मिल पाते हैं। मेरा माननीय मंत्री जी से निवेदन है कि वहां एफएम की सुविधा उपलब्ध कराई जाए और इसे कुछ इस तरह से रेगुलेट किया जाए कि वहां जो एनाउंसर्स होते हैं, उन्हे इस सरकारी उपक्रम में काम करने पर, महीने में कम से कम कुछ दिनों का मौका अवश्य मिलना चाहिए, जिससे वे आपके काम में एंगेज रहें और उनको धन की प्राप्ति भी हो जाए। मैं यही पूछना चाहता हूं।

कर्नल राज्यवर्धन राठौर (सेवानिवृत्त) : अध्यक्ष महोदया, मुख्य सवाल से इस प्रश्न का कोई ताल्लुक नहीं है। जैसा माननीय मंत्री जी ने कहा था, ये बोर्ड के पॉलिसी डिसीजन्स होते हैं और इन पर बोर्ड अपने निर्णय लेता है।

श्री श्रीरंग आप्पा बारणे: माननीय अध्यक्ष महोदया, मंत्री जी ने अभी बताया है कि आकाशवाणी के 57 टावर्स निजी क्षेत्र से जुड़ी कंपनियों द्वारा भी उपयोग किए जा रहे हैं और वहां दूरदर्शन एवं आकाशवाणी केन्द्र चलाए जाते हैं। फिर हाल ही में एक प्रश्न में उन्होंने बताया कि यह इससे संबंधित नहीं है, लेकिन आकाशवाणी के जितने भी टावर्स हैं, उनसे प्रसारण होता है। पूना आकाशवाणी केन्द्र पूना, सतारा, सोलापुर, अहमदनगर आदि लगभग पूरे क्षेत्र को कवर करता है और करीब तीन करोड़ लोगों तक पहुंचता है। वैसे ही मेरा दूसरा एक क्षेत्र कोंकण है जहां पर सिंदूरगढ़, रत्नागिरी, रायगढ़ क्षेत्र हैं, जो करीबन 70 लाख लोगों से जुड़े हुए हैं। वहां निजी एफ.एम.चैनल बहुत सारे चलते हैं

और एफ.एम. चैनल लोकप्रिय भी हैं लेकिन आकाशवाणी केन्द्र से प्रसारण हुए कई सारे प्रोग्राम्स लोगों तक नहीं पहुंचते हैं। यहां केवल टॉवर की संख्या दिखाई गई है। लोगों को उसका लाभ नहीं पहुंचता। सरकार इस टॉवर से सुचारू रूप से कार्यक्रम दिखाने के लिए क्या कदम उठा रही है?

कर्नल राज्यवर्धन राठौर (सेवानिवृत्त) : माननीय अध्यक्ष जी, जब निजी चैनल शुरु होता है तो हमारे प्रसार भारती के एग्रीमेंट में मैमोरेंडम ऑफ अंडरस्टैंडिंग में लिखा रहता है कि उनकी मदद करने के लिए वह हमारा इंफ्रास्ट्रक्चर इस्तेमाल कर सकते हैं, लेकिन उसके लिए उनको फीस देनी पड़ेगी। वह बात अलग है। लेकिन माननीय सदस्य ने जो बात कही है, उनको जानकर यह खुशी होगी कि आज की तारीख में भारत की 52 प्रतिशत जनसंख्या एफ.एम. से कवर्ड है और उसको हम भारत में 65 प्रतिशत तक लेकर जाएंगे।

*SHRI GURJEET SINGH AUJLA : Thank you, Madam Speaker. Let me bring to your kind attention that in 2007, during the tenure of the UPA Government, the then Prime Minister Manmohan Singh ji had announced the setting up of three high-frequency towers at Amethi, Rae Bareilly and Amritsar. Two towers of 1000 feet were completed in 2013. However, it has not yet started functioning. Pakistan continues to spread misinformation in our border areas. These towers were set up to counter the malicious propaganda of Pakistan. Why has the tower at Amritsar not been made functional till now?

Why is the height of the tower at Amritsar being reduced? If there is a technical reason for this, the problem should be solved.

My pointed question to the hon. Minister is this. When will this tower start functioning? Will its height remain 1000 feet? Thank you.

श्रीमती स्मृति जूबिन इरानी : माननीय अध्यक्ष जी, चूंकि एम.ओ.एस. साहब को पंजाबी नहीं आती है। That is why I am compelled to answer this question. जो आपने अपनी चिंता यहां पर व्यक्त की है, स्पेशली बॉर्डर से सटे हुए इलाकों में ट्रांसमिशन की दृष्टि से और फंक्शनैलिटी की दृष्टि से आपकी इस चिन्ता को हम लोग ऑल इंडिया रेडियो तक पहुंचाएंगे और हम आशावादी हैं कि प्रसार भारती जल्दी ही आपकी इस चिन्ता का समाधान करे।

---

*English translation of the speech Originally delivered in Punjabi.

(Q. 244)

श्री मनोज तिवारी: माननीय अध्यक्ष जी, मुझे प्रश्न पूछने का मौका मिला है और सदन में बहुत शांति भी है। मेरा प्रश्न दिल्ली एनसीआर की तरफ जाने वाली एयर टैक्सी से जुड़ा हुआ है क्योंकि 40 प्रतिशत लोग दिल्ली से बाहर सोनीपत-फरीदाबाद-बहादुरगढ़ और् गुड़गांव जाते हैं। मैं नागर विमानन मंत्री जी से जानना चाहूंगा कि क्या सरकार का विमानन उद्योग को बढ़ावा देने के लिए दिल्ली राष्ट्रीय राजधानी क्षेत्र के आसपास के क्षेत्रों को जोड़ने के लिए एयर टैक्सी सेवा शुरु करने का कोई प्रस्ताव है? यदि हां तो तत्सबंधी ब्यौरा क्या है और यदि नहीं तो क्या कारण है? इस उद्देश्य के लिए योजना परिव्यय का ब्यौरा क्या है?

SHRI ASHOK GAJAPATHI RAJU: Madam Speaker, I have already mentioned in my answer that since the liberalization has taken place and the sector is deregulated in 1994, the airlines are free to induct capacities which they would like and market it whichever way they like. We have NSOPs as it is.

About 111 NSOPs are registered with us and are flying in Indian skies. Besides that, UDAN scheme also has connected a lot of places to Delhi. Already 15 places throughout the country are connected to various destinations and Delhi is one of them. So, there is nothing that is stopping them. They can have their business plan and go accordingly.

श्री मनोज तिवारी: अध्यक्ष महोदया, मैं मंत्री जी को उत्तर देने के लिए धन्यवाद देता हूं। मेरा पूरक प्रश्न यह है, चूंकि दिल्ली में एयर ट्रैफिक की अधिकता है, इसलिए यहां और अधिक विमानों की संख्या नहीं बढ़ाई जा सकती है। इसलिए मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि ग्रेटर नोएडा के जेवर में प्रस्तावित अंतर्राष्ट्रीय हवाई अड्डे के निर्माण की स्थिति क्या हैi क्या इसके लिए भूमि का अधिग्रहण हो गया है, इसके निर्माण की लागत क्या है और इसे कब तक पूरा कर लिया जाएगाi क्या इस एयरपोर्ट का कुछ बड़े एयरपोर्ट चालकों द्वारा विरोध किया जा रहा हैi जेवर हवाई अड्डे के निर्माण से रीजनल एयर कनेक्टिविटी को काफी बल मिलेगा, जिसके लिए सरकार बहुत प्रयासरत है, कृपया मंत्री जी इसका जवाब दें।

SHRI ASHOK GAJAPATHI RAJU: Jewar is an airport which has been proposed by the Uttar Pradesh Government. They have already taken an Expression of Interest from us and they are keen on it. The Government of India will support the State Government in

this endeavour. Whatever technical help they want, we will give them. I understand from the State Government that they are acquiring land and making this airport a reality.

माननीय अध्यक्ष : भूरिया जी आप प्रश्न पूछिए। यह दिल्ली और उसके आस-पास के क्षेत्र से संदर्भित प्रश्न है।

...(व्यवधान)

श्री कांति लाल भूरिया: अध्यक्ष महोदया, मैं आपके माध्यम से कहना चाहता हूं कि वह बड़ी उदारता का परिचय दे रहे हैं लेकिन जो आदिवासी क्षेत्र है, जैसे मेरे लोक सभा क्षेत्र झबुआ में हवाई पट्टी बनी हुई है।...(व्यवधान)

माननीय अध्यक्ष : आप बोलना चाहें तो बोलें लेकिन यह दिल्ली और उसके आस-पास के क्षेत्र से संबंधित प्रश्न है।

...(व्यवधान)

श्री कांति लाल भूरिया: अध्यक्ष महोदया, रतलाम में हवाई पट्टी है, वहां छोटे जहाज उतर रहे हैं लेकिन क्या आप उसे एयर टैक्सी से जोड़ेंगे? इंदौर एयरपोर्ट 200 किलोमीटर दूर है और बड़ौदा का एयरपोर्ट 300 किलोमीटर दूर है, इसलिए क्या आप रतलाम और झबुआ को एयर टैक्सी से जोड़ने का प्रयास करेंगे? मैं आपसे यह जानना चाहता हूं।

SHRI ASHOK GAJAPATHI RAJU: Under the UDAN scheme, unconnected and under-served airports are getting connected. As I mentioned to the hon. Member, in two rounds we are looking at 80 and 15 have already happened. So, these things can be done by scheduled airlines. Non-scheduled airlines can go anywhere. You are free to motivate anybody. If anybody is willing to use that airport, we are willing to support it.

(Q. 245)

DR. J. JAYAVARDHAN: Hon. Speaker Madam, there has been a constant delay in the release of funds under the PMGSY to the State Government, thereby delaying the implementation of the project. Under PMGSY phase 8, the Ministry of Rural Development of the Government of India had sanctioned Rs. 1021 crore as Central share of the projects in Tamil Nadu. However, only Rs. 443 crore was received by the State. Our hon. Chief Minister submitted a memorandum to the hon. Prime Minister in this regard after which necessary action was taken. I would request the hon. Minister for early release of the funds due to the States to avoid delay in these projects.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF SHIPPING AND MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI NITIN GADKARI) : The Central allocation for Tamil Nadu from the Ministry in 2017-18 was Rs. 598 crore, out of which Rs. 591 crore has already been released. For additional demand, it will be possible only after the next Budget.

12.00 hrs

DR. J. JAYAVARDHAN: The first question which I had asked was pertaining to the delay in the release of funds. Our CM had written a letter to the hon. Prime Minister and it was only then that funds were released.

My second question is this. Several rural areas in the country remain unconnected. For rapid economic development of our country, infrastructure and road connectivity in rural habitation must be improved. Therefore, I request the Government to substantially increase the funds allocated for rural road development more than what is provided now under the Scheme.

श्री नितिन गडकरी : अध्यक्ष महोदया, मैं सदन को बताना चाहता हूं कि पीएमजीएसवाई में वर्ष 2022 तक योजना पूरी करने का टार्गेट था, लेकिन अब वर्ष 2019 तक इस काम को करना निश्चित किया गया है। इसमें 1,78,000

गांवों को जोड़ना है। 1,64,000 गांवों को जोड़ने का काम 31.1.2018 तक पूरा हो जाएगा। इसके साथ ही साथ मैं बताना चाहता हूं कि वर्ष 2012-13 में केवल 66 किलोमीटर प्रतिदिन प्रधान मंत्री ग्राम सड़क योजना में काम हो रहा था। वर्ष 2013-14 में 70 किलोमीटर प्रतिदिन प्रधान मंत्री ग्राम सड़क योजना में काम हो रहा था। प्रधान मंत्री मोदी जी के नेतृत्व में हमारी सरकार आने के बाद वर्ष 2014-15 में 104 किलोमीटर प्रतिदिन प्रधान मंत्री ग्राम सड़क योजना में काम हुआ। वर्ष 2015-16 में 100 किलोमीटर प्रतिदिन प्रधान मंत्री ग्राम सड़क योजना में काम हुआ और मुझे बताते हुए खुशी हो रही है कि वर्ष 2016-17 में 130 किलोमीटर प्रतिदिन प्रधान मंत्री ग्राम सड़क योजना में काम हो रहा है। हमने 21148 किलोमीटर सड़क आलरेडी सैंक्शंड की है। 12456 किलोमीटर सड़क बनकर तैयार हो गई है। सड़कें तैयार करने में नई टेक्नोलॉजी वेस्ट प्लास्टिक, कोल्ड मिक्स स्लैक्स, सीमेंट आदि चीजों का यूज किया जा रहा है। आज तक इतना बड़ा टार्गेट कभी पूरा नहीं हुआ है। हमने जो टार्गेट रखा है कि वर्ष 2022 की बजाय वर्ष 2019 को प्रधान मंत्री ग्राम सड़क योजना का काम पूरा करेंगे, मेरा विश्वास है कि हम इस काम को निश्चित पूरा करेंगे। सरकार इस काम को प्राथमिकता के साथ कर रही है और सरकार का इस तरफ ध्यान है।

DR. HEENA VIJAYKUMAR GAVIT: Madam, we have observed a lot of corruption under PMGSY in my constituency. That report has also been sent to the Ministry. I would like to know from the hon. Minister, through you, in what time frame would action be taken. The roads are not complete and half-length complete roads are shown as full-length complete roads. There is a lot of problem in that area because of the hilly terrain and there is no connectivity.

श्री नितिन गडकरी : अध्यक्ष महोदया, माननीय सदस्या के संसदीय क्षेत्र की डिटेल्स मेरे पास नहीं है, वह महाराष्ट्र सरकार के पास है, क्योंकि यह काम राज्य सरकार का है। माननीय सदस्या ने बताया कि इस बारे में इन्क्वायरी की रिपोर्ट भारत सरकार के पास आई है, इसलिए मैं उन्हें आश्वस्त करता हूं कि इस बारे में जल्द से जल्द कार्रवाई की जाएगी।

… (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, I have given a notice for Adjournment Motion. … (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं, लेकिन मैंने किसी भी स्थगन प्रस्ताव को अनुमति नहीं दी है।

… (*Interruptions*)

HON. SPEAKER: I do not understand this. Nothing is going on record.

… (*Interruptions*)

HON. SPEAKER: I am really sorry.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोग बैठ जाएं। पेपर ले करने दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : आप क्यों अपना गला सुखा रहे हैं? पेपर लेइंग हो रहा है और मैंने कहा है कि अभी अनुमति नहीं है। आप क्यों नहीं समझ रहे हैं कि कुछ भी रिकार्ड में नहीं जा रहा है। आप इतने वरिष्ठ सदस्य हैं, क्या आप बाद में नहीं बोल सकते? आप कब समझेंगे कि बीच में नहीं बोलना चाहिए।

...(व्यवधान)

12.03 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8375/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2015-2016.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8376/16/18]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2015-2016.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 8377/16/18]

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2016-2017.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8378/16/18]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2016-2017.

[Placed in Library, See No. LT 8379/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017.

[Placed in Library, See No. LT 8380/16/18]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2016-2017.

[Placed in Library, See No. LT 8381/16/18]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2016-2017.

[Placed in Library, See No. LT 8382/16/18]

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8383/16/18]

(2) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8384/16/18]

(3) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8385/16/18]

(4) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2016-2017.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8386/16/18]

(5) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8387/16/18]

(6) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8388/16/18]

(7) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8389/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017.

(2) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8390/16/18]

… (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदया, श्री राम कृपाल यादव की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8390A/16/18]

(2) (एक) इंस्टीट्यूट आफ रूरल मैनेजमेंट आनन्द, आनन्द के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीट्यूट आफ रूरल मैनेजमेंट आनन्द, आनन्द के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8391/16/18]

(3) (एक) नेशनल इंस्टीट्यूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टीट्यूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल इंस्टीट्यूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8392/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2016-2017.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2016-2017.

[Placed in Library, See No. LT 8393/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

(i) The Aircraft (Tenth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.325 in weekly Gazette of India dated 14th October, 2017, together with an explanatory note.

(ii) The Aircraft (Eighth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.985(E) in Gazette of India dated 2nd August, 2017, together with an explanatory note.

[Placed in Library, See No. LT 8394/16/18]

(3) A copy of the Ministry of Civil Aviation (Ground Handling Services) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. AV-24011/8/2017-AAI-MOCA in Gazette of India dated 20th December, 2017 under Section 43 of the Airports Authority of India Act, 1994.

[Placed in Library, See No. LT 8395/16/18]

… (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) नर्मदा कंट्रोल अथारिटी, इंदौर के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(2) नर्मदा कंट्रोल अथारिटी, इंदौर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8396/16/18]

...(व्यवधान)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) कॉटन कार्पोरेशन आफ इंडिया लिमिटेड, नवी मुंबई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) कॉटन कार्पोरेशन आफ इंडिया लिमिटेड, नवी मुंबई का वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8397/16/18]

(ख) (एक) हैडीक्राफ्टस एंड हैडलूम्स एक्सपोर्ट कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) हैडीक्राफ्टस एंड हैडलूम्स एक्सपोर्ट कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8398/16/18]

(ग) (एक) नेशनल टैक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) नेशनल टैक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली का वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8399/16/18]

(2) (एक) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8400/16/18]

(3) (एक) केन्द्रीय रेशम बोर्ड, बैंगलुरू के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) केन्द्रीय रेशम बोर्ड, बैंगलुरू के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) केन्द्रीय रेशम बोर्ड, बैंगलुरू के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8401/16/18]

(4) केन्द्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 13 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 890(अ) जो 20 मार्च, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वर्ष की अवधि के लिए उसमें उल्लिखित व्यक्ति को केन्द्रीय रेशम बोर्ड के सदस्य के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है।

(दो) का.आ. 2823(अ) जो 29 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 10 अगस्त, 2017 से 3 वर्ष की अवधि के लिए उसमें उल्लिखित लोक सभा के सदस्यों को केन्द्रीय रेशम बोर्ड के सभा द्वारा विधिवत् रूप से निर्वाचित सदस्यों के रूप में कार्य करने के लिए नियुक्त किया गया है।

(तीन) का.आ. 3454(अ) जो 27 अक्तूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वर्ष की अवधि के लिए उसमें उल्लिखित व्यक्तियों को केन्द्रीय रेशम बोर्ड के सदस्यों के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है।

(चार) का.आ. 3859(अ) जो 8 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वर्ष की अवधि के लिए उसमें उल्लिखित व्यक्तियों को केन्द्रीय रेशम बोर्ड के सदस्यों के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है।

(पांच) का.आ. 3945(अ) जो 20 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा केन्द्रीय रेशम बोर्ड नियम, 1955 की धारा 8(2) (दो) के अनुसार केन्द्रीय रेशम बोर्ड के सदस्य के रूप में नियुक्त श्री अश्विनी कुमार चौबे, संसद सदस्य, लोक सभा की 3 सितम्बर, 2017 से स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री के रूप में नियुक्ति के परिणामस्वरूप उक्त तारीख से उनकी सदस्यता समाप्त कर दी गई है ।

[Placed in Library, See No. LT 8402/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Madam, I beg to lay on the Table a copy of the Central Road Fund (State Roads) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1521(E) in Gazette of India dated 19th December, 2017, under Section 13 of the Central Road Fund Act, 2000.

[Placed in Library, See No. LT 8403/16/18]

… (*Interruptions*)

12.05 hrs

MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA*

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

> 'I am directed to inform the Lok Sabha that the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 3rd August, 2017 has been passed by the Rajya Sabha at its sitting held on the 2nd January, 2018 with the following amendment:-
>
> **CLAUSE 1**
>
> 1. That at page 1, line 4 **for** the figure "2017", the figure "2018" be **substituted.**
>
> I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to said amendment be communicated to this House.'

2. Madam Speaker, I also lay on the Table the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017, as returned by Rajya Sabha with an amendment. "

---

* Laid on the Table.

12.05 ½ hrs

COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA

1st to 3rd Reports

SHRI RAYAPATI SAMBASIVA RAO (NARASARAOPET): I beg to lay on the Table the First, Second and Third Reports (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

12.05 ¾ hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Minutes

SHRI P. KARUNAKARAN (KASARGOD): I beg to lay on the Table the minutes (Hindi and English versions) of the Tenth sitting of the Committee on Absence of Members from the Sittings of the House held on 28 December, 2017.

12.06 hrs

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

15th to 17th Reports

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2017-18):-

(1) Fifteenth Report on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Metro Rail Corporation (DMRC)'.

(2) Sixteenth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in the Sixth Report (Sixteenth Lok Sabha) on 'Role of Educational Institutions including Universities, Technical, Medical and Engineering in socio-economic development of SCs and STs-Implementation of reservation policy in Jawaharlal Nehru University'.

(3) Seventeenth Report on Action taken by the Government on the recommendations/observations of the Committee contained in the Thirty-fourth Report (Fifteenth Lok Sabha) on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in United Bank of India and credit facilities provided by the Bank to them'.

12.06 ½ hrs

COMMITTEE ON GOVERNMENT ASSURANCE
67th to 72nd Reports

डॉ. रमेश पोखरियाल निशंक (हरिद्वार) : माननीय अध्यक्ष महोदया, मैं सरकारी आश्वासनों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 67वाँ प्रतिवेदन।

(2) भारी उद्योग और लोक उद्यम मंत्रालय (भारी उद्योग विभाग) से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 68वाँ प्रतिवेदन।

(3) आश्वासनों को छोड़ दिये जाने के अनुरोधों के बारे में 69वाँ प्रतिवेदन (माने गए)।

(4) आश्वासनों को छोड़ दिये जाने के अनुरोधों के बारे में 70वाँ प्रतिवेदन (न माने गए)।

(5) आश्वासनों को छोड़ दिये जाने के अनुरोधों के बारे में 71वाँ प्रतिवेदन (माने गए)।

(6) आश्वासनों को छोड़ दिये जाने के अनुरोधों के बारे में 72वाँ प्रतिवेदन (न माने गए)।

12.07 hrs

STANDING COMMITTEE ON LABOUR
33rd Report

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : माननीय अध्यक्ष महोदया, मैं 'औद्योगिक प्रशिक्षण संस्थान (आइटीआइ) तथा कौशल विकास पहल स्कीम' के बारे में श्रम संबंधी स्थायी समिति का 33वाँ प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.07 ½ hrs

STANDING COMMITTEE ON RAILWAYS
18th Report

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, before I present the Report, I would like to show you the Reports of the Standing Committee on the subject 'Tourism Promotion and Pilgrimage Circuit'. We have given four photographs on four cover pages giving it a new look, which I think will impress everybody.

HON. SPEAKER: They will read it.

SHRI SUDIP BANDYOPADHYAY: I would like to place it before the House. We will also give you the copies of it when we will come to your Chamber.

I beg to present the Eighteenth Report (Hindi and English versions) of the Standing Committee on Railways (2017-18) on the subject 'Tourism Promotion and Pilgrimage Circuit' pertaining to the Ministry of Railways.

I hope other Committees will also proceed in the same way by publishing some photographs which may draw the attention of the Members and they get some interest to go through it.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, with your permission, I would like to congratulate my dear colleague and leader of the All India Trinamool Congress led by Kumari Mamata Banerjee that he has come out with a beautiful booklet, especially on Railways and Pilgrimage centres. It is an innovative thing, a new initiative and I would request the entire House to applaud it.

माननीय अध्यक्ष : यह एक अच्छा प्रयास है। पार्लियामेंट के कर्मचारियों ने भी इसमें अच्छा सहयोग किया है, उनका भी अभिनन्दन है। रेल संबंधी स्थायी समिति ने अच्छा काम किया है।

SHRI SUDIP BANDYOPADHYAY : I appreciate it, Madam.

12.08 hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT
21st Report

SHRI PINAKI MISRA (PURI): I beg to present the Twenty-first Report (Hindi and English versions) of the Standing Committee on Urban Development (2017-18) on action taken by the Government on the observations/ recommendations contained in the Seventeenth Report (Sixteenth Lok Sabha) on the subject, 'Functioning of Directorate of Estates, Construction and Maintenance of Government Residential Buildings and other Buildings by CPWD and NBCC'.

12.08 ½ hrs

STANDING COMMITTEE ON COAL AND STEEL
37th Report

श्री राकेश सिंह (जबलपुर) : माननीय अध्यक्ष महोदया, मैं इस्पात मंत्रालय से संबंधित 'स्टील अथारिटी ऑफ इंडिया लिमिटेड तथा मेकॉन लिमिटेड का वास्तविक तथा वित्तीय कार्यनिष्पादन' के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 37वाँ प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.09 hrs

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS
302nd to 308th Reports

SHRI ADHALRAO PATIL SHIVAJIRAO (SHIRUR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

(1) 302nd Report on the Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-fourth Report of the Committee on Demands for Grants (2017-2018) of the Ministry of Earth Sciences.

(2) 303rd Report on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-fifth Report of the Committee on Demands for Grants (2017-2018) of the Department of Biotechnology.

(3) 304th Report on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-sixth Report of the Committee on Demands for Grants (2017-2018) of the Department of Science & Technology.

(4) 305th Report on the Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-seventh Report of the Committee on Demands for Grants (2017-2018) of the Department of Scientific and Industrial Research.

(5) 306th Report on the Action Taken by the Government on the recommendations/observation contained in the Two Hundred Ninety-eighth Report of the Committee on Demands for Grants (2017-2018) of the Department of Space.

(6) 307th Report on the Action Taken by the Government on the recommendations/observations contained in Two Hundred Ninety-ninth Report of the Committee on Demands for Grants (2017-2018) of the Department of Atomic Energy.

(7) 308th Report on the Action Taken by the Government on the recommendations/observations contained in the Three Hundredth Report of the Committee on Demands for Grants (2017-2018) of the Ministry of Environment, Forest and Climate Change.

12.09 ½ hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
256th Report

SHRI RAHUL KASWAN (CHURU): Madam, I beg to lay on the Table the Two Hundred Fifty-Sixth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the "Issues related to improving consumers' satisfaction of airlines".

12.10 hrs

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 55 DATED 19.12.2017 REGARDING RISE IN PRICES OF PULSES ALONGWITH REASONS FOR DELAY

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : महोदया, मैं (i) 'दालों के मूल्य में वृद्धि' के बारे में सर्वश्री हरि मांझी और पी. कुमार, संसद सदस्यों द्वारा पूछे गए तारांकित प्रश्न संख्या 55 (अंग्रेजी संस्करण) के संबंध में 19 दिसम्बर, 2017 को दिए गए उत्तर में शुद्धि करने और (ii) उत्तर में शुद्धि करने में विलम्ब के कारण बताने वाला वक्तव्य सभा पटल पर रखता हूँ।

Question	Answer already given	Corrected Answer on parts (c) to (e)
(1)	(2)	(3)
(a) whether the prices of pulses have reportedly risen artificially leading to knee jerk reaction by the Central and State Governments and if so, the details thereof; (b) whether the Union Government is aware that artificial rise in prices of pulses was due to speculation and that pulse growers did not get remunerative price for their produce and if so, the remedial measures proposed	(a) & (b): During November, 2017, the All-India Consumer Price Index for Pulses & Products fell by 23.53 percent, over the year. To facilitate remunerative prices to pulses growers, Government procures pulses directly from farmers at Minimum Support Prices (MSPs) under Price Support Scheme, when prices are below MSP. In addition, procurement of pulses from	(c) to (e): Government is maintaining a dynamic buffer stock of upto 20 lakh tonnes of pulses through domestic procurement and import, for effective market intervention to stabilize their prices. The pulses from the buffer are released to State/UT Governments, Central Government Agencies and through strategic open market sale to manage prices, thereby helping to contain the gap

to be taken by the Government to ensure that pulse growers are provided remunerative price for their produce; (c) whether the Union Government plans to bridge the gap between wholesale and retail prices of pulses like Arhar, Urad, Chana, Moong dal, etc. in the lean seasons and if so, the details thereof; (d) whether there is any emergency planning between the States and other agencies, which keep buffer stock to stabilize prices of pulses in future and if so, the details thereof; and (e) the details of contingency plan to import these pulses from abroad to control their prices along with the details of import of these pulses during the current fiscal year?	the farmers may also be undertaken under the Price Stabilization Fund (PSF) for Central buffer, at market prices or MSP, whichever is higher. (c) to (e): Government is maintaining a dynamic buffer stock of upto 20 lakh tonnes of pulses through domestic procurement and import, for effective market intervention to stabilize their prices. The pulses from the buffer are released to State/UT Governments, Central Government Agencies and through strategic open market sale to manage prices, thereby helping to contain the gap between retail and wholesale prices. Government of India has also entered into a five-year (2016-17 to 2020-21) Memorandum of Understanding (MoU) with	between retail and wholesale prices. Government of India has also entered into a five-year (2016-17 to 2020-21) Memorandum of Understanding (MoU) with Government of Mozambique for promoting production and marketing of pulses. Under the MoU, Government would ensure import of pre-committed quantity of pulses from Mozambique, either through Government or private channels. In addition, suitable and prompt amendments are made in the trade policy, taking cognizance of domestic production and availability, to ensure appropriate import of pulses. ***In the current financial year, Government has not imported pulses for the buffer till date.***

	Government of Mozambique for promoting production and marketing of pulses. Under the MoU, Government would ensure import of pre-committed quantity of pulses from Mozambique, either through Government or private channels. In addition, suitable and prompt amendments are made in the trade policy, taking cognizance of domestic production and availability, to ensure appropriate import of pulses.	

REASONS FOR DELAY

The aforesaid mistake was detected by the Department of Consumer Affairs on 26.12.2017 after the reply was laid on the table of Lok Sabha. Therefore it took some time to process the matter for seeking approval of the Hon'ble Minister on the corrected version of the reply.

[Placed in Library, See No. LT 8404/16/18]

12.12 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Labour and Employment*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Labour and Employment.

---

* Laid on the Table and also placed in Library, See No. LT 8405/16/18

12.12 ½ hrs

(ii) (a) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Urban Development[*]

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Urban Development.

(b) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Housing and Urban Poverty Alleviation*

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

---

[*] Laid on the Table and also placed in Library, See No. LT 8406/16/18 and 8407/16/18 respectively.

<u>12.13 hrs</u>

(iii) Status of implementation of the recommendations contained in the 248th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Tourism*

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 248th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Tourism.

<u>12.14 hrs</u>

(iv) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)*

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI ANANTKUMAR HEGDE): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).

---

* Laid on the Table and also placed in Library, See No. LT 8408/16/18 and 8409/16/18 respectively.

<u>12.14 ½ hrs</u>

(v) Status of implementation of the recommendations contained in the 244th Report of the Standing Committee 15 on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 244th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Civil Aviation.

---

* Laid on the Table and also placed in Library, See No. LT 8410/16/18 .

12.15 hrs

DEMAND FOR SUPPLEMENTARY GRANT , 2017-18

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): On behalf of Shri Arun Jaitley, I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants – Third Batch for 2017-18.

12.15 ½ hrs

NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2017

Amendment made by Rajya Sabha

HON. SPEAKER: Now, Supplementary List of Business. Item No. 29A, hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): On behalf of Shri Arun Jaitley, I beg to move:

> "That the following amendment made by Rajya Sabha in the Bill[*] further to amend the National Bank for Agriculture and Rural Development Act, 1981, be taken into consideration:-

CLAUSE 1

1. That at page 1, line 4, *for* the figure "2017", the figure "2018" be ***substituted***.

HON. SPEAKER: The question is:

> "That the following amendment made by Rajya Sabha in the Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981, be taken into consideration:-

[*] The Bill was passed by Lok Sabha on the 3rd August, 2017, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 2nd January, 2018 and returned it to Lok Sabha on the 3rd January, 2018

CLAUSE 1

1. That at page 1, line 4, *for* the figure "2017", the figure "2018" be *substituted.*

The motion was adopted.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No.1 made by Rajya Sabha to the vote of the House.

CLAUSE 1

1. That at page 1, line 4, *for* the figure "2017", the figure "2018" be *substituted.*

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017, as passed by Lok Sabha, be agreed to.

SHRI P.P. CHAUDHARY: I beg to move :

"That the amendment made by Rajya Sabha in the Bill be agreed to."

HON. SPEAKER: The question is :

"That the amendment made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

12.17 hrs

INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) BILL, 2017
Amendment made by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): On behalf of Shri Arun Jaitley, I beg to move:

> "That the following amendment made by Rajya Sabha in the Bill* further to amend the Insolvency and Bankruptcy Code, 2016, be taken into consideration:-

CLAUSE 1

1. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted.*

HON. SPEAKER: The question is:

> "That the following amendment made by Rajya Sabha in the Bill further to amend the Insolvency and Bankruptcy Code, 2016, be taken into consideration:-

CLAUSE 1

1. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted.*

The motion was adopted.

* The Bill was passed by Lok Sabha on the 29th December, 2017, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at their sitting held on the 2nd January, 2018 and returned it to Lok Sabha on the 3rd January, 2018.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No.1 made by Rajya Sabha to the vote of the House.

CLAUSE 1

1. That at page 1, line 3, *for* the figure “2017”, the figure “2018” be *substituted.*

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the Insolvency and Bankruptcy Code (Amendment) Bill, 2017, as passed by Lok Sabha, be agreed to.

SHRI P.P. CHAUDHARY: I beg to move :

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

HON. SPEAKER: Now, we will take up 'Zero Hour'.

… (*Interruptions*)

12.19 hrs

SUBMISSION BY MEMBER

Re: Reported mass expulsion of a section of the society from the recently published National Register of Citizens in Assam

PROF. SAUGATA ROY (DUM DUM): Madam, I had given notice for Adjournment Motion on the publication of the National Register of Citizens by the Assam Government… (*Interruptions*)

HON. SPEAKER: I will give you a chance to speak.

PROF. SAUGATA ROY : Out of 3.29 crore applications, only 1.9 crore applications have been included. We fear that this a conspiracy to drive out Bengalis from Assam. Our hon. Chief Minister has already said that… (*Interruptions*). Almost 1.3 crore names of applicants are left out. It is a conspiracy to drive them out. We want that they should be allowed to stay in Assam.

They are normal citizens. This is a conspiracy. The name of Shri Badruddin Ajmal, M.P. has been eliminated. This is a serious matter. This is a conspiracy to drive out Bengali-speaking people from Assam. … (*Interruptions*) They should be allowed to remain in Assam. The Chief Minister, West Bengal has already mentioned that this is a conspiracy. … (*Interruptions*)

माननीय अध्यक्ष : आप सभी इनके सहयोगी बनिए। आप सभी नहीं चिल्लायेंगे।

… (व्यवधान)

PROF. SAUGATA RAY: The Chief Minister, Assam is saying that they would not have any rights in Assam. … (*Interruptions*)

HON. SPEAKER: Dr. Rabindra Kumar Jena is allowed to associate with the matter raised by Prof. Saugata Ray.

<u>12.21 hrs</u>

(*At this stage, Kumari Sushmita Dev came and stood on the floor near the Table.*)

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Madam Speaker, the issue of semi-skilled workers working in the Posts and Telegraphs Department in Maharashtra at different locations for the last 15 years is being over-looked. … (*Interruptions*)

They are not getting minimum wages and the Government is the custodian of the labour laws. The minimum wages are not being paid as per the Government's orders. The wages declared by the Posts and Telegraphs Department was a unilateral decision. … (*Interruptions*)

As per the guidelines, extending PF is statutory for the contract employees. But the records do not show Provident Fund as deducted. No ESIC scheme is extended to them nor the amount towards ESIC is deducted. … (*Interruptions*)

HON. SPEAKER: Let him complete. I will decide later.

… (*Interruptions*)

SHRI GAJANAN KIRTIKAR: Another serious issue is that lady employees are forced to load and unload letter bags from delivery vans and are assigned to shift bags in offices. I feel this is gender-biased. … (*Interruptions*)

HON. SPEAKER: I am not saying no. Please go back to your seat.

<u>12.22 hrs</u>

(At this stage, Kumari Sushmita Dev went back to her seat.)

SHRI GAJANAN KIRTIKAR: On paper these employees are engaged as coolies but forced to perform jobs of sorting letters, data operators and delivery van guards. … (*Interruptions*)

Therefore, it is requested that these semi-skilled workers are paid minimum wages as per the Government's order immediately. … (*Interruptions*)

माननीय अध्यक्ष : गजानन कीर्तिकर जी, शून्यकाल में पूरा पेपर नहीं पढ़ना है, मैं कब से बोल रही हूँ। आपका मैटर हो गया है। अब आप बैठ जाइए।

… (*Interruptions*)

गृह मंत्री (श्री राजनाथ सिंह) : महोदया, इस समय असम में एनआरसी का काम जो चल रहा है, वह काम सुप्रीम कोर्ट के सुपरविजन में चल रहा है। पहली सूची एक करोड़ 90 लाख लोगों की प्रकाशित हुई है।...(व्यवधान) कोर्ट ने भी कहा है कि किसी को परेशान होने की आवश्यकता नहीं है। यदि किसी का नाम कहीं पर छूट गया है तो पुनः वह ट्रिब्यूनल को एप्लाई कर सकता है, दे सकता है और उसकी पूरी तरह से छानबीन होगी।...(व्यवधान) यह एलिगेशन जो लगाया जा रहा है कि लोगों को वहाँ से बाहर खदेड़ने की कोशिश की जा रही है, यह पूरी तरह से बेसलेस एलिगेशन है।...(व्यवधान)

माननीय अध्यक्ष : अब नहीं होता है। सुप्रीम कोर्ट ने बोला है। अब इस तरह मत करिए।

...(व्यवधान)

HON. SPEAKER: Shri Shrirang Appa Barne, Shri Rahul Shewale, Kunwar Pushpendra Singh Chandel and Dr. Kulmani Samal are allowed to associate with the matter raised by Shri Gajanan Kirtikar.

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record except the Home Minister's statement.

(Interruptions)… *

---

* Not recorded.

माननीय अध्यक्ष : अब नहीं होता है। सुप्रीम कोर्ट ने बोला है। अब इस तरह मत करिए।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

...(व्यवधान)

HON. SPEAKER: Thank you.

… (*Interruptions*)

HON. SPEAKER: You are disturbing your own leader.

… (*Interruptions*)

HON. SPEAKER: Shri Kalyan Banerjee, please take your seat.

… (*Interruptions*)

माननीय अध्यक्ष : आप एक बात सुनिए। ऐसा नहीं होता है। आपने जो मामला उठाया, वह ठीक है, मैं सबकी संवेदना समझ रही हूँ मगर होम मिनिस्टर ने जो बात कही है कि किसी का भी नाम डिलीट नहीं होना है। सुप्रीम कोर्ट के सुपरविजन में यह काम चल रहा है। जिसका नाम छूट भी गया है, वह शामिल भी हो जायेगा, ऐसा भी उन्होंने कहा है। गृह मंत्री जी ने बहुत अच्छा स्टेटमेंट दिया है। बार-बार आप यहाँ पर कोई भी ऐसी बात मत उठाइए।

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

…(Interruptions)…[*]

---

[*] Not recorded.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम स्पीकर, बी.जे.पी. की सरकार आने से पहले 01 मार्च, 2014 को इंटरनेशनल मार्केट में कच्चे तेल की क़ीमत लगभग 110 डॉलर प्रति बैरल थी और पेट्रोल का दाम 71 रुपये प्रति लीटर था। अन्तरराष्ट्रीय बाज़ार में कच्चे तेल की क़ीमतें जून, 2014 से लगातार घटती रही हैं।…(व्यवधान) वर्ष 2016 में करीब 40 डॉलर प्रति बैरल तक यह गिरी। तब भी पेट्रोल की क़ीमत 65 रुपये प्रति लीटर थी। कल जब कच्चे तेल की क़ीमत पिछले दो सालों में सबसे ऊंची करीब 60 डॉलर प्रति बैरल थी, तब पेट्रोल का दाम 70 रुपये प्रति लीटर है। इंटरनेशनल मार्केट में कच्चे तेल की क़ीमत आधी से भी कम होने के बावजूद की कंज्यूमर्स को कोई फायदा नहीं मिला और जमकर ये पैसे सरकारी खजाने में भर्ती हो रहे हैं।…(व्यवधान)

माननीय अध्यक्ष : किसी को भी चिल्लाने की आवश्यकता नहीं है, मैं सुन रही हूं।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: हर साल लाखों-करोड़ों रुपये यह सरकार तेल कंपनियों से ले रही है। अक्टूबर, 2014 से सितम्बर, 2017 तक डीज़ल पर एक्साइज ड्यूटी 386% ज्यादा हुई है और पेट्रोल पर 126% बढ़ी है। इससे सरकार को कम से कम हर साल 1,62,000 करोड़ रुपये का फायदा हो रहा है। अब तक 5,50,000 करोड़ रुपये सरकार अपने खजाने में डाल चुकी है। पर, लोगों को उसका कोई फायदा नहीं मिला है। वेलफेयर स्कीम्स को काटा गया है। एस.सी.पी., जो शेड्यूल्ड कास्ट का सब-प्लान है, उसमें सिर्फ चार प्रतिशत रखा गया है। जहां उन्हें 22% मिलना था, उसे भी काट दिया गया है। वेलफेयर स्कीम्स में और हर चीज़ में काटे गए हैं, लेकिन इतना पैसा मिलने के बावज़ूद भी सरकार को जो कंज्यूमर्स को बेनेफिट देना था, वह उसने नहीं दी है।

कम से कम मैं उनसे पूछना चाहता हूं।

माननीय अध्यक्ष : 'पूछना' नहीं, 'बताना' कहिए।

श्री मल्लिकार्जुन खड़गे: किस-किस स्कीम्स में ये पैसे लगाए गए हैं और वेलफेयर स्कीम्स में से पैसे क्यों काटे गए हैं। इर्रीगेशन के लिए मिलने वाले पैसे में से पैसे क्यों काटे गए हैं? किसान को मिलने वाले एम.एस.पी. में बढ़ोतरी क्यों नहीं हो रही है? इसका जवाब वे दें।

माननीय अध्यक्ष : श्री रवीन्द्र कुमार जेना, एडवोकेट जोएस जॉर्ज, श्री एम.बी.राजेश, श्री जोस के. मणि, श्री मुल्लापल्ली रामचन्द्रन, श्री पी.के.बिजू, श्री धनंजय महाडीक एवं श्रीमती पी.के.श्रीमथि टीचर को श्री मल्लिकार्जुन खड़गे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Madam Speaker, I thank you for allowing me to raise a matter of urgent public importance.

Madam, I would like to draw the kind attention of the House to the environmental issue pertaining to Flamingo migratory birds. Every year thousands of flamingos fly from Kutch in Gujarat and stay in Mumbai for around six months. They arrive in November and leave by June. But the best time to see them is during January to March. Various other birds like Black-headed Ibis, Black-tailed Godwit, Western Reef-egret, River Tern, Sandpiper, Green Shank, Herons, Egrets, Cranes, Wagtails, Swallows and some others can also be seen.

M/s M. Palanji Company has received the contract for the removal of coal mines from the Tata Power Company in Mahul. The company has been given a place by the Government at Uran, but the company does not use this place. Instead, they are putting mud near the Mahul Creek. Since the Gulf mole biological property and mangroves are destroyed, the flamingos coming to Mahul and Sewri are also affected. Therefore, strict action should be taken against the company so that the residents of Mahul can get justice. There are more than 450 fishermen in this area and these fishermen foster traditional practices. But now the time has come for them to starve. Today, there is a whole change in the environment of the area. Therefore, a new Environment Impact Analysis should be conducted for the same. So, I would like to request the hon. Union Minister of Environment and Forests to intervene in this matter.

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल, श्री श्रीरंग आप्पा बारणे, श्री अरविंद सावंत एवं श्री संजय हरिभाऊ जाधव को श्री राहुल शेवाले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

*SHRI GURJEET SINGH AUJLA (AMRITSAR): I thank you, Hon. Speaker Madam, for giving me the opportunity to speak on an important matter of public importance.

Madam, I want to draw the attention of the Government towards a large number of industries that have closed down in my constituency. In the year 2000, about 22,000 industrial units were operating in my constituency. A lot of these industries have closed down. At present, hardly 10,200 industrial units are functional there. About 8,053 units have closed down due to various reasons.

Similarly, there were 250 processing units in 1980. However, only 50 processing units are functional at present. The number of rice mills has come down from 300 to 100. Similarly, the fan and handloom industries in my constituency are in shambles.

So, I urge upon you to grant Amritsar the Special Economic Zone status. It is a border district. Similarly, Gurdaspur and Ferozepur areas of Punjab should also get their due. People of this area have sacrificed their lives for the sake of the country. So, I urge upon the Government to grant Special Economic Zone status to my constituency to save the industrial units there.

Thank you.

श्री मनसुखभाई धनजीभाई वसावा (भरूच) : अध्यक्ष महोदया, आपने मुझे आदिवासियों से संबंधित बहुत ही महत्वपूर्ण प्रश्न पर जीरो ऑवर में बोलने के लिए अनुमति दी, इसके लिए मैं आपको धन्यवाद करता हूँ।

महोदया, मैं आपके माध्यम से सरकार को बताना चाहता हूँ कि देश के कई राज्यों में गलत तरीके से नॉन-ट्राइबल लोगों को अनुसूचित जनजाति का प्रमाण पत्र दिया जाता है। उन प्रमाण पत्रों के आधार पर कई नॉन-ट्राइबल लोगों को एसटी कोटा में मेडिकल, इंजीनियरिंग एवं उच्चतम अभ्यास क्रमों में एडमिशन मिल जाता है। ऐसे लोगों को सरकारी नौकरी भी सरलता से मिल जाती है। इससे आदिवासियों का अधिकार समाप्त हो रहा है और वे अपने अधिकारों से वंचित हो रहे हैं। गुजरात के सौराष्ट्र में भी रबारी, भरवाड़ एवं सिद्धी मुसलमान को हजारों की संख्या में प्रमाण पत्र मिल रहे हैं और उन प्रमाण पत्रों के आधार पर एसटी कोटा में हजारों लोगों को नौकरी मिल रही है।

---

* English translation of the speech originally delivered in Punjabi.

महोदया, मैं आपके माध्यम से सरकार को बताना चाहता हूँ कि जिन लोगों को ट्राइबल कोटे में प्रमाण पत्र मिले हैं, उनके आधार पर जिनको नौकरी मिली है, गलत तरीके से बोग़स प्रमाण पत्र मिले हैं, उन्हें रद्द किया जाए और जिनको नौकरी मिली है, उनको ओपन कैटेगरी में लिया जाए। मैं आपके माध्यम से सरकार से इतना ही अनुरोध करना चाहता हूँ। धन्यवाद।

माननीय अध्यक्ष : डॉ. हिना विजयकुमार गावीत, श्रीमती संतोष अहलावत, श्रीमती रक्षाताई खाडसे, श्री रामसिंह राठवा, कुँवर पुष्पेन्द्र सिंह चन्देल, डॉ. मनोज राजोरिया, श्री हरीश मीना, श्री अर्जुन लाल मीणा, श्री रामचरण बोहरा, श्री निशिकान्त दुबे, श्री भैरों प्रसाद मिश्र, श्री नारणभाई काछड़िया,श्री शिवकुमार उदासि तथा डॉ. किरिट पी. सोलंकी को श्री मनसुखभाई धनजीभाई वसावा द्वारा उठाए गए विाय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. RATNA DE (NAG) (HOOGHLY): Hon. Madam Speaker, I would like to bring to your notice an important issue concerning the old widows, poor widows of our country.

Though we have different pension schemes, yet, I would like to focus on the Indira Gandhi National Widow Pension Scheme under which widows aged 40 and above get Rs. 600 per month as pension.

It is to be noted, Madam, that prior to 2005, beneficiaries of the said schemes were selected by the Municipalities/ Gram Panchayats as per the allotted quota. In the case of 3-tier Panchayat System, the recommendations used to come from different meetings held in different tiers of Panchayati Raj System like, Gram Sansad Sabha, Gram Sabha, General Body meetings etc. But since 2005, beneficiaries were selected from the Rural Household Survey Database. The families having score of a 33 or below in the Rural Household Survey Database were treated as eligible for the above-mentioned pension schemes.

Unfortunately, Madam, from 1st October, 2017, pensions of many beneficiaries were stopped abruptly stating that 'as per the Socio-Economic Survey, 2011, they may be treated as people having any of the 14 parameters of the automatic exclusion criteria. It is evidently made clear that the survey reports of the SECC, 2011 are not correct.

When it is so, how can the Government exclude deserving beneficiaries from the said list which deprives them from receiving pension?

Madam, I would like to mention here that our Chief Minister of West Bengal, Kumari Mamata Banerjee is providing pension for these widows without stoppage.

Under the circumstances, I would like to urge and plead with the Government to revoke the order and restore the pension of these poor widows keeping in view ever growing prices of the essential commodities including vegetables.

Thank you.

HON. SPEAKER: Shri Rabindra Kumar Jena, Dr. Manoj Rajoria and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Dr. Ratna De

SHRI M. MURLI MOHAN (RAJAHMUNDRY): I am thankful to you, hon. Madam Speaker for giving me an opportunity to raise an important during 'Zero Hour' today.

Of late, prices of all the essential commodities, particularly, onions and tomatoes have been increasing at an alarming rate. These soaring prices have caused great unrest and frustration among the people. As such, the people belonging to poor, middle class, weaker and all sections of the society are not in a position to buy these essential commodities.

There is no let up in this situation. Life has become very hard. There are many reasons of this unprecedented rise in prices like inflation, black marketing, hoarding, faulty credit system and an improper distribution system. Therefore, I would request the Union Government through you, Madam, to take remedial steps to bring down the prices of essential commodities like onions and tomatoes.

I would also request the Government to take stringent action against the black-marketeers and hoarders.

HON. SPEAKER: Shrimati V. Sathyabama, Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shri M. Murli Mohan.

श्री विष्णु दयाल राम (पलामू) : मैं बरवाडीह जिला लातेहार, झारखण्ड और चिरिमिरी जिला अम्बिकापुर, छत्तीसगढ़ के बीच प्रस्तावित रेल लाइन के निर्माण के सम्बन्ध में अपनी बात करना चाहता हूं। यह अंग्रेजों के जमाने की करीब नौ दशक पुरानी योजना है। इसमें वर्ष 1930 के दशक में कार्य प्रारम्भ हुआ था, लेकिन द्वितीय विश्व युद्ध के प्रारम्भ हो जाने के चलते इस पर कार्य आगे नहीं बढ़ सका। मैं माननीय रेल मंत्री जी को और आदरणीय प्रधानमंत्री जी को बहुत-बहुत धन्यवाद देना चाहता हूं कि गत वर्ष इस योजना की स्वीकृति हुई और इसके लिए बजटीय प्रावधान भी किया गया। इसके लिए 5 करोड़ रुपये का प्रावधान किया गया।

महोदया, यह न केवल यातायात के दृष्टिकोण से महत्वपूर्ण योजना है, बल्कि व्यापारिक दृष्टिकोण से भी बहुत ही महत्वपूर्ण योजना है। यह रेल लाइन जिस रास्ते से होकर गुजरती है, वह खनिज सम्पदा से भरा-पूरा है। इस रेल लाइन के बन जाने से मुंबई-हावड़ा के बीच की दूरी 200 किलोमीटर कम हो जाएगी। यह झारखण्ड और छत्तीसगढ़, दोनों के लिए उपयोगी है। यह एक राष्ट्रीय योजना है। इसके लिए पैसे की जो कमी है, उसके लिए झारखण्ड सरकार और छत्तीसगढ़ सरकार दोनों प्रयासरत हैं कि इस कमी को पूरा किया जाए। इस योजना के महत्व को देखते हुए इसको एक राष्ट्रीय योजना के रूप में लिया जाना चाहिए।

महोदया, हमारी आपके माध्यम से विनती है कि इस योजना की उपयोगिता को देखते हुए शीघ्रातिशीघ्र इसके निर्माण की जो स्वीकृति प्रदान की गई है, उस पर कार्यान्वयन शीघ्र किया जाए।

HON. SPEAKER: Shri Lakhan Lal Sahu, Shri Bhairon Prasad Mishra, Shri Sunil Kumar Singh and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Vishnu Dayal Ram.

SHRI JOSE K. MANI (KOTTAYAM): Thank you, Madam Speaker. I would like to seek an intervention of the Central Government to address a longstanding grievance of the natural rubber growers of this country.

The rubber farmers have been consistently pressing for a fair price for their produce. The problems have been compounded by indiscriminate import duties. In June, 2014, the Central Government has constituted an Expert Committee to find the

challenges and opportunities in the production of rubber and the impact of import on the domestic prices of rubber. The Government of India, on the Floor of this House, has declared that it will formulate a policy within six months. Almost, three to four years have been lapsed but till now there is no policy framed to protect the rubber growers in this country, especially, in Kerala.

Madam, about four years back, the price of natural rubber was Rs. 240 per kilogram which has come down to Rs. 120 per kilogram. Leave alone the surplus part of it; it has come down even below. This is mainly because of the indiscriminate import of natural rubber throughout last three or four years. In the last three years, about Rs. 3,335 crore has been collected by the Central Government through this Import Duty. Actually speaking, this is the sweat and hardwork of the rubber growers and it belongs to them.

Therefore, I would request the Central Government to pass on this money to the rubber growers so that a minimum price of Rs. 200 per kilogram should be provided to them.

Lastly, now, the Central Government has declared the minimum import price for cardamom, pepper and also for areca nut. I request that a minimum import price of Rs. 200 will be fixed by the Central Government to protect the rubber growers who are in distress now.

HON. SPEAKER: Shri N.K. Premachandran, Shri Mullappally Ramachandran, Shri Anto Antony, Shri P.K. Biju, Dr. A. Sampath, Shrimati P.K. Shreemathi Teacher, Adv. Joice George and Shri M.B. Rajesh are permitted to associate with the issue raised by Shri Jose K. Mani.

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Madam, I would like to speak in Marathi.

माननीय अध्यक्ष : इसके लिए पहले सूचना देनी चाहिए।

DR. HEENA VIJAYKUMAR GAVIT: Madam, I had requested for it.

माननीय अध्यक्ष : हिना गावीत जी, आप बोल सकती हैं लेकिन जब भी आपको बोलना हो, पहले सूचना देनी चाहिए।

*DR. HEENA VIJAYKUMAR GAVIT: Most of the tribal students from all parts of Maharashtra are taking good education and for this purpose, they are moving to the cities from the tribal areas. Central Government and State Governments had sanctioned some hostels for them. But these hostels did not have their own buildings and that is why they were running from rented premises. Now, the Government is planning to shut down these hostels and if so these students would be facing severe problems. Hence, through you Madam, I would like to urge upon the Central Government especially the Department of Tribal Affairs to construct hostels for the tribal students to encourage them to take education. Thank you.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री अरविंद सावंत, श्री राहुल शेवाले, श्री संजय हरिभाऊ जाधव को डॉ. हिना विजयकुमार गावित द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): अध्यक्ष महोदया, 26 सितम्बर, 2017 को गणेश शंकर विद्यार्थी महाविद्यालय जो मेरे संसदीय क्षेत्र मुगावली में है, वहां के वरिष्ठ प्राचार्य बी.एल.अहिरवार की तरफ से मुझे एक पत्र मिला कि वहां की विसंगतियों के लिए सांसद निधि एवं एक दौरा कार्यक्रम किया जाए। मैंने वहां के लिए फौरन सांसद निधि स्वीकृत कराई। बच्चों, महिलाओं और बेटियों के पढ़ने लिए टेबल, पीने के पानी की व्यवस्था कराई और एक कार्यक्रम में 10 अक्तूबर को मैंने शिरकत की।

जहां उस प्राचार्य का एक तरीके से प्रोत्साहन किया जाना चाहिए और प्रशंसा करनी चाहिए, उल्टे वरिष्ठ दलित प्राचार्य को मुगावली के विद्यालय से ट्रांसफर करके 700 किलोमीटर दूर शहडोल में भेज दिया गया। मैं आपके संरक्षण के आधार पर पूछना चाहता हूं कि इस सदन में जो सांसद बैठा हुआ है वह किस नियम के तहत सांसद निधि किसी क्षेत्र में नहीं दे सकता और किस नियम के आधार पर उस दलित प्रोफेसर का ट्रांसफर किया जाता है। यह बीजेपी सरकार की दलित विरोधी नीति का एक और उदाहरण है।

---

* English translation of the speech originally delivered in Marathi

HON. SPEAKER: It is not a matter to be raised here.

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया: अध्यक्ष महोदया, उस प्रोफेसर को बहाल किया जाना चाहिए और सरकार को उस प्रोफेसर से माफी मांगनी चाहिए। …(व्यवधान)

HON. SPEAKER: Actually, this is not the case.

… (*Interruptions*)

माननीय अध्यक्ष : आपको सांसद निधि देने से नहीं रोका है इसलिए यह यहां नहीं आएगा।

…(व्यवधान)

SHRI P. R. SUNDARAM (NAMAKKAL): Thank you, Speaker Madam. Salem Steel in Kanjamalai is the largest manufacturer of stainless steel. As a public sector company under the Steel Ministry, it has got a global reputation for its high quality steel and it is a pride to Tamil Nadu. … (*Interruptions*)

The Central Government has plans to privatise Salem Steel for a long time, which our beloved leader Amma had strongly opposed during her time. … (*Interruptions*) Any plan to privatise Salem Steel Plant will lead to hurting the sentiments of the people there. Though it has faced losses lately, it will surely improve very soon and will become a profit making company. The financial situation of the Plant has improved gradually as compared to the last year.

Our hon. Chief Minister E. Palaniswami has also conveyed his deep concerns on the Steel Ministry's move for its privatisation and he has urged the hon. Prime Minister in detail on 17.12.2017.

Speaker Madam, in view of this, through you, I would urge upon the Steel Ministry and the Union Government to reconsider the plan to privatise the Salem Steel

Plant in the better interest of the people of Tamil Nadu, as it will surely perform better and will turn into a profit making company in future.

Thank you.

माननीय अध्यक्ष : श्रीमती वी. सत्यबामा को श्री पी.आर. सुन्दरम उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Madam, Odisha Government has taken a decision because we are having five districts where there is not an inch of railway line. That is why, our hon. Chief Minister Shri Naveen Patnaik has taken a decision to have Railways. Therefore, he is offering total land cost of that railway line and fifty per cent of the construction work will be borne by the State Government. The stamp duty and other things will be exempted. But unfortunately, even though this Jeypore - Nabarangpur new line, budget allocation was there, construction has not yet been started.

Another thing is there. Our Chief Minister has agreed for the same conditions for this Puri – Konark Railway Line. Even though sanction is there, from the State Government, MoU has not been sanctioned by the Government of India.

Regarding the Rajdhani Express, which is scheduled to run in February from Bhubaneswar to Delhi via Sambalpur, unfortunately, all the MPs of this House and hon. Chief Minister has written a letter to the Railway Minister to run this train for three days.

HON. SPEAKER: You are combining Railway and Coal. Only one matter has to be raised.

SHRI NAGENDRA KUMAR PRADHAN : Madam, only one day has been sanctioned to run this train. Therefore, through you, Madam, I request the hon. Minister to sanction this train for at least three days.

HON. SPEAKER: Shri Rabindra Kumar Jena, Dr. Kulmani Samal and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Nagendra Kumar Pradhan.

डॉ. किरिट सोमैया (मुम्बई उत्तर पूर्व): माननीय अध्यक्ष जी, आज मीडिया में एक बात सामने आई है और मैंने माननीय मंत्री श्री रिजीजू और जयंत सिन्हा जी से कन्फर्म किया है। 1 जनवरी को जैट एयरवेज़ का लंदन से मुम्बई विमान आ रहा था, इसमें 324 लोग थे, दो बच्चे और 14 क्रू मैम्बर्स थे। दोनों पायलट्स में आपस में लड़ाई-झगड़ा हुआ। पुरुष पायलट ने ने स्त्री पायलट को चांटा मारा, वह केबिन के बाहर आ गई और थोड़ी देर बाद दूसरा पायलट भी बाहर आ गया और भगवान भरोसे विमान ऊपर जा रहा था। इतनी गंभीर बात हुई है। इन दोनों के संबंध क्या थे? मीडिया ने बताया कि वह पति-पत्नी थे तो जैट एयरवेज़ ने उनको साथ में ड्यूटी कैसे दी?

324 लोग प्लेन में थे, प्लेन हवा में था, कॉकपिट में झगड़ा हुआ और एयरलाइन्स स्टेटमेंट इश्यू करती है - There was a misunderstanding. क्या यह मिसअंडरस्टैंडिंग है? मैं आपके माध्यम से मंत्री जी से प्रार्थना करता हूं कि एयरलाइन्स और दोनों पायलट्स के खिलाफ कड़ी से कड़ी कार्रवाई होनी चाहिए। 324 जानें खतरें में आ गई थीं और ईश्वर की कृपा से बच गईं।

I would request the hon. Minister to please reply.

HON. SPEAKER: Shri Rabindra Kumar Jena, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Dr. Kirit Somaiya.

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU): Action will be taken according to the regulation and no one will be spared.

SHRI P. KARUNAKARAN (KASARGOD): I would like to request the Government and the Railway Ministry to take urgent steps in connection with the inter-State Railway line that is, from Kerala to Karnataka especially in Kanhagad - Panathur – Kaniyur Railway line.

Madam Speaker, this line was included in the Budget in 2008 onwards. All proceedings of the survey including traffic survey have already been completed. He was

sent to the Railway Board in the earlier Government. It was also sent for the appraisal of the Planning Commission. Now, we got the reply that it is financially and technically feasible. This is an inter-State Railway connecting Kerala and Karnataka. The cost comes to about rupees one thousand and two hundred crores. The total length is about ninety kilometres which is forty five kilometres in Kerala and forty five kilometres in Karnataka. The distance would be reduced to half towards the Bengaluru from the northern part of Kerala. A large number of people depend upon Kerala especially northern part of the State for education, hospital and trade. There are a large number of tourist destinations in both States which would also benefit if this line comes in force. The State Governments have already given their views. I request the Government to take these steps in the next budget itself.

HON. SPEAKER: Shri P.K. Biju, Dr. A. Sampath, Adv. Joice George, Shri M.B. Rajesh and Shrimati P.K. Shremathi Teacher are permitted to associate with the issue raised by Shri P. Karunakaran.

श्री दुष्यंत चौटाला (हिसार) : माननीय अध्यक्ष जी, मैं आपके समक्ष महत्वपूर्ण विषय के बारे में बोलने के लिए खड़ा हुआ हूं। हम शिक्षक को गुरु बोलते हैं लेकिन सरकार ने इनको गैस्ट बनाने का काम किया है।

माननीय अध्यक्ष : यह स्टेट मैटर है।

श्री दुष्यंत चौटाला: देश में इन्हें अलग-अलग प्रदेशों में अलग नाम से जाना जाता है, राजस्थान में शिक्षा मित्र के नाम से जाना जाता है।

कई ऐसे प्रांत हैं, जहां गेस्ट टीचर्स की संख्या रेगुलर टीचर्स से ज्यादा हो चुकी है। आज रेगुलर टीचर का पे स्केल 45 हजार रुपये से ऊपर है, जबकि गेस्ट टीचर को एडहॉक बेस पर 18 हजार रुपये से लेकर 21 हजार रुपये के बीच में दिये जाते हैं।

अध्यक्ष महोदया, आज केन्द्र सरकार को एक पालिसी बनानी चाहिए, जिसके तहत जो टीचर स्कूल में पांच साल से गेस्ट टीचर के रूप में काम करे, उसे रेगुलराइज करने का काम किया जाये। आज हम टीचर्स को रेगुलराइज नहीं कर पा रहे, जिसका नतीजा यह है कि पूरे देश में सरकारी स्कूलों के आउटपुट में गिरावट आयी है। आज हरियाणा प्रदेश में 30 ऐसे स्कूल्स हैं, जहां जीरो परसेंट रिजल्ट आया है। आज अधिकतम स्कूल्स ऐसे हैं, जहां

पर टीचर्स शिक्षा इसलिए नहीं दे पा रहे, क्योंकि उन्हें यह श्योरिटी नहीं है कि कल उन्हें सरकार रखने का काम करेगी या निकालने का करेगी। ...(व्यवधान)

माननीय अध्यक्ष : ठीक है, समझ में आ गया।

...(व्यवधान)

श्री दुष्यंत चौटाला: अध्यक्ष महोदया, मैं आपके माध्यम से एचआरडी मिनिस्टर से मांग करना चाहता हूं कि पूरे देश में जितने भी गेस्ट टीचर्स पांच साल से ज्यादा हैं, वहां केन्द्र सरकार एक रेगुलराइज पालिसी बनाकर उन्हें सर्व शिक्षा अभियान के माध्यम से रेगुलराइज करने का काम करें। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री सुमेधानंद सरस्वती और श्री भैरों प्रसाद मिश्र को श्री दुष्यंत चौटाला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री नारणभाई काछड़िया (अमरेली) : अध्यक्ष महोदया, यह मेरे क्षेत्र का इश्यू है, इसलिए मुझे इसे बताने का पूरा मौका दिया जाये।

महोदया, मैं अपने संसदीय क्षेत्र अमरेली में केन्द्रीय विद्यालय की स्थापना के संदर्भ में आपका ध्यान आकर्षित करना चाहूंगा। मैं 15वीं लोक सभा से लगातार अमरेली में केन्द्रीय विद्यालय खोलने के विषय को इस सदन में उठा रहा हूं, लेकिन अभी तक इसमें कोई प्रगति नहीं हुई है। यूपीए सरकार में बीजेपी शासित प्रदेशों के प्रति अनदेखी होती थी, जिसके कारण 15वीं लोक सभा में मेरा यह प्रयास असफल रहा। लेकिन हमारी सरकार शिक्षा को लेकर बहुत ही वचनबद्ध है और उसमें किसी प्रकार का कोई समझौता नहीं करती। हमारी सरकार मेरे संसदीय क्षेत्र अमरेली में एक साल पहले ही केन्द्रीय विद्यालय को मंजूरी दे चुकी है, लेकिन हमारे जिले के कलेक्टर एवं केन्द्रीय विद्यालय संगठन के अधिकारियों द्वारा भूमि संबंधित नियमों का हवाला देकर मामले की अनदेखी की जा रही है, जिससे अमरेली के गरीब बच्चों को केन्द्रीय विद्यालय का लाभ नहीं मिल पा रहा। वहां के अभिभावक अपने बच्चों को केन्द्रीय विद्यालय में पढ़ाने से वंचित रह रहे हैं।

महोदया, अमरेली शहर में कई एकड़ सरकारी भूमि पर कुछ अमीर व्यक्तियों द्वारा अवैध रूप से गौशाला बनाने के नाम पर कब्जा कर रखा है और दो-चार गायें रखकर भूमि अपने निजी प्रयोग में ले रहे हैं। ...(व्यवधान)

माननीय अध्यक्ष : यह मामला यहां का नहीं है।

...(व्यवधान)

श्री नारणभाई काछड़िया: महोदया, जब हम सतर्कता निगरानी समिति के दौरान कलेक्टर के सामने केन्द्रीय विद्यालय खोलने का विषय रखते हैं, तो वह शहर में जमीन न होने का हवाला देकर अपने को मामले से अलग कर लेता है, जबकि गौशाला शहर के बाहर भी चलाई जा सकती है। मेरा कहना है कि भूमि को केन्द्रीय विद्यालय संगठन को देकर केन्द्रीय विद्यालय की स्थापना अमरेली जिले में हो सकती है, ताकि गरीब बच्चों को उसका लाभ मिल सके।

महोदया, अंत में, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करना चाहूंगा कि इस मामले को अपने संज्ञान में लेकर अमरेली में केन्द्रीय विद्यालय की स्थापना शीघ्र-अतिशीघ्र की जाये, ताकि गरीब बच्चों को लाभ मिल सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री नारणभाई काछड़िया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री संतोख सिंह चौधरी (जालंधर) : अध्यक्ष महोदया, आपने मुझे एक बहुत ही महत्वपूर्ण मुद्दे पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मेरा जालंधर संसदीय क्षेत्र पंजाब के दोआबा रीज़न में पड़ता है। जालंधर से बहुत भारी संख्या में लोग विदेशों में रहते हैं। यह एक बहुत बड़ा इंडस्ट्रियल बेस है, मीडिया सैंटर है। इस क्षेत्र के 45 परसेंट लोग गुरू रविदास जी के फॉलोअर्स हैं और रविदासिया नाम से ताल्लुक रखते हैं। इन लोगों की लंबे अर्से से मांग रही है कि जालंधर के दाओबा-आदमपुर में एयरपोर्ट दिया जाये।

अध्यक्ष महोदया, मैं मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने हमारी इस मांग पर सहमति प्रकट की और वहां एयरपोर्ट बनाने का फैसला किया। वहां टर्मिनल पूरा तैयार हो चुका है। इसके साथ जो सड़कें हैं, जो एप्रोचिंग रोड्स वगैरह हैं, उन पर पंजाब सरकार ने करीब 16 करोड़ 80 लाख रुपये के करीब पैसे खर्च किये हैं। इसके साथ-साथ जब मैं इस एयरपोर्ट का नाम गुरू रविदास जी के नाम पर रखने के लिए मंत्री जी से मिला, तो इन्होंने कहा कि पंजाब विधान सभा और पंजाब सरकार की तरफ से रिक्वैस्ट होनी चाहिए। पंजाब विधान सभा ने यूनेनीमस रेज़ोलूशन भी पास किया है कि इस एयरपोर्ट का नाम गुरू रविदास के नाम पर रखा जाये। मेरी यह विनती है कि दो-तीन डेट्स एनाउंस हुईं कि फ्लाइट्स 16 सितम्बर को शुरू होंगी, फिर 26 सितम्बर को होंगी, फिर 1 नवम्बर को शुरू होंगी। लेकिन अभी तक वहां से फ्लाइट शुरू नहीं हुई है।

मेरा आपके माध्यम से, माननीय मंत्री जी से अनुरोध है कि जल्द से जल्द आदमपुर से फ्लाइट्स शुरू की जाएं और एयरपोर्ट का नाम गुरू रविदास जी के नाम पर रखा जाए।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र एवं कुँवर पुपेन्द्र सिंह चन्देल को श्री संतोख सिंह चौधरी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

राजीव सातव जी, आप फिर वही विषय बोल रहे हैं। वहां सब कुछ हो चुका है। If you want, I am not objecting to it. But take care of it, please.

श्री राजीव सातव (हिंगोली) : अध्यक्ष जी, मैं एक बहुत दुखद घटना की ओर सदन का ध्यान आकृष्ट करना चाहूंगा। कल भीमा-कोरेगांव घटना के निषेध में पूरे महाराष्ट्र में बन्द का आयोजन किया गया। ...(व्यवधान) मेरे संसदीय क्षेत्र में पुलिस अत्याचार की एक घटना हुई है। स्कूल जाने वाला एक बच्चा, जिसका नाम योगेश प्रह्लाद जाधव है, जो दसवीं कक्षा का छात्र था और स्कूल जा रहा था। वहां पर पुलिस ने अचानक लाठीचार्ज किया और स्कूल जाने वाले उस बच्चे के ऊपर बर्बरतापूर्वक लाठीचार्ज हुआ, जिससे उस बच्चे की जान चली गई। इसलिए मेरा आपके माध्यम से सरकार से अनुरोध है।...(व्यवधान)

माननीय अध्यक्ष : यह स्टेट मैटर है।

...(व्यवधान)

श्री राजीव सातव : अध्यक्ष जी, स्कूल जाने वाले बच्चे की यहां पर जान गई है। इसलिए मैं इस पूरी घटना की जांच किए जाने की मांग करता हूं। राज्य सरकार और प्रशासन की ओर से **....** * रहा है। ...(व्यवधान)

माननीय अध्यक्ष : यह स्टेट मैटर है। आप कोई एलिगेशन मत लगाओ। आप अपनी डिमाण्ड रखिए।

...(व्यवधान)

श्री राजीव सातव: अध्यक्ष जी, मैं इस बारे में केन्द्र सरकार की तरफ से स्टेटमेंट दिए जाने की विनती करता हूं।...(व्यवधान)

अध्यक्ष जी, लास्ट प्वाइंट कहना चाहता हूं।...(व्यवधान)

माननीय अध्यक्ष : आप बार-बार एलिगेशन लगा रहे हैं। एलिगेशन मत लगाइए, आप डिमाण्ड कीजिए।

...(व्यवधान)

श्री राजीव सातव : अध्यक्ष जी, मैं मृतक के परिवार को मदद देने की मांग करता हूं। उस परिवार को 25 लाख रुपये की मदद मिले। ...(व्यवधान)

---

* Not recorded.

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Madam, Speaker, thank you very much for giving me this opportunity. This is a very important issue.

No-frills accounts and Jan Dhan Yojana were started with the lofty objective of supporting the poor and marginalized sections of society to help them avail of subsidies and other welfare schemes directly through bank accounts without any intermediaries.

Public Sector Banks have crores of Savings Account customers. State Bank of India alone has 40.5 crore such account holders. It is shocking to note that the poor and vulnerable sections of customers were duped by the decision of the Government to compel customers to maintain a minimum balance.

The SBI alone has earned an amount to the tune of Rs.1.771.67 crore for non-maintenance of monthly average balance in Savings Accounts during the last eight months of 2017-18. Same is the situation prevailing in other banks also. It is shameful to see that banks are reporting these amounts as their profits.

Madam, Speaker, this is a very important issue. You are very compassionate towards the weaker and vulnerable sections of the society. People who are not able to maintain Rs.5000 as minimum balance in their Savings Bank accounts are definitely those who belong to the most deprived sections of society. Many of them cannot make both ends meet. Taxing and victimizing such poor customers for want of minimum balance is unfair and against all canons of justice.

Through you Madam, Speaker, I request the hon. Finance Minister to immediately withdraw the direction for maintaining minimum balance in accounts opened under No-frills account and Jan Dhan Yojana.

HON. SPEAKER: S/Shri M.B. Rajesh, Joice George, Dr. A. Sampath, C.N. Jayadevan, P.K. Shreemathi Teacher, Anto Antony, Dr. Manoj Rajoria, N.K. Premachandran and Shri Rajeev Satav are permitted to associate with the issue raised by Shri Mullapally Ramachandran.

SHRI PRALHAD JOSHI (DHARWAD): Thank you, Madam, for giving me the opportunity. Instances of political related murders of more than 20 people have taken place in Karnataka after the ... * took over there. Yesterday, one Mr. Deepak Rao, the BJP activist, the incharge of IT Cell was killed in a similar incident. … (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, he is making allegations.… (*Interruptions*)

माननीय अध्यक्ष : एलिगेशन्स रिकॉर्ड में नहीं जाएंगे।

...(व्यवधान)..*

SHRI PRALHAD JOSHI : Madam, I have not made any allegation. … (*Interruptions*) I have just spoken ... * (*Interruptions*).

Yesterday, at 1.30 pm, in Mangalore, one more BJP activist, who was the ITC in charge, has been murdered.… (*Interruptions*)

माननीय अध्यक्ष : मैंने बोला है कि एलिगेशन रिकॉर्ड नहीं जाएगा।

...(व्यवधान).*

SHRI PRALHAD JOSHI: Madam, the people who have been murdered from Vishwanath to till date are Prashant Poojary, Kuttappa, Raju Kyathemaranahalli, Praveen Poojari, Rudresh, Magali Ravi, Yogesh Goudar, Srinivas Prasad, Harish Bengaluru, Bandi Ramesh, Madiwala, Paresh Mesta and yesterday Deepak Rao. All these people have been murdered with the same *modus operandi.* They came on two motor bicycles, used fake number plates and attacked from backside. Thus, these people have been murdered.

The National Investigation Agency (NIA), which investigated the murder case of Rudresh, clearly said in its investigation that Mr. Pasha was the main accused (A-1). Investigation has also established that all the five arrested persons are member of Popular

---

* Not recorded.

Front of India, which is an affiliated political organization of Social Democratic Party of India.

13.00 hrs

Madam, in spite of the NIA clearly stating this in their charge-sheet, the Congress Government over there has withdrawn 175 cases against the workers of these organisations. All the cases have been withdrawn and they are feeling that they can do anything and this Government will safeguard them. This is the situation. They are being encouraged by the State Government. That is why, there have taken place more than 121 murders. Mr. Prashanth Poojary was killed because he opposed the illegal cow slaughter. Yesterday, Mr. Deepak Rao, a BJP worker, has also been killed. The Karnataka Government wants to follow the example of the Kerala Government where they are trying... * in order to prevent the growth of BJP. The Congress Government is also following the same model.

I demand an NIA investigation into all these cases, including the murder of Deepak Rao which took place yesterday. This is my demand to the Central Government. I wish the Minister of the Government of India to kindly respond to this matter.

माननीय अध्यक्ष : एलीगेशंस रिकार्ड में नहीं जाएंगीं।

...(व्यवधान)

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Shivkumar Udasi, Kumari Shobha Karandlaje, Shri Bhairon Prasad Mishra, Shri G.M. Siddeshwara, Shri P.C. Mohan, Shri Bhagwanth Khuba, Shri Rajendra Agrawal, Shri Nalin Kumar Kateel and Shri Pratap Simha arepermitted to associate with the issue raised by Shri Pralhad Joshi.

---

* Not recorded.

श्री प्रहलाद सिंह पटेल (दमोह) : माननीय अध्यक्ष जी, मैं आपका हृदय से आभार व्यक्त करता हूं। मैं इस मुद्दे को सदन में उठाना चाहता हूं। पिछले दस दिन से मैं लगातार कोशिश कर रहा था। त्रिपुरा राज्य में अनुसूचित जनजाति की जो बच्चियां हैं, जो छात्राएं हैं, मैं उनके बलात्कार और उनकी हत्या का मामला उठाना चाहता हूं। जिन परिवारों में मैंने खुद जाकर देखा है, मैं सिर्फ उनकी बात करूंगा। मैं आपके माध्यम से सदन से प्रार्थना करूंगा कि हमेशा हम दलित और अनुसूचित जाति और जनजाति की बातें करते हैं, लेकिन त्रिपुरा में मैं जिन परिवारों में गया, मैं पहला नाम ले रहा हूं। **...** *जो पुरुबा टकमा थारा- दक्षिण त्रिपुरा की थी। दूसरा नाम **...** * का है जो विरमंतपारा, दक्षिण त्रिपुरा की थी और तीसरी **...** * हैं। ...(व्यवधान)

मैं किसी पर एलीगेशन नहीं लगा रहा हूं। ...(व्यवधान) **...** *अपनी बहन के साथ रहती थी। रात में उसकी सहेली ने फोन किया। वह अपने कमरे से गई। दूसरे दिन उस परिवार को पता चला कि वह एक्सीडेंट में खत्म हो गई है। किसके साथ गई है तो पता चला कि किसी नौजवान के साथ गई थी। ऐसा अस्पताल के लोगों ने बताया। दुर्घटना हो गई। उसकी सहेली ने उसे बुलाया, लेकिन लड़के के साथ वह मिली। वह लड़का कौन था, इस बात को बाद में मैं कहूंगा, लेकिन उसका पोस्टमार्टम नहीं हुआ। उसके बाद दुर्घटनाग्रस्त उस लड़की का शव जला दिया गया। मुझे लगता है कि यह पहला उदाहरण मैं आपके सामने कह रहा हूं।

दूसरा उदाहरण **...** * का रख रहा हूं। वह एक हॉस्टल में रहती थी। हॉस्टल चलाने वाले कौन हैं। मैं उसका नाम नहीं ले रहा हूं। लोगों को आपत्ति होगी। वह हॉस्टल में रहती है। उसका मामा उसे लेने के लिए जाता है। उसको मना कर दिया जाता है और रात में वह लड़की फाँसी लगा लेती है। उसके साथ भी यही होता है कि पोस्टमार्टम नहीं हुआ। उसके बाद जबर्दस्ती उस परिवार को मजबूर किया जाता है कि आप शव को जला दो। यह दुर्घटना की बात है। ...(व्यवधान)

तीसरा उदाहरण **...** * का है। उसके पिताजी झूम खेती करते हैं। वह एक टोले में रहती है। यह पुलसिंग बारा जिला की घटना है। मैं उस परिवार में गया था। चूंकि पूरे गांव ने भारतीय जनता पार्टी की सदस्यता ले ली और जैसे ही वह खेत से वापस आती है, उसके साथ बलात्कार हुआ, उसकी हत्या हो गई। एक नौजवान जो **...** *का मैम्बर है, वह एडमिट करता है कि मैंने इसको मारा, बलात्कार किया। पुलिस एफ.आई.आर. करती है, मुकदमा बनाती है, लेकिन किसी को गवाह नहीं बनाती है। मैंने ऐसे तीन उदाहरण दिये हैं। ये तीनों दुर्घटनाएं हैं, लेकिन एक भी मामले में किसी को भी सजा नहीं मिली क्योंकि वे **...** * के लोग हैं। ...(व्यवधान) मैं आपसे निवेदन करना चाहता

---

* Not recorded.

हूं कि यह मामला राजनीतिक नहीं है। वहां के **...** * ने इस बात को कहा। ...(व्यवधान) प्रैस में जब हम लोगों ने कहा। ...(व्यवधान)

माननीय अध्यक्ष : पत्रकार और हिंसा नहीं जाएगा। एलीगेशंस में नाम नहीं जाएंगे।

श्री प्रहलाद सिंह पटेल : माननीय अध्यक्ष जी, चलिए, उसको आप हटा दीजिए। लेकिन मेरा आपसे निवेदन है कि मीनाक्षी जी वहां पर गई थीं। जब प्रैस से हमने कहा तो प्रैस ने कहा कि आप क्या करने वाले हैं**? ... *** ...(व्यवधान) एक बी.एस.एफ के जवान को मार दिया गया। उसके बाद इन स्थानों पर जाने के बाद, अगर हम कहेंगे तो इसको ये कहेंगे कि राजनीति करते हैं। मैं सदन से पूछना चाहता हूं कि कांग्रेस के लोग भी वहां त्रिपुरा में हैं। ...(व्यवधान) कांग्रेस के एम.एल.एज. की भी वहां हत्या हुई है। एक बार जरा यह तो देखना चाहिए कि लोकतंत्र रहेगा कि नहीं रहेगा। एक तरफ हम कहते हैं कि नौजवान बेटियों के साथ ऐसा होगा। ...(व्यवधान) दुर्घटना के बाद भी अगर उसका पोस्टमार्टम न हो, अगर उसके बाद उसको जलाने के लिए मजबूर कर दिया जाए तो मुझे नहीं लगता कि वहां शासन नाम की कोई चीज है। मुझे नहीं लगता है कि वहां शासन नाम की कोई चीज है।

SHRI M.B. RAJESH (PALAKKAD): He is making allegations against the Tripura Government. … (*Interruptions*) This is nothing but political propaganda. … (*Interruptions*)

श्री प्रहलाद सिंह पटेल: अध्यक्ष महोदया मैं आपसे संरक्षण चाहता हूं, आपसे प्रार्थना करता हूं।...(व्यवधान)

माननीय अध्यक्ष : डॉ. मनोज राजोरिया, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, गणेश सिंह, और श्री रामसिंह राठवा को श्री प्रहलाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI M.B. RAJESH : What is happening here? … (*Interruptions*) He is stating *…(Interruptions)…* *

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Madam Speaker, I am raising an important matter of public importance with regard to the shifting of CRPF Centre from Taralu, Karnataka to Chandouli in Uttar Pradesh (UP).

---

* Not recorded.

It is a totally unjust order because ultimately in Karnataka or the Southern States sometimes one soldier gets only one opportunity for a home posting. There are already five centres in UP. This will be the sixth centre in UP. It is a totally unjust order.

I thought that the Home Minister would have been present because after all it is alleged that and it is not an allegation that, in fact, the Chandouli Constituency in UP is represented by the son of the Home Minister. … (*Interruptions*)

माननीय अध्यक्ष : आप संबंध नहीं जोड़िए।

…(व्यवधान)

SHRI M. VEERAPPA MOILY: No, it is the truth and not an allegation. But I am telling you that if the Home Minister is very powerful, …*(Interruptions)*… * This is in my Constituency.

Nearly, 15,000 soldiers from Andhra Pradesh and Karnataka depend upon one centre. … (*Interruptions*)

HON. SPEAKER: Again, this will not go on record.

… (*Interruptions*)

माननीय अध्यक्ष : आप इस तरीके की जो बात करते हैं, आप इसका विरोध करिए कि यह नहीं होना चाहिए।

…(व्यवधान)

SHRI M. VEERAPPA MOILY : I have written to the Home Minister. … (*Interruptions*)

HON. SPEAKER: I will delete it.

… (*Interruptions*)

SHRI M. VEERAPPA MOILY: It is 100 per cent truth. Why should they shift it to Chandouli in UP? You can verify about it. Ultimately, it will affect the morale of the people who are working in the CRPF. You cannot destroy the morale by shifting all of it

to UP against the interest of the soldiers in all the Southern States. I think that this is an unjust order. … (*Interruptions*)

PROF. A.S.R. NAIK (MAHABUBABAD): Thank you, Madam, for giving me the opportunity to speak on the importance and significance of a very old and historical tribal festival of *Medaram Sammakka Saralamma Jathara*, which is being celebrated since the 12^{th} Century by the tribal *adivasi* people in one of the Assembly segments in my Parliamentary Constituency called Mulugu-Palampet.

Nearly, 1 crore *adivasi* and non-tribals are participating and celebrating this festival on *Magashudda Pournami* in the month of January - February for four days in memory of sanctification of the whole family of *Sammakka-Saralamma*.

I would request the Central Government, through you, Madam, and particularly, the Ministry of Tribal Affairs and Ministry of Cultural Affairs to declare and recognize this historical festival as a national festival on par with the *Vanaj* festival of North India. I am asking this because nearly 1 crore devotees from all the States of the country are participating and offering gold in the form of jaggery. So, this is the demand and request of the people of my Constituency and my State. Kindly consider this request. Thank you, Madam.

HON. SPEAKER : Dr. Boora Narsaiah Goud is permitted to associate with the issue raised by Prof. A.S.R. Naik.

श्री गणेश सिंह (सतना) : मैं आपके माध्यम से भारत सरकार का ध्यान मध्य प्रदेश के उन 18 जिलों, जिनमें सूखे की भयंकर स्थिति है, उस ओर दिलाना चाहता हूं। लगभग 17,749 गांव इससे प्रभावित हुए हैं। 97.52 लाख हेक्टेयर कृषि भूमि पर सूखे का असर हुआ है। 2.46 करोड़ लोग उससे प्रभावित हुए हैं। केन्द्रीय अध्ययन दल जून और सितम्बर, 2017 के दौरान सूखे संबंधित जानकारी जुटाने के लिए मध्य प्रदेश गया था। मध्य प्रदेश सरकार ने 3,705 करोड़ रुपये का प्रस्ताव भारत सरकार के पास भेजा है, लेकिन अभी तक वह पैसा नहीं पहुंचा है। मेरे संसदीय क्षेत्र सतना की सभी तहसीलें भयंकर सूखे की स्थिति में हैं, पेय जल का गंभीर संकट है और किसानों की स्थिति को देखते हुए, मैं भारत सरकार से मांग करता हूं कि तत्काल मध्य प्रदेश को सहायता राशि पहुंचाएं। धन्यवाद।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्री जनार्दन मिश्र, श्री लक्ष्मी नारायण यादव और श्री बोध सिंह भगत को श्री गणेश सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री गौरव गोगोई (कलियाबोर): अध्यक्ष महोदया, मैं विश्वविद्यालयों में उपकुलपति के रिक्त पदों के बारे में कहना चाहता हूं। असम में तेजपुर विश्वविद्यालय पर हमें बहुत गर्व है। तेजपुर विश्वविद्यालय में बहुत समय से उपकुलपति की नियुक्ति नहीं हुई है, जिसके कारण वहां टीचर्स की पोजिशन खतरे में है। हम चाहते हैं कि वाइस चांसलर मैरिट बेस पर नियुक्त किए जाएं। कागज पर रिपोर्ट आती है कि वाइस चांसलर्स पर फाइनेंशियल इर्रेग्यूलेरिटी की इनवेस्टीगेशन हो रही है। हम चाहते हैं कि तेजपुर विश्वविद्यालय के वाइस चांसलर का चयन जल्दी मैरिट बेस पर किया जाए और जहां-जहां विश्वविद्यालयों में उपकुलपति के ऊपर फाइनेंशियल कुकर्मों पर इनवेस्टीगेशन चल रही है, वह कार्रवाई जल्दी होनी चाहिए।

माननीय अध्यक्ष : कुंवर पुष्पेन्द्र सिंह चंदेल को श्री गौरव गोगोई द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI M. UDHAYAKUMAR (DINDIGUL): Madam, Dindigul is a city located in the central part of Tamil Nadu. It has been shortlisted as one of the 100 Smart Cities in India. Dindigul is a growing city and is attracting migration of people from rural areas. Thus, the population of this city has been growing steadily, and therefore, making it as a Smart City is a right decision taken by the Central Government.

People have responded immensely when a suggestion was sought as to how to improve or make further infrastructure in the city. The Municipal Corporation of Dindigul is also taking several steps for the early implementation of Smart City Programme, and is in the forefront. However, no physical progress is seen anywhere in the city as of now. The Government of Tamil Nadu is also very eager to carry on the Smart City Programme concerning this ancient city.

Therefore, I urge upon the Government to take immediate action to ensure that the present Dindigul city turns itself as a Smart City soon.

श्री अजय मिश्रा टेनी (खीरी) : अध्यक्ष महोदया, पिछले कुछ समय से आभासी मुद्रा बिटकाइन की चर्चा देश के आर्थिक गलियारों से शुरू होकर सरकार में भी शुरू हो गई है। आभासी मुद्रा के रूप में प्रचलित यह मुद्रा कालाधन एवं बेनामी लेन-देन का नया व सुरक्षित ठिकाना बनती जा रही है। यह मुद्रा पूरी तरह से साइबर तंत्र पर आधारित होती है, जिसका आधार सिर्फ साइबर दस्तावेज के रूप में पासवर्ड से सुरक्षित किया जाता है। इस तरह की मुद्रा में किसी देश या सरकार की कोई प्रत्यक्ष या अप्रत्यक्ष जिम्मेदारी नहीं होती है। इस तरह की मुद्रा का प्रयोग वैश्विक स्तर पर कारोबार या निवेश के लिए किया जाता है। यह एक तरह से वायदा कारोबार की तरह है तथा आभासी मुद्रा के कारण सरकार आर्थिक मोर्चे पर एक नई चुनौती का सामना कर रही है, जो भविष्य में और बढ़ने की संभावना है तथा छोटे व सुरक्षित निवेशकों के लिए निश्चित रूप से नुकसानदेह साबित होने जा रही है क्योंकि बिटकाइन के प्रचलन में सुरक्षा का कोई पैमाना नहीं है।

महोदया, मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि सरकार बिटकाइन प्रचलन में साइबर क्षेत्र में निगरानी तंत्रों को बढ़ाकर समस्या से निपटने के लिए सक्षम नेटवर्क तैयार करने की पहल करे।

माननीय अध्यक्ष : कुंवर पुष्पेन्द्र सिंह चंदेल, श्री शरद त्रिपाठी और श्री भैरों प्रसाद मिश्र को श्री अजय मिश्रा टेनी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

माननीय अध्यक्ष : आप सभी सदस्य यदि एक-एक मिनट में अपनी बात रखेंगे, तो मैं आपको बोलने का मौका दे सकती हूं।

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : महोदया, मेरे क्षेत्र के रत्नागिरी जिले के राजापुर तहसील में और सिंधुदुर्ग जिले के देवगढ़ तहसील में केंद्र सरकार के माध्यम से महाराष्ट्र सरकार पेट्रो केमिकल रिफाइनरी प्रोजेक्ट लाना चाहती है। मेरा तथा वहां के लोगों का इसलिए विरोध है क्योंकि उसके पास न्यूक्लियर पावर प्रोजेक्ट है। रत्नागिरी की पूरी बैल्ट में आज तक 17 पावर और कैमिकल फैक्टरीज आने की वजह से वहां के किसानों पर, वहां के मछुआरों पर और वहां के फल उत्पादकों पर बुरा असर हो रहा है। मेरी तथा वहां के लोगों की विनती है कि केंद्र सरकार और राज्य सरकार इस तरफ ध्यान दे और राजापुर नानार की जो रिफाइनरी प्रोजेक्ट है, उसे दूसरी जगह पर शिफ्ट करे।

माननीय अध्यक्ष : श्री अरविंद सावंत, श्री संजय हरिभाऊ जाधव, श्री श्रीरंग बारणे और श्री राहुल शेवाले को श्री विनायक भाऊराव राऊत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री निहाल चन्द (गंगानगर) : महोदया, मैं केंद्र सरकार का ध्यान भाखड़ा व्यास मैनेजमेंट बोर्ड की तरफ दिलाना चाहता हूं, जहां पहला अंतर्राज्य जल समझौता 19 जनवरी, 1955 को हुआ। इसमें राजस्थान प्रदेश को अपने हिस्से का 8.6 एमएएफ पानी मिलना तय हुआ। दूसरा समझौता 13 जनवरी, 1959 को हुआ, जिसमें सतलुज का पानी राजस्थान को देना तय हुआ। तीसरा समझौता 31 दिसम्बर, 1981 को तत्कालीन प्रधानमंत्री श्रीमती इंदिरा गांधी की अध्यक्षता में हुआ, जिसमें राजस्थान और पंजाब के मुख्यमंत्रियों के बीच समझौता हुआ। चौथा समझौता 24 जून, 1985 को तत्कालीन प्रधानमंत्री राजीव गांधी जी के समय में हुआ, लेकिन राजस्थान को आज भी 0.6 एमएएफ पानी नहीं मिल रहा है।

मेरा केंद्र सरकार से आग्रह है कि पंजाब से पूरा पानी राजस्थान को दिलाने के लिए राजस्थान और पंजाब के मुख्यमंत्रियों की बैठक बुलाए और राजस्थान का एक सदस्य बीबीएमबी में नामित करे।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चंदेल, श्री शरद त्रिपाठी, श्री हरीश चन्द्र मीना, श्री राहुल कास्वां, श्री अर्जन लाल मीणा, श्री हरिओम सिंह राठौर, डॉ. मनोज राजोरिया, श्री सुभाष चन्द्र बहेड़िया और श्री रामचरण बोहरा को श्री निहाल चन्द द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रवनीत सिंह (लुधियाना): मैडम, मैं एक बहुत ही गंभीर मुद्दे की तरफ आपका और सरकार का ध्यान आकर्षित कराना चाहता हूँ। 14 Gurdwara Management Committees in Ontario province of Canada have imposed a ban on Indian Government representatives. हिन्दुस्तान के कांसुलेट, जो कनाडा में है, उनको भी या जो भी हमारे मुलाज़िम कनाडा में हैं, उनको 14 गुरुद्वारों ने बैन कर दिया है। पिछले वर्ष भी, जब इंडियन कांसुलेट ने कनाडा में अखण्ड पाठ रखा था, ऐन मौके पर उसे कैंसल कर दिया। जो प्रो-खालिस्तानी लोग हैं, जो हमेशा हमारे सीएम, डीजीपी को धमकी देते रहते हैं। वे हमेशा कोई न कोई कांट्रैक्ट किलिंग पंजाब में कराने की कोशिश करते हैं, ने यह फैसला किया कि 14 गुरुद्वारों में नहीं जाने देंगे और ऐसा आस्ट्रेलिया में भी किया गया। उन्होंने कहा है कि यदि इंडियन कांसुलेट आते हैं, ऑफिशियल्स आते हैं, तो हम अन-ईज़ी फील करते हैं, हमें अच्छा फील नहीं होता है।

इसमें दो बातें हैं। सिखों के बारे में ऐसा करके, बड़े-बड़े देशों के साथ हिन्दुस्तान के रिश्ते खराब हो रहे हैं। दुनिया में सिखों की जो छवि बनी हुई है, वह खराब हो रही है। यहाँ पर मंत्री जी बैठे हैं, मैं आपके माध्यम से उनसे पूछना चाहता हूँ कि ऐसी कौन-सी बात हुई, ऐसा कौन-सा मुद्दा आया कि गुरुद्वारों ने हमारे कांसुलेट और इंडियन ऑफिशियल्स को बैन कर दिया? यह हमारे लिए एक बहुत बड़ी बात है, यह बहुत ही शर्म की बात है। गुरुद्वारा प्रबंधक कमेटीज को भी सोचना चाहिए कि ऐसा करने से उनको हिन्दुस्तान की मदद नहीं मिलेगी, यदि

ऑफिशियल्स को बैन किया जाएगा, तो इसे पंजाब सरकार भी सहन नहीं करेगी। इसलिए जो बैन लगाया गया है, उसे जल्दी से जल्दी हटाना चाहिए क्योंकि भारत सरकार से उनको रोज काम पड़ते हैं और वे पंजाब में भी रोज आते हैं। इसलिए हमारी सरकार की तौहीन करना, हम बर्दाश्त नहीं करेंगे। इसके पीछे प्रो-खालिस्तानी लोग हैं, चाहे वे वहाँ पर बैठकर कितने भी ताकतवर हो जाएँ, हम उनको कभी बर्दाश्त नहीं करेंगे।

माननीय अध्यक्ष : श्री शरद त्रिपाठी को श्री रवनीत सिंह द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Madam Speaker, I would like to invite the attention of the hon. Minister through you, on the famous Sabarimala Sree Dharma Sastha Temple.

Sabrimala is a prestigious pilgrim centre of our country. The Temple is situated on a hill top in the Western Ghat mountain ranges of Pathanamthitta District of Kerala. About 45 to 50 million devotees are visiting every year where the Temple remains open for 127 days a year. Saarimala Sree Dharma Sastha Temple is open to all irrespective of caste, creed or religion.

Sabarimala is a thick forest area under Periyar Tiger Reserve. The wild life of the region and the evergreen forests are to be protected from the waste disposed of by the visitors of Sabarimala as well. The South Indians have a long standing demand for proclamation of Sabarimala as a National Pilgrim Centre. Hon. Prime Minister had also agreed it during his visit to Kerala last year.

Hence, I would request the hon. Minister to kindly bestow his personal attention in the matter and take steps to announce this natural and devotional beauty as a National Pilgrim Centre.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, डॉ. के. गोपाल, एडवोकेट जोएस जॉर्ज, श्री सी.एन. जयदेवन, डॉ. ए. सम्पत और कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती पी.के. श्रीमथि टीचर द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अरविंद सावंत (मुम्बई दक्षिण) : माननीय अध्यक्ष महोदया, महाराष्ट्र सरकार ने दो प्रोजेक्ट्स लिये हैं। एक मुम्बई ट्रांस-हार्बर लिंक का और दूसरा बीडीडी चॉल के डेवलपमेंट का है। बीडीडी चॉल के चार कॉम्पलेक्सेज हैं। ये कॉम्पलेक्सेज वर्ली, नयगांव, नामदोशी बाग और सिउड़ी में हैं। तीन कॉम्पलेक्सेज का डेवलपमेंट तो शुरू हुआ, लेकिन सिउड़ी कॉम्पलेक्स का डेवलपमेंट शुरू नहीं हो रहा है और उसी पर मुम्बई ट्रांस-हार्बर लिंक का प्रोजेक्ट भी जा रहा है। ये सारे लैंड बीपीटी के हैं। इसकी वजह से इसके ऊपर निर्णय लेने की आवश्यकता है।

मैं बार-बार शिपिंग मिनिस्टर माननीय नितिन गडकरी जी से मिला हूँ। वे भी पूर्वी किनारे का विकास चाहते हैं। लेकिन, जो लैंड मॉनिटाइजेशन का विषय है, उसके ऊपर भारत सरकार निर्णय नहीं ले रही है।

बी.पी.टी. लैण्ड पर स्थित हटमेंट ड्वेलर्स और बी.डी.डी. चॉल जैसी अन्य सौ साल पुरानी कई बिल्डिंग्स तो पब्लिक प्रिमाइसिस एक्ट की वजह से डरी हुई हैं। महाराष्ट्र सरकार का सन् 1999 का रेन्ट कंट्रोल एक्ट है। अतः मैं आपके माध्यम से माननीय प्रधान मंत्री से इस समस्या के निराकरण के लिए विनती करता हूँ कि वे स्वंय इस ओर ध्यान दें ताकि इस ज़मीन को जल्दी से जल्दी अधिकृत कर के राज्य सरकार को दिया जा सके।

माननीय अध्यक्ष : श्री श्रीरंग आप्पा बारणे एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री अरविंद सावंत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रंजीत रंजन (सुपौल) : अध्यक्षा जी, धन्यवाद।

अध्यक्षा जी, मैं एक बार फिर से आँगनवाड़ी की सेविकाओं, सहायिकाओं एवं आशाओं का मुद्दा उठाना चाहती हूँ। एक महिला का दर्द दूसरी महिला में छिपा होता है। वे सभी यह उम्मीद करती हैं कि उनका यह मुद्दा सदन में तब तक उठता रहे, जब तक सेविकाओं, सहायिकाओं एवं आशाओं के लिए बजट में कुछ किया नहीं जाता है। उनको न्यूनतम मज़दूरी से भी कम राशि दी जाती है, जो कि उनका शोषण है। उनसे बार-बार यह कहा जाता है कि उनकी मज़दूरी को स्टेट बढ़ाए।

मैं पूछना चाहती हूँ कि जो गरीब स्टेट्स हैं, वे इसे कैसे बढ़ाएंगे? अतः मैं आपसे रिक्वेस्ट करती हूँ कि सेंट्रल गवर्न्मेंट को कम से कम सेविकाओं, सहायिकाओं एवं आशाओं की न्यूनतम मज़दूरी को बढ़ाकर 10-12 हज़ार रुपये तक करना चाहिए। इसके बाद ही स्टेट्स को इस विषय पर कुछ करना चाहिए।

माननीय अध्यक्ष : जिसे आप मज़दूरी कह रही हैं, वह मज़दूरी नहीं, मानदेय होता है। अब आप समाप्त कीजिए।

…(व्यवधान)

श्रीमती रंजीत रंजन: अध्यक्षा जी, प्लीज़ मुझे आधा मिनट और दीजिए।

अध्यक्षा जी, उनके लिए पौष्टिक आहार की राशि 30 हज़ार रुपये होनी चाहिए। हम आशा को मात्र 600 रुपये देते हैं, जो कि परमानेन्ट नहीं है। हम उन्हें यह पैसा 9 महीने के बाद देते हैं। उन्हें अस्पतालों में बैठने के लिए जगह नहीं दी जाती है। मैं माँग करती हूँ कि इस बार के बजट में आशा की सेविकाओं, सहायिकाओं और आँगनवाड़ी की सेविकाओं, सहायिकाओं और आशाओं को दी जाने वाली तनख्वाह को न्यूनतम मज़दूरी से ज्यादा किया जाए। उनका स्वास्थ्य बीमा किया जाना भी अत्यंत आवश्यक है। धन्यवाद।

माननीय अध्यक्ष : श्रीमती रमा देवी, एडवोकेट जोएस जॉर्ज, श्री राजीव सातव, श्री अरविंद सावंत, श्रीमती भावना गवली (पाटील), श्री श्रीरंग आप्पा बारणे, श्री रवीन्द्र कुमार पाण्डेय एवं श्री संजय हरिभाऊ जाधव को श्रीमती रंजीत रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे देश के किसानों से जुड़े एक महत्वपूर्ण मुद्दे पर बोलने का अवसर दिया है।

हमारे देश के किसानों की नगदी फसल गन्ना है। देश के अधिकांश राज्यों में गन्ने की खेती से किसान अपनी दैनिक आवश्यकताओं को पूरा करता है। वह अपने बेटे के स्कूल की फीस देता है, बेटी का विवाह करता है और अपने बुजुर्ग पिता का इलाज करवाता है। आज उत्तर प्रदेश में हमारे गन्ना किसानों का 1,300 करोड़ रुपया बाकी है। इसमें धौली, वॉल्टरगंज, सिद्धार्थनगर और पश्चिमी उत्तर प्रदेश की काफी चीनी मिलें शामिल हैं।

इंडियन शुगरकेन कंट्रोल एक्ट में यह प्रावधान है कि यदि 14 दिनों के भीतर गन्ना किसानों का भुगतान नहीं किया जाता है, तो उन्हें वह पैसा ब्याज समेत दिया जाएगा। इसके बावजूद आज हमारे किसानों को उनके गन्ने का मूल्य नहीं मिल रहा है।

मैं आपके माध्यम से केंद्र सरकार से इसके लिए मांग करना चाहता हूँ। आज प्राइवेट चीनी मिलें कहती हैं कि चीनी का भाव कम हो रहा है।

माननीय अध्यक्ष : आपका समय समाप्त हो रहा है। आप थोड़े में बोलिए।

...(व्यवधान)

श्री जगदम्बिका पाल: अध्यक्ष महोदया, मैं बस एक मिनट और लूँगा।

आज केंद्र सरकार की राष्ट्रीय कृषि नीति के अनुसार अगर चीनी का उत्पादन बढ़ रहा है, तो निश्चित तौर पर यह देश की जनता के लिए राहत की बात है।

माननीय अध्यक्ष : आप थोड़े में बोलना सीखो न।

श्री जगदम्बिका पाल: जिन निजी चीनी मिलों को किसानों को उनके गन्ने का भुगतान करना है, वे नहीं कर रही हैं। अतः मैं यह मांग करता हूँ कि इन किसानों को उनके गन्ने का भुगतान जल्द से जल्द किया जाए। धन्यवाद।

माननीय अध्यक्ष : श्री शरद त्रिपाठी, श्री भैरों प्रसाद मिश्र एवं डॉ. कुलमणि सामल को श्री जगदम्बिका पाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री नन्दी एल्लैया (नगर कुरनूल) : महान पुण्य व्यक्ति महर्षि वाल्मीकि, जो महान ग्रन्थ वाल्मीकि रामायण के रचयिता हैं, का जन्म अत्यंत पिछड़े बोया समुदाय में हुआ था। अतः इस समुदाय को तेलंगाना राज्य में अनुसूचित जनजाति समुदाय में शामिल किया जाना चाहिए।

वर्ष 1956 से पहले आन्ध्र प्रदेश राज्य गठन के समय बोया समुदाय को अनुसूचित जनजाति के रूप में घोषित किया गया था, लेकिन आन्ध्र प्रदेश राज्य के गठन के पश्चात् यह राज्य आन्ध्र प्रदेश और तेलंगाना राज्यों के रूप में बंट गया। बिना किसी उचित कारण इस बोया समुदाय को तेलंगाना राज्य में बी.सी. 'ए' वाल्मीकि बोया समुदाय में जोड़ दिया गया, जबकि आन्ध्र प्रदेश राज्य के गठन के समय से आज तक बोया समुदाय अनुसूचित जनजाति समुदाय से जुड़ा हुआ है।

बोया समुदाय की जनसंख्या लगभग 3,36,349 है, जिसे अनुसूचित जनजाति समुदाय से जोड़ा जाना है। तेलंगाना राज्य के नगर करनूल जिले में ही अकेले बोया समुदाय की जनसंख्या लगभग 2,50,696 है। तेलंगाना राज्य से संबंधित बोया समुदाय अत्यंत ही निर्धन तथा सामाजिक और आर्थिक रूप से एकदम पिछड़ा हुआ है। इनका जीवन स्तर अभी भी अत्यंत पिछड़ा है।

इनमें से कुछ लोग अभी भी मैदानी क्षेत्रों में अत्यंत पिछड़े हुए समाज में बिना किसी सामाजिक ढांचे को बदलते हुए निवासरत हैं।

इन सभी तथ्यों को दृष्टिगत रखते हुए मैं केंद्र सरकार से आग्रह करूँगा कि बोया समुदाय को तेलंगाना राज्य में अनुसूचित जनजाति का दर्जा दिया जाए। धन्यवाद।

*SHRI IDRIS ALI (BASIRHAT) : Respected Speaker Madam, I am deeply grateful to you for giving me scope in the Zero Hour. At the outset, let me express my gratitude to one of the most popular and efficient leaders of our country, Hon. Chief Minister of Bengal, Kumari Mamata Banerjee for whom I have been able to be a Member of this august House. I shall be very brief. In my Basirhat constituency, most of the people are from the tribal, Scheduled Castes, Scheduled Tribes and Muslim minority communities. The area of Sundarbans is a tourist hub, but there is no airport in the region. So I appeal to the Government for establishing an airport in the vicinity of Sundarbans. Secondly, a railway line is urgently required from Hasnabad to Samshergunj which is the border of Bangladesh. The Government must take up the project without delay.

Madam, I shall take just one minute more. In my constituency there are 237 colleges, 16 training colleges. But not a single university is found there. It is very unfortunate that in a Lok Sabha constituency we cannot have even one university. Therefore, I demand that as early as possible, a university should be set up in that area to facilitate higher education in my constituency for the benefit of the students. These demands should be met by the Central Government at the earliest.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Respected Madam Speaker, I thank you for giving me opportunity.

The Government of India had assured in the A.P. Reorganization Bill 2014 that a new Railway Zone will be set up in Andhra Pradesh comprising three Divisions, namely, Vijayawada, Guntur and Guntakal and the Waltair Division of the East Coast Railway.

For almost a decade, there has been a demand for a new Railway Zone with Visakhapatnam as its headquarters, as the present WaItair Division is the highest revenue earner in the East Coast Railway Zone. The total earnings of the Waltair Division is about Rs.6,000 crore in 2013-14, which is more than 50 per cent of the total annual Revenue of the East Coast Railway Zone.

* English translation of the speech originally delivered in Bengali.

Madam Speaker, Visakhapatnam has the natural advantage of having two major ports. Abundant land bank is readily available near the Visakhapatnam Railway Station. Waltair Division has the biggest Loco Shed and an excellent Coach Maintenance Depot.

Visakhapatnam is the fastest growing city in Asia. After the bifurcation of Andhra Pradesh, the formation of a new Railway Zone in Andhra Pradesh has become a necessity as the Headquarters of the South Central Railway is located at Secunderabad of Telangana State. It is an obvious need to integrate Waltair Division of the East Coast Railway with the three Divisions of South Central Railway and give Andhra Pradesh a New Railway Zone and Visakhapatnam is the ideal choice for locating the Headquarters of the proposed New Railway Zone.

In view of the natural advantages, I urge upon the Government to announce creation of a New Railway Zone with Headquarters at Visakhapatnam without any further delay. This will assuage the feelings to some extent on separation Andhra Pradesh.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I am raising a matter of urgent national importance which requires international attention. I draw the attention of the External Affairs Minister, Defence Minister and also the Home Minister regarding the Chinese aggression on the Indian borders.

Madam, you may kindly see that in Northern Arunachal Pradesh the Chinese forces have aggressed into Indian territory. There were attempts to construct a road and they have constructed a road up to one kilometre. Those attempts were deterred by the people and the Indo-Tibetan Border Police force. Further, you may kindly see they have come up to Siang river basin. My point is that the Upper Siang District is being aggressed by the Chinese forces and this is after the Doklam aggression.

Further, the Chinese Official Spokesman for External Affairs Mr Geng Shuang has openly stated that Chinese Government has never recognized the State of Arunachal Pradesh. It is a provoking statement on the part of Chinese authorities. I would like to

know the response of the Government of India regarding the Chinese aggression on Arunachal Pradesh. I draw the attention of the hon. Minister to this.

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri N.K. Premachandran.

श्री भगवंत मान (संगरूर): अध्यक्ष महोदया, आवारा पशुओं की दिक्कत पूरे देश में है। सड़क हादसों में इनकी वजह से कीमती जानें जाती हैं और ये फसलों को बर्बाद करते हैं। किसानों को कड़ाके की ठण्ड में अपनी फसल को आवारा पशुओं से बचाने के लिए 1500 रुपये प्रति एकड़ देना पड़ रहा है। उन्होंने घुड़सवार रखे हुए हैं। डेढ़-दो सौ आवारा पशुओं का झुण्ड एक खेत में से गुजर जाता है तो पूरी फसल बर्बाद हो जाती है।

इस पर ध्यान देना चाहिए। कीमती जानें जा रही हैं। हर शहर आवारा पशु घूम रहे हैं, जबकि बिजली के बिल में काऊ सेस लगा हुआ है और कई टैक्सेज़ में काऊ सेस है। आवारा पशुओं के लिए, उनके समाधान के लिए आने वाले बजट में प्रावधान रखा जाए। मैं यह मांग करता हूं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भगवंत मान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री संजय हरिभाऊ जाधव (परभणी) : अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया इसलिए मैं आपका आभारी हूं। मैं आपका संरक्षण चाहता हूं, क्योंकि मेरे अधिकार का हनन हुआ है। आज जिसे लोकतंत्र का पवित्र मंदिर माना जाता है, मैं उस संसद का सदस्य हूं। मेरा प्रश्न है कि संविधान के अनुसार भारतीय संसद का प्रतिनिधित्व करने वाले हर प्रतिनिधि को अधिकार होता है, लेकिन मुझे यह बताते हुए बहुत खेद हो रहा है। मेरे साथ ऐसी घटना घटी है जिसे सुनकर सारा सदन शर्मसार हो सकता है। मेरे संसदीय क्षेत्र महाराष्ट्र के परभणी में मेरे घर के सामने कुछ लड़कों के बीच विगत 31 दिसम्बर को मारपीट की घटना हुई। मुझे पता चलते ही मैंने पुलिस को इनफॉर्म किया, फिर भी पुलिस ने लापरवाही दिखाई। पुलिस घटना स्थल पर नहीं पहुंची। कुछ देर बाद मुझे फोन आया कि स्थिति तनावपूर्ण बन रही है। मैंने फिर से पुलिस को इनफॉर्म किया। वास्तव में उस समय मैं अपनी पत्नी के साथ हॉस्पिटल में था, लेकिन मारपीट की घटना की स्थिति गंभीर बनने के कारण मैं वैसे ही गाड़ी से पत्नी के साथ घटनास्थल पर पहुंच गया। वहां पर एक युवक के चेहरे पर चोट आयी थी और वह शराब के नशे में थे। उस समय पुलिस भी वहां पहुंची थी। फिर सब मामला शांत हो गया।...(व्यवधान) पुलिस वहां पर पहुंच गई। दूसरे दिन मुझे पता चला कि पूर्वाग्रह भावना से जिस लड़के के चेहरे पर चोट आयी थी उसके खिलाफ शिकायत दर्ज की गई। बगैर छानबीन किए मेरे खिलाफ 307 की शिकायत दर्ज की। महोदया, मुजरिम को भी अपना पक्ष रखने का अधिकार है,

लेकिन मेरा जिस घटना से दूर-दूर तक संबंध नहीं है उस घटना में पूर्वाग्रह दूषित भावना से मेरे खिलाफ शिकायत दर्ज करना न सिर्फ मेरा अपमान है, बल्कि संसद का और लोकशाही का भी अपमान है।

माननीय अध्यक्ष : श्री अरविंद सावंत, श्री राहुल शेवाले, श्री गजानन कीर्तिकर, श्रीमती भावना गवली और श्री श्रीरंग आप्पा बारणे को श्री संजय हरिभाऊ जाधव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है। If you want, you can give it to me. I will see to it.

The House stands adjourned to meet again at 2.30 pm.

13.32 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14.32 hrs

The Lok Sabha re-assembled at Thirty-Two Minutes past Fourteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. SPEAKER: Hon. members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to provide passenger amenities at Amreli Airport in Gujarat

श्री नारणभाई काछड़िया (अमरेली) : अमरेली एयरपोर्ट में घरेलू अंतर्राज्यीय उड़ानों की सुविधा उपलब्ध है। अमरेली एयरपोर्ट में न ही टॉयलेट की सुविधा है और न ही वेटिंग रूम की सुविधा है। अमरेली से सूरत, मुंबई प्रत्येक दिन छोटी फ्लाइट का डिपार्चर-अराइवल होता है। लेकिन यात्रियों के लिए एयरपोर्ट में जो मूलभूत सुविधाएं होनी चाहिए, वह उपलब्ध नहीं होने के कारण यात्रियों को परेशानी होती है। धूप तथा बारिश से बचने के लिए वेटिंग रूम तक नहीं है और न ही टॉयलेट है और न ही ड्रिंकिंग वाटर की व्यवस्था है।

इसलिए उपरोक्त समस्या को देखते हुए मैं अनुरोध करता हूँ कि अमरेली एयरपोर्ट में एक भवन बनाया जाए ताकि यात्रियों को कम से कम मूलभूत सुविधाएँ प्राप्त हो सकें।

(ii)Need to redesign the Railway Station at Meerut reflecting its rich heritage and historic role in the First War of Independence

श्री राजेन्द्र अग्रवाल (मेरठ) : मेरठ का भारत के इतिहास, विशेषकर स्वतंत्रता संग्राम में एक प्रमुख स्थान है। स्वतंत्रता का पहला युद्ध इसी शहर से 1857 में छेड़ा गया जो बाद में पूरे देश में फैल गया। मेरठ जनपद में ही हस्तिनापुर में कौरवों की महाभारतकालीन राजधानी थी। इसी प्रकार मेरठ में और भी कई ऐतिहासिक स्थान और स्मारक है जो कि इस शहर के गौरवशाली इतिहास के साक्षी हैं। शहर में आने वाले किसी भी व्यक्ति पर उस शहर का रेलवे स्टेशन एक महत्वपूर्ण छाप छोड़ने की क्षमता रखता है। इस देश के कई रेलवे स्टेशन अपने प्रमाण एवं स्वरूप और डिजाइन से अपने शहर के इतिहास और विरासत को सुंदरता को दर्शाते हैं।

मेरा सरकार से अनुरोध है कि वह मेरठ शहर के रेलवे स्टेशन के स्वरूप की 1857 के इतिहास की दृष्टि से नई रचना करे तथा स्टेशन पर चित्र, शिल्प कृतियां इत्यादि के माध्यम से शहर के इतिहास और विरासत को प्रकट करे।

(iii) Regarding Bodo problems in Assam

SHRI RAM PRASAD SARMAH (TEZPUR): I would like to draw the kind attention of Union Government towards the condition of Bodo community in Assam particularly in my Parliamentary constituency Tezpur, Assam. Basic amenities like roads, electricity, school and potable water are not available in most Bodo areas. They live in forest areas and are deprived of their right to cast their votes in Panchayat elections. In my Parliamentary constituency around 70 (seventy) thousand Bodos are living in pathetic condition. Bodo community has been deprived of the benefits of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 Despite being a major tribe, the Bodos are facing discrimination on more than one front, including that of language, with the short supply of school text books. The Bodos are also incrementally losing their land with more than 50% of what was once theirs and now going into the hands of non-tribals.

I urge upon the Union Government to look into the matter and take necessary action for upliftment of Bodo community and include their areas under Assam Panchayat Act, 1994 and allow them to contest and vote in Panchayat elections scheduled in 2018.

(iv) Need to develop places of historical importance in Madhubani district of Bihar as tourist spots

श्री बीरेन्द्र कुमार चौधरी (झंझारपुर) : मैं माननीय मंत्री जी से आग्रह करता हूं कि बिहार राज्य के मधुबनी जिला में कई ऐसे ऐतिहासिक धर्मस्थल हैं, जिन्हें पर्यटन स्थल के रूप में जाना जा सकता है। जैसे- बाबूबरही प्रखंड के राजबलिगढ़, राजनगर प्रखंड के महाराजा कैंपस में नौलखा मंदिर, पंडौल प्रखंड के भवानीपुर में उग्नेश्वर महादेव, बेनीपट्टी प्रखंड में उच्चैठ भगवती, अंधरा ठाढ़ी प्रखंड के कमलादित्य स्थान, झंझारपुर प्रखंड के परसा धाम में सूर्योमहोत्सव, हरलाखी प्रखंड में कलनेश्वर, रामजानकी महोत्सव। सभी धर्मस्थलों में काफी जमीन है। बलिराजगढ़ में हजारो एकड़ जमीन है, वहीं राजनगर महाराजा कैंपस में 500 एकड़ से अधिक जमीन है।

राजनगर मधुबनी जिले में एक ऐतिहासिक महत्व की जगह है। यह एक जमाने में महाराजा दरभंगा की उप-राजधानी हुआ करती थी। यह महाराजा रामेश्वर सिंह के द्वारा बसाया गया था।

सौराठः मधुबनी-जयनगर रोड पर स्थित इस गांव में सोमनाथ महादेव का मंदिर है। यहां मैथल ब्राह्मणों की प्रतिवर्ष होने वाली सभा में विवाह तय किये जाते हैं।

कपिलेश्वरनाथः मधुबनी से 9 किलोमीटर दूर इस स्थान पर अति पूज्य कपिलेश्वर शिव मंदिर है।

बलिराजगढ़ः यहां प्राचीन किले का एक भग्नावशेष है, जो करीब 365 बीघे में फैला हुआ है। यह स्थान जिला मुख्यालय से करीब 34 किलोमीटर उत्तर-पूर्व में मधुबनी-लौकहा सड़क के किनारे स्थित है।

(v) Need to enhance Ceiling of Income Tax on retirement benefits

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): I wish to raise an issue relating to the exemption limit of Income Tax for the employees on their retirement or in the case of employees seeking voluntary retirement. It has been brought to my notice that the exemption limit has been fixed at Rs. 5 lakh by the Government. One third income tax has to be paid by the employee on the remaining amount of terminal/retirement benefits. I strongly feel that the ceiling of Rs.5 lakh is quite inadequate and needs to be enhanced to alteast Rs. 20 lakh. I would urge upon the Government to initiate immediate steps for enhancing the existing ceiling of Rs.5 lakh to Rs. 20 lakh in the larger interest of all employees either retiring or seeking voluntary retirement.

(vi) Need for four-laning of National Highway from Jammu to Poonch in Jammu & Kashmir

श्री जुगल किशोर (जम्मू) : मैं सरकार का ध्यान अपने लोक सभा क्षेत्र जम्मू में राष्ट्रीय राजमार्ग की ओर ले जाना चाहता हूं, जो कि जम्मू से पुँछ तक है। उस राजमार्ग के कार्य को जल्द आरंभ करने के लिए अनुरोध करना चाहता हूँ। यह राजमार्ग जम्मू-कश्मीर का एक महत्वपूर्ण राष्ट्रीय राजमार्ग है।

यह राष्ट्रीय राजमार्ग इसलिए भी ज्यादा महत्वपूर्ण बन जाता है क्योंकि यह राजमार्ग भारत-पाकिस्तान सीमा के साथ लगता है और तीन जिलों से होकर गुजरता है और पुँछ तक पहुंचता है। सीमा सुरक्षा बल सेना भी इस पर पूर्णतया निर्भर है क्योंकि उनकी सभी गतिविधियां और आवागमन इसी राजमार्ग से होता है, तो देश की सुरक्षा की दृष्टि से भी इस राजमार्ग का विस्तार चार लेन में करना बहुत आवश्यक है। यह राष्ट्रीय राजमार्ग अखनूर, सुंदरबनी, नौशेरा, राजौरी और पुँछ क्षेत्रों के लोगों की सुविधा के लिए भी बहुत आवश्यक है, यहां पर यातायात अधिक होने के कारण आकस्मिक दुर्घटनाएं होती रहती हैं।

मेरा अनुरोध है कि इस राष्ट्रीय राजमार्ग (चार लेन) के कार्य को जल्द आरम्भ करने की कृपा करें, यह जम्मू-कश्मीर की जनता के लिए बहुत महत्वपूर्ण है।

(vii) Need to extend benefits of various public welfare schemes to all Gram Panchayats in Balaghat and Seoni districts of Madhya Pradesh

श्री बोध सिंह भगत (बालाघाट) : भारत सरकार द्वारा सन् 2011 में सामाजिक-आर्थिक आधार पर पूरे देश में सर्वे कराया गया था, जिसके आधार पर भारत सरकार की जन कल्याण योजनायें जैसे प्रधानमंत्री आवास, उज्ज्वला गैस योजना संचालित हो रही हैं। जिन लोगों का नाम सर्वे सूची में शामिल हो चुका है, उन्हें लाभ मिल रहा है, किन्तु मध्यप्रदेश में मेरे संसदीय क्षेत्र के अंतर्गत बालाघाट-सिवनी जिले की अनेक ग्राम पंचायत ऐसी है जिसका सर्वे हो चुका है किंतु प्रशासनिक अधिकारियों की कथित लापरवाही के कारण कम्प्यूटर में डाटा एन्ट्री नहीं होने के कारण इन ग्राम पंचायतों के हितग्राहियों को इन योजनाओं का लाभ नहीं मिल पा रहा है जिससे लोगों में तीव्र रोष है।

अतः मैं पंचायत एवं ग्रामीण विकास मंत्री जी का ध्यान आकर्षित करना चाहूँगा कि तत्काल इसकी जाँच करवाकर दोषी अधिकारियों को दंडित कर सर्वे सूची में संबंधित ग्राम पंचायतों को शामिल कर योजनाओं की पात्रता रखने वाले परिवारों को लाभ मिल सके।

(viii) Need to rename Karjat and Neral Railway Stations in Central Railway after Shaheed Bhai Kotwal and Shaheed Hiraji Patil who laid down their lives during Indian Freedom Struggle

श्री कपिल मोरेश्वर पाटील (भिवंडी) : उपरोक्त विषय के अनुसार मेरा निवेदन है कि मध्य रेल के कार्यक्षेत्र में आने वाले कर्जत और नेरल यह दो स्थानक है, जहां शहीद भाई कोतवाल और शहीद हिराजी पाटील, इन्होंने 1942 में आजाद शाफ्ट स्थापन पर ब्रिटिश शासन के खिलाफ सशस्त्र आंदोलन पुकारा था, ब्रिटिशों से लड़ते समय उन्हें मुरबाड के सिद्धगड के पवित्र भूमि पर वीरगति प्राप्त हुई, ये दोनों स्वतंत्र सेनानियों ने अपनी लड़ाई की शुरूआत इन्हीं दो क्षेत्रों से की थी, जिस कारण यहां के स्थानिक विविध संस्था और लोक प्रतिनिधियों द्वारा कर्जत स्थानक को शहीद भाई कोतवाल और नेरल स्थानक को शहीद हिराजी पाटील इनके नाम देने की मांग कर रहे हैं, ताकि हमारे देशवासियों को उनका त्याग और बलिदान सदा स्मरण रहें और उससे देश प्रेम तथा देश की सेवा की प्रेरणा जन-जन को मिले।

अतः मेरा नम्र निवेदन है कि मध्य रेल के ये दोनों स्थानों को शहीदों के नाम दे कर कृपा कर, उनके बलिदान का गौरव करे।

(ix) Need to repair mobile towers in Surat and Tapi districts of Gujarat

श्री प्रभुभाई नागरभाई वसावा (बारदोली) : मेरे संसदीय क्षेत्र बारदोली (गुजरात) में सूरत और तापी दो जिले आते हैं। आज के युग में संचार एक जीवन रेखा बन गई है। ग्रामीण एरिया में यह सुविधा न होने से जनमानस में काफी रोष रहता है। बच्चों को पढ़ाई का ज्ञान, किसानों को खेती की जानकारी, व्यापारियों को व्यापार में आवश्यक सुविधा, संचार के माध्यम से मिलती है। मेरे संसदीय क्षेत्र में कहीं-कहीं पर टावर लगाया गया है लेकिन वहां पर टावर में लगने वाले यंत्र (मशीन) की कमी है, जिसके कारण टावर काम नहीं कर रहे हैं। मेरे संसदीय क्षेत्र में स्वीकृत किये गये नए टावर लगवाने के लिए मैटेरियल की कमी होने की डिपार्टमेंट की ओर से शिकायत मिलती रहती है।

इसलिए माननीय मंत्री जी से मैं मांग करता हूं कि मेरे संसदीय क्षेत्र बारदोली (गुजरात) में टावर जल्द से जल्द ठीक कराये जाये, जिससे जनता अपने सरकारी और व्यक्तिगत काम समय पर ठीक से कर सके।

(x) Need to provide uniform facilities to veterans of JP movement detained during emergency period

प्रो. चिंतामणि मालवीय (उज्जैन) : जे.पी. सेनानियों के रूप में आपातकाल में बन्दी सेनानियों को ज्यादातर राज्यों में सरकारी सुविधाएं उपलब्ध नहीं हैं। कुछ राज्यों में आपातकाल के दौरान में बन्द व्यक्तियों को सुविधाएं मिल रही हैं, लेकिन कुछ राज्यों में जे.पी. सेनानी सरकारी सुविधाओं से वंचित हैं। पूरे देश में आपातकाल के दौरान स्थिति में सभी एक साथ जेल गये थे। फिर यह असमानता क्योंi इसलिए मेरा अनुरोध है कि आपातकाल में बन्द हुए व्यक्तियों को पूरे देश में एक समान रेल यात्रा सुविधा, चिकित्सा सुविधा मासिक सम्मान राशि आदि प्रदान कर सेनानियों के समकक्ष मान्यता दी जाए।

(xi) Need to rename Bairgania railway station on Sitamarhi-Raxaul railway section in Bihar after Bansi Sah of Sitamarhi, popularly known as Banshi chacha, freedom fighter and social worker

श्रीमती रमा देवी (शिवहर) : 1997 में मेरे संसदीय क्षेत्र अंतर्गत बागमती नदी पर सीतामढ़ी तथा वैरगनिया को जोड़ने वाले पुल एवं सड़क निर्माण हेतु जनहित में संघर्ष करते हुए समाजसेवी एवं स्वतंत्रता सेनानी वंशी साह उर्फ वंशी चाचा ने आत्मदाह किया था। स्वर्गीय वंशी चाचा एक निर्भीक, कर्मठ, उत्साही, समाजसेवी और देशभक्त थे। उन्होंने 1942 में अंग्रेजों भारत छोड़ों आन्दोलन में सक्रिय रूप से भाग लिया तथा इनको प्राप्त स्वतंत्रता सेनानी पेंशन की रकम को देश के सुरक्षा कोष में दान देते थे। उन्होंने इस क्षेत्र के विकास, लोगों की भलाई के अनेक काम किए हैं जिससे मेरे संसदीय क्षेत्र के साथ-साथ इसके आस-पास के इलाके के हर तबके में इनका नाम आदर के साथ लिया जाता है।

मेरी सरकार से मांग है कि मेरे संसदीय क्षेत्र के लोगों की भावनाओं को ध्यान में रखते हुए पूर्व-मध्य रेलवे जोन अंतर्गत सीतामढ़ी-रक्सौल रेल खंड पर अवस्थित आदर्श रेलवे स्टेशन वैरगनिया का नाम बदलकर वंशी चाचा रेलवे स्टेशन रखने के साथ इनके शहीदी दिवस पर सरकारी अवकाश घोषित किया जाए।

(xii) Need to augment production of Indian Medicines Pharmaceutical Corporation Limited (IMPCL) to its full capacity and also fill up the vacant posts

श्रीमती रक्षाताई खाडसे (रावेर) : हमारी सरकार ने कुछ दिन पहले ही ऑल इंडिया इंस्टीट्यूट ऑफ आयुर्वेदा का उद्घाटन किया जिसके चलते देश की पारम्परिक तथा प्राचीन मानवीय उपचार पद्धति जो कि आयुर्वेदिक जड़ी-बूटी व योग शास्त्र से जुड़ी है उसे अपने देश में ही नहीं तो सारे विश्व में स्थापित करने के विचार से किया है। इस उद्देश्य को और मजबूती देने हेतु सरकार ने देश के हर जिले में एक सरकारी आयुर्वेदा अस्पताल बनाने का निर्णय लिया है। इन आयुर्वेदा अस्पतालों के निर्माण और मजबूतीकरण से आयुर्वेदिक मेडिसिन की बढ़ती हुई डिमांड व उपलब्धि भी बढ़ाने का विचार सरकार कर रही है। इस क्षेत्र में सरकार का एकमात्र सार्वजनिक उपक्रम इंडियन मेडिसिन फार्मास्युटिकल कारपोरेशन लिमिटेड (आई.एम.पी.सी.एल.) जो कि उत्तराखंड में है, ऊँची, दर्जेदार और अच्छी क्वालिटी मेडिसिन बनाने वाली सरकारी कंपनी के नाम से प्रचलित है, इस कंपनी के प्रोडक्ट्स को बढ़ाने से आयुर्वेदिक दवाइयों के वितरण व्यवस्था से मजबूत किया जा सकता है जो आने वाले समय में इस कंपनी को एक नई ऊँचाई को ले जा सकती है।

मैं माननीय मंत्री जी से यह निवेदन करती हूँ कि इस कंपनी की मैन्युफैक्चरिंग एक्टिविटी का पुनर्स्थापित तथा मजबूतीकरण करके कंपनी के प्रोडक्ट्स को फुल कैपेसिटी में बनाने के प्रयास करें और हाल ही में कंपनी में जो महत्वपूर्ण पोस्ट रिक्त हैं उन्हें शीघ्र भरने के लिए आदेश निर्गमित करें।

(xiii) Need to execute the deepening work of ponds and removal of rubble with the assistance of machinery under MGNREGA

श्री राम टहल चौधरी (राँची) : मनरेगा अंतर्गत के गाँवों में तालाबों का निर्माण किया जा रहा है जिससे सूखा की समस्या का सामना किया जा सके और भू-जलस्तर को बढ़ाया जा सके। इस संबंध में मेरा कहना है कि तालाब को गहरा करने एवं उसका मलबा निकालने के लिए मजदूरों के माध्यम से जो कार्य किया जा रहा है उसमें काफी श्रम करना पड़ रहा है और ज्यादा खर्चा भी हो रहा है। इससे जून तक तालाब का निर्माण करने में नाहक देरी होगी और सरकार को अपने लक्ष्यों की प्राप्ति भी नहीं हो पाएगी। तालाब के गहरे करने एवं मलबा निकालने के लिए मशीनों का उपयोग किया जाये एवं बाकी कार्य को मजदूरों के माध्यम से किया जाये जिससे ग्रामीण लोगों को सूखे की समस्या से बचाया जा सके। गहरे तालाबों में सीढ़ियों की व्यवस्था की जाए जिससे तालाब का समुचित उपयोग हो सके।

मेरा सरकार से अनुरोध है कि मनरेगा के माध्यम से किए जा रहे प्रस्तावित तालाबों के निर्माण में तालाबों को गहरा करने एवं मलबे निकालने के कार्य को मशीनों से किए जाने हेतु मनरेगा की नियमावली में परिवर्तन किया जाये।

(xiv) Need for speedy settlement of crop insurance claims of farmers of Dharwad

SHRI PRALHAD JOSHI (DHARWAD): After filing for insurance claims for failed crops in monsoon 2016, a year and a half ago, the farmers in my district Dharwad in Karnataka still haven't got their share of the insurance claims under the Pradhan Mantri Fasal Bima Yojana(PMFBY). The insurance company chosen by the State Government in Karnataka owes a total of Rs 172 crores to about 89,000 farmers in my district. However, even after 17 months, only Rs 88 crores has reached the drought affected farmers. This problem has arisen due to state government's negligence in selecting an insurance company that is not credible and delay in carrying out crop-cutting experiments to estimate yield loss. It is the responsibility of state government to carry out crop-loss assessment and send the claims for processing to insurance companies. However, this assessment was delayed and still 48% of claims are pending.

(xv) Need to regularize the services of Aanganwadi Sevika and Sahayika and also increase their honorarium till their services are regularized

श्रीमती रंजीत रंजन (सुपौल) : भारत सरकार के द्वारा समेकित बाल विकास सेवा को 1975 में एक परियोजना के रूप में प्रारंभ किया गया था, जिसका मुख्य उद्देश्य देशभर में 0 से 6 वर्ष तक के बच्चों को पोषाहार, गर्भवती एवं शिशुवती महिलाओं के लिए पोषण एवं स्वास्थ्य कार्यक्रमों के संचालन के साथ-साथ छोटे बच्चों को स्वास्थ्य सुविधा और स्कूल पूर्व शिक्षा जैसी सुविधायें एकीकृत रूप से पहुंचाना है। समय बीतने के साथ इस उद्देश्य की पूर्णतः पूर्ति के लिए आंगनबाड़ी केंद्र का नाम दिया गया, लेकिन आज अधिकतर आंगनबाड़ी की स्थिति को देखकर ऐसा लगता है कि इसका मुख्य उद्देश्य कहीं गुम हो गया है। इसका मुख्य कारण आंगनबाड़ी केंद्रों की स्थापना के लिए वर्तमान जनसंख्या के मापदण्ड में संशोधन जरूरी है एवं संशोधित मापदण्ड यह सुनिश्चित करे कि प्रत्येक बच्चे की केन्द्र तक सहज पहुंच हो। आंगनबाड़ी के भौतिक ढाँचे को सुधारना जरूरी है। प्रत्येक केन्द्र का पक्का भवन हो, आकर्षक साज-सज्जा हो और पर्याप्त जगह हो। इसमें भण्डारण, पेयजल, पकाने के बर्तन, खिलौने और बाल उपयोगी शौचालय जैसी बुनियादी सुविधाएं हों। प्रत्येक केंद्र पर 2 आंगनबाड़ी कार्यकर्ता और एक सहायिका हो। एक कार्यकर्ता 3 वर्ष से कम उम्र के बच्चों की देख-रेख के लिए जिम्मेदार हो तथा दूसरी कार्यकर्ता केन्द्र प्रबंधन और स्कूल पूर्व शिक्षा के लिए। आंगनबाड़ी कार्यकर्ताओं की समस्यायें विशेष रूप से अत्यधिक कार्य-बोझ, कम मानदेय, अनुपयुक्त कार्य माहौल आदि को सुलझाने पर जोर दिया जाए।

अतः मैं सरकार से माँग करती हूँ कि भारत सरकार के द्वारा समेकित बाल विकास सेवा के मूल उद्देश्य की पूर्णरूपेण प्राप्ति हेतु आंगनबाड़ी केन्द्र पर सेवा करने वाली सेविका एवं सहायिका की सेवा को नियमित किया जाए एवं जब तक सेवा नियमित नहीं हो जाती, तब तक इन्हें सरकार द्वारा निर्धारित न्यूनतम मजदूरी से ज्यादा मानदेय दिए जाने की व्यवस्था की जाए,जो सेविका के लिए 17000 एवं सहायिका के लिए 15000 हो।

(xvi) Need to increase scholarship amount of OBC students

श्री राजीव सातव (हिंगोली) : संविधान में ओ.बी.सी. समुदाय के सामाजिक और शैक्षिक विकास की परिकल्पना की गई है। एन.डी.ए. सरकार ने ओ.बी.सी. छात्रों को दिए जाने वाली छात्रवृत्ति में कटौती कर दी है, जिससे उनको आर्थिक कठिनाई हो रही है। ओ.बी.सी. समुदाय का विकास देश के विकास से जुड़ा हुआ है। एक तरफ सरकार ने ओ.बी.सी. आयोग को संवैधानिक दर्जा देने का प्रस्ताव किया है और दूसरी तरफ वह छात्रवृत्ति में दिए जाने वाली राशि को कम कर रही है। यदि सरकार ओ.बी.सी. छात्रों का विकास चाहती है तो यह सुनिश्चित करना चाहिए कि उन्हें पर्याप्त अवसर मिले और छात्रवृत्ति में वृद्धि के माध्यम से उनका विकास हो। ओ.बी.सी. छात्रों को शिक्षा प्राप्त करने का अधिकार मिलना चाहिए, जिससे वह राष्ट्र के विकास और निर्माण में महत्वपूर्ण भूमिका निभाएंगे। मैं सरकार से आग्रह करूँगा कि वह इस विषय का संज्ञान ले और छात्रवृत्ति में दी जाने वाली राशि को बढ़ाए।

(xvii) Need to establish a Railway Institute in Madurai district, Tamil Nadu

SHRI R. PARTHIPAN (THENI): For the welfare of the people of my Theni Constituency, I hereby request the Government to establish Railway Institute Regional Chapter in Madurai.

Most districts of Tamil Nadu like Ramanathapuram, Sivagangai, Theni, Virudhunagar, Thirunelveli, Kanyakumari, Dindigul Railway will get more revenue with the establishment of this institute.

People from these districts don't have any Government Institute for Railways. Considering this fact, kindly establish a Railway Institute in Madurai District. By establishing the Institute, students from the above districts will be benefited.

(xviii) Need to create a separate Ministry for Fishermen and also take measures for welfare of fishermen Community

DR. K. GOPAL (NAGAPATTINAM): The fishermen community in Tamil Nadu are most affected due to Natural calamities as well as indiscreet attacks from Sri Lankan Navy.

The Union Government has promised to form a separate Ministry to develop and conserve the fisheries resources and to ameliorate the socio-economic status of the fishermen community. I urge the Government to create a separate Ministry for Fisheries and Development of Fishermen Community in the country. The entire 1,076-km coastline of Tamil Nadu is affected severely became of either natural calamities like cyclones or by the atrocities committed by the Sri Lankan Navy. The State government perceives coastal security as a subset of national security. The creation of a Central Marine Police Force (CMPF) would relieve the police forces of an additional responsibility for coastal security. I would like the Government to create the Central Marine Police Force by recruiting former Navy personnel and members of the fishing community of each state.

The coastal corridor in Tamil Nadu consists of 13 districts with 15 major ports and harbours, sandy beaches, lakes and river estuaries. Tamil Nadu has a fishermen population of 2 million and the coast consists of 3 major fishing harbours, 3 medium fishing harbours and 363 fish landing centres. Unfortunately, there have been several incidents of Sri Lankan Navy personnel firing on Indian fishermen fishing in the Palk Strait, where India and Sri Lanka are only separated by 12 nautical miles. The Government of Tamil Nadu has protested against Sri Lankan navy for its alleged involvement in attacks on Indian fishermen. Katchatheevu was ceded to Sri Lanka in violation under the 1974 and 1976 agreements without the approval of the two houses of Parliament and hence the ceding is unlawful and not valid.

The remote controlled boats fitted with high definition thermal cameras, operated through satellite based technology are most effective for coastal security especially

during pitch dark nights over the seas. The Central Marine Fisheries Research Institute (CMFRI) has developed a database of all the fish-landing centres to ensure the security of fishermen during cyclones. I urge the Government to provide adequate funds for the purchase of state of art equipment to strengthen the coastal security.

Fishing has to be recognized on par with Agriculture. The fisher communities suffer very much due to natural calamities. They need waiver of their loans by Government. Fishermen should be provided with loans to buy boats, nets, other gears and equipments. An exclusive bank called National Bank for Fisheries should be established. Fishermen should be provided with fuel at cost price, without any Central and State taxes and cess. Letter of Permit (LOP) should be provided to the traditional fishermen and 60% subsidy facility from Banks.

Fishermen Community should be accorded Schedule Tribe status.

A Comprehensive Special Package for Diversification of Fisheries at a cost of Rs.1520 crores is the need of the hour. The Mid Sea Fish Processing Park project requires Rs. 80 crores. The present level of assistance of Rs. 3 crores per year for motorization of nearly 1,000 traditional crafts is very meagre since there are over 40,000 non motorized traditional crafts in Tamil Nadu. I urge the Government to sanction Rs.12 crores per year to ensure all traditional craft is motorized within five years.

The Government has sanctioned construction of Fishing Harbour at Poompuhar in Nagapattinam District. There is a need to provide funds for the construction of fishing bays at Nagore, Senthur, Vellapallam, Vizhunthavadi, Siruthalaikkadu, Vedaranyam, Muthupettai, Akkarappettai, kodiyakkarai, Thondiyankadu, Pushpavanam and Nambiyar Nagar under Centrally Sponsored Schemes, in my Nagappatinam Parliamentary Constituency. The Tamil Nadu Fisheries University at Nagappatinam needs generous financial and logistic support from the Government of India.

I once again urge the Union Government to create a separate Ministry for the welfare of Fishermen and take all necessary steps to make fishing a flourishing occupation in the country.

(xix) Regarding extending incentive for crop loans to medium term (conversion) loans

DR. PRABHAS KUMAR SINGH (BARGARH): The current Kharif season paddy cultivation in some parts of Odisha has got affected due to drought and pest attack resulting in crop loss in those areas.

In order to help the farming community suffering the crop loss, Odisha Government has already initiated proactive measures to provide relief to the affected farmers. As a part of the package announced for the farming community, it has been decided to convert the crop loans advanced during Kharif 2017 season in the affected areas as Medium Term (Conversion) loans. In case of crop damage between 33% and 50%, the crop loans can be converted into Medium Term (Conversion) loans repayable within a period of two years with a moratorium of one year. Similarly, where the crop damage is 50% and more, the conversion facility of the crop loans can be allowed for a maximum period of five years with one year moratorium.

The Union Government provides interest incentive at 3 percent to the prompt paying farmers in respect of crop loans, which is not made available in case of conversion of such crop loans in the event of occurrence of natural calamities. As a result, the interest rate on the converted loans remains at a higher rate, which is at present 11.20%. Similarly, the interest on crop loans is not subsidized as interest subvention for the same is not available. In my opinion, when crop loans are converted into Medium Term loans, the interest rate should remain at par with the crop loans. Similarly, the incentive made available to the prompt paying farmers for crop loans should also be extended to the Medium Term (Conversion) loans to provide relief to the farmers affected due to drought and pest attack.

Therefore, I would like to request Hon'ble Prime Minister for kind intervention in this matter to keep the interest incentive of 3 percent admissible on crop loans to the Medium Term (Conversion) loans.

(xx) Need to sort out the Mahanadi river water sharing dispute

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Since long Mahanadi river dispute on water sharing persists between Government of Odisha & Chhattisgarh. The Hon'ble Minister had made a statement in the Lok Sabha that Union Government had decided to form a tribunal in order to sort out Mahanadi river water sharing dispute and a similar statement was made on July 31st 2017 in Rajya Sabha also.

But Union Government in an affidavit in the Supreme court informed about its intension to set up a unified river tribunal for all river disputes. Odisha Government had sought a tribunal year ago while law for the unified Tribunal is yet to be enacted. The delay is costing Odisha dearly because the neighbouring state Chhattisgarh is hastily completing various projects taking advantage of the situation. In this situation, formation of Tribunal under section 4(1) of the Inter State Water dispute Act, 1956 is mandatory. Therefore, the Hon'ble Prime Minister must intervene and sort out the dispute by inviting concerned Chief Ministers or else message will go to the people that Government of India is supporting Chhattishgarh State.

(xxi) Regarding refund to the people who invested in Pancards Club Limited

SHRI ARVIND SAWANT (MUMBAI SOUTH): In 1987 Pancards Club Ltd. company was formed and asked people to invest their money with lucrative offer of sharing 3/4 star hotels freely for certain days of the year or earn interest more than banks. Nearly 50 lakh people invested their money. The company grew, opened their hotels even abroad and was paying the assured interest regularly to the investors. In 2001/2002 Pancards Clubs Limited asked SEBI during the year 2001/2002 as to whether the current schemes of the company fall under CIS regulation. SEBI did not response. In July 2013, some amendments to CIS regulation were carried. After that a question was raised by the then MP Shri Sanjay Patil through his letter dated 21st Oct. 2013 whether PCL falls under CIS to which SEBI replied that they have examined the matter of PCL during 2010 to 2011 wherein it was found that the activities of the company do not attract SEBI (CIS) regulations 1999. However, they would further examine as to whether activities of the company fall under CIS as per regulations of 1999 as amended by ordinance of July 2013. After this SEBI closed the Pancards Club Ltd. Since then the investors are striving hard to get their money back. SEBI has already seized and acquired the properties of PCL. In fact, some of the hotels owned by PCL are still running and earning money from there. Hence, I demand and request the Hon'ble Finance Minister to initiate prompt action to protect the investors who have invested their hard-earned money in it by refunding their money at the earliest by auctioning the properties of PCL. Luckily, PCL is having assets more than the money of 50 lakh investors. Hence, speedy action is required.

(xxii) Need to set up a Mega Food Park and Food Processing Research Centre in Pratapgarh Parliamentary Constituency, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़) : सम्पूर्ण उत्तर प्रदेश में एक भी मेगाफूड पार्क की स्थापना अभी तक नहीं हुई है। मेरा संसदीय क्षेत्र जनपद प्रतापगढ़ (उ.प्र.) के पिछड़े जनपदों में एक है, जहां आंवला, बेल, आम आदि के उत्पादन के साथ-साथ सब्जियों का वृहद् रूप में उत्पादन करने में यह जनपद अग्रणी रहा है। वर्तमान में किसानों द्वारा कई टन उत्पादन के बावजूद बाजार में लागत मूल्य प्राप्त नहीं हो पा रहा है। किसान फलदार वृक्षों को काटने पर मजबूर हैं, केंद्र सरकार व राज्य सरकार द्वारा संरक्षण व उत्पादन बढ़ाने व प्रसंस्करण उत्पादन तैयार करने के लिए खाद्य एवं प्रसंस्करण मंत्रालय द्वारा भी उत्तर प्रदेश में मेगाफूड पार्क के लिए अभी तक कोई नीतिगत पहल भी नहीं की जा रही है।

किसान हित में मेरा अनुरोध है कि इन फलों के प्रसंस्करण हेतु एक मेगाफूड पार्क तथा अनुसंधान केंद्र की स्थापना की जाये। मेगाफूड पार्क की स्थापना से इन फलों व सब्जियों के उत्पादन को बढ़ावा मिलेगा, बल्कि इनकी गुणवत्ता में भी सुधार होगा। इनसे बने प्रसंस्कृत खाद्य वस्तुएं देश के दूसरे राज्यों में भी निर्यात की जा सकेगी क्योंकि यह पौधे फल एवं औषधीय गुणों के लिए प्रसिद्ध हैं।

मैं यह मांग करता हूँ कि मेरे संसदीय क्षेत्र प्रतापगढ़ (उ.प्र.) में यहां कोई उद्योग स्थापित नहीं है। किसानों के हित में एक मेगाफूड पार्क व अनुसंधान केन्द्र की स्थापना की जाये, जिससे प्रतापगढ़ सहित पड़ोसी जनपदों के लाखों किसान जहां लाभान्वित होंगे, वहीं हजारों बेरोज़गार लोगों को रोज़गार भी प्राप्त हो सकेगा।

(xxiii) Need to implement recommendations of 45th Indian Labour Conference

SHRI C.N. JAYADEVAN (THRISSUR): The 45th Indian Labour Conference had recommended that more than one crore scheme workers working under various government schemes such as ICDS, MDM, ASHA, SSA, NELM, NCLP etc. under different Ministries must be recognized as workers and must be paid minimum wages and other social security benefits including pension. Various trade union federations have been demanding implementation of these recommendations. But the present government is moving towards winding up these crucial schemes by drastic budget cuts and structural changes including privatization of the schemes involving corporate and corporate NGOs. So the Central Trade Unions have decided to go for one-day All India strike of scheme workers on January 17, 2018 to press for their demands such as the implementation of the recommendations of the 45th ILC on scheme workers, adequate financial allocation in the Union Budget 2018-19 for the centrally sponsored schemes and against privatization of the schemes in any form. I urge upon the Government to take note of their demands and take steps to solve the same.

14.32 hrs

THE HIGH COURT AND THE SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2017 ...Contd.

श्री गोपाल शेट्टी (मुम्बई उत्तर) : उपाध्यक्ष जी, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2017 का समर्थन करने के लिए मैं खड़ा हुआ हूं। उच्च न्यायालय और उच्चतम न्यायालय के जो न्यायाधीश होते हैं, उनके वेतन सेवा शर्तों के बारे में यह प्रस्ताव है और मुझे नहीं लगता है कि कोई भी इस प्रस्ताव के विरोध में होगा, सभी लोग इसका समर्थन करेंगे और करना भी चाहिए। हमारे देश में न्यायालयों का एक अलग महत्व है। हमारे देश की लोकशाही की यह ब्यूटी है कि हम सब लोग मिलकर न्याय प्रक्रिया का बहुत सम्मान करते हैं। न्यायालयों और न्यायाधीशों को लोग देश के न्याय देवता के रूप में भी देखते हैं। क्योंकि न्याय प्रक्रिया से संबंधित जो विषय होते हैं, उन विषयों का निपटारा करने में भले ही देरी होती होगी, लेकिन किसी बात को अनदेखा करते हुए बहुत बड़ा जुल्म या बहुत बड़ा अन्याय किसी के साथ हुआ हो, ऐसा बहुत कम सुनने को मिलता है। इसलिए न्याय प्रक्रिया के प्रति जितना उचित सम्मान आम नागरिकों में होना चाहिए, वह आजादी के 70 के बाद आज भी बरकरार है, यह हम सबके लिए बहुत खुशी की बात है।

महोदय, मैं इस बिल के माध्यम से सर्वोच्च न्यायालय का अभिनंदन करना चाहूंगा। साथ ही धन्यवाद करना चाहूंगा, क्योंकि न्याय प्रणाली, न्याय प्रक्रिया आज जो महंगी होती जा रही है। वकीलों के माध्यम से जो फीस ली जाती है, वह इतनी महंगी हो गई है कि सामान्य व्यक्ति न्यायालय में जाने के बारे में आसानी से सोच नहीं पाता है और फिर वह वकीलों से सम्पर्क करने का प्रयास करता है। इसलिए इस बात की गंभीरता को समझते हुए सुप्रीम कोर्ट ने सुओ-मोटो एक निर्देश दिया, निश्चित रूप से देश के लोगों ने उसके कारण एक समाधान महसूस किया है।

वर्तमान पत्र में जो बातें आयी हैं, उन्हें मैं कोट करना चाहूँगा।

> "Expressing concern over growing commercialization of the legal profession with lawyers demanding "astronomical" fees from litigants which made it difficult for the poor to access justice, the Supreme Court on Tuesday asked the Centre to bring a law to regulate the field and to prescribe "floor and ceiling of advocate's fees"."

आगे उन्होंने यह भी कहा है। I quote:

> "Referring to various judgements of the apex court and reports of the Law Commission, a bench of Justices Adarsh K. Goel and U.U. Lalit said it was high time the Centre intervened and brought a legislation to maintain ethics in the legal profession and ensure that the poor were not deprived of legal assistance from competent lawyers due to lack of funds. It also deprecated the practice of lawyers demanding a share in their client's pecuniary benefits awarded by courts and said it was professional misconduct for which action should be taken against erring advocates."

मैं मानता हूँ कि यह सुप्रीम कोर्ट के जजेज ने एक बहुत बड़ा सुओ मोटो संकेत दिया है और केन्द्र सरकार से इस बात के बारे में आग्रह भी किया है कि इसके बारे में कायदे में जो भी उचित परिवर्तन है, वह आपको करना चाहिए। मुझे पूरा विश्वास है कि हमारी सरकार और हमारे जो विधि मंत्री हैं, वे अगले बजट सत्र में इसके बारे में कोई न कोई नया बिल पेश करेंगे।

महोदय, जब मैं सुप्रीम कोर्ट की एक अच्छी बात को लोगों के सामने रखता हूँ तो इस सभागृह की और मेरी, हम सबकी एक व्यथा भी है कि इस देश में हाई कोर्ट और सुप्रीम कोर्ट में जजों की जो नियुक्ति होती है, उनकी नियुक्ति के बारे में आजादी के 70 साल से जो एक प्रथा, परम्परा चली आई है, उसके मुताबिक ही कामकाज होता है। वर्ष 2014 में जब देश में एक बहुत बड़ा परिवर्तन आया, देश के लोगों ने एक सरकार को बदलकर दूसरी सरकार जब पुरःस्थापित की तो सभी क्षेत्रों से लोगों की कुछ न कुछ उम्मीदें थीं कि सारे क्षेत्रों में एक बड़ा परिवर्तन आए। जूडिशिएरी का जो एक सिस्टम हमारे देश में डेवलप हुआ है, उसमें से रास्ता निकालने के लिए सरकार ने नेशनल जूडिशियल एप्वाइंटमेंट कमीशन का गठन करने का प्रयास किया। इस लोक सभा ने उस बिल को पास किया। इस बिल को वापस न्यायालय के माध्यम से खारिज करने का जो काम हुआ है, मैं मानता हूँ कि यह लोकशाही के लिए अच्छी बात नहीं है। मैं अपनी मर्यादा को जानते हुए अच्छे शब्दों में अपने भाव को व्यक्त करने का प्रयास करूँगा। सवा सौ करोड़ का यह देश पूरी दुनिया को एक नया संकेत आने वाले दिनों में देने के प्रयास में है और जब से मोदी जी प्रधान मंत्री बने हैं, पूरी दुनिया में भारत देश का एक अलग मैसेज, एक अलग गरिमा, एक अलग सोच जा रही है, जिसका पूरी दुनिया के लोग वेलकम करने के लिए तैयार बैठे हैं। ऐसे समय पर हमारे देश की एक बहुत बड़ी जवाबदेही, जिम्मेदारी बनती है कि जिस-जिस क्षेत्र में हम लोग काम करते हैं, उससे दुनिया भर के लोग कुछ न कुछ सीख लें, यह पूरी दुनिया की अपेक्षा है और हमारे देश के लोग भी उस मानसिकता में हैं।

महोदय, यह जो सिस्टम वर्ष 1950 से चल रहा है। मैं उसको कोट करूँगा।

"As head of the Supreme Court, the Chief Justice is responsible for the allocation of cases and appointment of constitutional benches which deal with important matters of law. In accordance with Article 145 of the Constitution of India…and Article 124 of the Constitution of India provides for the manner of appointing judges to the Supreme Court. Though no specific provision exists in the Constitution for appointing the Chief Justice, who as a result, is appointed like the other judges, conventionally, the outgoing Chief Justice of India recommends the name of the senior-most judge (that is by date of appointment to the Supreme Court) for appointment by the President of India, as his successor. "

When Prime Minister Nehru Ji wanted to see Justice M.C. Mahajan, next in line to become the Chief Justice of India, superseded on Justice Patanjali Sastri's retirement, three Judges of the Supreme Court, including Justice Mukherjea, whom Nehru wanted as the next Chief Justice, offered to resign. He relented before the Judges and the conversion of seniority in appointment was left undisturbed. On the contrary, this convention has been breached on a few occasions during the tenure of Prime Minister Indira Gandhi Ji. She got Justice A.N. Ray appointed as Chief Justice of India, superseding three Judges senior to him.

उपाध्यक्ष जी, इन सारी व्यवस्थाओं के माध्यम से हमारा देश आगे बढ़ा। वर्तमान में जो प्रणाली चल रही है, उसके माध्यम से इस प्रकार की बातें भी सामने आई हैं। मैं मानता हूं कि सुप्रीम कोर्ट का इस देश में एक बहुत ऊंचा स्थान है। वहां पर इस प्रकार की बातें होना इतने बड़े देश के लिए अच्छी बात नहीं है। इसके लिए एक नया मैकेनिज्म बनाने की बहुत आवश्यकता थी। इस बात को ध्यान में रखते हुए मोदी जी की सरकार ने 'नेशनल ज्यूडिशिएल अप्वायंटमेंट कमीशन' बनाना तय किया और उसके बारे में यहां पर बहुत चर्चा भी हुई।

उपाध्यक्ष जी, भारतीय जनता पार्टी जब पारदर्शिता की बात करती है तो देश के इतिहास में पहली बार लोक सभा में इस प्रकार की स्थिति का निर्माण हुआ, जहां पर विपक्ष के पास जितनी संख्या होनी चाहिए थी, उतनी संख्या भी नहीं हो पाई। इस बात को सरकार ने ध्यान में रखकर उस बिल के नियमों में जो बदलाव होना चाहिए था, उसे किया, ताकि कम संख्या होते हुए भी विपक्ष को उसका दर्जा मिले और यह जो कमीशन बनने वाला है, इसमें उनकी भी सहभागिता हो। हमने विपक्ष को भी इसमें समाविष्ट करने का प्रयास किया। यह एक बहुत ही अच्छा

सिस्टम है। मैं मानता हूं कि इससे अच्छा सिस्टम कोई हो ही नहीं सकता है। अगर इसमें भी कोई सुझाव आए तो निश्चित रूप से उसका स्वागत करना चाहिए और ऐसे सुझावों को सामने लाना भी चाहिए।

हमारे प्रधान मंत्री जी जब पूरे देश के सवा सौ करोड़ लोगों की बात करते हैं तो इसमें उन सभी सवा सौ करोड़ लोगों को समाविष्ट करने का प्रयास किया गया है। वह कैसे किया गया, इसको मैं इस तरह से बताने का प्रयास करूंगा कि देश के जितने भी लोक सभा के मेम्बर्स हैं, वे प्राइम मिनिस्टर को चुनते हैं तो उनका उसमें योगदान हो जाता है। देश के राष्ट्रपति को लोक सभा और राज्य सभा के सभी एम.पी. वोट देते हैं और हमारे देश के जितने भी राज्य हैं, उन सारे राज्यों के जो एम.एल.एज. होते हैं, उनके वोट से राष्ट्रपति का चुनाव होता है। इसलिए इस देश के राष्ट्रपति को भी इसमें समाविष्ट किया गया। जो रिटायर होने वाले चीफ जस्टिस हैं, उन्हें इसमें रखा गया। जैसा मैंने कहा कि लोकशाही में जब एक पार्टी की सरकार बनती है तो विपक्ष की भी एक बहुत बड़ी भूमिका होती है, विपक्ष का भी बहुत बड़ा 'say' होता है। इसलिए इसमें विपक्ष को भी समाविष्ट करने का काम किया गया। हमारे देश के सुप्रीम कोर्ट के जजों को जब चुनने की बात आई तो ऐसे सभी लोगों को एक साथ लाकर इतना अच्छा एक मैकेनिज्म बना। पर, उस मैकेनिज्म को भी खारिज़ करने का काम होते हुए इस सभागृह में बैठे हुए हम सब लोगों ने और पूरे देश के लोगों ने देखा।

महोदय, मैं मानता हूं कि इक्कीसवीं शताब्दी में अगर हमें पूरे जगत पर राज करना है तो कम से कम हमारी ज्यूडिशियरी और हमारे इलेक्टेड रिप्रेजेंटेटिव्स के बीच इस प्रकार के मतभेद होना या किसी मुद्दे को लेकर टकराव होना देश की गरिमा के लिए अच्छी बात नहीं है। इसलिए, सब लोगों को मिल कर देश को आगे ले जाने का प्रयास करना चाहिए। अगर हम इलेक्टेड रिप्रेजेंटेटिव्स कहेंगे कि 'हम बड़े हैं', क्योंकि हम क़ायदा बनाते हैं, और अगर न्यायालय कहेंगे कि 'हम बड़े हैं' और इसी तरह, ब्यूरोक्रेसी अपना काम करता है, मीडिया का अपना ही एक बोलबाला है और इन सारे लोगों द्वारा 'हम बड़े हैं - हम बड़े हैं' करने में कहीं-न-कहीं हमारा देश छोटा होता जा रहा है। इस प्रकार का दृश्य और इस प्रकार की चिंता पूरे देश भर के लोगों के मन में जाग रही है। मैं चाहूंगा कि आने वाले दिनों में एक सकारात्मक सोच के साथ देश को आगे ले जाने के लिए हम अपने दायरे में रहते हुए एक-दूसरे का सम्मान करते हुए, एक-दूसरे के साथ वार्तालाप करते हुए, इंटरैक्शन करते हुए अगर कोई बात करते हैं तो उसका एक बहुत अच्छा असर हो सकता है।

इस बिल पर अपनी बात रखते हुए मैं फिर एक बार कहूँगा कि यदि यह सुप्रीम कोर्ट तथा हाई कोर्ट के जजों के वेतन का मामला है, तो इसके बारे में उनकी भी बारिकी से निगरानी होगी। इस सभा की जो मानसिकता व भावना है और सारे देशवासियों की एक भावना है कि जब सुप्रीम कोर्ट के जजों की नियुक्ति होती है तो कॉलेजियम सिस्टम के माध्यम से न होते हुए, लोक सभा ने जो एक मैकेनिज्म तैयार किया है, एक सिस्टम डेवलप किया है, वह

नेशनल जुडिशियरी अप्वाइंटमेंट कमीशन है। आने वाले दिनों में हम लोगों को इसे स्वीकारते हुए बहुत बड़ा मन बनाकर चलना पड़ेगा।

इसलिए सुप्रीम कोर्ट के वकीलों की पगार के बारे में उन्होंने जो सूओ-मोटो का निर्देश दिया, मैं उसका स्वागत करता हूँ। आखिर, जो जज बनते हैं, वे वकीलों में से ही बन कर आते हैं; लेकिन उन्होंने इस बात की अनदेखी की कि हम वहाँ से आए हैं, हम इनके बारे में कैसे इस प्रकार की सूओ-मोटो या कोई टिप्पणी करें, लेकिन उन्होंने देश के हित के लिए किया। हम सभी लोग देखते हैं कि आज कोर्ट में जाना कितना महँगा हो गया है। जब मैं सुप्रीम कोर्ट की बात सुनता हूँ तो आश्चर्य होता है और मेरे जैसे एक सांसद को भी कभी-कभी सोचना पड़ता है। मेरे बारे में भी इलेक्शन का एक रिट पिटिशन फाइल हुआ था। जब वह हाई कोर्ट से होते हुए सुप्रीम कोर्ट में आया तो मेरे पार्टी के जो वकील हैं, वे मुझे निःशुल्क मदद करते हैं। इसके बावजूद भी उन्होंने जो बातें बतायीं, मैंने कहा कि छोड़िए दोस्त आपसे जितना होता है, उतना कर लीजिए, अगर मैं हार भी गया तो क्या बिगड़ने वाला है। जब देश के इतने सारे लोग सोशल वर्क करते हैं, तो मैं भी कर लूँगा, मैं कहाँ से इतना सारा पैसा खर्च करूँगा। महाराष्ट्र से सबसे ज्यादा वोटों से जीत कर आने के बाद भी अगर किसी ने मेरे बारे में किसी छोटी सी बात को लेकर रिट पिटिशन फाइल किया होगा, तो वहाँ जीत हासिल करने के लिए लाखों रुपये खर्च करने पड़ते हैं, लेकिन मैंने कहा कि इसे न करके यदि मैं आम लोगों की तरह ही सोशल वर्क करूँगा तो वह अच्छा रहेगा।

उपाध्यक्ष जी, कोर्ट का जो सिस्टम बना हुआ है, बहुत सारे वकील भी यहाँ पर हैं और हमारे लॉ मिनिस्टर श्री रवि शंकर प्रसाद जी संघर्ष करते-करते यहाँ तक पहुँचे हैं। कभी-कभी मेरे मन में यह विचार आता है कि जब कोर्ट में किसी केस की तारीख पड़ती है, यदि यह तारीख पड़ती है तो जितनी फीस तय की गई है, उतना पूरा का पूरा देना पड़ता है। क्या इस बारे में कोई सोच नहीं सकता है कि यदि कोई आर्ग्यूमेंट किया तो उसकी फीस उतनी ले लीजिए और यदि आर्ग्यूमेंट नहीं हुआ तो उसकी फीस कितनी होनी चाहिए। अगर इतने बड़े देश में हम इसके लिए कोई मैकेनिज्म डेवलप नहीं करेंगे तो सामान्य आदमी आने वाले समय में न्यायालय में कैसे जाएगा, यह मुझे समझ में नहीं आता है। कई बार ऐसा होता है कि इस वकील को टाइम नहीं है, इसलिए दूसरे वकील ने टाइम ले लिया और अगली तारीख पड़ गई। फिर, जब दूसरे वकील को टाइम नहीं तो तीसरे वकील ने टाइम माँग लिया, इसलिए अगली तारीख पड़ गई। इस तारीख-तारीख के चक्कर में जो आदमी कोर्ट में न्याय माँगने के लिए जाता है, उसकी हालत ऐसी हो जाती है और उसे लगता है कि उसके जीवन की तारीख बढ़ने की वजह से उसकी आयु कम होती जा रही है। इस प्रकार की उसकी स्थिति बन जाती है। इसके बारे में हमें आने वाले दिनों में बहुत ही सकारात्मक दृष्टि से सोचना होगा। जब सुप्रीम कोर्ट ने इसके बारे में निर्देश दिया है कि हमें कायदा बनाना चाहिए, मैं फिर एक बार इस बात की अपेक्षा करूँगा कि इसके बारे में कोई कायदा बनाया जाए।

उपाध्यक्ष जी, मैं अपनी बात को जल्दी ही समाप्त करूँगा। मैं अपनी भावनाओं के माध्यम से कुछ मुद्दे यहाँ स्पष्ट करना चाहूँगा। जो नेशनल जुडिशियरी कमीशन है, इस कमीशन में भी हमारे देश के जो लॉ मिनस्टर हैं, उनका भी उसमें समावेश नहीं है। उनको भी अपनी बात वहाँ रखने का मौका नहीं मिलता है। मुझे इस बारे में भी जानकारी प्राप्त हुई है। मैं कभी-कभी आश्चर्यचकित हो जाता हूँ कि आज हमारा देश इतना सुदृढ़ हो गया है, अभी हम सभी क्षेत्रों में आगे बढ़ रहे हैं, टेक्नोलॉजी के क्षेत्र में भी हम लोग बहुत आगे बढ़ गये हैं; लेकिन ये जो छोटी-छोटी बातें हैं, इसमें कहीं न कहीं हमारा इगो क्लैश होता है और 'मैं बड़ा-मैं बड़ा' के चक्कर में देश में बहुत सारी समस्याओं का निर्माण हुआ हैं। मैं चाहूँगा कि आने वाले दिनों में इन सारी समस्याओं से निपटारा पाने के लिए हम जल्दी से जल्दी आगे की तरफ कदम बढ़ाते हुए बढ़ेगें। मैं फिर एक बार इस बिल का समर्थन करते हुए कहना चाहता हूँ कि इस बिल में न्यायाधीशों के पगार का जो मामला है, जितनी उनकी माँग है, उतनी देनी चाहिए, लेकिन न्यायाधीशों के माध्यम से भी देश में जो अफेक्टेड लोग हैं, उनके बारे में भी एक साकारात्मक सोच आगे लायी जाए। इस प्रकार की भावना व्यक्त करते हुए मैं अपनी बात समाप्त करता हूँ। बहुत-बहुत धन्यवाद।

SHRI M. UDHAYAKUMAR (DINDIGUL): Mr. Deputy-Speaker, Sir, *vanakkam*. I thank you very much for the opportunity given to me to speak on the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017.

The hon. Supreme Court Judges and the High Court Judges are dignified personalities in society. They need to be provided with sufficient salaries and allowances in accordance with the Seventh Pay Commission hike.

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017, seeks to amend (i) the High Court Judges (Salaries and Conditions of Service) Act, 1954 and (ii) the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

The Bill seeks to revise their salaries almost three times with effect from 1st January, 2016. The Bill also seeks to revise the allowances of expenses incurred on account of entertaining visitors two times with effect from September 22, 2017.

HON. DEPUTY-SPEAKER: Please maintain silence in the House. Noise comes only from this side. I do not want anyone to stand there.

SHRI M. UDHAYAKUMAR: Sir, this Bill seeks to revise the house rent allowance to 24 per cent of emoluments. Further, it specifies that the house rent allowance will be revised to 27 per cent of their salaries when the Dearness Allowance crosses 25 per cent and it would be revised to 30 per cent of their salaries when the Dearness Allowance will cross 50 per cent.

This Bill also seeks to revise the pension for judges under both these categories and further it also aims at revising the cap on the maximum pension payable to these judges to almost three times. Apart from salaries and pensions, there is a need to provide sufficient funds to States for providing infrastructure facilities for Judiciary. There is also need for inviting local MPs and MLAs to the various Government and judicial functions

that are organised like inauguration of new court premises not only in the State of Tamil Nadu but also in other States of the country.

A Bench of the Supreme Court is also needed to be set up in South India, particularly in the State of Tamil Nadu. That will help in rendering quick justice to the people of Tamil Nadu in particular and also to the people in South India in general.

Mr. Deputy-Speaker, Sir, thank you very much for giving me this opportunity to speak on this Bill.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy-Speaker, Sir, thank you very much for giving me this opportunity. Today we are discussing the provisions of the High Court and Supreme Court Judges (Salaries and Conditions of Service Amendment) Bill, 2017 whereby the salaries of the judges of the High Court and the Supreme Court are proposed to be increased.

HON. DEPUTY-SPEAKER: I would like to request the hon. Members standing on this side. They may go outside and discuss and it is not necessary to stand here. It is embarrassing for me because if it goes on like this, then people may think that I am not able to control the House. I am getting that kind of a feeling. I am sorry for what is going on.

SHRI KALYAN BANERJEE : It is being said as if the salaries of the judges are being increased three-fold. I would like to give you some figures. The salary was Rs. 80,000/-. As on November, 2017 a High Court judge had been receiving Dearness Allowance of Rs. 1,11,200/-. Therefore, the total salary comes to Rs. 1,91,200/-. The principal is that Dearness Allowance is merged with the basic pay. Now, they will be getting Rs. 2, 25, 000/-. That means, the hike in salary is only to the tune of around Rs. 30,000 or so. It is not that it is being increased three times their present salaries. It has to be done. Later on they will get the Dearness Allowance whatever may be their entitlement. But as it stands today, only a sum of around 25 to 30,000 have been increased.

Sir, I am not opposing this Bill. I would like to say something on this. India is the largest democratic country in the world. Our Judiciary has a tremendous role for strengthening our democracy. There is no doubt about it. There is also no doubt that the poorest of the poor people of this country has confidence in the Judiciary.

There is no doubt about it. We should feel proud of our judiciary. But I will just point out certain things which need to be resolved immediately. Otherwise, the country will suffer and the people will suffer. How many cases are pending in our courts? All the

time I hear the lectures of the dignified judges in various seminars and other forums. But how many pending cases are there? If I am right, as of today, there are six vacancies in the Supreme Court. There is not a single representation from the Kolkata High Court in the Supreme Court for many months. On the contrary, there are four to five representations from the Mumbai High Court. Where is the balance? If I am right, even from the Patna High Court and Odisha High Court there is only one representation. Why is the eastern region has been overlooked so much? Will there be representations only from the Mumbai region?

One of the judges of the collegium who is from south India has said that he will not sit until at least one judge from south India is appointed. Is this the spirit with which a judge of the collegium should function? He says that judges from his own region should be appointed first and then the collegium will consider the appointment of other judges.

If I am right, as it stands today, nine vacancies of Chief Justices are lying vacant all over the country. In Kolkata High Court, for the last one year there is no Chief Justice. Nearly 355 vacancies of judges are lying vacant all over the country. Whose fault is this? Has the collegium of the Supreme Court not recommended the names to the Central Government? Or is it pending with the Central Government?

So far as my knowledge goes, the names have not been recommended by the collegium. In the Second Judges case, it was decided by the Supreme Court that the process should be started by the High Court and the Supreme Court six months before the vacancy arises. But vacancies are lying vacant for years together and they are not being filled up.

I, through you, appeal to the Law Minister to take up this matter. The hon. Law Minister comes from Patna. I come from Kolkata. Shri P.P. Choudhary, the Minister of State for Law, who comes from Rajasthan is a very good friend of mine.

Today the disputes among the judges of the collegium come out in the open. They come to the public domain. The dignity of the judiciary is going down. There may be disputes and differences of opinion. These are most confidential things. How can they come to the public domain? They are sending letters. Is this something to be appreciated?

15.00 hrs

Nobody can appreciate this. We are seeing this everyday. What is the procedure of selection of judges?

Sir, I will give you one instance. You will be surprised, but let the nation know it. The name of one of the very eminent lawyers of the Calcutta High Court was sent to the Collegium by the High Court nearly two years back. The Collegium did not recommend his case. What was the ground? The ground was that he is the nephew of an Ex-Chief Justice of the Allahabad High Court. He is now the Assistant Advocate General of the State of West Bengal. Now, the name of another lawyer who is also a very eminent and a very good lawyer, – I pray to God that he should become a judge – has been recommended by the Calcutta High Court to the Supreme Court and the Supreme Court has also recommended his name, who is the son of an Ex-Chief Justice. The nephew has been excluded because of his relationship, but son's name has been approved. Is it the *ipse dixit* of the Collegium? Can it be done on the *ipse dixit* of the Collegium? What is the procedure? Let us understand the procedure. In another case, the name of one of the eminent counsels of the Calcutta High Court was recommended, but ultimately the Collegium did not recommend his case because his grandfather was a Congressman. In another case, one lawyer's name has been recommended by the Calcutta High Court and, in turn, it has been recommended to the Supreme Court, and she happens to be the daughter of one of the prominent political leaders of West Bengal. Why is this discrimination? I cannot understand this. If you want to take a stand based on the

principle that nobody related to any political personality should be recommended for the post of a judge, I have no objection to that. It cannot be that if he is a relative of one political party's leader, then his name will not be recommended, but if he is a relative of another party's leader, then his name will be recommended. I have a strong objection to this kind of practice. This cannot be appreciated.

Sir, what is the procedure of selection of judges in this country? I would like to ask whether the MoP has been finalised or not. Why is there so much difference of opinion between the Supreme Court and the Central Government regarding finalisation of the MoP? We are all suffering due to non-finalisation of the MoP.

Now I will come to the most important point. Who is responsible for the delay? The Constitution has given the responsibility to us to make the laws. The Constitution has given that responsibility to the Parliament and State Legislatures to make laws in this country. But what is happening today? Under the garb of exercise of power under article 142 of the Constitution of India, all principles and all guidelines are being ... * is also legislating.

HON. DEPUTY SPEAKER: They are not only legislating, but ... *

SHRI KALYAN BANERJEE: Yes; now it depends upon the perception of the judges. They are legislating according to their perception.

Sir, I will take some more time. I want to give an illustration here. There was a case in 1982 which was before the House of Lords. In the House of Lords, it was mentioned in the 1982 All England Law Reports. There was a contempt of the Legislators. Ultimately, it went to the House of Lords. The argument was: "These legislators are not that much educated that they can legislate the law." The House of Lords, ultimately said: "You see, whether a legislator or a parliamentarian is educated or

---

* Not recorded.

not educated is not his business, but his business is that he goes to the people of the country at the grass-roots level and he understands what is the requirement."

Sitting in an air-conditioned chamber, sitting at big, big places one is thinking that 'this should be the perception'. No; that cannot be the law. A perception cannot be made into a law through a judicial process. Legislation should be left to the Parliament.

Sir, looking at the way the thing is going on today about the legislation, it is my reading that not today or tomorrow, may be after five years or 10 years or 15 years there would be direct conflict between the Parliament and the Judiciary unless this practice is stopped. I would appeal to all the parliamentarians irrespective of party lines to come beyond the party lines, and if necessary, let us go and make an application before the Supreme Court that in appropriate case, they cannot legislate the law. Legislation is the responsibility of the Parliament. Let us, all MPs, go and say that our functions cannot be taken away.

HON. DEPUTY-SPEAKER: They can interpret the law; that is all. But they cannot legislate and execute. They are not the policymakers.

SHRI KALYAN BANERJEE: Yes, they can interpret the law, but they cannot legislate the law.

What should be done? In what way you will work, how long you will remain, everything would be decided. Unfortunately, the thing is that all politicians are bad to the Judiciary.

HON. DEPUTY-SPEAKER: Yes.

SHRI KALYAN BANERJEE: All are bad! They get some bad smells whenever a politician is there. Everyone is bad!

Day by day, we are entering into the field of this country and this conflict is coming up. Unless it is stopped by the Judiciary immediately, after 10 year or 15 years –

whether I live up to that day or not, whether you live or not -- a day would be coming when there would be a direct conflict. Then, what would happen to the country itself?

Let everyone discharge his own responsibility. Do not transgress the jurisdiction.

Sir, Prof. Thomas had said about the middlemen. When I was in Kolkata practicing the law, I heard about one or two names of the middlemen. In 2009, I became the Member of Parliament. Then, I started practicing in the Supreme Court also.

HON. DEPUTY-SPEAKER: Mr. Kalyan Banerjee, it is all because of us that such things are happening. It is because when Judiciary is delivering a judgment and if it is against the Ruling party, the Opposition is appreciating it. So, they are taking advantage. These are real things.

… (*Interruptions*)

SHRI KALYAN BANERJEE : That is the reason I have said that let us go beyond party lines. Beyond all party lines, all MPs should, at least in one case, raise it before the Supreme Court saying: "No, it is not your function to legislate the law. Leave it to us. We will legislate the law. You may be the interpreter of the law."

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Cases are pending for 50 years.

SHRI KALYAN BANERJEE: You will be astonished to know that I am fighting the case of a labour union. I started it in 1992. Today, we are in 2018. The labourers have not got their final release till today. About 26 years have passed. I am spending money from my own pocket. This is also happening in case of poor women. The point is that if you are a rich man, you will get justice quickly but if you are a poor man, you will suffer for decades together. Today, in order to secure good justice, you need to have good money. अगर कोई बड़ी कंपनी हो तो उसका मैटर छः महीने से एक साल में खत्म हो जाएगा। I am not taking any

name. But if you are a poor person, you have to remain in a queue. You have to wait for your turn to come. When your turn will come, by that time you will be dead.

Sir, Prof. Thomas was talking about the middlemen. When I was in Kolkata, there were only two or three middlemen. In 2009, I became a Member of Parliament. I am here from 2009 till now. Now, I can see so many middlemen in Delhi. I am not telling anything about all judges. They are our assets. But there is a black sheep everywhere. Who is doing this? Some middlemen and lawyers are responsible for this. I will request the hon. Law Minister – the hon. Finance Minister is not here – that if there is an investigation for scam by CBI, why should there not be an investigation of these types of activities of such middlemen through CBI?

Sir, the infrastructure has to be improved. How much money has been spent on judges training and seminars? I do not know why it is required at all. There is an institute in Bhopal. If they are required to be taught something in seminars, then why have they been made judges? A judge has to decide a case on the basis of the facts presented before him and on the basis of law. What is the point is sending a judge to Bhopal for training to implement something? I do not know. I cannot understand it. How much money has been spent on this? Mr. Law Minister can tell us because he is giving the money. I cannot say this. Yes, they are giving classes to law students. I can understand that. But I cannot understand as to why a High Court Judge has to take training or he has to go from Kolkata or Kerala to Bhopal for getting training. If he needs such training, then why has he been made a judge? Why is it needed? The public money is being unnecessarily wasted in the name of such seminars and trainings. So many things are there.

Sir, I know that I have to face the criticism in another place for what I am going to tell you now. This is regarding decrease in holidays. I mean, so many holidays should not be there. This is a very good topic. Before one of the Chief Justices of India, when I was arguing a matter – I am not taking the name – the other side was telling: “These politicians…, politicians…, they are doing…, they are doing…”. The Chief Justice asked

me: “See, what they are saying about politicians”. I said: “My Lord, my skin has become so thick, you cannot understand.” He asked: “Why?” I said, “Because, while I am in the Parliament, I have to hear criticism of the Judiciary and when I am in the court, I have to hear criticism of the politicians. Therefore, my skin has become thicker than anybody else. I have to bear it.” It is a serious question that holidays have to be decreased. There are so many holidays; there is this practice. Hon. Law Minister, please think about that whether to bring in legislation to this extent that court time should not be closed by anybody because of anybody’s death or any other thing excepting VVIPs like – I am just giving an example – the President of India etc. Why the court time would be stopped? If someone has died, court is closed. This has become a practice in so many places. There are so many pending cases. I am not referring the name of the High Court; this is in our High Court also; some lawyers are interested only in taking leave and how court has to be stopped. Since morning, they start saying, “He has died; court has to be stopped.” In one high court, I had one matter. I am not taking the name of the High Court. For five days I went there. Clients had taken me; had spent money and for five days I could not take up the matter because someone had died and the court was closed.

HON. DEPUTY SPEAKER: But, for whole five days, you were taking the money also!

SHRI KALYAN BANERJEE: I am not saying about my interest. At least, you can understand, today, I am not speaking about my interest. I am speaking in the interest of the entire country. I had to come to the profession in a situation and that was also a compelling circumstance. I had to leave my education; I had to join service not even at the age of 18 years. I had to take admission in law because my mother said, you have to read law. At that time, emergency was there. Therefore, I have come from a family who is affected because of the emergency and which compelled me to come to this profession. Therefore, I understand the pain of the people who are coming and expecting that justice would be done and that the case would be decided today by the court. If it is not there, it pains my heart.

My next point is about live telecast. It is essentially required. We are very bad men. Every time, criticism is there. देखो, पार्लियामेंट में क्या हो रहा है? इतना चिल्लाते हैं। ये एम.पीज लोग क्या कर रहे हैं? यह देखो, कितना चिल्ला रहा है? जब इनका लाइव टेलीकास्ट होगा तब सब देखेंगे कि कोई-कोई जज कितना इरैटिक है, कभी मामला नहीं सुनता है। कभी छोड़ देता है। नहीं सुनेंगे। चले जाइए। यह भी लाइव टेलीकास्ट होना चाहिए। उनका भी व्यवहार देखना चाहिए न। ...(व्यवधान) Why should only the Members of Parliament be blamed? If live telecast of the Supreme Court, the High Courts is there everywhere, then every one can understand how all are behaving. That is much of a concern. This erratic behaviour of few judges can be watched. My next point is this. Think about the removal of *...(Interruptions)* * judges. Once he is appointed, he is secured that he will be there for 15 years.

Sir, I am narrating an experience. I have a lot of experiences.

HON. DEPUTY SPEAKER: That is why, I have allowed you to speak.

SHRI KALYAN BANERJEE : One judge sits at 10.30. He takes up one matter and continues it up to 4.30 with the same matter. There are examples also. Do we need these types of judges in our country? We have to see whether they have been turned into deadwood or not. If there is a *...(Interruptions)* ...* in a civil service, he is made to compulsorily retire. Then, why a *...(Interruptions)* ...* judge would not be. We need performance. Those who cannot perform, they have to leave. Therefore, Sir, so far as the Bill is concerned, it is alright. Let them have it. We know that we will not get it but let them have it. Now, the thing is that at the same time. My question is: whether the administrative side of the Supreme Court or the High Court is liable to give an explanation to the Parliament or not. That is my question. I am seriously thinking about this question for the last two or three days. Can I ask this question? Can I raise these questions or not? I have gone through the law. Now, in the administrative side, the budget gets sanctioned through the Parliament. Therefore, the administrative side of the judiciary is liable to give an explanation and the explanation is to be given to the

---

* Not recorded.

Parliament itself. Think about this and convey this and seriously think about why I am putting this question. I am not dissenting. Everybody is supreme in his own field. The political executive is supreme in its own field. The judiciary is supreme in its own field. Parliament is supreme in its own field. But today's question is this. Whose supremacy is it -- supremacy of Parliament or supremacy of judiciary?

Sir, today my speech is not based on any political thing. My speech is based on the professional experience and also on political side because being parliamentarians, we have to give an explanation to our voters. They are not required to give any explanation. No one needs to give any explanation to anyone. But we need to. Once they are selected, they will continue for 15 years or 17 years or 20 years or for 25 years. But we have to give an explanation. We are required to be tested by the people after an interval of five years. Every five years, we are tested. We have to give an explanation. We are accountable. They are not accountable.

Sir, you have given me a very good chance.

HON. DEPUTY SPEAKER: Mr. Kalyan Banerjee, you have used this opportunity very well to explain everything. Let the Minister bring such kind of things often, then we can debate. Otherwise, we have no opportunity to discuss all these things.

SHRI KALYAN BANERJEE: Let me express my gratefulness. Sir, you are really great that today you have given me the chance and the time to speak.

HON. DEPUTY SPEAKER: Thank you. I was also the Law Minister once. I know what is going on.

SHRI KALYAN BANERJEE: It is very nice of you. I am also very happy that the hon. Law Minister is present here. …*(Interruptions)* Just wait a minute. Let me complete….*(Interruptions)*

SHRI MALLIKARJUN KHARGE (GULBARGA): I am telling you something in your favour. So he himself quoted one example that one judge heard a case for nearly four-

and-a-half hours or full time and in case of some others, no chance was given. Like that, Shri Kalyan Banerjee is getting more time to speak before you.

HON. DEPUTY SPEAKER: I will allow others also to speak.

SHRI KALYAN BANERJEE : Anyway, ultimately, he has spoken against me.

Anyway, I am very happy. I express my thanks. The hon. Law Minister is here. The hon. Minister of State is here. The hon. Law Minister is one of the most renowned lawyers. He has a tremendous experience in this profession itself. When he was not the Minister, almost everyday we were meeting in the corridor of the Supreme Court. He is also coming from the grass-roots level. Mr. Chaudhary is also coming from the grass-roots level. They are not spoon-feeding persons who have come. Therefore, let this problem be resolved. This is my request.

There is no doubt about it that I am supporting this Bill. Thank you.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, on behalf of my Party, the Biju Janata Dal, my leader, Shri Naveen Patnaik, on behalf of all my colleagues and on my own behalf, I support the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017.

I was a little sad yesterday the way this Bill had come up. We had started discussing it and then all of a sudden because of very many conditions, we had to postpone this. I consider that this was a kind of a humiliation of the judiciary by this House, although it was completely unintended. Nobody intended it. But we sitting here in the Parliament never wished to harm anybody's reputation and I think the whole House agrees to that. So there should be no misunderstanding on this part.

We appreciate the hard work done by the judiciary. We appreciate how during dark periods of our history, whether in the 70s' when nearly 60 judges were superseded or to the present day when everything seems very dark and threatening, they have remained as a silver lining for all of us. All of us means cutting across the Party lines because we keep changing our seats and we have been on various parts of the floor of this House. I praise the judiciary where people refused to take bribes of Rs.100 crore and gave up their lives also. So these are small incidents or small examples that we have to appreciate.

It is easy to condemn the judiciary for the pendency of cases. It is easy to condemn us also, as people are doing outside. It is easy to call the media fake news media like a President of a great country said on Friday, "I will give a nomination to the best fake news." That has also percolated down to India. But we all know, being in this House what hardships we have to face on a daily basis like my previous senior colleague, whose speech was admirable, who is in that profession. His bread and butter depend on legal practice like the hon. Minister also because this Minister-ship or MP-ship is temporary. It

comes and goes. But you require bread and butter everyday. In spite of that, the true gentlemen are willing to speak so openly and it is an admirable fact.

Sir, we have talked about judges requiring training. I personally feel that everyone of us, whether it is a small fitter or a mechanic or an electrician, right up to the Supreme Court judges and Members of Parliament and whoever become Ministers or Prime Ministers, all of us need constant training; all of us need constant upgradation of skills if we wish to perform better. So, I have absolutely no objection when people go for trainings because something like the international law, which the hon. Minister being a lawyer himself will understand better, is changing.

You recently had this instance where you have to save the life of a person who is held imprisoned in Pakistan and you had to go to the International Court of Justice. You need lawyers, who are steeped in international laws and international laws are changing. So, there is no harm in getting upgraded at all levels by all the people.

About pendency of cases, all of us have suffered some time or the other in our life. It is very easy to put a case against a politician. There are many NGOs which come up with data showing how many MPs are charged with criminal cases. I am proud to be number three in their list. I know that my conscience, my heart is clear. I have not raped; I have not murdered; I have not taken away anybody's land; I have not beaten up anybody.

My cases have been of two kinds. When there have been no drinking water given to my villages and when my villages have not been supplied with electricity, we have come out and done *rasta roko*. We have protested against the DM's office in front of the DM's office. What kind of cases are we slapped with? We have been slapped with cases such as obstructing a Government servant from performing his duties; obstruction of civil facilities. Such cases are also criminal cases.

I edit two newspapers. When I write about a corrupt bureaucrat or a corrupt politician, what do they do? In my State of Odisha, when a woman files a case, there is

no stamp duty. It is absolutely zero. So, they get their wife to get a case registered. In one case, the officer concerned got his concubine to file a case against me. So, it is fine. That is how the world is. All of us have faced this. Nobody likes to be at the other end getting the brunt of the attack. Nobody wants to be in a Samstipur blast case where the incident occurred when Mr. L.N. Mishra, a very big luminary, a very big politician was killed in 1973. And, when did the judgement come? It came in 2012. So, those who have calculators can calculate the number of years.

At the same time, we also have to consider whether it is to this Bench or to that Bench, when you have had successive Governments, what have you done to fill up vacancies, to fill up the empty Benches? Has there been any pro-active action or is it just a blame game that we have put it on the judges that their collegium is not appointing people? Why should a former Chief Justice of India come and cry in front of any elected representative? Have we, at the Prime Minister's level or at the Law Minister's level, more so at the Prime Minister's level, taken any initiative or ever thought of that? It is easy to condemn judges. But think of the plight those fellows are in. I hope that is not a contempt of court to call them 'fellows'.

Then, there have been successive Law Commission Reports and I am reminded of the 177th Report, which spoke of transparency.

Many luminaries, many famous judges like Justice Bhagwati, Justice Sharma have also talked about the dire need of transparency in the courts. I am happy to quote a very leading judicial light of this country who, while not in Government, had said 'Judges do not know the law. They prefer to know the Law Minister.' You all know who said that. Your smile says so.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Of course, you are not referring to me. I was not there.

SHRI TATHAGATA SATPATHY: No, Sir. I would have said the Law Minister. I did not say the Law Minister. I said you know who I am quoting. I do not wish to name because right now, he is not in the House and I abide by the law.

Courts should be transparent. They should take the lead in opening their doors to RTI. I do not know what for a former Chief Justice was so adamant. You cannot possibly ask to find out what a judge is thinking or making personal notes on a matter on which he has not given the judgement, but on matters relating to cases where the judgements have been passed, there is absolutely no reason why RTI should not be permitted. I hope, the Judiciary in India will take the lead in promoting RTI at every level.

Thereby, we also have to think how the Judiciary wants to go in the matter of contempt of court clause in the statutes. This is something that needs to be tackled not at a level where we are face to face against the Judiciary, but we have to work together for the betterment of the society and this country so that something as abominable as the contempt of court is removed from the statutes.

Sir, I have another issue. I have many friends who are lawyers and who have stood by me in my bad periods also. They all complain of one thing. They say that I have travelled to so many countries and ask whether I saw lawyers advertising or not. When they told me many times, the next time I went abroad, I looked for it. I saw the advertisements and took the pictures. In the US, in most parts of western Europe, Japan, South Korea and many other countries, lawyers are allowed to advertise.

Just imagine the plight of a villager coming to an urban centre, say, to Delhi to file a case in the Supreme Court, or to Cuttack to file a case in the Orissa High Court or to Kolkata to file a case in the Calcutta High Court. It is not yet 'Kolkata High Court'. I must applaud the courts for holding on to the original spellings. Orissa High Court has held on to Orissa and Calcutta High Court has held on to Calcutta. I am very happy with that. I still write Orissa. When a person comes, he has absolutely no idea. A villager coming to, say, Mumbai will have no idea of who is a criminal lawyer, who is a civil

lawyer and who is a certificate lawyer. There are so many varieties. Why are they not allowed to advertise? Therefore, I think that the courts have to take a call on that also. I would expect the Government also to re-think on this issue.

I have a dream and my dream is that we should come to a state wherever whoever files a criminal case against me should supply me with papers also. Let us say the police files a criminal case against me. Then, it should become the bounden duty of the police to supply me with all the papers, including the Police Diary. If I am an accused, why should facts be kept away from me? How will I build my defence? Similarly, in a civil case, if I, being a big landlord, file a case against a small land owner, who has an adjoining piece, with the intention of grabbing his land, why should I not be made to pay for all the papers that are to be supplied to him, including the papers generated on a daily hearing so that the poor man is not tortured for no reason at all?

It is because when we ask for 'with costs' at the end of a petition, I have rarely ever seen courts sanction 'with costs'. So, I hope that this can be taken into consideration.

I was very happy yesterday when the hon. Law Minister was introducing this Bill that the biggest clamour came from behind the hon. Minister. I was so glad. What was the clamour about? The clamour was about the hike of the salaries of the MPs. The biggest clamour came from there, and we are with you on this. On many things I am not with you. I am aware of the damage that you are causing to this country, but on this thing because all my colleagues want this to be put up, we expect that justice should be done.

I remember that Shri Lalu Prasad Yadav, when he was in this House and I was here, had once suggested to the Speaker while he was sitting in one of these front benches that the best thing to … (*Interruptions*)

HON. DEPUTY SPEAKER: Mr. Satpathy, it is better to go to the court to get justice for the MPs also and not here. You cannot get it. They will direct to enhance your salaries and that way you can do it.

SHRI TATHAGATA SATPATHY : I was also surprised to know that the President's Secretary gets a salary, which is higher than the President of India. I did not know it and this is amazing! How do you expect this country to run? Similarly, for Judges and MPs instead of bringing these issues up and even humiliating the Judges / MPs in any way, we should … (*Interruptions*)

I would like to remind what Shri Lalu had said in spite of all the opposition you might have to him. He had said that : "Do not humiliate MPs. Make their salary attached to the Cabinet Secretary's salary with Rupee one extra", and at that time also I had thumped on the desk and I had supported Shri Lalu, which was a very rare occasion.

I would suggest to the hon. Minister that something similar should be done to the hon. Judges also that their salaries thing do not come up here and we do not drag them on the floor of the House, but with all respect and all dignity let them have a system of automatic increase in salary, which should be approved by this House. Thank you very much, Sir.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : उपाध्यक्ष महोदय, मैं जजेज़ की सैलरी और पेंशन का यह जो बिल सरकार द्वारा लाया गया है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, मैं मंत्री महोदय जी को धन्यवाद देना चाहूंगा कि उन्होंने अपने स्टेटमेंट में यह स्पष्ट कर दिया है कि भविष्य में भी यानी जब भी पे-कमिशन के द्वारा सैलरीज़ रिवाइज़ होंगी, तब-तब सुप्रीम कोर्ट और हाई कोर्ट्स के जजेज़ की सैलरी रिवाइज़ हो जाएगी। उनको अच्छी तरह से सम्मान मिले, इसलिए उनकी सैलरी और पेंशन का ध्यान केन्द्र सरकार की ओर से रखा गया है और मैं इसका अभिनंदन करता हूं।

महोदय, हमारी लोकशाही जिन चार स्तम्भों पर खड़ी है, उनमें से न्याय व्यवस्था एक महत्वपूर्ण स्तम्भ है। ऐसे महत्वपूर्ण स्तम्भ पर ध्यान देना, उनके अधिकारों और कर्तव्यों का संरक्षण करना पार्लियामेंट की जिम्मेदारी है। इसीलिए इस बिल के माध्यम से सैलरी और पेंशन को अच्छे से रिवाइज़ करने का प्रयास सरकार द्वारा किया गया है, जिसकी मैं सराहना करता हूं।

महोदय, हमारी मराठी में एक कहावत है कि 'श्हाणा मनसा ने न्यायालयाचि पायरि चढू ना।' यह क्यों बताया गया है, इसका पूरा स्पष्टीकरण सम्माननीय सांसद कल्याण बनर्जी जी ने और तथागत सत्पथी जी अपने भाषण में किया है। आज परिस्थिति ऐसी है कि इस देश का कोई भी सामान्य आदमी न्याय व्यवस्था की तरफ जाने में डर रहा है। वहां जाकर सही वक्त पर सही न्याय मिला, इसकी गारंटी उस सामान्य आदमी को आज तक नहीं मिल रही है। इसीलिए डर लगता है कि क्या होगा, कितने बरस लगेंगे।

उपाध्यक्ष महोदय, आज भी सिविल लाइन के कई केसेज़ ऐसे हैं कि पिछले 20-20 सालों से हाई कोर्ट और सुप्रीम कोर्ट में प्रलम्बित हैं। उनको सही वक्त पर न्याय नहीं मिल रहा है। ऐसे वक्त में, जिसे हमने लोकशाही का महत्वपूर्ण स्तम्भ कहा है और जिसे बाबा साहब अम्बेडकर जी ने कहा है, उसके माध्यम से इस देश के सामान्य आदमी को अच्छी तरह से न्याय नहीं मिल रहा है। आज हाई कोर्ट और सुप्रीम कोर्ट में लाखों की संख्या में कई राज्यों के मामले पड़े हैं, क्योंकि वहां न्यायमूर्ति की कमी होना एक बड़ी समस्या है। जो मुकदमे प्रलम्बित हैं, उसका कारण न्यायमूर्ति की कमी है। चाहे हाई कोर्ट हो, चाहे सुप्रीम कोट हो और चाहे डिस्टिक्ट कोर्ट्स हों, सारे कोर्ट में न्यायमूर्ति की कमी है, साथ ही सपोर्टिंग स्टाफ की भी उतनी संख्या में कमी है। अभी यह हो गया है कि जो सांसद हैं या जो विधायक हैं, उनके ऊपर जो मुकदमें लगे हैं, उनको जल्द से जल्द खत्म करने के लिए कई स्पेशल कोर्ट्स अपॉइंट कर दिए हैं। यह जो निर्णय लिया है, वैसा ही निर्णय आम आदमी के मुकदमे जिन न्यायालयों में हैं, उन पर भी निर्णय लेने की जरूरत है। सिर्फ सांसदों और विधायकों के लिए यह करना अच्छा नहीं है। आज सांसद या

विधायक हों उनकी तरफ ... * का देखने का रवैया अच्छा नहीं है। जैसे कि एक बात यह है कि कौन बड़ा है, पार्लियामेंट या ज्यूडीशियरी? उसमें यह साफ है कि आज तक राज्य की विधान सभा और देश की लोक सभा ही सार्वभौम हो सकती है, बाकी दूसरा कोई नहीं हो सकता है। लेकिन दुर्भाग्य से आज न्यायालय में न्यायमूर्ति की जो कमी है, उसके ऊपर सरकार को ज्यादा ध्यान देकर न्यायमूर्ति की भर्ती करनी चाहिए, सपोर्टिंग स्टाफ की भी भर्ती होनी चाहिए। कई न्यायालयों में जो अन्य सुविधाएं होती हैं, चाहे टॉयलेट हो या फाइल्स रखने के लिए अलमारियां हों, कई न्यायालयों में बुरी हालत हो चुकी है। उसकी तरफ भी सरकार को ध्यान देने की जरूरत है।

महोदय, आज मैं आपके सामने सारे सांसदों के मन की बात भी रखना चाहता हूं। इससे पहले सतपथी साहब ने भी यह बात रखी है। इस सभागृह में सबसे पहले करीबन 80 प्रतिशत से भी ज्यादा सांसद सामान्य घर से चुनकर आए हैं, सामान्य कार्यकर्ता के रूप में चुनकर आए हैं। मोदी साहब की एक लहर थी। बाबा साहब अम्बेडकर की देन है, इसके लिए आजादी के बाद आज के सभागृह में जो-जो सांसद बैठे हैं। ये सारे सामान्य घर के सांसद हैं। ये अमीर नहीं हैं। आज हालत ऐसी है कि 6 विधान सभा का प्रतिनिधत्व करने वाले हम सब सांसद...(व्यवधान) कहीं 8 भी हैं, कम से कम 9-9 हजार स्कवायर किलोमीटर ग्रामीण इलाका, यह साधारण बात नहीं है। इतनी सारी जनता, 15 लाख लोगों ने जिनको चुनकर भेजा है, जिन्हें 15-20 लाख लोगों ने चुनकर भेजा है, उनकी तरफ ध्यान देना, उनका काम करना, उनकी सहूलियत के लिए कार्यालय खोलना...(व्यवधान) कार्यालय में स्टाफ रखना, आने वाले लोगों को चाय व खाना देना। उनकी मरम्मत करना...(व्यवधान) ये सारा काम कर्तव्य की भावना से करना...(व्यवधान)

उनकी सेवा अच्छी तरह से करना हमारा कर्तव्य है। मुझे अच्छी तरह से ध्यान है कि आपके नेतृत्व में दो वर्ष पहले इस सभा गृह के कम से कम चार सौ सदस्यों ने साइन करके माननीय वित्त मंत्री महोदय के पास एक निवेदन दिया था कि हमें जो पांच करोड़ रुपये एम.पी.लेड फंड के मिलते है, उसमें कम से कम 25 करोड़ रुपये की बढ़ोतरी करें, ऐसा निवेदन हमने दिया था। चार सौ सांसदों ने आपके पास निवेदन दिया था, लेकिन उस पर ध्यान नहीं दिया गया। हम यह कहना चाहते हैं कि क्या सांसद बनना एक अपराध है, हमारे द्वारा मांग करना क्या एक अपराध है, क्या हम गलत कर रहे हैं? चाहे पांचवां, छठा या सातवां पे कमीशन हो, उनकी तनख्वाह बढ़ती जाती है, उस पर किसी का विरोध नहीं होता है। लेकिन लोगों की सेवा करने वाले लोक सेवक के रूप में जब हम काम करते हैं, प्रधान मंत्री जी ने हमें ग्रामसेवक कहा, उनके द्वारा हमें ऐसा कहने पर गर्व है। हम लोकसेवक हैं, ग्रामसेवक हैं, लेकिन हमारी हालत यदि एक भिखारी के जैसी रही तो यह अच्छा नहीं होगा। विधान सभा के विधायक कम से कम दो लाख रुपये तनख्वाह लेते हैं, हमारे महाराष्ट्र के विधायक प्रति माह पचास हजार रुपये पेंशन लेते हैं। दिल्ली के

* Not recorded.

विधायक दो लाख अस्सी हजार रुपये लेते हैं। लेकिन हम सांसद एक लाख नौ हजार रुपये जो लेते हैं, वह सारी की सारी तनख्वाह अपने स्टाफ को दे देते हैं, बाकी हम...(व्यवधान) यह जो सारे सदस्यों के मन की बात है, आपके माध्यम से मैं माननीय मंत्री जी से विनती करना चाहता हूं कि हमारी तरफ सहानुभूति के साथ देखें, ये लोग अपना कार्य करते हैं। एक लोक प्रतिनिधि को सक्षम होना चाहिए, ताकि उन्हें कुछ गलत व्यवहार करने का मौका न मिले। इसलिए इन्हें सक्षम करने की जिम्मेदारी आपकी है।

उपाध्यक्ष महोदय, मन की बात होने के बाद मैं आपके माध्यम से कुछ और कहना चाहता हूं कि हमारे महाराष्ट्र के कोल्हापुर में हाई कोर्ट की बैंच होनी चाहिए। यह मांग पिछले दस वर्षों से हो रही है। इस बारे में मुम्बई हाई कोर्ट के चीफ जस्टिस आश्वासन दे चुके हैं। इसलिए मैं विनती करना चाहता हूं कि कोल्हापुर में हाई कोर्ट बैंच की मांग जो पिछले कई वर्षों से हो रही है, उसे पूरा करने की तरफ माननीय मंत्री जी को ध्यान देना चाहिए।

इसके अलावा मैं कहना चाहता हूं कि बोम्बे का नाम बोम्बे की जगह मुम्बई हो चुका है, इस बात को 21 वर्ष हो चुके हैं। लेकिन पिछले 21 वर्षों से बोम्बे हाई कोर्ट का नाम मुम्बई हाई कोर्ट करें, यह मांग महाराष्ट्र के विधायकों ने की। महाराष्ट्र की विधान सभा में यह प्रस्ताव पारित किया गया और उसके बाद आपके पास मांग प्रस्तुत की है। माननीय कानून मंत्री जी पिछली बार एक विधेयक लाए थे, जो बोम्बे की जगह मुम्बई, तमिलनाडु आदि से संबंधित एक विधेयक था, उन्होंने उसे वापिस लिया। मैं विनती करना चाहता हूं कि आप कोलकाता, तमिलनाडु की समस्या को दूर रखें और बोम्बे की जगह मुम्बई हाई कोर्ट का नामकरण करने का जो विधेयक है, वह पारित करने के लिए आप जल्दी से जल्दी विधेयक लाइये, यही विनती करके मैं अपना भाषण समाप्त करता हूं। धन्यवाद।

डॉ. रविन्द्र बाबू (अमलापुरम): उपाध्यक्ष महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। अपनी बात करने के लिए यह बहुत अच्छा मौका है। कल जब बिल का इंट्रोडक्शन हो रहा था तो ट्रेजरी बैंच और अन्य सभी की एक ही वॉयस थी कि एम.पीज. का क्या होगा। आप बताइये एम.पीज. का क्या होगा। मैं समझता हूं कि हम कम से कम इतना तय करेंगे कि हम सब एक रिजोल्यूशन पास करके पी.आई.एल. के रूप में सुप्रीम कोर्ट में फाइल करेंगे और जस्टिस को बोलेंगे कि सर आप पार्लियामैंट को डायरेक्शन दे दीजिए, तब बढ़ाइये। Article 141 says that whatever Supreme Court says is the law of the land. जब मैं आ रहा था तो किसी ने मुझसे पूछा था कि आज क्या बिल है। मैंने बोला कि सुप्रीम कोर्ट और हाई कोर्ट के जजेज की सैलरीज का बिल है। उसने इन्नोसेंटली पूछा कि आपको उनकी सैलरीज बढ़ाने की क्या जरूरत है। उनके पास खुद की पावर्स हैं, वे खुद भी कर सकते थे, आर्टिकल 141 में उन्हें कांस्टीट्यूशनली एम्पावर किया गया है। They would have increased their salaries by themselves.

They have given you directions so many times and, in compliance of those directions, we have passed legislations here so many times. Then why is this 'salt in the wound'? When we are asking for the salaries of the MPs and you are asking us to approve the salaries of the High Court and Supreme Court Judges, हमारी कंट्री देने की स्थिति में नहीं है। जब हम प्लेन से उतरकर गाँव जाते हैं, डीजल भरवाकर 200 किलोमीटर जाते हैं और रोज 200 किलोमीटर गाड़ी में घूमते हैं। हमारे घर पर लोग आते हैं, जैसे हमारे शिवसेना के दोस्त ने बोला, हम उन्हें चाय पिलाते हैं, कॉफी पिलाते हैं, बिस्किट खिलायेंगे, अगर लंच का टाइम हुआ तो उन्हें लंच खिलायेंगे, अगर कुछ उन्हें जरूरत होगी तो उनकी मदद भी करेंगे। अगर उनकी मदद नहीं की तो वे कहेंगे कि एम.पी. बेकार का आदमी है। एम.पी. तो मंत्री बन गया है तब भी कुछ नहीं करता है।

महोदय, गाँव में सोचते हैं कि एम.पी. बन गया मतलब यह पी.एम. बन गया। यह प्रधान मंत्री के बराबर बैठता है, यह मंत्री जी के बराबर बैठता है। यह क्या बेकार की बात करता रहता है कि पैसा नहीं है, पैसा नहीं है। सर, हमारे पास सच में पैसा है ही नहीं। आजकल घर में भी इज्जत नहीं मिलती है। मैं एक विनती करता हूँ कि मेरी वाइफ एयर इंडिया में एयर होस्टेस है, उनको तीन-चार लाख रुपये मिलते हैं। वह मेरी सैलरी और अपनी सैलरी दोनों को बराबर रखकर बच्चे को समझा रही है कि देखो पापा कितने बेकार आदमी हैं। मेरी बेटी पूछती है कि डैडी आपने एम.पी. बनने के लिए इतनी मेहनत की। आप बोलते थे कि इतने बड़े आदमी बन जाएंगे, आपने बोला कि हमको यह मिल जाएगा, पार्लियामेंट में बैठेंगे, प्रधान मंत्री को देखेंगे, मंत्री को देखेंगे, हम देश के लिए बहुत कुछ कर

पाएंगे, आप खुद की सैलरी भी नहीं बढ़ा पा रहे हैं। आज मेरी बेटी भी हमसे सवाल पूछती है कि उनकी सैलरी बढ़ाने की आपको जरूरत क्या है, जब आपकी खुद की नहीं है तो।

महोदय, यह बहुत सीरियस मैटर है। आज तो आपको इस पर कुछ न कुछ बोलना ही पड़ेगा, नहीं तो मैं खुद सुप्रीम कोर्ट जाकर बोल दूँगा कि सर, आपके लिए मैं बिल साइन करके आया हूँ, आपकी सैलरी हमने बढ़ायी है, आप हमारी सैलरी भी बढ़ाने के लिए ऑर्डर दे दीजिए, तब हम कुछ कर पाएंगे। जनता बोलती है कि एम.पी. लोग अपनी सैलरी बढ़ाते हैं।

HON. DEPUTY SPEAKER: If you go to the Supreme Court, your salary may go down also. Be careful.

डॉ. रविन्द्र बाबू : महोदय, इसीलिए जब मैं सुप्रीम कोर्ट जाऊँगा तो कोट निकालकर जाऊँगा। मैं कोट पहनकर नहीं जाऊँगा, बिना कोट के जाऊँगा।

Sir, there is a principle natural justice – 'Nemo judex in casua sua', i.e. 'nobody can sit in judgment in his own case'. So, we are increasing salaries by ourselves and there may be a judicial dilemma over how we can do it by ourselves. We are sitting in judgment in our own case. Therefore, in order to resolve this dilemma of 'Nemo judex in casua sua', I would urge upon the hon. Minister, who is an eminent lawyer, to find a solution to this dilemma. Also, whenever there is a news about hike of MPs' salaries coming in the newspaper or on TV, एडवर्स रिएक्शन होता है, इतने एडवर्स मतलब एमपीज को गाली तक देते हैं। वे कहते हैं कि इन लोगों को **…** * नहीं है, इन्होंने अपने आप सैलरी बढ़ाई है, ये कैन्टीन में फ्री खाना खाते हैं। कैन्टीन में फ्री खाना खाते हैं, जब ऐसा प्रश्न किसी ने मुझसे पूछा था तो मैंने कैन्टीन की पूरी बायोकेमिस्ट्री निकाली थी। हमने देखा कि कुल दस परसेंट एम.पी. भी कैन्टीन में खाना नहीं खा रहे हैं, मात्र दस परसेंट एम.पी. भी खाना नहीं खा रहे हैं। उस दस परसेंट में भी सिर्फ चाय-कॉफी और जूस पीकर निकल जा रहे हैं। बाकी जो खाना खाने वाले हैं, कैन्टीन में जो फैसेलिटी लेने वाले हैं, या तो वह स्टाफ होगा या विजिटर्स होंगे, सिक्योरिटी आदि के लोग होंगे, लेकिन एम.पी. नहीं है।

---

* Not recorded.

16.00 hrs

पार्लियामेंट्री अफेयर्स मिनिस्ट्री को कम से कम यह देखना चाहिए कि एम.पीज़. के लिए क्या सच बोला जा रहा है, क्या … *बोला जा रहा है। जो लोग हमारे बारे में टीवी में, प्रेस में … * बोलते रहते हैं, पता नहीं उनकी हमारे साथ क्या दुश्मनी है, यह समझ में नहीं आता है।…(व्यवधान)

सर, हम बहुत humble beginning से यहां तक आए हैं। यहां पर जो भी आए हैं, मेरे ख्याल से 90% लोग गांवों से ही आए हैं। हमें दो हजार रुपये, तीन हजार रुपये डीज़ल में खर्च करना पड़ता है। एक बार मेरी गाड़ी चलते-चलते रूक गई। मेरे पास उस समय डीज़ल के लिए पैसे नहीं थे, मैंने अपने ड्राइवर से पैसे लेकर डीज़ल भरवाया। ड्राइवर बोलता है कि एम.पी. साहब के पास गाड़ी में डीज़ल भरवाने के लिए पैसे नहीं हैं। यह सच है, यह हक़ीकत है। I am not exaggerating. Coming to talk of Supreme Court and High Court seriously, as my colleague Kalyan Banerjee sahab has said, the day is very near when there would be direct confrontation as to whether Supreme Court is supreme or the Parliament is supreme. I would definitely and unhesitatingly say that Parliament is supreme, not because we are MPs but because we are the representatives of the people of India, we have been elected by the common man on the street. Common man of the country is electing us and sending us here. We represent the collective mandate of the people. People are supreme as opposed to anybody. Nobody in the country is more supreme than the people of the country, not even the Supreme Court. The mandate of the people of the country is vested in Parliament and the Parliament is represented by MPs. Therefore, we are powerful, we are sovereign, we should prevail upon any other institution of the country including the Supreme Court. This is my personal feeling, and this is the feeling of my party TDP also.

The Supreme Court, while arrogating powers to itself, sometimes passes some orders. As you have said, Mr Deputy Speaker, Sir, they legislate, they execute, and they also do everything including invoking contempt provision on those who do not execute their orders. Contempt of court is the biggest sword hanging on the head of the Executive. If they do not do something, it would be contempt of the court. If they do also

---

* Not recorded.

there are problems. ओमीशन, कमीशन, दोनों के लिए कंटेम्प्ट है। हम 'न घर के हैं, न घाट के' हैं। हम क्या करेंगे?इस सुप्रीम कोर्ट के चक्कर में कई बार यह डर लगता है कि हम क्या बोलें?अगर जजों की सैलरी के बारे में हम कुछ बोलेंगे तो क्या पता हमारे ऊपर कोई कंटेम्प्ट का केस न लग जाए! लेकिन, किसी ने मुझे बता दिया कि कोई बात नहीं, पार्लियामेंट में जितना बोलो, अपनी मर्ज़ी से बोलो, कुछ नहीं होगा। इसलिए मैं आज खुल कर बात कर रहा हूं। लेकिन, सुप्रीम कोर्ट को मैं अपने भाई लोगों की तरफ से, पूरे लोक सभा की तरफ से यह विनती करता हूं कि Please do not legislate upon social issues. Please pass orders only on criminal or civil issues, do not touch the social issues. On social issues, we are the authority. We are privy to people's sufferings, we see the peoples' sufferings and problems with our own eyes and not through the press. We go to the people, we go to places where the people are living. We see what is their condition, what is their state of health, their poverty levels, unemployment, etc. We are the correct persons to legislate on these issues.

Assuming, not admitting, that we have made a wrong legislation in the Parliament, there is ample power given to the people to call us back after five years. But if the Supreme Court passes a wrong judgment, where is the way? Where shall we go? Constitution says, 'You impeach him,' उन्हें निकाल दो। पर, क्या अभी तक किसी को हमने निकाला है? क्या कभी ऐसा हुआ है? कभी ऐसा नहीं हुआ है और हो भी नहीं सकता।...(व्यवधान) सुप्रीम कोर्ट के जज को निकालना इतना आसान नहीं है। हमने कई बार देखा है कि कितनी बार यह स्टार्ट हुआ है, पर बाद में वह मामला ड्रॉप हो गया। इसलिए, सुप्रीम कोर्ट के जजों के केस में एकाउंटैब्लिटी भी एक अलग प्रॉब्लम है। उनकी एकाउंटैब्लिटी होनी चाहिए। उदाहरण के लिए, हमारे एक साथी ने सजेस्ट किया है कि लाइव टेलीकास्ट होना चाहिए। लाइव टेलीकास्ट होने से उन्हें क्या प्रॉब्लम है, यह मेरी समझ में नहीं आ रहा है। जब पार्लियामेंट में इतना लेजिस्लेशन होता है, and everything is live telecast in the country. Supreme Court is an organ of state in the country.

Whatever is happening in the Supreme Court should also be watched. Justice should not only be done; justice should also appear to have been done. अगर किसी ने ऑर्डर दे दिया है, स्पिंकिंग ऑर्डर दे दिया है in what circumstances was the judgement passed? We should be privy to the judgement. This is another feeling about this Bill.

The extra burden accruing or accruable after this increase in the salaries will be borne by the State Government इसमें आपने लिखा था। Andhra Pradesh is a just born State, a just created State having huge revenue deficit. इसको कहने के लिए कुछ भी वड्र्स नहीं हैं। We are really handicapped in a true sense. यदि हम अपने ऊपर इतना बर्डन डालेंगे तो पता नहीं क्या होगा। At least to that extent, I should oppose this Bill. But being a partner of the NDA Government and being the friends of the Government, we will definitely support this Bill. But let us also make a resolution to control the judges and introduce some amount of accountability for their wrong judgments. Suppose civil servants make wrong decisions, for omission and commission they are punishable and prosecution can also be launched against the civil service officers. Why not the same for the judges? Why is there immunity for the judges? Because of their judgements, justice delayed is justice denied. Of course, there is another thing that justice hurried is justice buried. एक तरफ तो जस्टिस करते नहीं हैं, अगर करते हैं तो पच्चीस साल में पूरा उल्टा करते हैं। इसे कौन अकाउंटेबल करेगा, इस प्रकार के रॉंग जजमेंट के लिए किस प्रकार से पनिशमेन्ट मिलनी चाहिए? आप इसे बताइए। जब कोई ऑफिसर गलती करता है तो उसको पनिशमेन्ट मिलती है। Judges should also be punished like a normal officer. Therefore, my sincere advice is that we should have an all India judicial service. That will bring about clarity; that will bring about transparency. Then only they will come under Civil Service conduct rules. Otherwise, there will be no conduct rules and they will be arrogant as ever; they were earlier and they will be in future also. As my friend Shri Kalyan Banerjee told, days are very near when we will be confronting the judiciary directly. Judiciary is almost at the gate of the Parliament. हम जो भी लॉ पास करेंगे, हो सकता है कि वे लोग अपने आप को दिखाने के लिए सैलरी को ही खत्म कर लें। Just to prove that they are superior to Parliament, they may say, "What are the salaries you are hiking?" Who knows an instance may come when they may even nullify this institution of Parliament? If they ask us, "Who are you to increase our salaries?" what answer do we have? Suppose we have legislated upon increasing the salaries of the judges and if they humiliate us by saying, "What you have done is unjustified; it is leading to unjust enrichment of the judges", what will we do? Therefore, Parliament should be declared once and for all supreme and the supremacy of Parliament

should prevail for ever, now and in future, in order to have a better administration in the judiciary also.

On behalf of Telugu Desam and Shri Chandrababu Naidu, we support this Bill with these observations. Thank you.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Deputy Speaker Sir, my father was a High Court judge. He was the Chief Justice of the Bombay High Court. My mother, who is 87, still receives pension. So, I will try to speak objectively and I hope I will not be treated as a party with vested interest.

Therefore, I would just like to present our case by sharing only facts. Law students just graduating from NALSAR and NLU, Delhi get Rs. 12 to 14 lakh average salary and exceptional students get Rs. 20 to 30 lakhs. Another fact we all know is that eminent lawyers charge between rupees two to three lakhs per appearance and their annual incomes very often cross tens of crores of rupees. In India, a High Court judge's salary is Rs. 90,000 and a Supreme Court judge's salary is Rs. One lakh.

Even a middle level executive in the organised sector earns more than that and a 20-year old child who is not even allowed to appear before a judge gets Rs. 20 lakh. In the USA, it is more than a quarter million dollars. In the UK, it is even more and they feel it is too low. In Pakistan, it is two or three times more than what a High Court Judge in India gets. So, it needs to be raised.

I want to talk about a very eminent jurist, Hormasji Maneckji Seervai. He was an Advocate General of Bombay and Maharashtra High Courts from 1957 to 1974. He was one of the most respected jurists India ever had. The International Bar Association recognised him as the "Living Legend of Law". He wrote several books on the Indian Constitution. Lord Denning, the doyen of all judges himself, said, "He is one of the most learned persons I have met." He was known as 'the lion'; in Parsi, I think, 'seervai' means 'lion'. But he was also known as the ... [*] of the Indian Constitution. We talk about the interpretation of the law. He did not allow the judges to go too far. He would point out and criticise the judges and their judgement even when he was a practising lawyer.

---

[*] Not recorded.

He lived a simple life and he was close to his mother. He hated travel and he served the people. He did not charge exorbitant fees. … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Sir, Shri Hormasji Seervai was a doyen of law and was highly respected; to call him a ... * may not be proper. … (*Interruptions*)

HON. DEPUTY SPEAKER: That will be expunged.

… (*Interruptions*)

SHRI KONDA VISHWESHWAR REDDY: Sir, I am not calling him that way. … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: But this is going on record. … (*Interruptions*)

SHRI KONDA VISHWESHWAR REDDY: Here, it is not an insult. … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: It is going on record in Parliament. Please put it properly. He is really a doyen of law in India. That is why I am saying this. … (*Interruptions*)

SHRI KONDA VISHWESHWAR REDDY : I agree with you absolutely. If it meant something wrong, I do not mind if it is taken back. … (*Interruptions*)

He was an ardent protector of the law. He was the 'watchdog', if I may use that expression, of the Constitution of India in the courts. … (*Interruptions*)

He served the people. He did not charge exorbitant fees. He was both against the exorbitant fees charged by the lawyers and the low salaries of the judges. When an eminent lawyer asked him what was his objection to charging high fees when a client was willing to pay and able to afford, he said, 'If a man is willing to be robbed, will you be a thief?' That was his character.

* Not recorded.

Homi Seervai inspired many of today's eminent lawyers. He also criticised judges and judgements. He was offered various positions in the bench – in High Courts and the Supreme Court – and even the position of Attorney General of India. He declined these positions not because the salary was low – he did not charge exorbitant fees anyway – but he preferred to contribute through critical analysis of the higher court judgements.

Though he was critical of some of the judges, on the subject of salaries of judges, Homi Seervai observed: "It may be said that ours is a poor country and cannot afford to pay high salaries to judges. I would like to record my opinion that only an extremely wealthy country can afford the luxury of an ill-paid judiciary. The correct remedy is to make a judicial career sufficiently attractive for lawyers of the highest standing."

The revision of salaries is long overdue since 2006; since then, the salaries of Central Government employees has been revised two times. So, it is about time.

There is a humongous number of cases pending. There are more than 54,700 cases pending in the Supreme Court; more than 34 lakh in High Courts other than the Allahabad and Jammu and Kashmir High Courts; in the lower courts, it is 2.6 crore.

In terms of vacancies, there are a total of 395 vacancies. In my combined State, out of the allocated 61 judges for both Telangana and Andhra Pradesh, we have only 31 judges.

Justice is truly delivered when it reaches the poorest. NALSAR which provides free legal service was given only Rs. 213 crore last year; now it is reduced even further; and the funds are coming slowly. I request the Minister to look into it and release the funds which will help the poor.

One of the basic requirements of quality judicial service is to have proper infrastructure. The Union Budget allocation this year is Rs. 1,744 crore, a mere 0.4 per cent. To a large extent the underperformance of the judiciary could be attributed to this low monetary allocation.

Many Members have talked about justice being delayed. We need to bring about reforms about justice being delayed. I would once again like to request the Government for separate High Courts for Andhra Pradesh and Telangana. We have been given repeated assurances on the floor of the House by the Law Minister, the Minister for Parliamentary Affairs and the Home Minister. The High Court of Chandigarh was formed in one day. The High Court of Uttarakhand was formed in one day. Jharkhand High Court was formed in the same year. We have been promised under Section 31 of the State Reorganisation Act that the existing High Court at Hyderabad shall become the High Court of Telangana. I once again request the Government to treat the separation of the court as an urgent matter.

In the Memorandum of Procedure, MoP, the criterion for elevation of lawyers to the Bench is that they should have practised with high income and they should have paid Rs.7 lakh as income tax. Actually, it is very good because we know most of the good lawyers get much higher incomes. So, instead of an income tax evader tomorrow becoming a judge, this criterion is good. Probably, I would say that the limit may be increased from Rs.7 lakh. But for the Scheduled Caste and Scheduled Tribe lawyers this limit should be relaxed so that they also have a chance of getting elevated to the Benches.

Lastly, Sir, I live with my mother and for her the pension amount does not make a big difference but for many others whose children do not live with them, it makes a big difference. More importantly, for the judges it is more than money. It is an acknowledgement. It is a sense of security that the nation will take care of their families even after they have gone and that they can work without the fear of financial insecurity for their families long after they have gone.

We, on behalf of Telangana Rashtra Samiti support the hike in salary of the judges. I hope that it is passed unanimously and implemented speedily. Thank you, Sir.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Sir, we have made a very decent speech on the Bill. So, we would like to see the bifurcation of the Andhra Pradesh High Court happening very soon. We have not criticised any judge or entered into any of the problem areas.

DR. A. SAMPATH (ATTINGAL): I would like to express sincere thanks to you for giving me an opportunity to participate in the discussion on the High Court and Supreme Court Judges (Salaries and Conditions of Services) Amendment Bill, 2017. I think the year may become ‘2018’.

First of all, Sir, I support this Bill. My Party, CPI(M) supports this Bill. Of course, there are political differences between the Party of my learned senior, the hon. Law Minister and the Party which I represent. We need good lawyers, good judges and a good judiciary which should be a role model for the nation and for the whole judiciary of the world. We want to make them much better than their present position. I will not take much time.

Deputy Speaker, Sir, I can address you as ‘Sir’, but I cannot address a judge in the court of law as ‘Sir’. The hon. Judge says, ‘address the court in a proper manner’. He or she demands that. ‘My Lord, I did not address you, ‘Your Honour’ but even in a district court I have to address the judge as ‘Your Honour’. While addressing in a High Court I have to say, ‘Milord’. The judge then says, ‘Yes, of course, I am your Lord’. It comes from his mind. As the former President of the United States once said, ‘you read my lips’, it is just like, ‘I am your Lordship’.

Why all these colonial baggage? Even during the scorching heat, the advocates are bound to wear the black robes. Why? Of course, we all know that there should be some uniform for the advocates and for the practicing lawyers to distinguish them from others. As a practicing lawyer, from deep in my heart, I would like to say that I do not want to go to the court, either as an accused or as a plaint, or even as a witness. I went to the court because it was my daily bread and butter. What happens in court? A junior lawyer has to pray for time always. A person, who may be a professional, a doctor or an engineer or whoever he may be, is a citizen of India who is waiting and languishing outside the court without having any facility. Of course, we are talking about the Swachh Bharat. But, he

has no right to attend to the nature's call in a court. They have to stand outside. They are not provided even a chair outside. In the court, even an old man is forced to stand for long hours, if he is a witness. He is not at all allowed to sit. A poor man coming from quite a long distance for the first time or a lady coming to the court, witness these things.

I agree that the court proceedings should be telecast. Once a question was raised on the Floor of this House regarding telecasting of the court proceedings. Then, the hon. Minister replied that it is a costly affair. The hon. Supreme Court made an observation that let it start from the District Courts. Why it should not start from the top? It should start from the top. When people talk of democracy, they look at us, they look to the Chair, Executive and MPs that they have elected. Then only they are concerned about their MLAs, Zila Parishads and Gram Panchayats.

HON. DEPUTY SPEAKER: Sampath Ji, what we have started in the Lok Sabha and the Rajya Sabha, it has not been started in the Assemblies and Panchayats. Therefore, as suggested, the top level should start first.

DR. A. SAMPATH : Let us start from the top level. Deputy Speaker, Sir, I do hope many of our Lordships maybe watching the Lok Sabha T.V. today. Maybe, many of them are watching it for the first time in their lives because it is regarding the increase in their salaries and allowances. Of course, it may be a part of the parliamentary duty.

HON. DEPUTY SPEAKER: No, not for that. They may be watching it to know as to what is going on. That may be the reason. They are not watching it for the salary. That is not correct.

Now, you have said about the facilities. The Judges may know about it. Therefore, they are happy that you are raising the facilities that they require. For that, they may be watching it, but not for the salary.

DR. A. SAMPATH : Through you, I may be permitted to take up certain matters to the hon. Minister so that he can also convey the feelings to the Judiciary. Sir, why the

Judiciary is still hesitant for the decentralization? We all stand for decentralization. It is this House which initiated the discussion and we passed the Panchayati Raj Act and the Nagarpalika Act. Quite a lot of powers have been transferred to the lowest ebb. I would like to invite your attention regarding the Seat of the hon. Supreme Court. Article 130 specifically says about the Seat of the hon. Supreme Court. But, till now, the hon. Supreme Court is here in Delhi. Why the hon. Supreme Court does not have a Bench in South India? The hon. Supreme Court does not establish a Bench in the North-East. North-East is also a part of India. Why the hon. Supreme Court does not start a Bench in Western India? It is my knowledge and I can share with you. Even our hon. Minister of Law and Justice, Shri Ravi Shankar Prasad, also knows there are quite a lot of very senior Supreme Court lawyers who charge Rs. 50 lakh per day. I am not mentioning the names. Our forces come with aircraft carrier, frigates, destroyers, submarines and gun shots. Like that senior lawyers are accompanied by other lawyers, junior lawyers and the people to assist them, the clerks, etc. It is not the matter which is being considered in many courts but who comes for whom and who represents whom is considered. You show me the person, I will show you the rule.

Here in this House, many of my learned colleagues had raised the issue of working class and labour. A man has only one life. After working for decades, at the terminal stage a person who has sacrificed his whole life is not given justice. I am not mentioning the amendment to the Payment of Gratuity Act which even the Parliament has very carefully forgotten. We have now taken up the issue of Salaries and Allowances of our lordships.

Now quite surprisingly ten minutes back I received the second Supplementary List of Business regarding Supplementary Demands for Grants (Discussion and Voting) – Third Batch for 2017-18. You are a worker. You are a labourer. You are a human being. You can be outside the gate. You can knock at the gate but your knock will not be heard and the door will not be opened for you. This is how people feel that the doors have been shut on their faces.

There have been criticisms that the judiciary has become ...[*] . I hope the hon. Minister would also agree because these types of scathing criticisms we have heard in the corridors of the Supreme Court itself. It has become a rich man's game. They have become commercial courts. Now business class judiciary is there. There is judiciary for the passengers and persons travelling in unreserved bogeys.

Our courts lack infrastructure. Even one per cent of the total budget of the Government of India is not allocated to the judiciary. Many a times the Chief Justice of India has requested about it. I do not know whether he has wept and tears have fallen down.

As per the information which I have received, approximately 6000 vacancies are there in the lower judiciary. In Bihar, there are 45 per cent vacancies; in Uttar Pradesh – 42 per cent vacancies; in Delhi – 40 per cent vacancies; in Madhya Pradesh – 37 per cent vacancies; in Tamil Nadu – 27 per cent vacancies; in Gujarat – 26 per cent vacancies; in Karnataka – 25 per cent vacancies; in Meghalaya – 60 per cent vacancies; in Mizoram – 52 per cent vacancies; in Manipur – 37 per cent vacancies; and in Sikkim – 35 per cent vacancies.

Sir, it is a pity that there are 22.7 lakh pending cases in India. It is the largest number of pending cases in the whole world. We are having such an excess baggage with us and of these, 25 per cent cases are more than five years old.

Then many of the High Court Judges are Acting High Court Judges. We do not have an 'Acting Law Minister' here. He is our Law Minister and we are proud of him. But in Kolkata, there is Acting Chief Justice; in Hyderabad – Acting Chief Justice; in Manipur – Acting Chief Justice; in Himachal Pradesh – Acting Chief Justice; in Jharkhand – Acting Chief Justice; in Karnataka – Acting Chief Justice and in my own State, Kerala also it is no different.

---

[*] Not recorded

HON. DEPUTY SPEAKER: Mr. Sampath, they are more active. That is why, they are 'Acting'. ... *

DR. A. SAMPATH : Regarding the National Judicial Appointments Commission, we had a threadbare discussion in both the Houses. Cutting across party-lines, we proposed certain amendments and after that we passed a very landmark Constitutional Amendment.

It has been struck down by the Supreme Court. It is just like an ordinary man's language – we know much better than you. We are the judges; we are the jury and we are the executors. But at the same time we, as Members of Parliament, are fulfilling a duty cast upon us by the Constitution of India, as I understand, as enshrined in Schedule II. Of course, I agree that they should get the due share and their salaries and allowances should be increased. But, to whom are they accountable? We are accountable not only to the electorate but also every time we are accountable. Everyday there would be TV shows, not news, where the Ministers are grilled; the Members of Parliament are grilled; the politicians are grilled. Trials happen in the studios of the media houses. Let the media barons be happy. They can say that you rule the nation.

Sir, through you, I would like to ask a question to the hon. Minister. I would like to know whether the provisions of the Right to Information Act are applicable to the members of the Judiciary. I would like to know whether a person can get details about any of the judges, whether be it of the Supreme Court or of the High Court. The provisions of the RTE are not applicable to them. You have every right to ask questions to the Executive; the Government, the `State' but you cannot ask anything about them. Of course, I am proud of the Judiciary because at the end of the tunnel there is a ray of hope in the form of the Judiciary. Many of the judges might have worked day and night. They might have burnt the midnight oil and are very brilliant judges.

Sir, I would like to ask the hon. Minister as to how many women judges are there in the High Courts and the Supreme Court. Our hon. Speaker is a lady. Our Secretary-

---

* Not recorded.

General also is a lady. We have a quite a few of the lady reporters and there are lady Members in this House.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, the distinguished Secretary-General was the former Law Secretary of India. I think, that is also need to be recorded.

DR. A. SAMPATH : Sir, if the judges say that men are wiser than women, then with all respect I may be permitted to disagree with my learned friends.

SHRI MOHAMMAD SALIM (RAIGANJ): With more number of women judges, maybe, pendency would be less in the courts.

DR. A. SAMAPTH : It is because they understand the pain. They know the pain of the poor people.

What about the persons belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes? The Bill regarding according constitutional Status to National Commission on Backward Classes is pending in this House. How many judges are there from these communities in the High Courts and the Supreme Court? How many women judges are there in these courts? It is a patriarchal society; an all men world. Half of our population consists of women. If men folk says that they know everything about women and therefore they make rules, then with all humility I may be permitted to disagree with them. There should be some kind of representation. I am not saying reservation. Adequate representation should be given to women and people from marginalised sections like the Scheduled Castes, the Scheduled Tribes and the people from Other Backward Classes. We should strike a balance.

Sir, our courts are working with less than 60 per cent of their total strength. The Members of the Standing Committee on Personnel and Public Grievances and Law and Justice visited certain places. I am mentioning this in this House, otherwise if I had

spoken about this outside this House, then I could have been subjected to contempt of court.

It may be a cognisable offence; a non-bailable warrant may be issued and I may be put behind bars just because the court can say anything. But here, I am protected and insulated because of the Constitution of India and because of you, Sir.

Certain lower level courts like the criminal courts, the mofussil courts, etc., are working in small rooms in some places. When we enquired about them, we came to know that these rooms were previously used as toilets. It is just like toilet courts. Last year, it was a toilet and this year, it is a Magistrate Court. Last year, it was a bathroom and this year, the bathroom has gone but a new judicial officer has taken charge there.

Here, lakhs and lakhs of advocates were on rolls and not on robes. When the Bar Council of India took a decision to get the details of the advocates who are doing the actual practice, the number went down to 50 per cent. It means that quite a lot of brilliant people, young boys and girls, do not want to come to this profession. We are not at all attracting the brilliant boys and girls to this profession. At the same time, many of our judges say that their retirement age should be increased because of the longevity of life. But our younger generation is much wiser and much brilliant than we people. You are shutting the door on their faces. It is just like saying that I am retired but I am not at all tired and so, you put me somewhere.

For the Supreme Court judges, there should be some type of legislation. This House should initiate some legislation for them. If we are increasing the retirement age, it should be decided that they should not take up any other occupation or any other engagement. On the one side, if they are demanding for increasing the age limit. …(*Interruptions*) Sir, I am not arguing any case. I will conclude in two minutes.

It was in the news and I may be permitted to quote from a news report. It is said here as: “The judges of the Supreme Court and the 24 High Courts may soon get a fatter pay packet as the Union Cabinet is likely to consider a proposal in this regard on

Wednesday." This is an old report. The then Chief Justice of India – I am not mentioning his name – had written to the Government in 2016 seeking a hike in salaries of Supreme Court and High Court judges and that the High Court Judges and the Supreme Court Judges Salaries and Conditions of Service (Amendment) Bill may come up in the winter Session of the Parliament. He is exactly right because this may be the last day of winter Session of the 16th Lok Sabha as tomorrow we will be chanting *Vande Mataram*. Tomorrow may be the last day of the winter Session of the Lok Sabha.

HON. DEPUTY SPEAKER: In 2018, we will be having the winter Session in November-December. Please conclude now.

DR. A. SAMPATH : Sir, I am in the process of concluding. We are not only increasing their salaries and allowances but we are giving them with retrospective effect also. When we do this to our judiciary, we know that it has to be done and they have their own constitutional duties to fulfill and we are also doing our constitutional duty. At the same time, this august House has a paramount constitutional duty and that duty is towards the people of India. Some of our Members say regarding the MPs salaries and all that but I am not mentioning about it. The Constitution specifically states about it in article 106, Schedule VII. It says about the prerogative of the Parliament. So, do not worry about it. But at the same time, we need not mix both of them as we are engaged in a legislative process.

My request is, the All India Judicial Service should come into effect and they should be accountable also. We cannot let them loose. Executive is accountable to the Legislature and the whole Legislature is accountable to the people. We are also scrutinized by the Judiciary. I am not saying that the Parliament is supreme and neither is the Judiciary supreme. The Constitution is supreme. We are all deriving powers from the people and it is for the people, by the people and of the people. The Constitution is drafted by the people, with due regards to Babasaheb Ambedkar.

There is no question of any tug of war; there is no question of any clash of interest between the Parliament and the judiciary. In judiciary there have been towering personalities who stood like the light house. When the whole society was in dark, there were legal luminaries who have shown the light.

In the appointment of Supreme Court judges, why no jurist has been appointed so far? We all study books written by various eminent jurists. We quote them also. We quote them in the courts, including the Supreme Court. But no jurist has been inducted in the Supreme Court. We always have a much better bar. From the bar comes the bench. Of course, there is promotion from the lower judiciary to the Supreme Court. But at the same time, what about jurists? We are forgetting jurists. So, this also has to be taken into consideration.

Passing of this Bill should not be termed by anybody as an appeasement of the judiciary. It is not appeasement of the judiciary. The Parliament is fulfilling its constitutional duty. We are doing our constitutional duty.

Regarding decentralization of powers, I would request the Minister, through you, to establish more permanent benches of the High Courts. Even my friends from Telangana were demanding establishment of a permanent High Court. They are the products of a new State. So, they should get a new High Court bench. The centralization of powers still exists as part and parcel of the colonial tradition. Thank you. *Vanakkam*.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Thank you very much Sir. We happily endorse the increase of salaries of the High Court judges and the Supreme Court judges. In fact, as Members who spoke earlier were saying, it is not necessary that it should come here every time. A precious thing like this need not come here every time. It holds good for the parliamentarians also. I think it should be streamlined so that whenever there is a salary increase for the Government servants, I think it should be done automatically.

I think this discussion is extremely unsavory and unparliamentary according to me. I think it is not in good spirit that we discuss so much on an issue like this. I think we are losing sight of their pension. I think the pension that they are drawing is much higher than any other Government servants. I would request the hon. Minister to kindly look into this. Usually the Government servants' pension is a little less than or more than the half of their salary. If they work for one year, their increase is Rs. 16,000 plus whereas poor Members of Parliament after working for five years get just Rs. 10,000. So, kindly have a re-look into this. There need not be such a huge difference.

The delay in increasing the salaries of the MPs is very unfortunate. Are you afraid of the Press? The Committee has recommended it very strongly.

Just as we give increase of salary and allowances to judges with retrospective effect, we should do the same for Members of Parliament also. We should consider this aspect seriously.

Then, there is a lot of cases pending in various courts of India and the number of cases pending is approximately 30 lakhs across the country. There are lots of vacancies of the posts of judges in various High Courts of our country and the vacancy is approximately 40 per cent to 60 per cent in different High Courts. The hon. Law Minister is very proactive. So I request him to look into this matter and do something to reduce the

pendency of cases in various courts and also take steps to fill up the vacant posts of judges.

The legal assistance provided to the under-trials is very poor. Most of the under-trials belong to the Scheduled Castes, Scheduled Tribes and minorities. The reason why they are languishing for long in jail is that these people are not able to engage good advocates to plead their cases. I visited the Nagpur prison in my capacity as a Member of the Standing Committee. Dr. Sampath was also with me during that visit and his experience is also the same. In Nagpur prison I have interacted with 25 under-trials and all of them, without exception, belong to either the Scheduled Castes or the Scheduled Tribes or minorities. They are all languishing in jail as under-trials for more time than the period of punishment which they would have got, had their cases been heard on time. They all belong to the poorest of the poor sections of society and they are not getting proper legal assistance through NALSA.

Then, there is a news report that the highest number of death penalties is awarded to those under-trials who belong to these poorer sections of society. So, we have to evolve a mechanism by which these poor people get proper legal assistance to fight their cases. I would request the hon. Law Minister to kindly look into this issue so that legal assistance is made available to these under-trials who belong to the weaker sections of our society. I would like to suggest here that after 90 days of their imprisonment, every under-trial prisoner should invariably get the assistance of an advocate from NALSA as they are not able to get bail and they are not even able to pay the fine and surety to get released from the prison.

Sir, I now come to the aspect of providing reservation in the Judiciary. When we can have reservation in Government services, why should the Judiciary be an exception? There is all the more reason for reservation in the Judiciary as more and more judgements are parochial in nature these days. The marginalised people are suffering due to this problem because there is no proper representation of the Scheduled Castes, the Scheduled

Tribes and the minorities in various courts. Therefore, if the Government really wants to address this issue, it should form a Committee to address this problem and the Government should also create an All India Judicial Service.

HON. DEPUTY SPEAKER: Please conclude now.

SHRI VARAPRASAD RAO VELAGAPALLI : Sir, kindly give me some more time as it is a very important issue.

We have been asking for reservation in the Judiciary for the last 70 years. This is an extremely important matter and this should be considered.

When it comes to the supremacy of the Legislature and the supremacy of the Judiciary, both are important. All of us look up to delivery of justice. The last resort of any individual including the Prime Minister is the Supreme Court. Therefore, under no circumstances, the supremacy of the Judiciary should be brought down. In fact, the Legislature, the Executive and the Judiciary as enshrined in the Constitution should be respected. All are equal. Nowadays, there is hate politics and community politics going on. So, the supremacy of the Judiciary is very important. Some excellent judgments have come form the Supreme Court *suo motu.* Therefore, the supremacy of the Judiciary should be respected. Under no circumstances, the supremacy of the Judiciary should be lowered.

However accountability and transparency is also very important. But there is no alternative mechanism. Therefore, the hon. Minister should form an Expert Group or a Committee to evolve a mechanism to make the Judiciary accountable, to bring in transparency and to bring down the pendancy of cases. Once such an Expert Group is

formed, all these things would be done by the Supreme Court and the High Courts. The Committee should advice on the accountability and reduction of pendancy of cases and transparency. The Parliament can pass orders, and the courts will implement them. So, an alternative mechanism is very important.

Sir, my State of Andhra Pradesh is the youngest State of our country. I would request that a separate High Court may be set up in Andhra Pradesh immediately.

With these few words, I conclude. Thank you.

श्री राजेन्द्र अग्रवाल (मेरठ) : माननीय उपाध्यक्ष महोदय, आपने मुझे उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2017 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

मैं इसका प्रारम्भ केन्द्रीय कानून एवं न्याय मंत्रालय की रिपोर्ट से कर रहा हूँ। इतने लोगों के कहने के बावजूद मैं इस बात को बोल रहा हूँ कि इस रिपोर्ट के अनुसार देश भर के अदालतों- निचली अदालतों, जिलास्तर की अदालतों, उच्च न्यायालयों और सर्वोच्च न्यायालय में लगभग दो करोड़ साठ लाख वाद लम्बित हैं। यदि एक करोड़ परिवारों में औसतन संख्या पाँच मानी जाए, तो लगभग 13 करोड़ लोग लम्बित वादों से पीड़ित हैं। यह आँकड़ा कानून एवं न्याय मंत्रालय का है।

अभी यहाँ पर रिक्तियाँ के संबंध में भी बात की गई। उसी रिपोर्ट के अनुसार इस समय कुल 6379 पद खाली हैं। सुप्रीम कोर्ट में छह, उच्च न्यायालयों में 389 और निचली अदालतों में 5,984 पद खाली हैं। लेकिन, सवाल यह है कि जो पद खाली हैं, जिनके विवरण हमारे साथियों ने दिये हैं, तो लम्बित वादों की संख्या भी बढ़ेगी। जज़ों की संख्या तो कम है, इस संबंध में, हमारे जो कानून राज्य मंत्री श्री पी.पी. चौधरी हैं,

उनके अनुसार कानून मंत्रालय ने वर्ष 2016 में उच्चतम न्यायालय के चार, उच्च न्यायालय के 14 मुख्य न्यायाधीश व 126 अन्य जजों की नियुक्ति के कोलेजियम के प्रस्ताव को मंजूर किया था, जो पिछले एक दशक में सब से ज्यादा नियुक्तियों का रिकॉर्ड है। वर्ष 2017 में उच्चतम न्यायालय के पाँच, उच्च न्यायालय के आठ मुख्य न्यायाधीश तथा 115 अन्य जजों की नियुक्ति की गई थी। इसके बावजूद इतनी पेंडेंसी हैi इस विषय में हमारे कानून मंत्रालय का यह कहना है कि मौजूदा समय में उसके पास उच्चतम न्यायालय से किसी प्रकार का कोई प्रस्ताव लंबित नहीं है।

माननीय उपाध्यक्ष महोदय जी, मैं इस बात की चर्चा इसलिए कर रहा हूँ, क्योंकि मुझे लगता है, और साथ ही मेरे कई विद्वान और योग्य मित्रों ने भी इस बात का यहाँ उल्लेख किया है। इन बातों का संज्ञान लेते हुए तथा पूरी कानून व्यवस्था को री-विज़िट करते हुए संसद ने जो कानून पास किया था, जिसे नेशनल ज्युडिशियल अपॉइंटमेंट्स कमीशन ने रिक्मेन्ड किया था, मैं उसका यहाँ जिक्र करना चाहता हूँ कि उसी प्रकार का दृष्टिकोण न्यायालय ने अपनाया है। मैं न्यायालय के इस दृष्टिकोण से अपनी असहमति व्यक्त करता हूँ।

इस संसद और यहाँ उपस्थित माननीय कानून मंत्री जी को इस संबंध में आगे बढ़कर जल्द से जल्द इसे री-विज़िट करने की आवश्यकता है। आज एक आम व्यक्ति न्याय पाने के लिए दर-दर भटकता है। उसके अंदर न्यायालय के प्रति एक विश्वास रहता है। कई बार यह देखा जाता है कि उस व्यक्ति को न्याय नहीं मिलता है। इसके

लिए यह कहा जाता है कि- 'Justice Delayed, Justice Denied'. इस प्रकार के केसिज़ दुनिया भर में देखने को मिलते हैं। इससे अपराधियों को संरक्षण मिलता है। आज हमारे देश में जेलें भरी हुई हैं। यह एक अलग विषय है, जिसके बारे में मैं यहाँ चर्चा नहीं करना चाहता हूँ।

कुल मिलाकर यदि हम अपने देश में न्याय व्यवस्था ठीक नहीं कर सके, तो निश्चित रूप से दुनिया के सब से बड़े लोकतंत्र की संपूर्ण न्याय व्यवस्था के प्रति लोगों में जो आस्था है, उस आस्था का ह्रास होगा। उस आस्था का ह्रास इतना बड़ा होगा कि बाद में उस डैमेज को कंट्रोल नहीं किया जा सकेगा।

इसी क्रम में मैं उत्तर प्रदेश की स्थिति के बारे में यहाँ चर्चा करना चाहूँगा। मैं अपनी बात संक्षिप्त में पूरी कर दूँगा। मैं ज्यादा समय नहीं लूँगा। उत्तर प्रदेश में न्यायालयों में जो लंबित मामले हैं और वहाँ जजों की जो संख्या है, वह भयावह है। इस समय उत्तर प्रदेश की अदालतों में 60 लाख से ज्यादा मुकदमे लंबित हैं तथा जजों के खाली पदों की संख्या 1344 है। इसमें अकेले इलाहाबाद उच्च न्यायालय में जजों की स्वीकृत संख्या 160 के मुकाबले सिर्फ 109 जज कार्यरत हैं। वहाँ 51 जजों के पद रिक्त हैं। इन रिक्त पदों का परिणाम यह है कि उत्तर प्रदेश में पूरी न्याय व्यवस्था की स्थिति खराब है।

मेरे मित्र और माननीय सांसद श्री राम शंकर कठेरिया जी ने कई बार आगरा में एक बेंच स्थापित किए जाने की मांग की है। हमारे वर्तमान उत्तर प्रदेश के मुख्यमंत्री जब लोक सभा सांसद थे, तब उन्होंने गोरखपुर में न्यायपीठ बनाए जाने की मांग की थी। मैंने स्वंय उत्तर प्रदेश के मेरठ से सांसद होने के नाते वहाँ बेंच स्थापित किए जाने की मांग की थी।

मैं उत्तर प्रदेश की स्थिति के बारे में कहना चाहता हूँ। वहाँ न्याय का मुख्य केंद्र अर्थात उच्च न्यायालय इलाहाबाद में स्थित है। उसकी एक बेंच लखनऊ में भी है। पश्चिमी उत्तर प्रदेश के जिलों के व्यक्तियों को न्याय पाने के लिए 500 से 800 किलोमीटर चलकर इलाहाबाद जाना पड़ता है। छोटे-छोटे मामले, जैसे खेत के छोटे मुकदमों आदि में लोगों के खेत तथा मकान तक बिक जाते हैं। वे लोग ये मुकदमे लड़ते-लड़ते बर्बाद हो जाते हैं।

अतः मेरा आपके माध्यम से यह निवदेन है कि इन तीनों स्थानों पर हाई कोर्ट की बेंच की स्थापना की जाए, ताकि उत्तर प्रदेश की जनता को समय रहते न्याय मिल सके। मैंने इस दृष्टि से गोरखपुर, मेरठ और आगरा में बेंच बनाकर इन तीनों स्थानों के लोगों को न्याय संबंधी सुविधाएँ प्रदान करने का निवेदन किया है। आज स्थिति यह है कि उत्तर प्रदेश में विभिन्न स्थानों पर हाई कोर्ट की बेंच बनाए जाने के संबंध में आए दिन आंदोलन चलते रहते हैं।

17.00 hrs

यह मसला वकीलों का बिलकुल नहीं है, यह जनता का मसला है। वकील इसके कारण आंदोलित रहते हैं, इससे समस्याएं रहती हैं। मैं आपके माध्यम से यह आग्रह करना चाहता हूं कि इस समय जो व्यवस्था है उसके हिसाब से उच्च न्यायालय की खण्डपीठ बनना मुश्किल है। इलाहाबाद उच्च न्यायालय की खण्डपीठ के विस्तार की संस्तुति देने में संकोच के कारणों के विस्तार में मैं नहीं जाना चाहता हूं। कुछ लोगों का इसमें वेस्टिड इंटरेस्ट हो सकता है। इस समय जो व्यवस्थाएं हैं, उसके अनुसार उत्तर प्रदेश में इस प्रकार की बैंचिज बनना लगभग असम्भव है। इसलिए इस मामले में पार्लियामेंट को हस्तक्षेप करना चाहिए और सभी राज्यों में प्रतिनिधित्व के अनुसार और भी ज्यादा हाई कोर्ट की बैंच बनाने की आवश्यकता है। मेरी आपके माध्यम से सरकार से अनुरोध है कि देश में उच्च न्यायालय की और भी ज्यादा बैंच बनाने की आवश्यकता है। इस मामले में न्याय व्यवस्था को खुद रीविज़िट करने की आवश्यकता है। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI ANTO ANTONY (PATHANAMTHITTA): Hon. Deputy Speaker, Sir, thank you very much for allowing me to participate in the discussion on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017.

India is the largest democracy in the world and the success of democracy largely depends on the principle of checks and balances. According to this principle, the power of the Government is separated amongst legislature, executive, and judiciary. Hence, judiciary has to play a major role in ensuring good governance in a polity. To this end, the judicial system has to function independently and impartially.

I welcome the Government's move to enhance the salaries of the Judges of High Courts and the Supreme Court. At present our Judges are drawing meagre salaries compared to their South Asian counterparts. At present, our Chief Justice is getting only Rs. 1,00,000 per month as salary. However, the Chief Justice of Pakistan is getting Pakistani Rs. 8,46,549 per month. This amount is equivalent to Indian Rs. 5,17,848. At the same time, the Chief Justice of Sri Lanka earns a monthly salary of Sri Lankan Rs. 1,45,000. The Chief Justice of Bangladesh is drawing a monthly salary of 1,10,000 Taka. A Supreme Court Judge in Pakistan earns Pakistani Rs. 7,99,699 per month and a High Court Judge earns Pakistani Rs.7,54,432 per month.

However, a Judge of our Supreme Court is drawing only Rs. 90,000, and a Judge of our High Court earns only Rs. 80,000 per month. This is a meagre amount compared to the monthly income of our leading advocates practicing in the Supreme Court and the High Courts. As a result, there is reluctance on the part of eminent advocates to take up the responsibility of a Judge in the country. Inadequate judicial salaries, especially when compared with what lawyers are earning, deter many young lawyers from taking up a seat on the bench when offered. The most productive and highest earning years of a lawyer's life is usually between the ages of 50 and 70. While the burden on a High Court or Supreme Court Judge is just as much as that of a lawyer of the same age, they have to

make do with a small fraction of the remuneration. It is perhaps the right time for the Government to take up judicial salaries as a serious issue that affects the quality of the justice delivery mechanism.

It is also imperative to place our Judges beyond any scope of temptation so that they can discharge their duties impartially and without fear or favor. The proposed amendment seeks to enhance the monthly salary of the Chief Justice of India to Rs. 2,80,000, the Judges of the Supreme Court and the High Court Chief Justice to Rs. 2,50,000, and the Judges of High Courts to Rs. 2,25,000.

I hope this amendment will ensure the financial safety of our Judges. Therefore, I support the proposed amendments

श्री धर्मेन्द्र यादव (बदायूँ) : उपाध्यक्ष महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका आभारी हूं। उच्च न्यायालय व उच्चतम न्यायालय के जजों के वेतन एवं सेवा संशोधन विधेयक, 2017 जो माननीय विधि मंत्री जी लाए हैं, मैं इस बिल का समर्थन करता हूं। मैं समझता हूं कि जैसे-जैसे देश के अंदर महंगाई बढ़ रही है, वैसे-वैसे भत्ते और पेंशन बढ़ाने में सरकार को तत्परता दिखानी चाहिए, क्योंकि जब पेंशन या भत्ते या पे बढ़ती है तो लोगों की वर्किंग एफीशिएंसी भी बढ़ती है। मैं इस बिल का अपनी तरफ से व अपनी पार्टी की तरफ से समर्थन करता हूं। जहां तक न्यायालय का सवाल है, मैं समझता हूं देश के अंदर लोकतंत्र को मजबूत करने में जहां हमारी संसद ने मतत्वपूर्ण योगदान दिया है, वहीं देश की न्यायपालिका पर देश के जनमानस को भरोसा है। मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहूंगा। अभी अग्रवाल साहब ने बहुत सारे डेटा रख दिए हैं, मैं उन्हें दोहराने में समय नहीं लूंगा। देश के अंदर लगभग 13 करोड़ लोग आज भी न्यायपालिकाओं में वाद लम्बित पड़े रहने के कारण परेशान हैं। भारत सरकार, विधि मंत्रालय व न्यायपालिका को इस पर गंभीरता से विचार करने की जरूरत है। सबसे पहले मैं मंत्री जी से निवेदन करूंगा कि 6 उच्चतम न्यायालय के अंदर 6 जजों की नियुक्तियाँ हों, चाहे उच्च न्यायालयों के अंदर जजों की कई सौ नियुक्तियां हों और चाहे लोअर न्यायपालिका में जो रिक्तियां हैं, सबसे पहले आपको उन रिक्तियों को फुलफिल करना चाहिए। उसके साथ-साथ न्यायपालिका से भी सरकार को अनुरोध करना चाहिए कि समय से लोगों को न्याय मिल सके। मैं माननीय मंत्री जी से इस मौके पर कहना चाहता हूं कि जिस तरह से समाज के अंदर, आप स्वयं एक बहुत बड़े वकील हैं, माननीय उच्चतम न्यायालय और उच्च न्यायालय के जो बड़े वकील साहिबान हैं, उनकी फीस अधिक है। मैं समझता हूं समाज के 80 परसेंट लोग ऐसे हैं, जो उस फीस को वहन नहीं कर सकते हैं। इसलिए मैं भारत सरकार से निवेदन करता हूं कि कम से कम गरीबी रेखा के

नीचे रहने वाले लोग, दलित, शोषित व गरीब लोग जो बड़े वकील की फीस नहीं दे सकते हैं, सरकार द्वारा उन लोगों को व्यवस्था उपलब्ध कराने के लिए मेरा आपसे अनुरोध है। जहां तक सर्वोच्च न्यायालय, उच्च न्यायालय और न्यायपालिका का सवाल है, माननीय मंत्री जी उससे संबंधित बिल लाए थे। उस बिल को माननीय सदन ने रिजेक्ट कर दिया। अभी अग्रवाल साहब कह रहे थे। मैं भी कहता हूं कि सरकार ने अपनी मजबूत इच्छाशक्ति दिखाकर राष्ट्रीय उच्च न्याय आयोग के गठन की बात की थी। आपको उससे पीछे नहीं हटना चाहिए। सरकार पीछे हटी है, जिससे सरकार और संसद की कमजारी सामने आयी है। मैं इतना कहना चाहता हूं कि आज बहुत सारे वक्ताओं ने व साथियों ने चर्चा की है। मैं उसको दोहराना चाहता हूं। देश के अंदर पिछड़े वर्ग की आबादी करीब 54 से 60 फीसदी के आसपास है, दलित भाइयों की आबादी करीब 20 से 25 फीसदी के आसपास है और अल्पसंख्यक की आबादी है। जहां देश की 85 फीसदी आबादी का यह स्तर है, वहां उच्च न्यायालय या उच्चतम न्यायालय के अंदर माननीय न्यायधीशों की संख्या बहुत कम है। यहां बहुत सारे लोगों ने मंथन किया व चर्चा की। इतने बड़े वर्ग, लगभग 85 फीसदी लोगों में यदि योग्य लोग नहीं आ सके तो जिन लोगों ने 70 साल तक राज किया, उनकी भी जिम्मेदारी थी जो आज पिछड़े वर्ग के, दलित वर्ग व अल्पसंख्यक वर्ग के लोग न्यायधीश नहीं बन पा रहे हैं। इन लोगों को न्याय व्यवस्था से दूर रखा जा रहा है। न्याय व्यवस्था से दूर रखने की बात नहीं है तो आज आप इस ओर ध्यान क्यों नहीं दे रहे हैं? मैं माननीय मंत्री जी से कहूंगा कि उच्च न्याय आयोग बनाकर, जिस तरह से सिविल सर्विसेज़ में या पार्लियामेंट जैसी लोकतंत्र संस्था में रिजर्वेशन की व्यवस्था है, उसी तरह का रिजर्वेशन देश के पिछड़े वर्ग, दलितों और अल्पसंख्यकों को देने की जिम्मेदारी हमारी इस सरकार में बैठे लोगों की है...(व्यवधान) मैं उम्मीद करता हूं और मुझे कहने में अफसोस हो रहा है कि जब ट्रिपल तलाक पर बिल पास हो रहा था तो इसी सदन के अंदर एक घण्टी में कोरम पूरा हो गया।

पिछड़ा वर्ग आयोग बनाने का जो लिस्टेड बिल था, वह आज कोरम के अभाव में पेश नहीं किया गया। देश के प्रधान मंत्री पिछड़े जरूर है, लेकिन प्रधान मंत्री जी के आसपास रहने वाले लोग कहीं न कहीं पिछड़े वर्ग के विरोधी हैं। इसीलिए आज पिछड़ा वर्ग का बिल जो सदन में लिस्टेड था, वह पेश नहीं हो पाया, उसमें कहीं न कहीं कोरम का अभाव दिखाया गया। इसलिए मैं इस मौके पर प्रधान मंत्री जी से कहना चाहता हूं कि देश का पिछड़ा वर्ग, देश का दलित, देश का अल्पसंख्यक इस बात का इंतजार कर रहा है कि देश की व्यवस्था का जो महत्वपूर्ण स्तंभ न्यायपालिका है, उस न्यायपालिका को आबादी के अनुसार, उसका त्याग और राष्ट्र निर्माण में जो योगदान है, उस योगदान के अनुपात में उसको कब भागीदारी मिलेगी, इस बात का इंतजार देश का पिछड़ा वर्ग और दलित वर्ग कर रहा है। मुझे उम्मीद है कि माननीय मंत्री जी आप इस पर गंभीरता से विचार करेंगे। इसी उम्मीद के साथ जो संशोधन अधिनियम आप लाये हैं, उसका मैं अपनी पार्टी की ओर से, नेता जी की ओर से पुरजोर समर्थन करता हूं। धन्यवाद।

श्री जय प्रकाश नारायण यादव (बाँका) : उपाध्यक्ष महोदय, उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2017 पर बोलने के लिए मैं खड़ा हुआ हूं। माननीय रविशंकर प्रसाद जी इस बिल को सदन में लाये हैं। सबसे पहले मैं यही मानता हूं कि यदि डा.भीमराव अम्बेडकर न होते तो हमें यहां बोलने की आजादी नहीं मिलती। हमारा यह कहना है कि संविधान ही हमारा संबल है। यह संविधान हमारे हक, अधिकार दिलाने वाला है, यही हमारी पूंजी है और उसके कानून के रास्ते से हम अपने हकों के लिए आगे बढ़ते हैं।

मैं बहुत पाइंटेड बात रखना चाहता हूं। देश में जो पे कमीशन बना है, यदि उसी में एम.एल.ए., एम.पीज. तथा जो अन्य जनप्रतिनिधि हैं, उनके सारे वेतन भत्तों को बढ़ाने का मामला भी शामिल कर लिया जाए तो रोज-रोज ये बातें सामने नहीं आयेंगी और मीडिया को कुछ बोलने का मौका भी नहीं मिलेगा। जो पे कमीशन बना है, उसी में इन्हें भी शामिल कर लिया जाए तो बार-बार वेतन बढ़ने की चर्चा नहीं होगी। देश में महंगाई बढ़ती है, लेकिन एम.एल.ए. और एम.पीज. के वेतन वहीं के वहीं स्थिर हो जाते हैं। इसलिए इस चीज का ख्याल करके सबके लिए एक कमीशन बनाया जाए। जब आदरणीय प्रणव मुखर्जी वित्त मंत्री थे तो आदरणीय लालू जी अन्य सभी लोगों को साथ लेकर उनके पास गए थे। उन्होंने कहा कि आप एक्स-एम.पीज. को देख लीजिए और जो वर्तमान में एम.पीज. हैं, उन्हें देख लीजिए। इनमें से बहुत से लोगों को अपने स्वास्थ्य को ठीक रखने के लिए दवाइयों की बहुत परेशानी होती है। सभी लोगों ने आदरणीय लालू जी की बात का समर्थन किया था और उधर के लोगों ने भी समर्थन किया था। हमारी मांग है कि जो एम.पी. है या अन्य जनप्रतिनिधि हैं, उनका वेतन कैबिनेट सैक्रेटरी से एक रूपया अधिक बढ़ा दिया जाए।

इसके बाद लोक सभा और सुप्रीम कोर्ट का कानून आता है। नौकरशाही का ग्रेड भी हमारे से ऊपर होता है। इसके बाद मैं कहना चाहता हूं कि कड़िया मुंडा कमेटी की एक रिपोर्ट आई है, वह सामने आनी चाहिए। उस रिपोर्ट में यह सब दिया हुआ है कि देश में कितने ओबीसी हैं, कितने एस.सी. हैं, कितने एस.टी. हैं। वह कितने एम.पीज. की मानसिकता का द्योतक है। ओबीसी का बिल सदन में पास क्यों नहीं हो रहा है, इस पर भी ध्यान देने की जरूरत है।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री रत्न लाल कटारिया (अम्बाला) : महोदय, आदरणीय रवि शंकर प्रसाद जी ने जो प्रस्ताव हमारे सामने रखा है, मैं इसका समर्थन करने के लिए खड़ा हुआ हूँ। इसके पहले भी आदरणीय मंत्री जी ने जूडिशियल रिफॉर्म के माध्यम से बहुत ही क्रान्तिकारी बिल इस महान सदन से पास कराया है। अभी दो दिन पहले ही तीन तलाक जैसा महत्वपूर्ण एवं ऐतिहासिक बिल इस महान सदन ने पास किया। आज सुप्रीम कोर्ट और हाई कोर्ट के जजों की सैलरी को लेकर जो बिल आया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ। भारत के संविधान निर्माता, ड्राफ्टिंग कमेटी के चेयरमैन बाबा साहब भीमराव अम्बेडकर ने भारत को इस प्रकार का बेहतरीन संविधान दिया और उस संविधान में लेजिस्लेचर, जूडिशिएरी और एग्जिक्यूटिव को भारत की एकता एवं अखण्डता की माला में इस प्रकार के मोती के रूप में पिरोया कि आज हमारा संविधान बहुत बेहतरीन ढंग से काम कर रहा है। आज इस महान सदन में महान सदस्यों ने जो बातें जूडिशिएरी और लेजिस्लेचर के टकराव के बारे में उठाई हैं, इसके बारे में सभी सदस्यों ने अपनी कंसर्न आज इस महान सदन में रखी है।

महोदय, मैं कहना चाहता हूँ कि लेजिस्लेचर, एग्जिक्यूटिव और जूडिशिएरी के बीच एक छोटी सी झिल्ली है। हम इसे इस प्रकार देखते हैं कि जैसे प्याज होती है, प्याज का छिलका उतारते हैं तो उसमें एक छोटी सी झिल्ली बीच में बनी होती है। ऐसी ही झिल्ली संविधान के इन तीनों अंगों के बीच होती है और अगर इसमें कहीं भी संतुलन बिगड़ता है तो इसका नुकसान न केवल उस संस्था को होता है, बल्कि यह नुकसान भारत का नुकसान है और भारत के लोगों का नुकसान है। मैं यह कहना चाहूँगा कि जब वकील प्रैक्टिस करता है तो 30 से 45 साल की उम्र के बीच वह अपने कैरियर के पीक पर पहुँचता है। उस समय उसकी अर्निंग बहुत अच्छे ढंग की हो जाती है। उस समय जब उसके सामने जज बनने का प्रस्ताव आता है, तो वह जज बनने से हिचकता है। वह जो वकील के रूप में कमा रहा होता है, वह उस वेतन को इससे कई गुना कम करके आंकता है और इसलिए वह जूडिशिएरी की तरफ आकर्षित नहीं होता है। इस बिल के पास होने से और एक सम्मानजनक वेतन मिलने से जो अन्य वकील हैं, वे भी जज बनने की ओर अग्रसर होंगे। यह करोड़ों केसेज का जो बैकलॉग पड़ा है, वह बैकलॉग ठीक होगा।

अन्त में मैं भी अपनी आवाज सदन के सभी माननीय सदस्यों के साथ मिलाना चाहूँगा। माननीय मंत्री जी ने भी आश्वासन दिलाया है कि जो इस महान सदन के माननीय सदस्य हैं, उनके वेतन की सिफारिशें भी वर्ष 2006 से अटकी पड़ी हैं, जब से ये सिफारिशें अटकी पड़ी थीं। माननीय मंत्री जी आप कृपया उनका भी संज्ञान लें। धन्यवाद।

श्री दुष्यंत चौटाला (हिसार) : महोदय, आपने मुझे उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

मंत्री जी ने जिस तरीके से इंट्रोडक्शन की और बताया कि संविधान के अंदर उस समय यह चीज लिखी गई थी कि पे कमीशन जिस तरीके से सैलरी बढ़ायेगा, पार्लियामेंट का आधार होगा कि उन्हीं शर्तों पर सैलरी को बढ़ाने का काम किया जाएगा। दोनों माननीय मंत्री जी यहाँ बैठे हैं, मैं पूछना चाहूँगा कि आज सुप्रीम कोर्ट और हाई कोर्ट के जजेज की हम बात कर रहे हैं, लेकिन आज सबसे ज्यादा काम जो जजेज करते हैं, वे लोअर जूडिशिएरी के हैं, ग्राम न्यायालय के हैं। क्या आपकी सरकार उनकी तनख्वाह बढ़ाने का भी कोई विचार-विमर्श कर रही है? आज जरूरी है कि लोअर जूडिशिएरी को भी हम स्ट्राँग करें और उससे आने वाले केसेज की सैटेलमेंट को आगे कोर्ट तक लेकर आएं।

महोदय, एक एवरेज डिस्पोजल जो सुप्रीम कोर्ट में सिविल पिटिशन का है, एसएससी का जो आपका जर्नल है, वह बताता है कि वह बारह से पन्द्रह साल का है। एक एवरेज क्रिमिनल सूट पांच से सात सालों का है।

महोदय, मैं मंत्री जी से पूछना चाहूंगा कि अभी एक केस आपकी सरकार के सामने खत्म हुआ, जिसमें डी.टी.सी. के एक कंडक्टर ने पांच रुपये की चोरी की थी। उस केस को वर्ष 1970 के दशक से वर्ष 2017 तक हमें देखना पड़ा और उसमें क्लेम केवल पांच रुपये का था। आपकी सरकार सुप्रीम कोर्ट में रिव्यू पिटीशन भी लेकर गई, जो पन्द्रह सालों तक चला। ऐसी पेन्डेंसी के लिए हम ज्युडिशियरी की तनख्वाह बढ़ाने का काम कर रहे हैं। मगर, आज जब इस पर चर्चा हो रही है तो मैं आग्रह करूंगा कि उनकी जो लाइब्लिटीज हैं, उसे भी हमें बढ़ाना चाहिए। अगर आपको उनकी तनख्वाह बढ़ाने के साथ कोई कदम उठाना है तो हाई कोर्ट्स और सुप्रीम कोर्ट की जितनी भी प्रोसीडिंग्स हैं, जैसे आज हम राज्य सभा और लोक सभा की प्रोसीडिंग्स को लाइव करते हैं, इसी तरीके से लॉ मिनिस्ट्री के पोर्टल पर उसे ऑनलाइन करिए।

इस देश में लोग कहते हैं कि ज्युडिशियरी में करप्शन है। मैं यह आरोप नहीं लगाता हूं, बल्कि लोग इसकी चर्चा करते हैं। जब एन.जे.ए.सी. का मामला एक कंस्टीट्यूशनल बेंच के सामने था, तो एक सीनियर वकील ने आकर कहा था कि जज महोदय, अगर आप सच्चाई सुनना चाहते हैं तो बुर्का पहन कर सुप्रीम कोर्ट के गलियारों में घूमिए तो पता चलेगा।

उपाध्यक्ष महोदय, मैं समाप्त कर रहा हूं। मैं आपके माध्यम से यही आग्रह करूंगा कि जो पेन्डेंसी है, उसके साथ-साथ जो वैकेन्सी है, उसको भी आप पूरा करने का काम करें।

अन्त में, मैं एक आग्रह करूंगा। आज सुप्रीम कोर्ट के एक पियन की तनख्वाह 35,000 रुपये से 50,000 रुपये है, सुप्रीम कोर्ट के स्टेनोग्राफर की तनख्वाह आज 50,000 रुपये से लेकर 85,000 रुपये के बीच में है। इसलिए यह आग्रह है कि अगर आप पैरिटी लाना चाहते हैं तो संविधान के तीन स्तम्भ हैं, आप तीनों स्तम्भों को बराबर करने का काम कीजिए।...(व्यवधान)

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, आपने मुझे 'उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2017' पर हो रही चर्चा में भाग लेने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

सरकार ने मूल अधिनियम, 1954 और 1958 में संशोधन करने का प्रस्ताव किया है, जिससे भारत के मुख्य न्यायाधीश, उच्चतम न्यायालय के न्यायाधीशों, उच्च न्यायालय के मुख्य न्यायाधीश और उच्च न्यायालय के न्यायाधीशों के वेतन एवं पेंशन का पुनर्निधारण कर उसमें बढ़ोतरी की जा सकी। सातवें वेतन आयोग की सिफारिशों को लागू करने के बाद यह आवश्यक हो गया था। इस तरह, हमारे माननीय न्यायाधीशों के वेतन एवं पेंशन में बढ़ोतरी का रास्ता साफ हो जाएगा। लेकिन, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान इस ओर आकृष्ट कराना चाहूंगा कि न्यायालयों में जो केसेज पेन्डिंग हैं, उनका कैसे निष्पादन किया जाए? जो गरीब लोग होते हैं, न्यायालयों में आते-जाते उनकी परेशानी देखी जा सकती है। वे केस नहीं लड़ पाते हैं और उसे छोड़ देते हैं। उन्हें न्याय नहीं मिल पाता है। उसी तरीके से, आज न्यायालयों में जहां जजों की कमी है, उसकी कैसे भरपाई की जाए, इसकी भी व्यवस्था की जाए। न्यायालय को सुसज्जित करने की भी व्यवस्था की जाए। जो मुवक्क़िल वहां जाते हैं, उनके बैठने की भी व्यवस्था हाई कोर्ट और सुप्रीम कोर्ट में नहीं है। उसकी भी व्यवस्था होनी चाहिए। उनके लिए वहां शौचालयों की भी उचित व्यवस्था नहीं है।

बहुत-बहुत धन्यवाद।

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, मैं मंत्री महोदय से बड़ी विनम्रता के साथ कहना चाहूंगा कि देश की आज़ादी के 70 सालों के बाद भी अनुसूचित जाति के सिर्फ दो, अनुसूचित जनजाति के एक और मुस्लिम समुदाय के सिर्फ चार लोग आज तक चीफ जस्टिस बने हैं।

पूरे देश में 154 जस्टिस हुए हैं, जिसमें 6.5 प्रतिशत ही मुसलमान हैं। उसमें महिलाओं की हिस्सेदारी मात्र 10.4 प्रतिशत है। कुल लगभग 17,0000 जजों में से करीब 4,700 ही महिला जज हैं। इसका मतलब करीब 25 प्रतिशत जज महिलाएं हैं। 15 प्रतिशत मुस्लिम आबादी में 24 उच्च न्यायालयों के कुल 600 सिटिंग जजों में सिर्फ 26 मुस्लिम जज हैं। यहां 300 जातियां और 25,000 उप जातियां हैं। मगर, यह कहा जाता है कि उच्च न्यायालयों में सिर्फ 132 परिवारों का जजों के पद का कब्जा है। आप लोग कहते हैं कि देश में पहली बार ऐसे प्रधान मंत्री बने हैं, जो पिछड़ों के हैं। मेरा आपसे विनम्र आग्रह इस बात के लिए है कि आप इसे जनसंख्या के आधार पर करिए।

सर, मेरा पॉइंट है कि यू.पी.एस.सी. और बी.पी.एस.सी. की तर्ज़ पर आप जज सर्विसेज को क्यों नहीं करते हैं?

यह सबसे महत्वपूर्ण है। आप इन चीजों को ला रहे थे, लेकिन आप इससे पीछे क्यों हट गए? जब आप इस बात को कहते हैं कि सभी के लिए समान अधिकार की बात होगी, तो हिन्दुस्तान के समाज में जो अंतिम पायदान पर व्यक्ति है, चाहे वह एससी, एसटी तथा समाज का कमजोर व वंचित वर्ग है, मैं यह जानना चाहता हूँ कि एससी, एसटी, दलित, बैकवर्ड तथा अल्पसंख्यक वर्ग के कितने लोग सुप्रीम कोर्ट, हाई कोर्ट, जिला कोर्ट व लोअर कोर्ट में जस्टिस बनते हैं? आज इसको भी देखने की जरूरत है। लॉयर के माध्यम से जो जज बनते हैं, तो उसमें एससी, एसटी, दलित, बैकवर्ड तथा अल्पसंख्यक वर्ग के कितने लोग होते हैं? यह विषय भी महत्वपूर्ण है।

महोदय, अब मैं अंतिम बात ही कह रहा हूँ। मेरा आपसे आग्रह है कि आज मीडिया ट्रायल पर भी ध्यान दिया जाए। मीडिया ट्रायल के संबंध में जो सबसे बड़ी बात है कि जो मीडिया ट्रायल होता है, वह बहुत ही गलत है। जजों के लिए जो कॉलेजियम सिस्टम है, उसमें दलित, बैकवर्ड तथा अल्पसंख्यक वर्ग के कितने लोग हैं। यह प्वाइंट भी महत्वपूर्ण है। आज वकीलों के बारे में भी बार-बार बात आती है। सीसीटीवी कैमरे के बारे में भी कई माननीय सदस्यों ने कहा है। मैं चाहता हूँ कि जिस तरीके से लोकतंत्र के चार स्तंभ हैं, उनको डंके की चोट पर दुनिया को बताना चाहिए कि यह फेयर न्याय है और मैं फेयर न्याय करने जा रहा हूँ।

महोदय, जब सभी जगहों पर आरक्षण लागू है और आप हर चीजों में आरक्षण की बात करते हैं, तो क्यों नहीं आप सर्वोच्च न्यायालय में आरक्षण की वकालत करते हैं? क्या कारण है कि आप वहाँ आरक्षण की व्यवस्था नहीं करते हैं? आज बगैर आरक्षण का कोई जस्टिस नहीं हो सकता है? न्याय कानून के तहत काम करता है। बाबा साहब

अम्बेडकर ने एक बहुत बड़ा ग्रंथ दिया है। इन्वेस्टिगेशन ऑफिसर डी.एम., सी.एम. एवं पी.एम. से प्रभावित होता है। इन्वेस्टिगेशन ऑफिसर के तर्क पर कानून तय होता है। मेरा सिर्फ इतना ही कहना है कि जब इन्वेस्टिगेशन ऑफिसर फेयर ही नहीं होगा, तो गरीब आदमी को न्याय कैसे मिलेगा? इन्वेस्टिगेशन ऑफिसर **…** * से चलता है, चाहे वह सीबीआई हो या कोई अन्य इन्वेस्टिगेशन एजेंसी हो। मेरा आपसे आग्रह है कि आज गरीब आदमी को न्याय कैसे मिलेगा? बहुत-बहुत धन्यवाद।

* Not recorded.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you, Deputy-Speaker, Sir. I fully support this Bill enhancing the salaries and allowances of High Court and Supreme Court Judges.

The Indian judicial system has played a very important historic role in strengthening the Indian democratic system. Even in the days of Emergency, we are well aware that the landmark judgements of the Supreme Court and the Indian judicial system has played a historic role in maintaining and protecting the fundamental rights of the citizens of the country.

In that way, the custodian and guardian of the Constitution of India is the court or the judicial system in the country and it is only because of separation of powers, which is enunciated in the Constitution. It is one of the basic features of the Constitution, that is, separation of powers. But, nowadays, it is quite unfortunate to say that the credibility of the Indian judicial system is under big threat. It is being questioned, and the credibility of the Indian judicial system is going down day-by-day.

I would like to cite two examples. The first example is regarding the imprisonment of Justice Karnan. I am not supporting the cause of Justice Karnan, but he has made a complaint before the Prime Minister and the President of India regarding corruption allegations against the Supreme Court Judges. What has the Supreme Court done in it? The Supreme Court without observing the principles of natural justice has *suo motu* issued warrant against Justice Karnan and imprisoned him. I am not supporting the cause of Justice Karnan because he has also issued warrants against the Supreme Court Judges.

I am not supporting it, but what is the course of action when a High Court Judge is acting against the Constitution? The only provision in the Constitution is to impeach the Judge. Instead of making an impeachment provision or instead of making legal provisions against the concerned Judge, the Supreme Court has imprisoned him without observing the principles of natural justice. It means that there is no proper independent mechanism to enquire into the allegations of corruption against the Judges.

Another example I would like to cite here. There was an allegation against the Supreme Court judge regarding the issuance of LoP to the medical colleges. It is very interesting to see that a larger Bench was constituted to hear the case. The Judge against whom the corruption allegation was made, the same Judge was made a Member of the Bench. He has heard the case and disposed off the case. It is a constitutional principle that no person shall be a Judge of his own case.

Coming to the NJAC Bill, I would like to pose a specific question to the hon. Law Minister. What happened to the NJAC Bill? Still I remember the speech of Shri Ravi Shankar Prasad, hon. Law Minister. He made an exemplary speech while introducing that Bill. It was one of the best speeches in the 16^{th} Lok Sabha. But unfortunately what has happened to NJAC Bill? Nothing has happened. … (*Interruptions*) Anything which is concerned and against the Supreme Court Judges, it will be struck down. … (*Interruptions*)

Lastly, Shri Kalyan Banerjee has made a very stringent observation. … (*Interruptions*)

HON. DEPUTY SPEKAER: The Minister has to go to the other House.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN: I will conclude with this point. … (*Interruptions*) I have a different opinion. … (*Interruptions*) The question is about encroachment of Legislature by the Judiciary. Is it not the weakness and inefficiency of the Legislature and the Executive that the Judiciary is encroaching into the domains of Legislature and Executive? We have to have self-introspection. Political system in the country should be honoured. … (*Interruptions*) Legislature should have the political will. ….. … (*Interruptions*)

विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): माननीय उपाध्यक्ष जी, मुझे इस बात की बहुत खुशी है कि जजेज के वेतन पर रिवीजन को लेकर लगभग 18 माननीय सदस्यों ने अपने विचार रखे हैं और बीच-बीच में आपके व्यापक अनुभव के कारण, आप देश के पूर्व कानून मंत्री रहे हैं, your intervention was very, I would say, enlightening; Prof. K.V. Thomas in his own sober, somber, low-key and yet eloquent style really set the tone for this debate. Shri Gopal Shetty *ji* also spoke brilliantly; and Kalyan Babu, my good friend, took it to great heights.

मैं हमेशा कहता हूं कि अगर सदन बहस करने के मूड में आता है तो सदन कोई भी विषय बहुत ऊंचाई पर ले जाता है। मैं आज सभी का नाम नहीं ले रहा हूं, लेकिन सभी सम्माननीय सदस्यों ने जो अपनी चिंता जाहिर की है, मैं उनका संक्षेप में उत्तर दूंगा। मैं सदन के सभी सदस्यों का अभिनन्दन करना चाहूंगा कि उन्होंने जुडीशियरी के इस पूरे रिवीजन के विषय का एकमत से समर्थन किया है। यह एक बहुत बड़ा संदेश गया है कि उनकी भले कुछ चिंता भी है, आलोचना भी है, पीड़ा भी है, वेदना भी है, लेकिन माननीय जजेज की सैलरी बढ़नी चाहिए, इसलिए पूरे सदन ने एक स्वर में समर्थन किया है, यह एक बहुत बड़ी बात है, जिसका मैं अभिनन्दन करना चाहता हूं।

हमें अपनी न्यायपालिका का सम्मान करना चाहिए। धर्मेन्द्र जी पता नहीं सदन में उपस्थित हैं या नहीं। …(व्यवधान) धर्मेन्द्र जी, मैं आपका नाम ले रहा हूं, बैठिए। हमारे बहुत अच्छे दोस्त कल्याण बाबू ने क्या कहा, लोकतंत्र को मजबूत करने में न्यायपालिका की बहुत बड़ी भूमिका है। We are very proud of our Judiciary, the way they have upheld the human rights of the poor, of the underprivileged, the way they expanded access to justice. It is a matter of great assurance. It is very important for me to convey that the judements of the hon. courts, namely the Supreme Court and the High Court are cited with great respect world over. Therefore, the great courage of Indian Judiciary, we all need to respect. I would say, Judiciary by and large is honest and integrity; we should be proud of their integrity. Prof. Thomas talked about middlemen, and the same was the concern expressed by other Members. Here, I have to make a comment. What is the real strength of the Judiciary? A simple Additional District Judge has got the power to give capital punishment to a big mafioso who is killing people with impunity. Shri Kalyan Babu, an eminent lawyer - would bear me out - those are mafias who attack even the police at the slightest provocation.

But, why is it and how is it that the same Additional District Judge who has given the capital punishment to the mafia, after retirement is purchasing vegetable with his wife and there is no attack on them? Is it because of the power of the Judge? There is power. There is power of contempt also. But the real authority of a Judge of India is the moral authority. We all need to remember that. This moral authority should not be compromised. We need to understand this. I am not making a political comment. But, it is a matter of strength of India's judiciary that a little known Judge Jagmohan Lal Sinha of Allahabad High Court showed the courage to set aside the election of a sitting Prime Minister of India, a powerful Prime Minister of India. Therefore, when we were fighting against Emergency in the JP Movement -- distinguished Ananthkumarji is here, Shri Santosh Kumar Gangwarji is here -- I was arrested under MISA and the same High Court gave me relief. When we were fighting during Emergency, the same High Court gave us relief. Therefore, it is very important to salute the courage, the tradition and the heritage of the Judiciary. We all need to understand that.

I think, a very powerful message has gone today. It was started by hon. Prof. Thomas whom I respect a lot, an MP of very wide experience, by saying that this House is concerned about middlemen; this House is concerned about occasional instances of lack of probity; that this House is concerned of a greater need of more rigorous and standards of transparency. I only hope and wish that the might of the hon. Judiciary is listening to the concerns of this House.

मैं एक बात आपको साफ-साफ कहना चाहता हूं, न्यायपालिका को नियंत्रित करने के लिए सरकार का हस्तक्षेप नहीं होना चाहिए। न्यायपालिका की स्वायत्तता पर हमें विश्वास करना चाहिए। मैं एक बात बहुत ही विनम्रता से अवश्य कहना चाहूंगा, इम्पीचमेंट सभी मर्ज का इलाज नहीं है, Impeachment is not the remedy for all the diseases. हम चाहेंगे कि ज्युडिशियरी अपने इनर मैक्निज्म को मजबूत करे। आज मैं बहुत ही पीड़ा से कहना चाहता हूं कि मेरे पास मीडिया के लोग आए और कहा कि एक रिटायर्डड एक्टिंग चीफ जस्टिस मेडिकल कॉलेज में घूस देने के षडयंत्र में गिरफ्तार किया गया है। लोगों ने पूछा कि कानून मंत्री आपका क्या कहना हैं मैंने कहा कि मैं कुछ भी नहीं बोल पाऊंगा। मैं आज जो कुछ बना हूं, उसमें न्यायपालिका का बहुत बड़ा हाथ है, पटना हाई कोर्ट का हाथ है, सुप्रीम कोर्ट का हाथ है क्योंकि देश के सारे हाई कोर्ट में मुझे अपीयर होने का मौका मिला

है। मैं अपने इंस्टीट्यूशन पर बहुत गर्व करता हूं। अगर वहां से यह खबर आती है तो कभी-कभी सिर शर्म से झुक जाता है। क्या ऐसी स्थिति आ गई¡ मैं यह बात देश के कानून मंत्री के रूप में नहीं बोल रहा हूं, यह बात भारत के नागरिक के रूप में कह रहा हूं। यहां की पीड़ा है, इसे समझने की जरूरत है। ज्यूडिशियरी की इज्जत को बचाने की जरूरत है, हम भी अपना काम करेंगे और न्यायपालिका भी अपना काम करेंगी मैं यह बात अवश्य कहना चाहता हूं। अप्वाइंटमेंट के बारे में बहुत सी बातें कही गई हैं, धमेन्द्र जी ने अपनी पीड़ा जताई, Prof. K.V. Thomas spoke about the National Judicial Commission. Shri Kalyan Babu spoke eloquently about the Judicial Commission. … (*Interruptions*) Why should I speak in Hindi or English? I am going both ways. Please take it cool. … (*Interruptions*) खासकर धमेन्द्र बाबू आपको एक बात बोलना चाहूंगा, 26 मई, 2014 को माननीय प्रधान मंत्री ने मुझे मंत्री बनाया था और उस समय उन्होंने कानून मंत्री का दायित्व दिया था। मैंने भारत के सारे हाई कोर्ट के चीफ जस्टिस को पत्र लिखा था उसमें पहला पत्र जुलाई, 2014 में लिखा था। उस में मैंने क्या लिखा था The need for giving representation to Scheduled Castes, Scheduled Tribes, Other Backward Classes, minorities and women may also be kept in view while making recommendations for fresh appointment to the High Court.

Shri Premachandra ji, thank you for remembering my speech.

पूरे सदन में एक-एक एमपी ने इसे सपोर्ट किया था। राज्य सभा में सिर्फ माननीय जेठमलानी जी ने वॉक आउट किया था, बाकी सबने सपोर्ट किया था। देश की 50 परसेंट विधान सभाओं ने 100 परसेंट सपोर्ट किया था। पूरा देश एक स्वर में बोला था, लेकिन सुप्रीम कोर्ट ने सैट एसाइड कर दिया। आपने सही कहा, हमने निर्णय माना है। उसमें बाकी बातें तो मै नहीं कहूंगा, but it is very important to remember and I want this House to remember that the Law Minister was just one member of the Commission. It was headed by the Chief Justice of India, no. 2 Judge and no. 3 Judge, and the Law Minister was the one member. The members were eminent people, let us keep it separately but the Law Minister, Mr. Moily has been the Law Minister of India and he knows it too well, was just one member. What does the judgment say? I am saying with some degree of pain today. The judgment said, "Because the Law Minister is a member, if a judge is appointed from that process, he may not act impartially in a case against the Government".

Now, Sir, I want to elaborate this point because I would like to share it here. All the political class present here have been part of the Government. Shri Mulayam Singh ji is a very eminent leader; he has been part of the Government. The Left has been supporting and others have been supporting. What kind of government have we decided? It is a Parliamentary form of Government. The Prime Minister is elected who is accountable to this House. The Prime Minister is assisted by his Ministers; in Finance, by the Finance Minister; in Defence, by the Defence Minister, Shri Mulayam Singh ji has been the Defence Minister; in Law, by the Law Minister but, ultimately, it is the Prime Minister. Sir, what I had said outside, I would like to repeat it, you have been a Law Minister himself, the Prime Minister is the principal player in the appointment of the President of India, the Vice President of India, the Speaker of the Lok Sabha, the Deputy Speaker of the Lok Sabha, the three Army Chiefs, the C&AG, the CVC and the Chief Election Commissioner, and the Prime Minister is entrusted by the people of India to defend the unity and integrity of India. The Prime Minister does all these works along with his Ministers. The constitutional polity entrusts the Prime Minister for so many works but a Prime Minister cannot be entrusted to appoint a fair judge to the Law Minister, that is a very loaded question and at some time, this House will have to debate that. I am saying this with a great degree of pain. I am not saying this as a Law Minister. I am saying this as a student of law and as a student of law and Constitution, I have got the right to give my view about the judgment.

Sir, the second thing which I have to say, which Mr. Thomas briefly adverted to being an experienced Parliamentarian, the Constitution came into force on 26th January, 1950, the Collegium System came in 1993. For forty-three years, the Law Minister was an integral part of the selection process. Many a time, the Chief Ministers were there. I have seen the record. Mr. Govind Ballabh Pant was an active participant as a Home Minister. Sir, some of the finest judges were appointed when the Law Minister was a part of the process. Who are they? Justice M. Patanjali Sastri, Justice H. J. Kania, Justice P. B. Gajendragadkar, Justice Mohammad Hidayatullah, Justice V. R. Krishna Iyer, Justice P.

N. Bhagwati, the name was mentioned, Justice J. S. Verma, Justice M. N. Venkatachaliah, some of the outstanding judges of India, I only gave some examples, were appointed when the Law Minister was the party. Even that small judge of Allahabad High Court who had the courage to unseat the election of a Prime Minister was also appointed by the Collegium when the Law Minister was a party. Yes, I understand, during emergency, in the case of one Law Minister, there can be a difference but for forty-three years, the finest judges of India were appointed when the Law Minister was a party. Sir, is it not the time today to reflect about the Collegium System? Let me share my views. We heard of a case of a sitting High Court Judge having sent to conviction for six months for contempt. I do not want to take his name.

SHRI KALYAN BANERJEE (SREERAMPUR): And correctly so.

SHRI RAVI SHANKAR PRASAD: When I examined the files of that Judge, Kalyan Babu, I saw that the collegium said he is well versed in all the branches of law. Obviously, he did not know the contempt law! … (*Interruptions*) Let us not argue.

The other spectacle was, recently a retired Supreme Court Judge was summoned for contempt by the Supreme Court and made to apologise before the Supreme Court. Again a collegium appointee. Therefore, this full argument that only because the Law Minister is involved, certainly not good judge will be appointed is not a fair conclusion. Now what is to be done? धर्मेन्द्र बाबू, आपने भी कहा कि आप पीछे हट गये। Mr. Thomas said the same. Kalyan Babu also said that. I will leave it to the House. … (*Interruptions*) We are on a serious issue. If the polity of this country decides one day that we need to speak in one voice again, we will find a way out. I am standing with you.

SHRI N.K. PREMACHANDRAN: We endorse you. … (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): The initiative has to come from the Government. The House cannot initiate this. … (*Interruptions*)

SEVERAL HON. MEMBERS: Audio is not working. … (*Interruptions*)

कई माननीय सदस्य : सर, माइक काम नहीं कर रहा। ...(व्यवधान) आप माइक ठीक करवाइए। ...(व्यवधान)

SHRI RAVI SHANKAR PRASAD: I am getting a sense of this House, I can see that. And I am also seeing that while this polity is very much divided, on this whole issue there is one voice.

HON. DEPUTY SPEAKER: Yes.

SEVERAL HON. MEMBERS: Yes.

श्री रवि शंकर प्रसाद : मुझे इस बात की बहुत खुशी है कि राजनीतिक मुद्दों पर इस सदन में विरोध होता है, लेकिन इस बड़े विषय पर सदन का स्वर एक है। यह बहुत मजबूती की बात है और यह विषय कहीं बाहर भी जाकर सुना जायेगा, ऐसा हमारा पूरा विश्वास है।

उपाध्यक्ष महोदय, मैं विषयवार कुछ बातों को रखना चाहूंगा। अब कहा गया कि कानून कौन बनायेगाi यह बहुत सही कहा गया। मैं एक बात बड़ी विनम्रता से कहना चाहता हूं, लेकिन बहुत प्रभावी रूप से कहना चाहता हूं कि भारत के संविधान निर्माताओं ने साफ-साफ कहा था कि कानून वही बनाये, जिसे जनता कानून बनाने के लिए चुनती है और जो इस सदन के प्रति उत्तरदायी होता है। शासन वही चलाये, जिसे जनता शासन के लिए चुनती है और जो इस सदन के प्रति उत्तरदायी होता है। सर, ऐसा क्यों हैंi

Governance and accountability go together. You cannot say I will govern but not be accountable. When we say accountability, the Government is accountable to this House, the Committees of this House, and through the House to the people of India.

सर, मुझे एक बात और कहनी है। आज कुछ बोलने की इच्छा कर रही है कि बार-बार देश के पोलिटिकल लीडर्स पर व्यंग्य किया जाता है। मुझे लगता है कि आज जब आजादी के 70 साल हो गये हैं, तो देश के पोलिटिकल प्रौसैस को ट्रस्ट करने की जरूरत है। भारत के संविधान निर्माताओं ने, अम्बेडकर जी की चर्चा हुई, भारत के साधारण व्यक्ति में ट्रस्ट किया था कि उसके हाथ में वोट का अधिकार होगा और वह देश ठीक चलायेगा। आज 70 साल बाद हिन्दुस्तान का आम आदमी जानता है कि वह अपने वोट की ताकत से किसी को हटा सकता है और किसी को ला सकता है। Yes, I am very proud of this.

Every MP sitting in this House or a political activist is accountable to the people of India. They can defeat him, they can reelect him. He is accountable to the

Parliamentary Committees, to the Privilege Committee. He is accountable to the media. He is accountable to the C&AG, to the CVC. And if he does not perform, the people will defeat him. There are so many layers of accountability. Let governance be left to those who are elected to govern by the people.

HON. DEPUTY SPEAKER: Yes.

SHRI RAVI SHANKAR PRASAD: That accountability process is very important. I have never spoken like this on this issue in the House, but today I think this message needs to go. Today judiciary says, 'One organ is not functioning well, so what should we do?' With great respect to the judiciary, this is a dangerous argument. Suppose you take a view that a corporation is not functioning well, we will take over the power, then the judiciary will also be held accountable on those questions.

Sir, many of the Members talked about separation of power. In the Kesavananada Bharati case, 13 Benches of the Supreme Court were held and they came with the idea of 'basic structure'. What is the meaning of basic structure? It means, we sitting in the Parliament cannot change that basic structure while amending the Constitution. And one of the elements of the basic structure they said is the principle of separation of power. I would like to convey to the courts of India with great respect that if the principle of separation of power is there for us, it is also there for the judiciary to follow because that is the law of the land.

Since a lot of hon. Members showed their concern, I thought I must convey this process in very very clear words. सर, अब बात आती है कि वैकेंसी कैसे भरी जाए, मैं आपको कुछ संख्या बताना चाहता हूं। मैं पेंडेंसी पर ही बताउंगा, अभी अपने यहां जो स्थिति है। जब हम आए थे, हमने हाई कोर्ट जजेज की संख्या बढ़ाई, लोअर कोर्ट जजेज की संख्या बढ़ाई। राजेन्द्र जी ने बार-बार लोअर कोर्ट्स की वैकेंसीज की बात कही। अभी लोअर कोर्ट्स के लिए 5,984 वैकेंसीज हैं। Mr. Sampath also mentioned about that. As a well-known lawyer, he should know that subordinate judiciary appointment is done by the High Court or upon their recommendation by the Public Service Commission. Neither the State Governments nor the Central Government has any power. As the Law Minister,

what I have done is emphasize upon them the need for expediting it. I do not want to go into the matter as to which judge cried. It is the responsibility of the judiciary also to ensure that these vacancies must be filled up.

Many of the Members talked about all India judicial service. I am a great supporter of all India judicial service. I want to tell this here itself. Mr. Kalyan Banerjee is absolutely right that we need to have good quality intake for appointment as additional district judges and district judges to become High Court judges. But we are having some problem there. Do you know what the problem is? The High Courts feel it is their domain. I am trying to have a discussion; I am trying to persuade them. The point is well taken. If there is Indian Administrative Service, Indian Foreign Service and Indian Police Service, there is a need to have an All India judicial service having the best minds of India.

HON. DEPUTY SPEAKER: When you are going for this all India judicial service, reservation comes in.

… (*Interruptions*)

DR. A. SAMPATH (ATTINGAL): Sir, the House would like to hear you, but the mike is not working … (*Interruptions*)

HON. DEPUTY SPEAKER: I said to the hon. Minister that when we are bringing this All India judicial service system, reservation can be provided. Otherwise, these people may not get this thing. That is what we are suggesting. The hon. Minister has to come forward on this.

… (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Sir, I am fully supportive of you. Suppose if a person from Scheduled Caste or Scheduled Tribe is appointed as a judge in All India Judicial Service, he will mature by reservation, and then become a district judge and a High Court judge. We will have very good intake. I know very good professionals are

there. One of the reasons why I brought the National Judicial Commission was to spot the talent of these marginalized lawyers to be brought into the system.

श्री धर्मेन्द्र यादव(बदायूँ): सर, उसमें आपने बैकवर्ड क्लासेस को छोड़ दिया है।...(व्यवधान)

श्री रवि शंकर प्रसाद: वह मैंने पहले ही कह दिया है। ...(व्यवधान) Let me complete.

सर, मैं पूरे सदन की इस बात से अवगत हूं कि भले सिस्टम हो कॉलेजियम का या सुप्रीम कोर्ट का, लेकिन समाज के हर वर्ग का रिप्रजेंटेशन होना चाहिए। यह बात बहुत सही है, इस बात से मैं सहमत हूं और यह बात हमने बार-बार कही है। A lot of questions were asked about the MoP. Perhaps Mr. Kalyan Banerjee mentioned that. I totally agree with him. What we are saying is a great scrutiny, a greater screening is required so that you may not have to send a sitting judge to jail again.

You may not have to ask a retired Supreme Court Judge to seek apology again. There is a need for greater scrutiny and greater screening. That is a work in progress. I thought, I must convey that to you. … (*Interruptions*)

SHRI KALYAN BANERJEE : When will it be completed? … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: You are very much right. Let me tell you that we have not stopped the work at all. That is a work in progress.

Shri Kalyan Banerjee, I will talk to you outside Parliament and tell you many things. … (*Interruptions*) मैं अनुराग जी को बहुत विनम्रता से बताना चाहूंगा कि कुछ विषय ऐसे होते हैं जो प्रक्रिया के होते हैं, संवेदनशीलता के भी होते हैं। जब ये पूरे हो जाएंगे तो मैं सदन को बताऊंगा। ...(व्यवधान) जब यह विषय पूरा हो जाएगा तब मैं आपको पूरा बताऊंगा क्योंकि सुप्रीम कोर्ट का फैसला है कि सरकार चर्चा करके इसको फाइनेलाइज करे। There are certain issues where we are insisting that there should be greater scrutiny and greater screening so that good people may come. … (*Interruptions*)

SHRI KALYAN BANERJEE: We are supporting you.

श्री रवि शंकर प्रसाद : महोदय, एक बात आई कि कितनी पेंडेंसी है, तो मैं बता दूं। मैं लोअर कोर्ट की बात बता दूं। हाई कोर्ट में रिकमेंडेशंस प्रोसैस में है। हमने एक बात कही है कि आपको मुख्य मंत्रियों से भी बात करनी चाहिए।

जो प्रदेश का मुख्य मंत्री है, उसको भी तो राज्यपाल के माध्यम से राय देने का अधिकार होना चाहिए। वह संवाद मीनिंगफुल होना चाहिए। अभी तक सरकार के विभिन्न स्तरों पर 129 प्रक्रिया में हैं।

There are 269 high court judges posts for which recommendations have already been received by the Commission. I thought I must clarify that. … (*Interruptions*)

SHRI KALYAN BANERJEE: What about the six Supreme Court Judges? Tell us about that also.

श्री रवि शंकर प्रसाद: यह सही है कि सुप्रीम कोर्ट में 6 पद खाली हैं। यह भी सही है कि भारत के 9 हाई कोर्ट के चीफ जस्टिस एक्टिंग हैं। लेकिन माननीय कल्याण बनर्जी जी को मालूम है कि जब तक कोलैजियम अपनी अनुशंसा कानून मंत्री को नहीं करेगा तो हम क्या कार्यवाही कर सकते हैं? ...(व्यवधान) इसलिए हम अपने तरीके से यह चर्चा कर रहे हैं। आप थोड़ा उसमें संयम रखिए। मैं आपसे एक ही बात कहना चाहता हूं,...(व्यवधान) आप इस तरह के सवाल न खड़ा करें तो बड़ी कृपा होगी।

मैं सदन से एक बात अवश्य कहूंगा कि आपको अपनी बात कहने का पूरा अधिकार है। लेकिन देश के कानून मंत्री की कुछ सीमाएं हैं। उसको अगर आप समझेंगे तो बड़ी कृपा होगी।

एक बात इंफ्रास्ट्रक्चर के बारे में आई। यह सवाल बहुत अच्छा है कि इंफ्रास्ट्रक्चर के बारे में हमने क्या-क्या किया है। There is a Centrally-sponsored Scheme which is in operation since 1993-94. Till now, Rs. 6,010 crore have been released. Out of that Rs. 2005 crore have been released by the Narendra Modi Government. Therefore, 40 per cent of the funds under this Scheme have been released by the Narendra Modi Government. मैं बता दूं कि अभी तक 17848 कोर्ट हॉल बन चुके हैं। 14085 रेसीडेंशियल अकोमोडेशन बन चुकी हैं और 2429 कोर्ट हॉल बन चुके हैं तथा 4172 रेसीडेंशियल अकोमोडेशन बन रहे हैं। कैबिनेट ने इस सेन्ट्रली स्पांसर्ड स्कीम को 3320 करोड़ रुपये की राशि पर तीन साल के लिए आगे भी बढ़ा दिया है।

एक सवाल बार-बार उठाया गया कि जैसे लोक सभा और राज्य सभा की प्रोसीडिंग्स लाइव प्रसारित होती हैं, उसी तरह से हाई कोर्ट और सुप्रीम कोर्ट की प्रोसीडिंग्स लाइव क्यों नहीं की जातीं? एक बात जानने की जरूरत है कि यह हमारा अधिकार नहीं है। यह अधिकार कोर्ट का है और कोर्ट की सहमति जरूरी है। यह चर्चा हुई है। उन्होंने स्वयं निर्देश दिया है कि पायलट लैवल पर दो डिस्ट्रिक्ट कोर्ट में शुरू करें। ...(व्यवधान) माननीय कल्याण बनर्जी जी को मैं बताना चाहता हूं कि जिस दिन सुप्रीम कोर्ट स्वयं यह अनुशंसा करेगा कि हमारी इच्छा है कि सुप्रीम

कोर्ट की प्रोसीडिंग भी लाइव होनी चाहिए, हम विचार करेंगे। उन्होंने अभी यही कहा है कि दो डिस्ट्रिक्ट कोर्ट्स में पायलट बेसिस पर बिना वॉयस के सीसीटीवी लगे। अभी उनका यह निर्देश है। हम कोशिश करेंगे कि आगे इसको और बढ़ाने की कोशिश की जाए।

श्री मोहम्मद सलीम (रायगंज) : चेयर से भी यही कहा गया था। ...(व्यवधान)

SHRI RAVI SHANKAR PRASAD: I would like to very gently make a request to this House. I have a great respect for this House. There was a very good debate today.

18.00 hrs

Let us respect the autonomy of the judiciary. These matters should be decided by the judiciary. We can at best advice them. I would like to tell the House very clearly that the day the Supreme Court will tell us that they want to live-telecast the proceedings of the Supreme Court, we will give everything that is required as we have done in the case of e-courts or video-conferencing in many district courts.

I may tell you that we are dealing with other matters expeditiously. I must tell you the positive aspects also.

HON. DEPUTY SPEAKER: It is 6 o'clock.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, I would request you to continue with the proceedings of the House till we pass this Bill which we have taken up. And also, till we finish with Item No. (30A) Supplementary Demands for Grants-Third Batch for 2017-18, Item No. (30B) The Appropriation Bill, 2017-18 and Item No. (30C), The Appropriation Bill, 2018. I would request you to continue the proceedings of the House.… (*Interruptions*)

HON. DEPUTY SPEAKER: Tomorrow being the last day, they have to go to the Rajya Sabha.

… (*Interruptions*)

SHRI ANANTHKUMAR: Sir, Members know that tomorrow is the last day of the Winter Session and this is the most important financial business. We would, therefore, request you to continue with the proceedings. That is the sense of the House, Sir.

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, we normally decide the business of the House in the Business Advisory Committee. Nowadays, we see that even agenda you are not deciding in the BAC but deciding in the House. Bills are being included as and when the Government desire.

SHRI ANANTHKUMAR: Whatever is being discussed here is all decided in the Business Advisory Committee. The Committee has allocated the time also. It is very unfortunate. He is making such aspersions. Only this… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : I would like to bring to your kind notice Rule 288. I quote:

> "It shall be the function of the Committee to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bills and other business as the Speaker, in consultation with the Leader of the House, may direct for being referred to the Committee."

This is what the business transaction rule says but you are not going according to that. Neither you are allocating time nor sending the agenda in advance. Everybody does not have computer brains like Jaitley sahib. We have to study. The common man who does not know the law or does not know the economics or the budgetary system, he has to study first and then ask questions. In the Supplementary Demands for Grants you are proposing for so many thousands of crores and within one minute you want to pass it and take it to the Rajya Sabha. Sir, if you think it is fine and as per rule, then you can go ahead, I have no objection.

HON. DEPUTY SPEAKER: I have to take the sense of the House, whether the House agrees to extend the time of the House.

SEVERAL HON. MEMBERS: Yes, Sir.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I am yet to understand the total amount of this third batch of the Supplementary Demands for Grants. It has not been circulated. We know the urgency…. (*Interruptions*)

SHRI ANANTHKUMAR: It has been circulated.

SHRI BHARTRUHARI MAHTAB : Where is it? I have been asking the Table Office.… (*Interruptions*)

श्री रवि शंकर प्रसाद : सर, मैं बता रहा था कि वर्ष 2014-15 नेशनल ज्यूडिशियल कमीशन में चला गया, इसके बावजूद धर्मेन्द्र जी मैं आपको बताना चाहूंगा कि वर्ष 2016 में हम लोगों ने 126 हाई कोर्ट जज बनाए, जो पिछले तीस सालों का हायेस्ट है।...(व्यवधान)

श्री कल्याण बनर्जी : कितने जजों का रिटायरमेंट हुआ, यह बताइए? ...(व्यवधान)

श्री रवि शंकर प्रसाद : माननीय कल्याण बाबू रिटायरमेंट हमेशा होता है।...(व्यवधान) वर्ष 1989 से हर साल एवरेज 75 से 82 जजेज बनते थे। हमने वर्ष 2016 में पिछले 30 सालों की तुलना में सबसे ज्यादा 126 जज बनाए और इस साल 115 जज अपाएंट किए हैं।...(व्यवधान)

SHRI KALYAN BANERJEE: You are saying that the collegium is not sending names. Therefore, you are not giving the appointments. Now, you are saying contrary to it that you have appointed. Now, you take one stand – whether the collegium is sending the names, thereafter you are appointing or collegium is not sending names.

SHRI RAVI SHANKAR PRASAD: Kalyan Ji, with great respect, the collegium is there since 1993. Kindly keep it in mind. In spite of the existence of the collegium, we could make 126 appointments when there was a gap of one and a half years because of the case of National Judicial Appointments Commission. This shows that the Government is keen to expedite and will continue to expedite.

Now, I will speak about pendency on which a lot of discussions took place. A lot of questions have been raised on this. There are around 2,60,72,775 cases pending in District and Subordinate Courts as on December, 2017. … (*Interruptions*) But, Sir, one thing is important to be noted that there is a decline in pendency of cases. On June 30, it was around 2,84,46,000 cases and as I said, it has come down to 2,60,72,775 in December 2017.… (*Interruptions*)

SHRI KALYAN BANERJEE : All those cases have become infructuous.

SHRI RAVI SHANKAR PRASAD: Have patience. But, what is important? Our Government is requesting and I have been emphasizing to expedite and dispose of the cases first which are pending for ten years. I must speak in favour of the judiciary. The former Chief Justice and the present Chief Justice have been requesting the judges to work on Saturdays. The hon. Prime Minister in a function at Allahabad High Court requested them to please forego your vacations and please expedite the cases. The judges have worked during vacations and they are working on Saturdays also. This good work of the judiciary also needs to be appreciated. They have done it in Allahabad.… (*Interruptions*) let us not go side by side. They have done it in Delhi. … (*Interruptions*) I know for sure that they have done it in the hon. Supreme Court also.

I am happy that hon. Shri Arun Jaitley Ji has also come. A lot of questions were asked about the fees of the lawyers. … (*Interruptions*) Let me speak now. … (*Interruptions*) I think I have been very frank. Now, as regards the fee of the lawyers, that too we are looking into. I think many of the lawyers also give free legal aid and advice. We have come up with a *pro bono* lawyer scheme. A large number of lawyers have come on board. They are willing to give free legal advice. We have come up with tele-law scheme with the common service centres. A poor daughter-in-law or farm labourers are being made to talk to the NALSA lawyers. About 18000 requests have come and about 12000 cases have been disposed of. I have always urged that lawyers, who make tons of money, also have an access for the poor. But, as far as the regulation of their fees are

concerned, that profession is also autonomous and is governed by the rules of the Bar Council of India. That question will have to be considered. … (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): How much fee is Shri Arun Jaitley taking?

SHRI RAVI SHANKAR PRASAD: You are asking for his fee. … (*Interruptions*) Let me proudly say that he has given free legal assistance in at least hundreds of cases. I have known him for umpteen years. I have assisted him.

SHRI KALYAN BANERJEE: I endorse your view.

SHRI RAVI SHANKAR PRASAD: That is good. I know that all the laywers, Kalyan Ji or Shri Sampath Ji or anyone who is present here have heart for the poor when they enter this House. I know they have given free legal aid and advice to the poor.

Sir, on the issue of Bench, many Members have talked about the Bench. I will not go into the specifics. I hope that they are aware of the law of the land. For setting up a Bench of any High Court, we need to have the concurrence of the principal Bench of the High Court. We can start operation only when the principal Bench of the High Court recommends for setting up of the Benches.

I have taken note of their concerns. Mr. Rajendra Agrawal has also talked about it. Once the main High Court recommends, we will surely take it up with an open mind. Many other issues have been raised. I think, I have, by and large, replied to the major issues.

With this, I would recommend to this House that in the same spirit which you have demonstrated in today's debate, we must pass this Bill regarding revision of the salaries of the Supreme Court and the High Court judges wholeheartedly and unanimously.

With these words, I conclude.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: Now we will take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 9 stand part of the Bill."

The motion was adopted.

Clauses 2 to 9 were added to the Bill.

Clause 1 Short title and commencement

HON. DEPUTY SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment?

SHRI ADHIR RANJAN CHOWDHURY : I beg to move:

Page 1, lines 7 and 8,-

for "1st day of July, 2017"

substitute "1st day of January, 2016" (1)

Page 1, lines 8 and 9,-

for “be deemed to have come into force on the 22nd day of September, 2017”

substitute “come into force on the day the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2017 receives the assent of the President”. (2)

श्री रविशंकर प्रसाद जी, आपको शायद यह जानकारी नहीं है कि हजारों की तादाद में लोग 25-30 वर्षों के लाइफ सेंटेंस की सज़ा भुगत रहे हैं। They are simply crying and looking at us. आप लीगल एड की बात कर रहे थे। वे लोग इतने सक्षम नहीं हैं कि सुप्रीम कोर्ट और हाई कोर्ट में अपील करने जा सकते हैं। उन लोगों को बचाने के लिए आप कोई कदम उठाएं, कोई मैकेनिज्म तय करें, यह मैं उनकी ओर से आपसे रिक्वेस्ट करता हूँ।

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 1 and 2 to Clause 1 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendments were put and negatived.

Amendment made:

Page 1, line 5, -

for “2017”

substitute “2018” (3)

(Shri Ravi Shankar Prasad)

HON. DEPUTY SPEAKER: The question is:

“That Clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

SHRI RAVI SHANKAR PRASAD: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

<u>18.14 hrs</u>

DEMAND FOR SUPPLEMENTARY GRANT, 2017-18...<u>Contd.</u>

HON. DEPUTY SPEAKER: Motion moved:

> "That the respective supplementary sum not exceeding the amount on Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2018, in respect of the head of Demand entered in the second column thereof against Demand No.31."

Demand for Supplementary Grant- Third Batch for 2017-18 submitted to Vote of the Lok Sabha

No. and Title of Demand	**Amount of Demand for Grant submitted to the Vote of the House**		
	Revenue (Rs.)	**Capital (Rs.)**	**Total (Rs.)**
31 Department of Financial Services	----	80000,00,00,000	80000,00,00,000
Total	----	80000,00,00,000	80000,00,00,000

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, we are all aware of the fact that a lot of money and resources have to be infused in the public sector banks. पब्लिक सेक्टर के जो सरकारी बैंक्स हैं, उनमें पैसा इंफ्यूज़ करने की आवश्यकता है, जिससे उनको ताकत मिले ताकि वे लोगों को ऋण दे पाएं। एनपीए के कारण बैंक्स की यह क्षमता कमजोर हुई है। सरकार ने रिकैपिट्लाइजेशन के लिए 2,12,000 करोड़ रुपये का एक पूरा रिकैपिट्लाइजेशन प्लान ऑलरेडी अनाउंस किया है। 2,12,000 करोड़ रुपये में से 1,35,000 हजार करोड़ रुपये के रिकैपिट्लाइजेशन बॉण्ड्स इन बैंकों को देने हैं। इस वित्तीय वर्ष में उस 1,35,000 हजार करोड़ रुपये के रिकैपिट्लाइजेशन बॉण्ड्स के आधार पर बैंक्स बाजार से पैसे ले लेंगे और सरकार को वह डेट सर्विस करना पड़ेगा। The bonds worth Rs.80,000 crore are to be given to the public sector banks by way of capital in this financial year. This is a technical supplementary demand.

That is the only item in this Supplementary Grant. I am sure everyone wants that the Public Sector Banks to be strengthened so that their capacity to lend increases. Today, after demonetisation particularly, banks have a lot of money but their lending capacity is taken away because of capital inadequacy. This will bring capital into a number of them so that their lending capacity will itself increase. It is a limited entry. We have already discussed the issue of NPAs at the time when we discussed General Supplementary Grants. This is only a technical Supplementary which has come thereafter.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Deputy-Speaker, Sir, as the hon. Finance Minister has said we understand Government's motives in what they are trying to do here. Since the Government came into office we have been hearing about balance sheet problems, difficulties facing the Public Sector Banks and the balance sheets of corporate houses. We know that the companies borrowed a lot of money from the banks to invest in infrastructure and various businesses which had then slumped and as a result corporate profits hit lows; they could not repay their loans; their debts are rising and therefore they are cutting back on investment. So, the whole economy is affected. We understand the motivation behind all this. It is affecting not only the profitability and the balance sheets of the banks but also credit availability in the corporate sector. This naturally has led to a decline in private investment.

Mr. Deputy-Speaker, Sir, at the same time, the gross NPAs, the Non-Performing Assets in India, are at Rs. 7.33 lakh crore as on June, 2017 -- 10.2 per cent of the total loans are run by the Public Sector Banks and the stressed assets are another further 11 or 12 per cent of this. I must say this because I have heard the hon. Minister and his colleagues say that all their problems began with the UPA Government. If I can take two debts from their Government – in March 2015, NPAs were at Rs. 2.75 lakh crore and today they are at Rs. 7.33 lakh crore within their own tenure. This is, in fact, so disappointing because the bank credit growth in the last fiscal year was 5.1 per cent which is the lowest since 1951. It is actually a 66 year old loan and I think, for the Government to put the blame on the UPA is completely unreasonable. The fact shows that the worsening of these numbers is clearly taking place in the last three and a half years. We accept that re-capitalisation is necessary for these reasons. We just do not wish to be blamed for it.

The joke in this House is that the Indian economy grows at night when the Government is asleep because when the Government is awake it does not do anything.

But right now we are in a position where the Government cannot afford to sleep. There is simply no question that re-capitalisation is necessary. We have international examples to show that it works. The US, for example, in 2008 had the TAR programme, the Troubled Asset Relief Programme, which basically involved a lot of re-capitalisation of banks. I am sure that we can gain similarly from this as well.

This is a government that recently celebrated a finding of Moody's. It seems that Modi's intentions require Moody's approval. So, this Moody's study on this says that what Shri Jaitley has been proposing for the last couple years to re-capitalise will narrow the gap between the capital profiles of Indian Public and private sector banks and as a result there are a number of positives that they are talking about. With this re-capitalisation package, Moody's report says that the Government is going to allocate this to the 21 Public Sector Banks and so they will all have Common Equity Tier-1 (CET –1) ratios which will be above the minimum BASEL 3 requirement, which is 8 per cent, by March, 2019. It will strengthen the capital base of the banks; it will help the banks to write off their bad loans; it will strengthen and increase our banks' lending capacity; the CAPEX cycle will recover. Then to move away from Moody's to Goldman Sachs, they say that this could increase credit growth in our country by 10 per cent. This is what all the positive news about the Government proposal for what market expects; what Moody's expects and what we also expect.

But I have a few questions, Mr. Chairman, Sir, to ask the hon. Finance Minister. As we know, he had announced Rs. 2.12 lakh crores to the roadmap to strengthen the PSBs. Earlier, in 2015, he introduced Indradhanush Road Map which involves infusion of Rs. 70,000 crores in State-owned banks over four years ending in March, 2019. Now he is talking of raising a further Rs. 1.1 lakh crore in the market to meet the capital requirements.

My first question is, has the Indradhanush worked at all? It is because, presumably, if it had worked as Shri Jaitley has said in 2015, then this new infusion would not be necessary.

Secondly, on the equity shares by banks, the banks were supposed to raise Rs. 1.1 lakh crore from the market through the issue of equity shares under the Indradhanush Scheme. But banks have only raised Rs. 21,000 crore until now. They are supposed to raise much more money. Can the banks raise funds from the market given the fact that they have raised only a fraction of the amount that was expected under the Indradhanush Scheme?

A related question to the Finance Minister is, some of the money that he is asking for today is to be used to reduce the amounts to be raised from the market because clearly, the banks are not able to raise money from the market that they are supposed to do. Against Rs. 58,000 crores, they have only Rs. 21,000 crores.

My third question relates to the question of credit growth expectation. I mentioned about Goldman Sachs talking at ten per cent. Of course, there has to be a demand for credit because before there can be an increase in credit growth, that means, we have to stimulate the economy to seek that credit. So, there will be more investment in the domestic economy. On the other hand, this will also increase the banks' appetite for risk. The hon. Finance Minister must note that with the banks record over the last few years, the need for adult supervision has never been greater. I think, the last three and a half years record has not been encouraging in this respect. Can the Government take the necessary measures to control the public sector banks excessively healthy appetite for risk taking?

Then, of course, cleaning up of the balance sheet is all very well but we have to ensure that the cycle of accumulating NPAs is not repeated yet again. After all, the banks will have a higher share prices with the money that you are giving them. Will your infusion enable the public sector banks to directly raise more money from the capital

markets? If so, can the Government ensure that the experience of the last three and a half years is not repeated?

Fifthly, recapitalisation that the hon. Finance Minister is asking money for is only a first step to address the rot in the banking sector. The fact is, it will ensure stability but we must now focus on performance. The Government has to follow it up with structural reforms to reduce its role in public sector banks to bring in more efficiency and accountability. There are a number of things that need to be done.

You have to improve the quality of the management of the public sector banks. You have to strengthen the Boards of the public sector banks. Corporate governance has been a serious concern, and reforms in corporate governance are necessary. There is a clear need for banking industry consolidation which you yourself have acknowledged.

So, is there a roadmap which you can lay out for serious reforms of the public sector banking system?

My sixth question is of course like this. The Government's debt liability will be increased undoubtedly by giving more money. Shri Jaitley is taking Rs. 80,000 crore from us today. My understanding is, this is going to contribute to an increase in 0.8 per cent of the GDP in terms of the Government's debt liability this fiscal year. Will this impact our Government's or India's sovereign credit rating or is the Finance Minister expecting that the credit rating will benefit from the better growth prospects that will follow from recapitalising the banks?

Then there is the question of moral hazard. Are we rewarding banks for their irresponsible behaviour? Are we expecting the honest tax payers of India to bail out decisions made on wrong calculations, perhaps, with corrupt motives and giving money to people who never had an intention to repay? How do we ensure that the moral hazard aspect is taken into account particularly in future?

The final question, Mr. Chairman, is, are we just keeping the wall down the road? Can we ensure that a few years from now, a future Finance Minister does not come back with the same problem again? What concrete steps can the Government take to ensure that it does not happen?

Even during the last time when the Finance Minister came with the Supplementary Demands for Grants, many of us pointed out a number of vital areas that were missing from his request. He has come back with the new demands, but these are still missing.

I want to just mention two examples. One is, the Mahatma Gandhi National Rural Employment Guarantee Scheme which, according to the States, requires Rs. 80,000 crore. But he has only got Rs. 48,000 crore in the Budget. We will urge him to ask for more money for that. The second is, the cyclone Ockhi, Mr. Chairman, as you know, your own State, Tamil Nadu has asked for Rs. 9,000 crore. We, in Kerala, have asked for Rs. 7,348 crore, but the Government has given each State only Rs. 133 crore.

So, I would say that there is a real need for this. If he is going to give us the Supplementary Demands for Grants, it must reflect the real needs of the people of this country. Thank you.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : माननीय उपाध्यक्ष महोदय, मेरे सहयोगी डॉ. शशि थरुर कुछ अच्छे आंकड़े बता रहे थे। हर एक का अपना नसीब होता है। थरुर साहब की कांग्रेस पार्टी जब सत्ता में आयी तब क्या फाइनेंशियल पोजिशन थी और अरुण जेटली जी वित्त मंत्री बने, तब क्या था। अपने यहां कहते हैं कि किसी के बाप, किसी के दादा इतना धन छोड़ जाते हैं कि सात पीढ़ी तक उसको चिंता नहीं करनी पड़ती है। जब मोदी सरकार आयी तो पिछली सरकार भी काफी कुछ छोड़कर गई थी, लेकिन क्या छोड़ा, उधारी छोड़ी, बैड लोन छोड़े और जेटली जी के नसीब में विलफुल डिफॉल्टर छोड़े। थरुर साहब ने एक आंकड़ा बताया, मैं उन्हें वही फिगर पढ़कर सुनाना चाहता हूं कि हां थरुर साहब आपने एन.पी.ए. की बात की। जब कांग्रेस यू.पी.ए. सरकार गई, तब मार्च 2014 में एन.पी.ए. 2 लाख प्लस था। आज वह साढ़े सात लाख करोड़ हो गया। थरुर साहब इसको अंडर रिपोर्टिंग कहते हैं। यह एन.पी.ए. की फिगर साढ़े सात लाख करोड़ कैसे हुई, क्योंकि रिजर्व बैंक कई सालों से कहता था कि जो बैंक्स हैं, वे बैंक्स अंडर रिपोर्टिंग ऑफ एन.पी.ए. हैं। इसलिए जब वर्ष 2014-15 में मोदी सरकार बनी, तभी वित्त मंत्रालय ने निर्णय लिया, रिजर्व बैंक ने सलाह दी कि यहां पर लोन पर लोन दिया गया, कर्जे पर कर्जा दिया गया और उसका जो इन्टरेस्ट है, उस इन्टरेस्ट के पेमेंट के लिए वापस कर्जा दिया गया है। फिर जब रिजर्व बैंक ने री-विजिट किया तो उनको पता चला कि लगभग 5 लाख करोड़ रुपये के एन.पी.ए. मार्च-अप्रैल, 2014 में एडिशनल थे, वे छिपाए गए थे। It were under reported. आज जो साढ़े सात लाख करोड़ रुपये, एन.पी.ए. है, वह सब यू.पी.ए. कॉंग्रेस सरकार की देन थी। मैं आपको वर्ष 2008 का अरुण जेटली जी का आर्टिकल, राज्य सभा और लोक सभा का उत्तर दे रहा हूं। वर्ष 2008 में बैंक ने कितना ऋण दिया था, 18 लाख करोड़ रुपये, और मार्च 2014 में यह 54 लाख करोड़ रुपये था। 6 साल में आपने पैसा ऐसे बहा दिया, बैंकों का पैसा लुटा दिया। यह पैसा किसको दिया, कैसे दिया, क्या सिक्योरिटी थीं मैं अपने क्षेत्र मुम्बई का एक्जाम्पल देता हूं। मैं जहा रहता हूं उस क्षेत्र का उदाहरण देता हूं। वहां पर एक बिल्डर ने प्रॉपर्टी ली थी और उसमें मिडिल इनकम प्रूफ लोअर इनकम हाउसिंग स्कीम बनायी। बैंकों ने उसको वर्ष 2012 में सौ करोड़ रुपये कर्जा दिया।

आज वह पैसा 163 करोड़ रुपये हो गया है, क्योंकि ब्याज वगैरह कुछ नहीं दिया गया है। वह पैसा जो पीएसयू बैंक ने दिया, जमीन प्लेज की, लेकिन वहां बोर्ड नहीं लगाया। वहां 2500 घर बने, लेकिन वे सामान्य आदमियों को बेच दिये गये और बिल्डर ने वह पैसा लेकर दूसरे बैंक एकाउंट में रख दिया और आज बिल्डर ने अपने हाथ ऊपर कर दिये। अब जिन ढाई हजार लोगों ने घर खरीदे, बैंक ने उनके ऊपर ताला लगा दिया। इस टाइप के काम करके आप लोगों ने 18.34 लाख करोड़ रुपये छः साल में बहा दिये। मोदी सरकार आई, उन्होंने कहा कि हम यह कितने दिन चालू रखेंगे। इसके लिए रीविजिट किया गया और एनपीए का प्रोविजन 7 लाख 33 हजार करोड़ रुपये दिया गया है।

महोदय, मैं आज इस विषय पर ज्यादा बोलना नहीं चाहता हूं। मैं वित्त मंत्री जी को धन्यवाद देता हूं और हमारे प्रधान मंत्री जी का अभिनंदन करता हूं। उन्होंने हिम्मत के साथ यह किया कि हम बुक्स ऑफ एकाउंट्स करेक्ट करेंगे, आने वाली पीढ़ी को जो पिछली सरकार ने किया, वह मोदी सरकार समाप्त करेगी। जो आपने पैसा लुटा दिया, उसका हिसाब हम जनता को देंगे और इसके लिए टू करेक्ट दि फिगर यह 80 हजार करोड़ रुपये का प्रोविजन चाहते हैं। मैं अरुण जेटली जी को धन्यवाद देता हूं कि इन्होंने भले ही बैंकों को लुटा दिया, लेकिन अब जनता के प्रति जो अपनी जिम्मेदारी है, उसे निभा रहे हैं। धन्यवाद।

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Hon. Deputy Speaker, Sir, I thank you for allowing me to speak on the Third Batch of Supplementary Demands for Grants for 2017-18.

Sir, apparently whatever the hon. Finance Minister Shri Arun Jaitley said is that we have to revive the ailing, sick banks and for that the Government is asking for special Supplementary Grants from this House and he is taking sanction of Parliament to the tune of Rs. 80,000 crore for this purpose. We need this money because then they can give loans to the people and they can lend to different sectors for our national growth. We are giving this money. But my question is this. What is the guarantee that this money will come back to banks so that they can become solvent? They have given loans to a lot of people who have not repaid them and that is why they are in such a bad position now. I do not know whether I am correct or not. But I feel that the demonetization was also a process which was done to save these banks. But still that has not worked. What is the guarantee that big business people and corporate houses would repay their loans now? There is no guarantee at all and we have no idea as to how we can recover such loans from these people.

Now, the Government is asking this Parliament to sanction Rs. 80,000 crore to solve the problem of public sector banks. But we are not demanding for more grants for the development of social sectors and for the development of the common people. Rather, in most cases the Government has now given major share to the States for expanding these sectors, but still their share of allocation has decreased and one of them is MGNREGA.

Even in the Mid-Day Meal Scheme, which is for the growth and development of our children which are two-thirds of our society, we are cutting the money.

My colleague Dr. Ratna De, in the 'Zero Hour' today, narrated about the widows pension and all that. There also, funds have been decreased. Similarly, for disabled persons also, funds have been decreased. Even for the development of SCSTs and minorities, funds have been decreased. The PMGSY, which was on 60:40 basis by the Centre and the States has been reduced to 50:50 basis. Some States are not solvent like Gujarat and all. Where do they get the money from to repay the amount?

As the hon. Minister said, this money is required for recapitalisation of our PSU Banks, I support these Supplementary Demands for Grants. Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Deputy-Speaker, Sir, I stand here to participate in the discussion relating to the 3rd Supplementary Demand for Grants that is before us for consideration.

Things have changed during the last three and half years. Very rightly, as my colleague, Dr. Kirit Somaiya has mentioned, things have changed. One bigger change that we find today is this. The amount of Union Budget was far more than the total amount of the respective States Budgets taken together. That was the position four to five years ago. Today, that is not the position. It is because of the number of steps taken by our Governments – both the Union Government and respective State Governments. The respective States Governments' collective Budget is today much more than what is there of the Union Budget. This is a healthy sign. It is a participative economic growth through which our country is progressing, and this needs to be told to the outside world and also to the financial market that this is the position. In regard to the amount of investment on development plans, we are going ahead. That is the main strength of our economy.

As I have said, during the 2nd Supplementary Demands for Grants that was being considered in the earlier part of this Session, yes, one may debate relating to the fiscal capacity and responsibility that we are dealing with and whether we are adhering to that law or not. That is why my question was: Are you going to reconsider the Report given by the N.K. Singh Committee and bring in a new Bill for consideration of this House? That is another important matter to which the hon. Minister may also reply.

What I find here is that the 1st Supplementary Demand for Grants that was placed before this House during the Monsoon Session amounted to Rs. 11,166 crore. The 2nd Supplementary Demand for Grants that was placed before this House some days ago was of Rs. 66,113 crore. This 3rd Supplementary Demand for Grants is of around Rs. 80,000 crore. This 3rd Supplementary Demand for Grants has come for a specific purpose, which

is recapitalization of public sector banks through issuance of Government Securities. I have no quarrel with that. My only concern here is: Why do you need Supplementary Demands for Grants to be cleared and what is the urgency when in a few weeks time, the new Budget is going to be placed before this House, perhaps on the 1st day of February? Is it just appropriation or something else? Today, when you are talking about bad loans or about NPAs, it is a problem which is related to the health of public sector banks. I just want to understand from the Finance Minister one thing.

The Banks Board Bureau Chairman, Mr. Vinod Rai has written a strongly worded letter to the Finance Ministry and PMO highlighting the lack of action by banks on bad loans. Stressed assets in PSBs need to be addressed and strong measures need to be firmed up for quicker resolution. We have already framed specific law for quicker resolution. Some are also under consideration. My only question is this. Is there dearth of legal measures? Is this the reason why we are unable to tackle bad loans?

Another issue that I would like to mention here is this. The strong rupee's dividends are waning and costs are rising. In Indian currency, there was a stellar run in 2017. That is the reason why, our import may be increasing and may be very alluring. At the same time, our strong rupee may be appealing for everyone but it is time to focus more on what is costing the economy.

Lastly, Sir, the Government spending is necessary to keep our economy grow. A report has been published and it is mentioned that the Government spending is likely to go up by Rs. 26 lakh crore in financial year 2020 and CAPEX is to rise up to 25 per cent that is Rs. 3.9 lakh crore. The Defence outlay for necessity also may jump up to 22 per cent alone while petroleum subsidy is likely to drop to Rs. 18,000 crore in financial year 2019 and Rs. 10,000 crore in financial year 2020.

All this is so far so good. The basic structure that is before us and for recapitalisation of PSBs, we have to adhere to BASEL norms. I have a very simple question. Why should we be forced to adhere to BASEL norms? Which are those

countries who are not adhering to BASEL norms, yet they are quite prosperous in the world economy? Why should we have to tie up ourselves to BASEL norms and always recapitalise our PSBs? Why is it necessary? This needs to be told to the general public and also to this House. I would like to put before you this much and support the recapitalisation of PSBs that is before us for consideration.

SHRI JAYADEV GALLA (GUNTUR): Thank you, Sir. I have heard that in first few decades of Indian Parliament, the quality of debates used to be exemplary. Public perception is that the quality of debate has been coming down day-by-day. It is becoming very difficult to prepare properly if the agenda keeps changing and subjects are added without any notice. If the Members have to do proper research and prepare for a debate, at least, some advance notice or, at least, one day notice would be required. The credibility of Parliament is also at stake. I sincerely request the Government to please take this into cognizance and give members sufficient advance notice in time to prepare so that we can elevate the quality of debates and win the confidence of the people of India whom we represent.

During the debate on raising the salary of Judges, much was spoken about the accountability of the Judiciary as well as the accountability of the public representatives and of Government officials. What about the accountability of bankers? Some of them would have colluded with wilful defaulters and are responsible for the rise of NPAs.

After the global financial meltdown, different counties responded differently. The US bailed out its banks. Iceland put its bankers in jail. Will India keep using Indian people's money to provide these types of corporate subsidies without holding bankers accountable? We need a different approach. I would request the Government and the Finance Minister to consider how we can keep the bankers also accountable.

While I support the Government's Supplementary Demands for Grants, there are a lot of pending financial commitments that the Government has made to my State of Andhra Pradesh which need regular support. I would request the Finance Minister to keep this in mind and to keep giving us the money that we need to meet the commitments made by the Government to the State of Andhra Pradesh.

Thank you very much for giving me this opportunity.

SHRIMATI V. SATHYABAMA (TIRUPPUR): Thank you, Deputy Speaker, Sir. I express my gratitude to our immortal leader Puratchi Thalaivi Amma before I speak in this august House.

Agriculture is the lifeline of our country where more than 70 crores of people are solely dependent on agriculture or agro-based industries for their life and livelihood. This is a huge population and no wonder that the farmers' population in our country is more than the total population of most of the countries in the world. Therefore, the emphasis on agriculture and enhancing farmers' income are most important. The Government has to address the problems arising out of the acute drought situation which has affected agriculture in Tamil Nadu. A special package for drought affected farmers would have been the apt decision on the part of the Union Government.

In a vast country like India, due to varied climatic conditions prevailing at different parts of the country, while some places are severely affected by scarcity of rainfall and drought, some places are affected by excess rainfall and subsequently flooding. In both the cases, farmers and agriculture are affected the most. Due to natural calamities and failure of monsoon rains, most parts of the country are affected either by drought or by severe flood. There are many reasons for this. But, in my opinion, the foremost reason is Government's prolonged delay and reluctance in nationalisation of all the rivers in the country and also the interlinking of major rivers in the country.

Water is indispensable for agriculture. Irrigation is the blood circulation of agriculture. Without water, nothing could be done. Even if we spend crores of rupees, without adequate water, farmers have no choice to flourish.

The Tamil Nadu Government had also sought the assistance of the Union Government for implementation of the several important proposals like linking the Rivers Cauvery-Vaigai-Gundar at a cost of Rs. 5,166 crore, the Athikadavu Avinashi Flood Canal Scheme at an estimated cost of Rs.1,862 crore. This may be sanctioned on a

priority basis. Likewise, the Pennaiyar (Sathanur Dam)-Palar Link Scheme and Pennaiyar-Nedungal Anicut-Palar Link at an estimated cost of Rs.500 crore may kindly be expedited.

The Union Government has to allocate more funds for proper maintenance and use of existing dams and water reservoirs in the country. The deepening and de-silting of local water bodies and lakes is crucial for growth of agriculture. The Union Government has to allocate more funds for the river restoration projects in the country and also has to increase and enhance the water catchment capacity in the country. The development of social forestry and increase of green cover in the country is also a part of agro development activity only.

Thank you, Sir.

श्री मोहम्मद सलीम (रायगंज) : सर, पहला तो सवाल यह है कि यह एक प्रोएक्टिव गवर्नमेंट है, ऐसा दावा किया जाता है और इतने कम समय के इस विंटर सैशन में 10 दिन के अन्दर दोबारा थर्ड बैच ऑफ सप्लीमेंट्री ग्रांट्स, वह भी एक सेकेंड सप्लीमेंट्री लिस्ट ऑफ बिजनेस में आ रहा है। मैं बचपन से सुनता आ रहा हूं कि सप्लीमेंट्री वाला मामला जो होता है, जब परीक्षा में कोई पाता है तो बहुत ही शिकायत हो जाती है। प्रोएक्टिव गवर्नमेंट का मतलब है, हम एनपीए के बारे में तो बात कर रहे थे, बैंक का कैपिटल एडीक्वेसी नार्म है और इन्फ्यूज करना है और आपको उसमें पैसा डालना है, इसमें कोई इन्कार नहीं है। यह बात भी चर्चा में थी। जब हम सेकेंड बैच सप्लीमेंट्री ला रहे थे, क्या उस समय हमें 80 हजार करोड़ रुपए की जरूरत थी? यह आंकड़ा तो जून महीने का है कि एनपीए इतना हो रहा है। ये कहते थकते नहीं हैं, अभी किरीट सोमैया जी भी बोल रहे थे। मैं पिछली गवर्नमेंट का डिफेंडर नहीं हूं, लेकिन यह कहा कि वह एनपीए पहले हो गया। हमारा सवाल है कि बीजेपी के नेतृत्व वाली यह सरकार आने के बाद से एनपीए क्यों बढ़ रहा है और अदायगी, जो स्ट्रेस एसेट्स हैं और एनपीए की जो अदायगी है पब्लिक सैक्टर बैंक में, जो 38 बैंक्स की आप बात कर रहे हैं, उसमें क्यों घटी? There is a sharp fall in the recovery. When the Parliament is saying and when the economists are saying that the Government should take adequate steps and strong and stringent actions for the recovery. मैं ट्रेजरी बेंच के मेंबर्स से यह कह रहा हूं कि पिछले तीन साल में यह ग्राफ कह रहा है, हर ग्राफ, हर स्टडी, इंटरनेशनल, नेशनल और मीडिया की रिपोर्ट भी है कि there is a sharp fall in the recovery.

दूसरी बात, सरकार यह कह रही है कि हेल्थ ऑफ इकोनॉमी बहुत अच्छी है। कारपोरेट प्राफिटेबिलिटी रिपोर्ट जो आ रही है, वह बढ़ रही है, शेयर मार्केट में भी उछाल हो रहा है। Business is doing well. कंपनीज के प्राफिट्स बढ़ रहे हैं। ये एनपीएज मेनली कारपोरेट सैक्टर के हैं, तो वह अदायगी क्यों नहीं हो रही है? यह तो आसान तरीका है कि हम उसको रीकैपिटलाइज कर देंगे, बेल आउट। अभी 2008 के बारे में कहा, लेकिन उससे भी स्थिति अच्छी नहीं हुई। आप खुद पूरे विश्व की मंदी के बारे में कह रहे हैं। लेकिन हमें यह करना पड़ेगा, बैंकों को बचाना पड़ेगा।

आप अगर इसी साढ़े तीन साल की फिगर लेंगे, तो प्राइवेट सैक्टर बैंक का रिकवरी रेट उतना फॉल नहीं कर रहा है। यह ओवर ऑल फॉल किया है, लेकिन यह पब्लिक सैक्टर बैंक में फॉल कर रहा है। अगर आप यही कह रहे हैं कि इनके जमाने में हुआ, तो आपको हुकूमत दी गई थी। आप इनको पकड़ो। अगर पिछले दौर में कारपोरेट्स लोन लिए और जो सही नहीं हुए या गलती हुई, तो आपको सजा देने के लिए किसने मना किया, अदायगी के लिए किसने मना किया?

आप जब सरफेसी कानून लेकर आए थे, उस समय यहां यह तकरीर की थी कि यह अदायगी के लिए बहुत अच्छी मदद करेगा। अगर हम एनालाइज करें, हमारे पास समय नहीं है। वेरियस स्कीम्स के अंडर जो रिकवरीज हो रही हैं, इवेन सरफेसी के तरीके से भी, आज उसमें फॉल है, वह रिकवरी नहीं हो रही है। आपको एकाउंटिबिलिटी तो तय करनी पड़ेगी और उस एकांउटिबिलिटी के लिए ही तो संविधान ने यह अधिकार लोक सभा को दिया है कि हर एक पैसा जो कंसोलिडेटेड फंड ऑफ इंडिया से निकाला जाएगा, उसके लिए यहां चर्चा होनी चाहिए। हम कैसे चर्चा कर रहे हैं? बहुत से सदस्य बोले, इसलिए मैं नहीं बोल रहा हूं। आप आफ्टर नून में सेकेंड सप्लीमेंट्री लिस्ट ऑफ बिजनेस लेकर आए। बीएसी का मतलब नहीं। संसदीय मंत्री यहां आकर बोलते हैं कि अगले सप्ताह का यह कार्यक्रम है, तो क्या सरकार को नहीं मालूम था? कल ही उन्होंने कहा कि अगले सप्ताह का हमारे लिए यह कार्यक्रम है, तो उसमें सप्लीमेंट्री ग्रांट्स नहीं है। सरकार के एक डिपार्टमेंट को दूसरे डिपार्टमेंट के बारे में नहीं मालूम है। पार्लियामेंट को नहीं मालूम है, लेकिन पार्लियामेंट्री अफेयर्स मिनिस्टर को तो मालूम होना चाहिए कि हमारा सप्लीमेंट्री ग्रांट्स सेकेंड बैच आना है। उसमें वह मामला नहीं है। अभी मैं मूल मुद्दे पर आया ही नहीं। हमारे जो अधिकार क्षेत्र में हस्तक्षेप किया, मैंने उस बारे में कहा।

बैंक के बारे में कहना चाहूंगा। प्रोएक्टिव के बारे में मैंने कहा, जेटली जी की मैं तवज्जो चाहूंगा। फर्स्ट जनवरी को पब्लिक सैक्टर बैंक्स के चेयरमैन एक के बाद एक रिटायर हो चुके हैं, लेकिन सरकार एप्वाइंटमेंट नहीं कर रही है। हेडलेस बैंक, आप उसे कैसे एकाउंटेबल करेंगे? सरकार को मालूम नहीं है कि रिटायरमेंट प्लान क्या है और कब ये जा रहे हैं? तीन-चार महीने पहले से वह प्रोसेस ऑन होना चाहिए और एप्वाइंटमेंट होना चाहिए। समय कम है, इसलिए मैं बैंक का नाम नहीं ले रहा हूं। 1 जनवरी को चेयरमैन रिटायर हो गए, सभी कार्यवाहक चेयरमैन हैं, अभी एक्टिंग जज के बारे में बात हुई थी We want performing Government and not acting Government. बैंक का हैल्थ इकोनॉमी का इंडिकेटरस है, इसे आपको मानना पड़ेगा। सब कुछ मूडी के मुड से नहीं हो रहा है। आप सरकारी खर्च से बैंक को रिकैपिटलाइज कर रहे हैं, यह इनडायरेक्ट सब्सिडी है, आपने कॉरपोरेट लोन को माफ किया, आप कहेंगे माफ नहीं किया, यह खाते का मामला है। आप अदायगी नहीं कर रहे हैं, जो आम नागरिक हैं उनके इंट्रेस्ट रेट को घटा रहे हैं, उनका मिनिमम बैलेंस नहीं है तो चार्ज ले रहे हैं। अभी खबर आई कि स्टेट बैंक ने 1700 करोड़ रुपये छह महीने में ले लिए क्योंकि मिनिमम बैलेंस नहीं रखा गया था। किसका गुनाह और आप किसे सजा दे रहे हैं। जो गुनाहगार है उसे पकड़िए लेकिन आप आम लोगों को सजा दे रहे हैं। यह पैसा सरकार की है, यह बजट का मामला है, the Finance Minister is stressed. Asset is not stressed. We have a stressed Finance Minister.

चूंकि उन्हें कहीं से पैसा निकालना पड़ेगा और कहीं डालना पड़ेगा इसलिए सोशल सेक्टर में हम बकाया रख रहे हैं। 100 दिनों की मजदूरी कर रहे हैं उनका पैसा बकाया है। कोई दूसरा बकाया लेकर भाग रहा है, उसे नहीं पकड़ रहे हैं। सरकार कह रही है कि कारपोरेट फाइनेंस करेगी और हम इलेक्ट्रोरल बांड ट्रांसपेरेंसी के लिए लाए हैं। आप किसी का नाम नहीं बताएंगे, विदेश में जिनका काला धन उसका नाम नहीं बताएंगे चूंकि फारेन मुल्क से एग्रीमेंट है। हमारे देश के बैंक जिनका एनपीए है, कॉरपोरेट सेक्टर के लार्जेस्ट 10-12 फैमिलीज के एकाउंट ऐसे हैं जो टोटल एनपीए का 25 परसेंट है। उनके नाम क्यों नहीं बताएंगे, यह कौन सा फॉरेन कंट्री का मामला है, कौन सा सिक्युरिटी का मामला है।

HON. DEPUTY SPEAKER: Please wind up.

श्री मोहम्मद सलीम: मैं समझता हूं कि एकाउन्टेबल करने का मतलब है संसद के पास आकर बोलना चाहिए कि इस कारण से एनपीए हुआ। अगर उनके दौर में हुआ या आपके दौर में हुआ, इस कारण से नहीं हो रहा है, These are the corporates. मैं आपको एनपीए के बारे में एक फिगर बता रहा हूं, Of all, the IDBI has the highest among the Public Sector Banks. 24.11 एनपीए है, यह जून महीने का आकंडा है, स्टेट बैंक का 22.7 परसेंट, इंडियन ओवरसीज बैंक का 23.6 परसेंट, जो पांच पीएसबी हैं, Five PSBs account for 47.4 per cent of the NPAs. जो 38 बैंक हैं, उसमें एसबीआई, पंजाब नेशनल बैंक, बैंक ऑफ इंडिया, आईडीबीआई, बैंक ऑफ बड़ौदा, it is not doing well. बैकवार्ड एरियाज हैं वहां के बैंक के कारण हो रहा है, ऐसा नहीं है, इसका एनपीए बढ़ रहा है। मेरा सवाल राज्य सभा में कांग्रेस के जमाने से 1990 से पेन्डिंग है, जो बैड लोन है, उनके लोनीज के नाम बताओ। सरकार कहती है कि आंकड़े इकट्ठा करके बताएंगे, लेकिन आज तक नहीं बताया। सरकारें बदलती रहीं लेकिन एनपीए जिसका है उसका नाम जनता को नहीं बताया।

HON. DEPUTY SPEAKER: Shri Varaprasad Rao, you please take one minute time.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, the hon. Finance Minister has no other choice except to infuse some funds. We appreciate that. But so far, the Reserve Bank could identify the corporates who have debts only to the tune of Rs.5000 crore and above. What about the rest? Kindly come out quickly so that the Government could really act on that. I do not see any perceptible action being taken by the Government with regard to the wilful defaulters and the officers who are responsible for that. But unless this is done, as the earlier speaker said, there is every possibility that such kind of things could be repeated again. Since you are so kind to recapitalize for the NPAs of the corporates, kindly do something for the NPAs of the farmers as well. It is extremely important because this present recapitalization will, perhaps, help only a few corporates who are, perhaps, 50 in number. But if you could be really helpful to recapitalize, that is, to waive the farmers' loan and the DWCRA loans, really, 15-20 lakh people would be benefited, and all the States would be ever grateful to the Finance Minister.

With regard to NREGA, repeatedly I have been telling this. I have a very genuine problem because I visited more than 1300 villages after I became the MP. In fact, nowhere the wage component policy is being implemented. It is a very genuine problem.

19.00 hrs

As a result, the poor people in villages, particularly the marginalized sections are asking for 150 days of work under MGNREGA.

HON. DEPUTY SPEAKER: Please conclude.

SHRI VARAPRASAD RAO VELAGAPALLI: Sir, I am just concluding. … (*Interruptions*)

So, the Government of India should insist on the wage component of it. No machinery should be employed and whoever is asking for it, as per the policy, he should be given employment for 150 days.

Lastly, I would like you to consider the repeated request raised by the Andhra Pradesh Government for grant of special status. … (*Interruptions*) Kindly consider that.

Similarly, adequate funds should be released for the Polavaram project. Thank you, Sir.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग): माननीय उपाध्यक्ष जी, मैं अनुदानों की अनुपूरक मांगों का समर्थन करते हुए मंत्री जी का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। केंद्र सरकार की कई योजनाएं ग्रामीण और शहरी इलाकों में अमल में आ रही थीं। इससे लोगों को बहुत फायदा हो रहा था। प्रधान मंत्री ग्राम सड़क योजना पूर्व प्रधान मंत्री माननीय अटल बिहारी वाजपेयी जी के कार्यकाल में शुरू हुई थी। इसका ग्रामीण इलाके में लोगों को बहुत फायदा हो रहा था और पहाड़ी इलाकों में सड़कें बन रही थीं। दुर्भाग्य से पिछले दो साल से इस योजना में केंद्र सरकार द्वारा निधि की उपलब्धता नहीं हो रही है।

वित्त मंत्री जी ने पिछले भाषण में बताया था कि जीएसटी के अमल के बाद 80 प्रतिशत बजट राज्य सरकार को जा रहा है। मेरी माननीय मंत्री जी से विनती है कि केंद्र सरकार द्वारा प्रधान मंत्री ग्राम सड़क योजना का अमल फिर से शुरू करें और इस योजना के लिए निधि का प्रावधान करें।

HON. DEPUTY SPEAKER: Shri B.B. Patil.

Please try to speak only on the banking system. Otherwise, for other issues to be raised, the next Session is coming in February itself.

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Deputy-Speaker, Sir, thank you very much for giving me this opportunity. The Government has sought the approval of Parliament for an additional grant of Rs.66,113 crore. The Government aims to utilize the additional funds to roll out schemes in terms of providing electricity connections to the poor and payment of urea subsidies.

The best part about this grant is that a good portion of it will go to provide electricity connections to the poor which will empower the rural masses. Payments of urea subsidies will again support the farmers in a big way.

A part of this fund will be utilized in constructing national highways, which, of course, is the basic need and is a sign of a progressive nation. Some part of this fund is also earmarked for National Rural Employment Guarantee Programme, which helps the unemployed finding solace with employment.

One more major usage of this fund will be for empowering the Regional Rural Banks so that farmers get more loans. A major chunk of this additional grant has also gone to implement the recommendations of the 7th Pay Commission.

With this, we hope the level of protection ad safety of deposits made by the common people will be much higher in the banking sector.

We also hope this decision would not hamper the growth of Indian economy which is doing fairly well at this point of time. Thank you, Sir.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I rise to support the Demands for Grants. But, I oppose the way in which this Supplementary Demands for Grants is brought before this House.

Sir, this is the third batch of Supplementary Demands for Grants. Immediately after the first financial quarter, Rs.11000 crore worth of Supplementary Demands for Grants were passed by this House. Then, in this same Session, the Winter Session, we have passed Rs.66,000 crore worth of Supplementary Demands for Grants in the second Batch.

Now, the Government has come up with Rs.80,000 crore worth of Supplementary Demands for Grants for recapitalization of Public Sector Banks. I am fully supporting it because the intention of the Government is good.

HON. DEPUTY SPEAKER: Please conclude.

SHRI N.K. PREMACHANDRAN: Sir, the only one point that I want to raise is about the merger of five Public Sector Banks, which have been merged with the State Bank of India. I would like to know from the hon. Finance Minister about the impact of merger of these banks with the State Bank of India and what the result of this merger is.

The second stage of merger of these banks is not taking place. It is being delayed. Why is it being delayed? As per my information and knowledge, the merger of the State Bank of Travancore and the State Bank of Hyderabad with the State Bank of India is not giving good results. The financial health of the State Bank of India is not good as expected after the merger of these five banks. Is it the reason for not merging other banks with the State Bank of India? I would also like to know about the second stage of reforms in terms of merger of these banks.

With these words, I conclude my speech.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I am extremely grateful to all the Members who have participated in the discussion initiated by Dr. Shashi Tharoor.

First of all, let me clarify that a strong banking system is essential for a strong economy. Banks give credit from agriculture to housing to industry to all sectors. Therefore, the ability of the banks to lend has to be maintained. When banks are able to lend, it is only then that they are able to support growth. Now, the lending capacity of the banks also depends on capital adequacy. That capital adequacy has been impacted on account of the NPAs. We have had that discussion on several occasions on the origin of these NPAs. So, I am not getting into the political aspect of the discussion.

There is one factor which was raised by Dr. Shashi Tharoor to which Dr. Kirit Somaiya did substantially answer. I also had an opportunity last week to reflect on that point in this House. From 2014 and thereafter, why did the NPAs increase? They did not increase because fresh loans were given; they increased for a simple reason. An asset quality review was undertaken by the Reserve Bank of India in 2015 to determine whether the NPAs as stated are the real NPAs or they are really more. They found, by a process of standardization or ever-greening, accounts which were NPAs but were not being shown as NPAs. Therefore, rather than keeping the dirt below the carpet, the RBI decided, after this asset quality review, that these NPAs must be stated. This was an ethical exercise which was carried out. It was a prudent and proper exercise and had not anything to do with UPA *versus* NDA, as Dr. Shashi Tharoor tried to make it out. That is why, bringing to surface the hidden NPAs itself truly reflects the real picture. This real picture existed even in early 2014 except the fact that it was not being declared. Now, the question is this. Do we just go on with the blame game or do we correct the situation? Now, in order to correct the situation, in August, 2015, I had announced the Indradhanush Scheme in which Rs. 70,000 crore spread over three years, from the Union Budget, were

pumped into the public sector banks and that is an exercise which we are completing now. Obviously, that seems to be inadequate because after provisioning, the amounts have really increased and you need to put in more money as far as the banking system is concerned.

I think, Dr. Shashi Tharoor raised one question and it was also raised by Shri Mohammad Salim using different words. He asked whether this is a subsidy to the banks. I think, this is a question to be considered that when Government owns these institutions, such bail-outs then become the responsibility of the Government at times. They may not be an ideal option. The other options are the ones which are criticized more. That is how, internationally after Lehman Brothers crisis, once G-20 went into the whole situation with regard to private financial institutions, the idea of bail-in began. In India, it has become a custom, particularly every time friends like you suggest that the Government must pump in more money. If passengers are flying in a public sector airline which is running in a loss, should the tax-payers of India subsidise them? If banks have given loans to industrialists, and some of them are sitting in London and some of them have not paid back the money, should the tax-payers in India subsidise those loans? This is the whole concept with a moral hazard and I am glad that Dr. Shashi Tharoor today used this phrase and this is for this House to consider how long can these bail-outs really continue. After all, it is the tax-payers money which should be spent on public welfare, as Members have raised the issue of water problem, Members have raised the issue of fertilizers for farmers. Should this money ideally be spent on them or should it be used to supplement what some people are refusing to return to the banks?

But we have no option as we have to keep the bank systems strengthened. Therefore, this is the moral hazard with the bailouts, and that is why this bailout really is taking place as far as the banking system is concerned.

I think that Mr. Mahtab raised the issue of Basel-III norms, but having international norms casts a certain amount of confidence in our banking system. I want to

assure this House that with this kind of infusion and with the support of the Government we are committed to keeping the public sector banks in good health. This is a distinction between the private and the public sector banks, which Mr. Salim made.

Private sector banks have been substantially indulging in retail lending. In retail lending, you buy or build a house or you buy a car and inevitably there is a security there, but if an infrastructure project is to be supported or if a large industry is to be supported, then to be fair to the public sector banks who have historically performed a great role in those rather than only confine themselves to safe retail sector lending. Therefore, the risk element involved in the public sector banks inevitably has been more. This is one reason why it is important at this stage of the Indian economy to keep them in good health. So, I am glad that every Member agrees that there is no option, but to strengthen them.

This year, we issue bonds worth Rs. 80,000 crore and this has nothing to do -- I may clarify as Mr. Shashi Tharoor wanted to know -- with regard to the increased equity that the banks may issue. Now, if the banks have been slow in issuing equity, then one of the reasons is that you issue an equity at a time where you get the best price, and you get the best price when you are in good health yourself. Therefore, it is only prudent that we improve the health and then each bank decides at the appropriate time as to what is the best time that it can issue its own additional equity so that they are able to raise the price from that equity itself. This is where the balance amount between Rs. 1,35,000 crore and Rs. 2,12,000 crore has to really come out of except in some cases where some sale, etc. may take place.

Once this money of Rs. 80,000 crore is introduced, I can tell you that the Department of Financial Services already has a detailed plan, which is ready with regard to which are the banks to be selected; with regard to which this capital adequacy is to be added; and norms with regard to their professional functioning. There will be a series of reforms, which are going to be announced at that stage along with the capital infusion so

that the banks are able to function independently and autonomously as good Board-run institutions and are able to serve this country.

I am extremely grateful once again to the hon. Members who have supported this Bill.

HON. DEPUTY SPEAKER: I shall now put the Supplementary Demand for Grant – Third Batch for 2017-2018 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amount on Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2018, in respect of the head of Demand entered in the second column thereof against Demand No. 31."

The motion was adopted.

<u>19.14 hrs</u>

APPROPRIATION BILL, 2018*

HON. DEPUTY SPEAKER: Now, Item No. 30B, hon. Minister.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2017-2018.

HON. DEPUTY SPEAKER: The question is:

> "That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2017-2018."

The motion was adopted.

SHRI ARUN JAITLEY : Sir, I introduce** the Bill.

Sir, I beg to move :

> "That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2017-2018, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

> "That clauses 2 and 3 stand part of the Bill."

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.01.2018

** Introduced with the recommendation of the President.

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: Motion moved:

"That the Bill be passed."

श्री निनोंग इरिंग (अरुणाचल पूर्व) : माननीय उपाध्यक्ष जी, ये जो पूरक मांगें हैं, उनका हम पूरा समर्थन करते हैं, लेकिन मेरा एक ही विषय था और यह बहुत गंभीर है। मैं सदन की अनुमति से कहना चाहता हूं और सदन भी इसमें हमारे साथ सहमत होगा और आपने दो दिन पहले सुना भी होगा, जैसे डोकलाम वाला इश्यू था, ...(व्यवधान) सर, ये रोड्स के लिए आपने 15908 करोड़ रुपये का प्रावधान रखा है। इसी में मैं कहना चाहता हूं कि हमारा एक छोटा सा रोड ज़ीडो से बिशिंग है, यह रोड बनाने के लिए क्या हम चीन के लिए रुकेंगे? केवल यह 35 कि.मी. रोड है और वहां हमारी सेना नहीं है। वे हमारे जवान थे। It is on the budget. हमारे लोगों में देशभक्ति की इतनी ज्यादा भावना है कि उन्होंने पत्थरों से बुलडोज़र को रोका है। इसीलिए मेरा माननीय मंत्री जी से निवेदन है कि ज़ीडो से बिशिंग रोड का आप इसमें प्रावधान जरूर रखें। ठीक है, इस बार का जो बजट का प्रोविजन है, उसमें हमारी सहमति है लेकिन विदेश मंत्री जी और वित्त मंत्री जी से मेरा निवेदन है कि इस रोड का आप जरूर ख्याल रखें। धन्यवाद।

SHRI ARUN JAITLEY: We will do it.

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Friday, the 5th January, 2018 at 11 a.m.

19.18 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, January 5, 2018/Pausha 15, 1939 (Saka).